



Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

VOLUME 906

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

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***Treaties and international agreements registered
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VOLUME 906

1974

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NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly by resolution 97 (I) established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 76, p. XVIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgment by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

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Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 76, p. XIX).

Le terme « traité » et l'expression « accord international » n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de « traité » ou d'« accord international » si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

* * *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

on 1 January 1974

Nos. 12947 to 12951



Traités et accords internationaux

enregistrés

le 1^{er} janvier 1974

N^{os} 12947 à 12951

No. 12947

MULTILATERAL

Arrangement between certain member States of the European Space Research Organisation and the European Space Research Organisation concerning the execution of an aeronautical satellite programme (with annexes). Done at Neuilly-sur-Seine on 9 December 1971

Authentic texts: French and English.

Registered by France on 1 January 1974.

MULTILATÉRAL

Arrangement entre certains États membres de l'Organisation européenne de recherches spatiales et l'Organisation européenne de recherches spatiales concernant l'exécution d'un programme de satellites aéronautiques (avec annexes). Fait à Neuilly-sur-Seine le 9 décembre 1971

Textes authentiques : français et anglais.

Enregistré par la France le 1^{er} janvier 1974.

ARRANGEMENT¹ ENTRE CERTAINS ÉTATS MEMBRES DE L'ORGANISATION EUROPÉENNE DE RECHERCHES SPA- TIALES ET L'ORGANISATION EUROPÉENNE DE RE- CHERCHES SPATIALES CONCERNANT L'EXÉCUTION D'UN PROGRAMME DE SATELLITES AÉRONAUTIQUES

Les Gouvernements de la République fédérale d'Allemagne, du Royaume de Belgique, de l'Espagne, de la République française, de la République italienne, du Royaume des Pays-Bas, du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord, du Royaume de Suède et de la Confédération suisse (ci-après dénommés « les Participants ») et l'Organisation européenne de recherches spatiales (ci-après dénommée « l'Organisation »),

Considérant qu'il y a tout lieu de s'attendre à ce que l'accroissement du trafic aéronautique, d'où résulte le besoin d'une amélioration des services de la circulation aérienne et en particulier des communications air-sol, rende nécessaire, d'ici à 1980, un potentiel opérationnel de satellites aéronautiques au-dessus des zones de l'océan Atlantique et de l'océan Pacifique et que, pour parvenir à l'objectif souhaité, la mise en place d'un potentiel préopérationnel s'impose au plus vite et, en tout état de cause, au début de 1975 au plus tard ;

Considérant le projet de Mémoire d'Accord entre l'Organisation, l'Administration fédérale de l'aviation (F. A. A.) du Département des transports des Etats-Unis d'Amérique, le Commonwealth d'Australie, le Canada et le Japon (ci-après dénommé le « Mémoire d'Accord ») ;

Considérant également la résolution de la Conférence spatiale européenne, tenue à Bruxelles en juillet 1970, au sujet d'un programme aéronautique ;

Vu la déclaration, en date du 9 décembre 1971, faite par les représentants au Conseil de l'Organisation des Gouvernements précités ;

Vu la résolution du Conseil de l'Organisation, en date du 9 décembre 1971, relative à l'acceptation de la demande concernant l'aide de l'Organisation pour l'exécution du programme intégré dans son cadre ;

Considérant la nécessité de définir d'une part les droits et obligations entre les Participants et, d'autre part, les droits et obligations entre lesdits Participants et l'Organisation,

¹ Entré en vigueur le 20 décembre 1971, date à laquelle il avait été signé au nom de l'Organisation européenne de recherches spatiales et à laquelle des Etats représentant au total deux tiers des contributions fixées dans le barème de l'annexe B l'avaient signé sans réserve de ratification ou d'approbation ou bien, l'ayant signé avec cette réserve, avaient ensuite déposé l'instrument correspondant auprès du Gouvernement français, conformément à l'article 14, paragraphe 3. Les signatures définitives, ratifications ou approbations ont été effectuées comme suit :

<i>Organisation ou Etat</i>	<i>Date de la signature définitive (s) ou date du dépôt de l'instrument de ratification ou d'approbation (A)</i>
Organisation européenne de recherches spatiales	9 décembre 1971 s
Allemagne, République fédérale d'	20 décembre 1971 s
France	20 décembre 1971 s
Espagne	9 décembre 1971 s
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	20 décembre 1971 s

Par la suite, un instrument de ratification a été déposé auprès du Gouvernement français par l'Etat suivant à la date indiquée :

Suède	11 janvier 1973
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(Signature apposée le 9 décembre 1971.)

ARRANGEMENT¹ BETWEEN CERTAIN MEMBER STATES OF THE EUROPEAN SPACE RESEARCH ORGANISATION AND THE EUROPEAN SPACE RESEARCH ORGANISATION CONCERNING THE EXECUTION OF AN AERONAUTICAL SATELLITE PROGRAMME

The Governments of the Federal Republic of Germany, the Kingdom of Belgium, Spain, the French Republic, the Italian Republic; the Kingdom of the Netherlands, the United Kingdom of Great Britain and Northern Ireland, the Kingdom of Sweden and the Swiss Confederation (hereinafter referred to as "the Participants") and the European Space Research Organisation (hereinafter referred to as "the Organisation"),

Considering that aeronautical traffic growth with an attendant need for improved air traffic services, in particular air-ground communications, is expected to require an operational aeronautical satellite capability in the Atlantic and Pacific Ocean areas by 1980 and that to meet the desired objective a preoperational capability is required as soon as possible, and in any event not later than the beginning of 1975;

Having considered the proposed Memorandum of Understanding between the Organisation, the Federal Aviation Agency (FAA) of the United States Department of Transportation, the Commonwealth of Australia, Canada and Japan (hereinafter referred to as "the Memorandum of Understanding");

Taking into account also the resolution of the European Space Conference, held in Brussels in July 1970, with regard to an aeronautical programme;

Having regard to the declaration made by the representatives on the Council of the Organisation of the Governments referred to above, dated 9 December 1971;

Having regard to the resolution of 9 December 1971 of the Council of the Organisation concerning the acceptance of the request for the Organisation's assistance in order to have the Integrated Programme executed within the framework of the Organisation;

Considering the need to define, on the one hand, the rights and obligations that exist among the Participants, and, on the other hand, those existing between the Participants and the Organisation,

¹ Came into force on 20 December 1971, the date when it had been signed on behalf of the European Space Research Organisation and on which States representing two thirds of the total contributions in the scale set out in annex B had signed it without reservation as to ratification or approval or, having signed it with such a reservation, had deposited their instrument of ratification or approval with the Government of France in accordance with article 14 (3). Definitive signatures, ratifications or approval were effected as follows:

<i>Organisation or State</i>	<i>Date of definitive signature (s) or deposit of the instrument of ratification or approval (A)</i>
European Space Research Organisation	9 December 1971 s
Germany, Federal Republic of	20 December 1971 s
France	20 December 1971 s
Spain	9 December 1971 s
United Kingdom of Great Britain and Northern Ireland	20 December 1971 s

Subsequently, an instrument of ratification was deposited with the Government of France on behalf of the following State on the date indicated:

Sweden 11 January 1973

(Signature affixed on 9 December 1971.)

Sont convenus de ce qui suit :

Article 1^{er}. 1. Les Participants entreprennent, en coopération avec des Etats non membres de l'Organisation, un programme ayant pour but la conception, le développement, la mise en place et l'exploitation d'un système préopérationnel de contrôle du trafic aérien par satellites, afin d'apporter une contribution significative à l'établissement d'un tel système desservant l'océan Atlantique et l'océan Pacifique, et d'acquérir l'expérience nécessaire à la mise en place d'un système opérationnel.

2. L'Organisation, en application de l'article VIII de la Convention¹, apporte son aide et permet l'usage de ses installations pour la réalisation du programme mentionné au paragraphe 1 du présent article.

Article 2. 1. Le programme préopérationnel mentionné au paragraphe 1 de l'article 1^{er} (ci-après dénommé « Programme commun d'Aérosat ») se compose d'un programme intégré et d'un programme coordonné, qui sont définis et décrits à l'annexe A au présent Arrangement.

2. L'objectif premier du Programme commun d'Aérosat est de fournir un service préopérationnel aux fins de contrôle de la circulation aérienne à tous les utilisateurs concernés. Sous réserve de la satisfaction de cet objectif, la capacité du Programme commun d'Aérosat peut être utilisée, à des fins expérimentales, en dehors de cet objectif premier.

Article 3. 1. Les participants instituent un Conseil directeur de programme composé de leurs représentants, qui assure la responsabilité de toutes les questions européennes relatives au Programme commun d'Aérosat et prend toutes décisions concernant ces questions.

2. Pour les problèmes communs à plusieurs programmes de l'Organisation, le Conseil directeur de programme joue le rôle d'organe consultatif du Conseil de l'Organisation auquel il présente toute recommandation nécessaire en vue de permettre à celui-ci de se prononcer à la majorité des deux tiers des Etats membres sur les incompatibilités éventuelles.

3. Le Conseil directeur de programme a pour fonctions, notamment de :

- a) définir des positions communes et établir toutes les instructions nécessaires pour la Délégation européenne au Conseil d'Aérosat, institué conformément au projet de Mémoire d'Accord ;
- b) déterminer la représentation des Participants au Conseil d'Aérosat ;
- c) établir des liens étroits avec les Autorités aéronautiques européennes et contribuer à harmoniser et coordonner leur participation au programme coordonné ;
- d) donner en tant que de besoin toutes directives au Directeur général de l'Organisation au sujet de l'exécution des projets européens entrant dans le cadre du programme intégré ;
- e) voter le budget annuel du programme ;
- f) veiller à l'application du Mémoire d'Accord, en ce qui concerne les droits et obligations des Participants européens ;
- g) émettre un avis, destiné à être transmis au Conseil d'Aérosat, sur toute demande présentée par un Participant concernant l'utilisation de la capacité du système de satellites aéronautiques mentionné au paragraphe 2 de l'article 2 ;
- h) en conformité avec les règlements de l'Organisation, conseiller le Directeur général sur l'attribution des postes à pourvoir au Bureau du Programme

¹ Voir « Convention portant création d'une Organisation européenne de recherches spatiales » dans Nations Unies, Recueil des Traités, vol. 528, p. 33.

Have agreed as follows:

Article 1. 1. The Participants shall, in cooperation with states that are not members of the Organisation, embark on a programme aiming at the design, development, setting up and operation of a preoperational system for air traffic control by means of satellites, in order to make a significant contribution to the establishment of such a system serving the Atlantic Ocean and the Pacific Ocean, and to acquire the necessary experience for the setting up of an operational system.

2. The Organisation will, under the terms of article VIII of the Convention,¹ make available its assistance and the use of its facilities for the execution of the programme referred to in paragraph 1 of this article.

Article 2. 1. The preoperational programme mentioned in article 1, paragraph 1 (hereinafter referred to as "the Joint Aerosat Programme"), shall consist of an Integrated Programme and a Coordinated Programme, which are defined and described in annex A to this Arrangement.

2. The prime objective of the Joint Aerosat Programme is to supply a preoperational air traffic control service to all users concerned. Provided the requirements of this objective are met, the capacity of the Joint Aerosat Programme may be used for experimental purposes outside this prime objective.

Article 3. 1. The Participants shall set up a Programme Board, composed of their representatives, which shall be responsible for all European matters of the Joint Aerosat Programme and shall take all decisions relating to these matters.

2. For matters affecting several programmes of the Organisation, this Programme Board shall be advisory to the Council of the Organisation, to which it will, on such matters, make all necessary recommendations to enable the Council of the Organisation to resolve possible conflicts and to take a decision by a two-thirds majority of the Member States.

3. The Programme Board's tasks shall be, in particular:

- (a) to define joint positions and to establish any necessary instructions for the European Delegation on the Aerosat Council, established in conformity with the proposed Memorandum of Understanding;
- (b) to determine how the Participants shall be represented on the Aerosat Council;
- (c) to establish close links with the European Aeronautical Authorities and to assist in harmonising and coordinating their participation in the Coordinated Programme;
- (d) to give such directives as are necessary to the Director General of the Organisation regarding the execution of the European undertakings in the Integrated Programme;
- (e) to vote the annual Programme budget;
- (f) to monitor the application of the Memorandum of Understanding as far as the rights and obligations of the European Participants are concerned;
- (g) to express an opinion on any request presented by a Participant for use of the capacity of the Aeronautical Satellite system, as mentioned in article 2.2, for submission to the Aerosat Council;
- (h) in conformity with the rules of the Organisation, to advise the Director General on the filling of posts for the Joint Programme Office, in particular to

¹ See "Convention for the establishment of a European Space Research Organisation" in United Nations. *Treaty Series*, vol. 528, p. 33.

commun afin qu'il soit dûment tenu compte, en particulier, des aspects aéronautiques du programme.

Article 4. Les décisions du Conseil directeur de programme sont prises selon le règlement de procédure du Conseil de l'Organisation qui s'applique *mutatis mutandis* sauf dispositions contraires du présent Arrangement.

Article 5. 1. Le programme intégré est exécuté sous la responsabilité du Directeur général, conformément aux dispositions du présent Arrangement.

2. Sauf stipulations contraires du présent Arrangement, l'Organisation exécute ce programme en conformité avec les règles et procédures en vigueur à l'Organisation.

3. En particulier, le Directeur général de l'Organisation :

- a) fournit le personnel nécessaire afin de participer aux travaux du Bureau du Programme commun d'Aérosat, visé au paragraphe 1 de l'article 6 du Mémoire d'Accord ;
- b) assure, pour le compte des Participants, la passation et la gestion technique et administrative des contrats ou sous-contrats, conformément aux règlements et procédures de l'Organisation ; toutefois, préférence est donnée, dans la mesure du possible, à l'exécution du travail sur les territoires des Participants, en prenant en considération les recommandations du Conseil de l'Organisation en matière de politique industrielle et de répartition des travaux.

Article 6. 1. Les dépenses découlant de l'exécution par l'Organisation du programme intégré, aux termes du présent Arrangement, sont supportées par les Participants, conformément aux dispositions prévues dans l'annexe B au présent Arrangement.

2. Les Participants contribuent au financement dudit programme, conformément aux principes et au barème définis dans l'annexe B au présent Arrangement, et dans les limites d'une enveloppe financière globale de 100 millions d'unités de compte, comprenant les montants indiqués aux alinéas *a* et *b* du paragraphe 1 de l'annexe B.

3. Le Conseil directeur de programme approuve à la majorité des deux tiers les budgets annuels du programme intégré.

Article 7. Sous réserve des dispositions du Mémoire d'Accord :

a) Les droits de propriété intellectuelle et l'accès aux informations techniques découlant de l'exécution du programme intégré sont réservés aux Participants ; toutefois, l'Organisation a le droit de les utiliser gratuitement pour l'ensemble de ses activités ;

b) La publication des renseignements scientifiques découlant de l'exécution du programme intégré et l'accès à ces renseignements sont régis par les règlements pertinents de l'Organisation.

Article 8. L'Organisation prendra toutes les dispositions contractuelles nécessaires pour devenir, pour le compte des Participants, copropriétaire des satellites réalisés dans le cadre du programme intégré, ainsi que des installations et équipements acquis pour son exécution, jusques et y compris la phase préopérationnelle. Toute cession des installations ou équipements dévolus à l'Organisation après la fin du Programme commun d'Aérosat est décidée par les Participants en consultation avec le Conseil de l'Organisation.

Article 9. 1. Les Participants conviennent, en vue de la révision de l'enveloppe financière globale visée à l'article 6, en cas de variation du niveau des prix, d'appliquer la procédure qui sera alors en vigueur à l'Organisation.

2. Au cas où le montant visé au paragraphe 2 de l'article 6 devrait être révisé

ensure that the aeronautical aspects of the programme are given appropriate weight.

Article 4. Decisions of the Programme Board shall be taken in accordance with the Rules of Procedure of the Council, which shall apply *mutatis mutandis* unless otherwise specified in this Arrangement.

Article 5. 1. The Integrated Programme shall be carried out under the responsibility of the Director General of the Organisation, in accordance with the provisions of this Arrangement.

2. Unless otherwise specified in this Arrangement, the Organisation shall execute this programme in conformity with the rules and procedures in force in the Organisation.

3. In particular, the Director General of the Organisation shall:

- (a) make available the necessary staff for participation in the work of the Aerosat Joint Programme Office referred to in article 6 of the Memorandum of Understanding;
- (b) assure, on behalf of the Participants, the placing and technical and administrative management of contracts and sub-contracts, in conformity with the rules and procedures of the Organisation; however, preference shall be given, wherever possible, to the execution of work in the territories of the Participants, with due consideration to the recommendations of the Council of the Organisation in the field of industrial policy and distribution of work.

Article 6. 1. The expenditure resulting from the execution of the Integrated Programme by the Organisation under this Arrangement shall be met by the Participants, in accordance with the detailed provisions set out in annex B to this Arrangement.

2. The Participants shall contribute to the financing of the said programme in accordance with the principles and the scale laid down in annex B to this Arrangement and within the limits of a total financial envelope of 100 MAU, covering the amounts mentioned in (a) and (b) of paragraph 1 of annex B.

3. The Programme Board shall approve the annual budgets of the Integrated Programme by a two-thirds majority.

Article 7. Subject to the provisions of the Memorandum of Understanding

(a) Intellectual property rights arising from the execution of the Integrated Programme, as well as access to technical information so arising, shall be reserved to the Participants, but the Organisation shall have the right to make use of them free of charge for its activities as a whole;

(b) The publication of, and access to, scientific information arising from the execution of the Integrated Programme shall be governed by the relevant rules of the Organisation.

Article 8. The Organisation shall make all necessary contractual arrangements in order to become, on behalf of the Participants, co-owner of the satellites developed under the Integrated Programme, as well as of facilities and equipments acquired for its execution, up to and including the preoperational phase. Any transfer of facilities or equipments belonging to the Organisation after the end of the Joint Aerosat Programme shall be decided by the Participants in consultation with the Council of the Organisation.

Article 9. 1. The Participants agree, for the purpose of any revision of the total financial envelope specified in article 6 in the event of changes in price level, to apply the procedure in force in the Organisation at that time.

2. If the sum specified in article 6.2 has to be revised for reasons other than a

pour des motifs autres qu'une variation du niveau des prix, le Conseil directeur de programme déciderait des dépenses additionnelles à la charge de l'Organisation à la majorité des deux tiers des Participants si le coût cumulatif total n'excédait pas les 155 millions de dollars des Etats-Unis, visés au paragraphe 2 de l'article 13 du Mémorandum d'Accord.

3. Au cas où ce coût cumulatif total excéderait les 155 millions de dollars des Etats-Unis, visés au paragraphe 2 de l'article 13 du Mémorandum d'Accord, les Participants qui désiraient néanmoins poursuivre l'exécution du programme intégré se consulteraient et fixeraient les modalités de sa continuation. Ils en informeraient le Conseil de l'Organisation, qui prendrait, le cas échéant, toute décision nécessaire. Les autres Participants se retireraient du programme sous réserve des dispositions de l'article 15.

Article 10. 1. Les Participants indemniseront l'Organisation pour toute responsabilité qu'elle pourrait encourir si sa responsabilité internationale était engagée du fait de l'exécution du programme intégré.

2. Toute réparation pour dommage reçue par l'Organisation dans le cadre de ce programme est portée au crédit des budgets annuels du programme intégré.

Article 11. Les modalités d'exécution et d'exploitation du programme coordonné sont étudiées par le Conseil directeur de programme en liaison avec les Autorités aéronautiques des Participants audit programme. Au cas où des fonctions relatives au programme coordonné seraient confiées à l'Organisation, les règles mentionnées dans le présent Arrangement seraient applicables sous réserve des dispositions éventuelles à établir par le Conseil directeur du programme.

Article 12. Les Participants prennent acte des dispositions du Mémorandum d'Accord proposé et des droits et obligations qui en résultent pour leurs comptes, et ils marquent leur accord pour que le Conseil de l'Organisation autorise le Directeur général à le signer.

Article 13. 1. Tout différend entre deux ou plusieurs Participants ou entre certains Participants et l'Organisation au sujet de l'interprétation ou de l'application de l'Arrangement, qui ne pourrait être réglé à l'amiable, sera soumis, à la demande d'une des parties au différend, à un arbitre unique qui sera nommé par le Président de la Cour internationale de Justice. L'arbitre ne peut être ressortissant d'un Etat partie au différend.

2. Les parties à l'Arrangement qui ne seraient pas parties au différend auront le droit de prendre part à l'instance, et la décision de l'arbitre sera opposable à tous les Participants et à l'Organisation, qu'ils aient pris ou non part à l'instance.

Article 14. 1. Le présent Arrangement est ouvert à la signature des Participants jusqu'au 31 décembre 1971.

2. Les Etats deviennent parties à l'Arrangement :

— par la signature sans réserve de ratification ou d'approbation ;

— par le dépôt d'un instrument de ratification ou d'approbation, auprès du Gouvernement de la France, si l'Arrangement a été signé sous réserve de ratification ou d'approbation.

3. Le présent Arrangement entre en vigueur lorsqu'il a été signé par l'Organisation et que les Etats dont la participation sur le barème donné à l'annexe B s'élève aux deux tiers du total des contributions sont devenus parties à l'Arrangement selon les termes du paragraphe 2 du présent article.

4. Aux fins du paragraphe 3 du présent article, le dépôt d'une déclaration notifiant l'intention d'appliquer l'Arrangement à titre provisoire et de chercher à en obtenir, dès que possible, la ratification ou l'approbation sera considéré comme le dépôt d'un instrument de ratification ou d'approbation.

change in price levels, the Programme Board shall decide on the additional expenditure of the Organisation by a two-thirds majority of the Participants, provided that the cumulative total cost does not exceed the 155 million U.S. dollars mentioned in article 13 of the Memorandum of Understanding.

3. If such a total cumulative cost exceeds the 155 million U.S. dollars mentioned in article 13 of the Memorandum of Understanding, those Participants who, nevertheless, wish to continue the execution of the Integrated Programme shall consult among themselves and determine the arrangements for its continuation. They shall inform accordingly the Council of the Organisation, which will take any necessary decisions. The other Participants shall withdraw from the programme subject to the provisions of article 15.

Article 10. 1. The Participants shall indemnify the Organisation in respect of any liability it may incur should its international responsibility be involved as a result of the execution of the Integrated Programme.

2. Any compensation for damage received by the Organisation with respect to this programme shall be credited to the annual budgets of the Integrated Programme.

Article 11. The arrangements for the execution and operation of the Coordinated programme shall be examined by the Programme Board in liaison with the Aeronautical Authorities of the Participants in the said programme. Should functions with respect to the Coordinated Programme be entrusted to the Organisation, the rules mentioned in this Arrangement would be applicable, subject to any special provisions that may be laid down by the Programme Board.

Article 12. The Participants have noted the provisions of the proposed Memorandum of Understanding and their rights and obligations arising therefrom, and they agree to the Council of the Organisation authorising the Director General to sign it.

Article 13. 1. Any dispute which arises between two or more of the Participants, or between any of them and the Organisation, concerning the interpretation or application of this Arrangement, and which cannot be settled amicably, shall be submitted, at the request of any party to the dispute, to a single arbitrator appointed by the President of the International Court of Justice. The arbitrator may not be a national of a State which is a party to the dispute.

2. Those parties to the Arrangement which are not parties to the dispute shall have the right to join in the proceedings and the arbitrator's decision shall be binding on all the Participants and the Organisation, whether or not they have joined in the proceedings.

Article 14. 1. This Arrangement shall be open for signature by the Participants until 31 December 1971.

2. They shall become parties to this Arrangement:
— upon signature not subject to ratification or approval;
— upon depositing an instrument of ratification or approval with the Government of France, if the Arrangement was signed subject to ratification or approval.

3. This Arrangement shall come into force when it has been signed by the Organisation and when the aggregate contribution payable—on the basis of the scale set out in annex B—by the States that have become parties to the Arrangement in accordance with the terms of paragraph 2 of this article amount to two-thirds of the total contributions payable.

4. For the purposes of paragraph 3 of this article, the deposit of a declaration of intention to apply the Arrangement provisionally and to seek ratification or approval as soon as possible shall be considered as the deposit of an instrument of ratification or approval.

5. Le Gouvernement d'un Etat membre de l'Organisation qui n'a pas signé l'Arrangement au 31 décembre 1971 peut devenir partie à l'Arrangement dès son entrée en vigueur à condition que :

- a) les autres Gouvernements parties à l'Arrangement donnent leur accord ;
- b) le Gouvernement intéressé dépose un instrument d'adhésion auprès du Gouvernement de la France.

6. Sauf si le Conseil directeur de programme en décide autrement à l'unanimité, un Gouvernement qui devient partie au présent Arrangement après son entrée en vigueur versera une contribution égale à celle qu'il aurait versée s'il avait été partie à l'Arrangement dès son entrée en vigueur et cette contribution sera portée au crédit des autres parties dans le budget du programme au prorata de leurs contributions.

7. Le Gouvernement d'un Etat non membre peut présenter au Conseil de l'Organisation une demande d'adhésion au programme ; le Conseil statuera à l'unanimité sur cette demande en accord avec le Conseil directeur de programme qui déterminera à l'unanimité les conditions d'adhésion.

Article 15. 1. Si un Participant se retire du Programme intégré, en fonction des dispositions du paragraphe 3 de l'article 9, il reste tenu de contribuer aux dépenses relatives aux engagements dont le financement a été précédemment décidé.

2. Son retrait du programme prend effet à la date à laquelle le Participant qui se retire cesse de financer les engagements de dépenses relatifs au programme, qui sont décidés par le Conseil directeur de programme.

3. Le Participant qui se retire bénéficie des droits acquis aux Participants au jour de la prise d'effet du retrait. A partir de cette date, aucun droit ou obligation le concernant ne peut naître, qui résulte de la partie du programme à laquelle il ne participe plus.

Article 16. Les annexes A et B au présent Arrangement en font partie intégrante.

Article 17. 1. Sans préjudice de l'application des dispositions pertinentes du Mémorandum d'Accord, le présent Arrangement peut être amendé à la demande de l'un ou plusieurs des Participants. L'Organisation dispose également du droit d'initiative en matière d'amendements pour les dispositions créant à son égard des droits et obligations. Les amendements entrent en vigueur lorsque toutes les parties en ont notifié leur acceptation au Gouvernement dépositaire.

2. Sans préjudice de l'application des dispositions pertinentes du Mémorandum d'Accord, les annexes au présent Arrangement peuvent être révisées par le Conseil directeur de programme selon les dispositions particulières contenues dans les clauses de révision de ces annexes.

Article 18. Dès l'entrée en vigueur de l'Arrangement, le Gouvernement de la République française le fera enregistrer auprès du Secrétariat de l'Organisation des Nations Unies, conformément à l'Article 102 de la Charte des Nations Unies.

Article 19. Le Gouvernement de la République française est dépositaire du présent Arrangement et notifie aux Gouvernements des Etats membres de l'Organisation toute signature, ratification, adhésion et la date d'entrée en vigueur de l'Arrangement et des amendements à celui-ci.

EN FOI DE QUOI les représentants soussignés, dûment autorisés à cet effet, ont signé le présent Arrangement.

FAIT à Neuilly-sur-Seine, le 9 décembre 1971, dans les deux langues anglaise et française, les deux textes faisant également foi, en un exemplaire unique qui sera déposé dans les archives du Gouvernement de la République française, lequel en

5. The Government of any Member State of the Organisation which has not signed the Arrangement by 31 December 1971 may become party to it as soon as it comes into force provided that:

- (a) the other Governments party to the Arrangement agree;
- (b) the Government in question deposits an instrument of accession with the Government of France.

6. Unless the Programme Board unanimously decides otherwise, a Government that becomes a party to this Arrangement after its entry into force shall pay a contribution equal to that which it would have paid if it had been a party to the Arrangement at the moment of its entry into force, and this contribution shall be credited to the other parties in the programme budget pro rata to their contributions.

7. The Government of a non-member State may present a request to the Council of the Organisation to accede to the programme; a Council decision to grant such a request shall require unanimity and must be taken in agreement with the Programme Board, which shall unanimously determine the terms of accession.

Article 15. 1. Any Participant who withdraws from the Integrated Programme under the provisions of article 9.3 of this Arrangement shall remain bound to contribute to the expenditure under the commitments whose funding has already been agreed.

2. Such withdrawal shall take effect on the date when the participant concerned ceases to contribute to the expenditure commitments relating to the programme and decided by the Programme Board.

3. A withdrawing Participant shall enjoy the rights vested in the Participants up to the effective date of his withdrawal. Thereafter, no further right or obligation shall arise from the part of the programme in which he no longer participates.

Article 16. Annexes A and B to this Arrangement form an integral part thereof.

Article 17. 1. Without prejudice to the relevant provisions of the Memorandum of Understanding this Arrangement may be amended at the request of one or more of the Participants. Similarly, the Organisation has the right to initiate amendments of provisions creating rights and obligations in its respect. Any amendments shall come into force when all parties have notified their approval to the depositary Government.

2. Without prejudice to the relevant provisions of the Memorandum of Understanding the annexes to the Arrangement may be revised by the Programme Board in accordance with the special provisions contained in the revision clauses of those annexes.

Article 18. Upon entry into force of the Arrangement, the Government of the French Republic shall register it with the Secretariat of the United Nations, in accordance with Article 102 of the United Nations Charter.

Article 19. The Government of the French Republic shall be the depositary of this Arrangement and shall notify the Governments of the Member States of the Organisation of all signatures, ratifications and accessions, and of the date of entry into force of the Arrangement and any amendments thereto.

IN WITNESS WHEREOF the undersigned Representatives, having been duly authorised thereto, have signed this Agreement.

DONE in Neuilly-sur-Seine, this ninth day of December nineteen hundred and seventy-one, in the English and French languages, both texts being equally authoritative, in a single copy, which shall be deposited in the archives of the

délivrera des copies certifiées conformes à chacun des Gouvernements et à l'Organisation.

Pour l'Organisation européenne de recherches spatiales :

[Signé]

A. HOCKER

Pour le Gouvernement de la République fédérale d'Allemagne :

[Signé]

RUETE

[Signé]

SCHRAMM

Pour le Gouvernement du Royaume de Belgique :

Sous réserve de ratification

[Signé]

J. BOUHA

Pour le Gouvernement de l'Espagne :

[Signé]

LUIS DE AZCARRAGA

Pour le Gouvernement de la République française :

[Signé]

BOISGELIN

Pour le Gouvernement de la République italienne :

Sous réserve de ratification

[Signé]

UGO MORABITO

Pour le Gouvernement du Royaume des Pays-Bas :

Sous réserve d'approbation

[Signé]

G. W. BENTINCK

Pour le Gouvernement du Royaume-Uni de Grande-Bretagne
[et d'Irlande du Nord :]

[Signé]

J. HOSIE

Government of the French Republic, which shall transmit certified copies to each of the Governments and to the Organisation.

For the European Space Research Organisation:

[Signed]

A. HOCKER

For the Government of the Federal Republic of Germany:

[Signed]

RUETE

[Signed]

SCHRAMM

For the Government of the Kingdom of Belgium:

[Signed]

J. BOUHA

Sous réserve de ratification¹

For the Government of Spain:

[Signed]

LUIS DE AZCARRAGA

For the Government of the French Republic:

[Signed]

BOISGELIN

For the Government of the Italian Republic:

[Signed]

UGO MORABITO

Sous réserve de ratification¹

For the Government of the Kingdom of the Netherlands:

[Signed]

G. W. BENTINCK

Subject to approval

For the Government of the United Kingdom of Great Britain
and Northern Ireland:

[Signed]

J. HOSIE

¹ Subject to ratification.

Pour le Gouvernement du Royaume de Suède :

Sous réserve de ratification

[Signé]

INGEMAR HAEGLOEFF

Pour le Gouvernement de la Confédération suisse :

ANNEXE A

À L'ARRANGEMENT ENTRE CERTAINS MEMBRES DE L'ORGANISATION EUROPÉENNE DE RECHERCHES SPATIALES ET L'ORGANISATION EUROPÉENNE DE RECHERCHES SPATIALES CONCERNANT L'EXÉCUTION D'UN PROGRAMME DE SATELLITES AÉRONAUTIQUES

1. Objectifs du Programme commun de satellites aéronautiques (Aérosat)

Le Programme commun d'Aérosat pourvoit au développement et à l'utilisation d'un potentiel aéronautique préopérationnel au-dessus des océans Atlantique et Pacifique dans les buts énoncés aux points *a* à *f* du paragraphe 2 de l'article 1^{er} du Mémoire d'Accord mentionné dans le préambule du présent Arrangement.

2. Description du programme commun d'Aérosat

Le Programme commun d'Aérosat se compose d'un programme intégré et d'un programme coordonné.

Le programme intégré, qui est couvert par le présent Arrangement entre les Participants et l'Organisation, comporte les éléments fondamentaux énoncés aux points *a* à *d* de l'article 2 du Mémoire d'Accord, à savoir :

- le développement et la production des satellites ;
- les lancements ;
- les installations de contrôle des satellites ;
- la gestion du programme.

Le programme coordonné comporte les éléments fondamentaux énoncés aux points *a* et *b* de l'article 3 du Mémoire d'Accord, à savoir :

- les installations des utilisateurs au sol ;
- l'équipement avionique de bord.

3. Calendrier

Partant de l'hypothèse que le Mémoire d'Accord sera signé par l'Organisation et l'Administration fédérale de l'aviation des Etats-Unis fin 1971 / début 1972, le calendrier indicatif pour le programme intégré s'établit comme suit :

- attribution du contrat d'Aérosat : second semestre 1972 ;
- dates de lancement des satellites (cf. également article 9 du Mémoire d'Accord) :
 - lancement du satellite n° 1 : au-dessus de l'océan Atlantique dès que possible et en tout cas pas au-delà d'avril 1975 ;
 - lancement du satellite n° 2 : au-dessus de l'océan Pacifique à une date à fixer par le Conseil d'Aérosat ;
 - lancement du satellite n° 3 : au-dessus de l'océan Atlantique avant la fin de 1976 ;
 - lancement du satellite n° 4 : au-dessus de l'océan Pacifique avant la fin de 1977.
- achèvement du Programme commun d'Aérosat : comme indiqué à l'article 13 du Mémoire d'Accord.

For the Government of the Kingdom of Sweden:

[Signed]

INGEMAR HAEGLOEFF

Subject to ratification

For the Government of the Swiss Confederation:

ANNEX A

TO THE ARRANGEMENT BETWEEN CERTAIN MEMBER STATES OF THE EUROPEAN SPACE RESEARCH ORGANISATION AND THE EUROPEAN SPACE RESEARCH ORGANISATION CONCERNING THE EXECUTION OF AN AERONAUTICAL SATELLITE PROGRAMME

1. *Objectives of the Joint Aeronautical Satellite (Aerosat) Programme*

The Joint Aerosat Programme shall provide for the development and utilisation of a preoperational aeronautical capability over the Atlantic and Pacific Oceans with the aims described in paragraph 2 (a-f) of article 1 of the Memorandum of Understanding referred to in the Preamble of this document.

2. *Description of the Joint Aerosat Programme*

The Joint Aerosat Programme shall consist of an Integrated Programme and a Coordinated Programme.

The Integrated Programme, which is covered by this arrangement between the Participants and the Organisation, shall comprise the basic elements described in paragraphs a-d of article 2 of the Memorandum of Understanding, i.e.:

- satellite development and production;
- launches;
- satellite control facilities;
- programme management.

The Coordinated Programme shall comprise the basic elements, described in article 3 (a) and (b) of the Memorandum of Understanding, i.e.:

- users' ground facilities;
- aircraft avionics.

3. *Time Scale*

Under the assumption that the Memorandum of Understanding will be signed by the Organisation and the United States Federal Aviation Administration by end 1971/beginning 1972, the following tentative time scale has been established for the Integrated Programme:

- award of Aerosat contract; second half of 1972;
- satellite launch dates (see also article 9 of the Memorandum of Understanding):
 - launch of satellite n° 1: over Atlantic Ocean as soon as practicable, but not later than April 1975;
 - launch of satellite n° 2: over Pacific Ocean at a date to be decided by the Aerosat Council;
 - launch of satellite n° 3: over Atlantic Ocean not later than end 1976;
 - launch of satellite n° 4: over Pacific Ocean not later than end 1977;
- completion of Joint Aerosat Programme: as described in article 13 of the Memorandum of Understanding.

4. Clause de révision

Les dispositions de la présente annexe peuvent être révisées par décision unanime du Conseil directeur de programme.

ANNEXE B

À L'ARRANGEMENT ENTRE CERTAINS ETATS MEMBRES DE L'ORGANISATION EUROPÉENNE DE RECHERCHES SPATIALES ET L'ORGANISATION EUROPÉENNE DE RECHERCHES SPATIALES CONCERNANT L'EXÉCUTION D'UN PROGRAMME DE SATELLITES AÉRONAUTIQUES

1. Frais du programme intégré

L'enveloppe financière globale de 100 millions d'unités de compte fixée au paragraphe 2 de l'article 6 du présent Arrangement est fondée sur les chiffres estimatifs ci-après :

a) Les dépenses directes au titre du programme intégré pour la période 1972-1979 sont évaluées à :

	<i>En millions d'unités de compte au niveau des prix de 1971</i>
1. Personnel :	
Organisation et Bureau du programme commun	4,850
2. Fonctionnement :	
Frais de déplacement de l'Organisation et contributions au fonctionne- ment du Bureau du programme commun	2,225
3. Immobilisations :	
Installation d'un Terminal terrien de contrôle des satellites (T.T.C.S.) et d'un Centre de contrôle de satellites (C.C.S.)	2,750
4. Exploitation et maintenance des installations :	
Exploitation et maintenance d'un Terminal terrien de contrôle des satellites (T.T.C.S.) et d'un Centre de contrôle de satellites (C.C.S.)	3,150
5. Développement :	
Développement de satellite et production de six unités de vol . .	37,000
Cinq lanceurs à 7,5 millions d'unités de compte *	18,750
Etudes et expériences	1,000
	56,750
	TOTAL 69,725

b) Les dépenses indirectes, c'est-à-dire la quote-part du programme intégré sur les frais communs et frais de soutien de l'Organisation, qui dépendra de l'ampleur du programme global de l'Organisation ; cette quote-part est actuellement évaluée à 19,3 millions d'unités de compte.

2. Barème des contributions

Chaque Participant contribue aux dépenses découlant de l'exécution du programme intégré par l'Organisation, aux termes du présent Arrangement, conformément au barème ci-dessous :

* Bien que les évaluations de coûts données dans le Mémoire d'Accord s'appliquent à six lanceurs pour quatre satellites, les crédits figurant expressément dans les prévisions budgétaires de l'Organisation correspondent à cinq lanceurs seulement.

4. *Revision of clause*

The provisions of this annex may be revised by unanimous decision of the Programme Board.

ANNEX B

TO THE ARRANGEMENT BETWEEN CERTAIN MEMBER STATES OF THE EUROPEAN SPACE RESEARCH ORGANISATION AND THE EUROPEAN SPACE RESEARCH ORGANISATION CONCERNING THE EXECUTION OF AN AERONAUTICAL SATELLITE PROGRAMME

1. *Cost of Integrated Programme*

The total financial envelope of 100 millions of Accounting Units laid down in article 6.2 of the foregoing Arrangement is based on the following estimates:

(a) the direct expenditure for the Integrated Programme during the period 1972-1979 is estimated at:

	<i>In millions of Accounting Units at 1971 price level</i>
1. Personnel:	
Organisation and Joint Programme Office	4.850
2. Running:	
Travel expenses for the Organisation and its contribution to the running of the Joint Programme Office	2.225
3. Establishment of Facilities:	
One Spacecraft Control Earth Terminal (SCET) and one Spacecraft Control Centre (SCC)	2.750
4. Operation and maintenance of Facilities:	
Operation and maintenance of one Spacecraft Control Earth Terminal (SCET) and of one Spacecraft Control Centre (SCC)	3.150
5. Development:	
Satellite development and manufacturing of 6 spacecraft flight units	37.000
5 launchers at 7.5 MAU*	18.750
Studies and Experiments	1.000
	56.750
TOTAL	69.725

(b) indirect expenditure, i.e. the Integrated Programme's share of the Organisation's common and support cost which will depend on the size of the overall programme of the Organisation; this share is presently estimated at 19.3 MAU.

2. *Scale of Contributions*

Each Participant shall contribute to the expenditure resulting from the execution of the Integrated Programme by the Organisation under the foregoing Arrangement in accordance with the following scale:

* Although the cost estimates included in the Memorandum of Understanding refer to six launchers for the four satellites, the Organisation's budgetary arrangements contain specific provision for only five launchers.

	<i>Quote-part de contributions (en pourcentage)</i>
Allemagne	23,67
Belgique	3,75
Espagne	5,24
France	21,87
Italie	13,90
Pays-Bas	4,71
Royaume-Uni	19,01
Suède	4,64
Suisse	3,21
TOTAL	<u>100,00</u>

3. *Rapports de l'Organisation sur la situation financière et contractuelle*

Le Directeur général de l'Organisation donne les instructions nécessaires pour la présentation des rapports sur l'état d'avancement, sur la répartition géographique des travaux, sur les appels de contribution, les dépenses encourues et les dernières évaluations des coûts pour l'achèvement du programme intégré, conformément aux dispositions afférentes du règlement financier de l'Organisation relatives aux comptes (titre III, section VI du règlement financier) et aux dispositions adoptées par le Conseil de l'Organisation en ce qui concerne les rapports périodiques à lui présenter (document ESRO/C/306, add. 2, rév. 1).

4. *Règles financières à observer*

Les dépenses directes découlant de l'exécution du programme intégré par l'Organisation, aux termes du présent Arrangement, sont imputées à un compte d'emplois « Programme » qui est créé et géré par l'Organisation conformément aux dispositions afférentes du règlement financier. La quote-part du programme intégré sur les frais communs et frais de soutien de l'Organisation est fixée et attribuée au compte d'emplois « Programme » conformément aux principes et procédures adoptés en la matière par l'Organisation.

5. *Clause de révision*

Les dispositions des paragraphes 1 et 2 de la présente annexe peuvent être révisées par décision unanime du Conseil directeur de programme. Les dispositions des paragraphes 3 et 4 de la présente annexe peuvent être révisées par le Conseil directeur de programme à la majorité des deux tiers.

<i>States</i>	<i>Scale of contributions %</i>
Germany	23.67
Belgium	3.75
Spain	5.24
France	21.87
Italy	13.90
Netherlands	4.71
United Kingdom	19.01
Sweden	4.64
Switzerland	3.21
TOTAL	<u>100.00</u>

3. *Reports by the Organisation on financial and contracts situation*

The Director General of the Organisation shall establish the necessary instructions for the reports to be given on the progress and geographical distribution of the work, on the call-ups of contributions, the expenditure to date and latest estimates of cost to completion of the Integrated Programme, in accordance with the relevant provisions of the Organisation's Financial Rules dealing with accounts (chapter III, section VI of the Financial Rules) and with the provisions adopted by the Council of the Organisation concerning the periodical reports to be presented (document ESRO/C/306, add. 2, rev. 1).

4. *Financial rules to be observed*

The direct expenditure resulting from the execution of the Integrated Programme by the Organisation under the foregoing Arrangement shall be charged to a Programme Output Account which shall be established and administered by the Organisation in accordance with the relevant provisions of its Financial Rules. The Integrated Programme's share of the Organisation's common and support cost shall be established and allocated to the Programme Output Account in accordance with the relevant principles and procedures adopted by the Organisation.

5. *Revision clause*

The provisions of paragraphs 1 and 2 of this annex may be revised by unanimous decision of the Programme Board. The provisions of paragraphs 3 and 4 of this annex may be revised by the Programme Board by a two-thirds majority.

No. 12948

**UNITED STATES OF AMERICA
and
UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND (HONG KONG)**

**Exchange of notes constituting an agreement relating to trade
in wool and man-made fiber textile products (with an-
nexes). Hong Kong, 6 January 1972**

Authentic text: English.

Registered by the United States of America on 1 January 1974.

**ÉTATS-UNIS D'AMÉRIQUE
et
ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD (HONG-KONG)**

**Échange de notes constituant un accord relatif au commerce
des produits textiles de laine et de fibre synthétique (avec
annexes). Hong-kong, 6 janvier 1972**

Texte authentique : anglais.

Enregistré par les États-Unis d'Amérique le 1^{er} janvier 1974.

EXCHANGE OF NOTES CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED STATES OF AMERICA AND THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND (HONG KONG) RELATING TO TRADE IN WOOL AND MAN-MADE FIBER TEXTILE PRODUCTS

I

The American Consul General to the Hong Kong Director of Commerce and Industry

AMERICAN CONSULATE GENERAL
HONG KONG, B. C. C.

No. 1

January 6, 1972

Trade in Wool and Man-Made Fiber Textile Products

Sir:

I refer to recent discussions between our two Governments concerning trade in man-made fiber and wool textile products. As a result of these discussions, I wish to propose the following agreement relating to the export of these products from Hong Kong to the United States.

1. The Government of Hong Kong will limit annual exports of man-made fiber and wool textile products to the United States for a period of five years beginning October 1, 1971 to the limits set forth below and in accordance with this Agreement. In the event that any multilateral international arrangement affecting world trade in cotton, man-made fiber and wool textiles is agreed within the term of this Agreement, and provided that both Governments accept such an arrangement, both Governments agree to consult promptly to review the terms of this Agreement and to effect such adjustment as may be mutually agreed as necessary to render the terms of this Agreement consonant with the rights and obligations of both Governments arising from any such international arrangement.

2. Man-made fiber and wool fabrics, yarns and made-up goods (other than apparel) shown under groups I and III in annex A shall be controlled pursuant to the terms of the Cotton Textile Agreement of December 17, 1970, as amended,² hand-made carpets, rugs and floor coverings of man-made fiber and wool are excluded from these arrangements. In the event that the Hong Kong cotton textile bilateral is not extended beyond September 30, 1973, the man-made fiber and wool categories included in groups I and III of that Agreement will be transferred to and controlled under the man-made and wool agreement and the two Governments agree to consult to make the appropriate amendments.

3. Man-made fiber and wool textile apparel shall be subject to aggregate limits for the first agreement year of 210 million square yards equivalent and 40 million square yards equivalent respectively. Within these aggregate limits, the specific limits set out in annexes B and C shall apply.

4. The aggregate and specific category limits in annex B may be increased by 5 percent, provided there is an equivalent reduction in yardage in the aggregate limit for group II of the Cotton Textiles Agreement of December 17, 1970, as amended. Likewise the aggregate and specific limits of group II of the Cotton Textiles Agreement of December 17, 1970, as amended, may be increased by 5 percent, provided there is an equivalent reduction in yardage in the aggregate limit for man-made fiber apparel under this agreement.

¹ Came into force on 6 January 1972 by the exchange of the said notes, with retroactive effect from 1 October 1971, in accordance with their provisions.

² United Nations, *Treaty Series*, vol. 776, p. 257, and vol. 829, p. 378.

5. Within the aggregate limits set out in annexes B and C, specific category limits may be increased by not more than 5 percent; provided that in any particular case, the combined increases under this paragraph and under paragraph 4 above together do not exceed 5 percent of the specific limit.

6. As from the commencement of the second agreement year, the aggregate and specific limits set out in annexes B and C shall be increased over the corresponding limits in the preceding agreement year as follows:

- (a) for categories with specific limits set out in annex B at 7 percent per annum;
- (b) for the aggregate limit in annex B, less the sum of the limits for the specific categories, at 7½ percent per annum;
- (c) for the aggregate and specific limits set out in annex C at 1 percent per annum.

7. (a) Provided that exports in the preceding agreement year, including the yardage transferred to and utilized in group II of the Cotton Textiles Agreement of December 17, 1970, as amended, were below the relevant aggregate and category limit, exports in any agreement year may exceed the applicable aggregate and specific limits by an amount equal to 5 percent of the corresponding limit for the preceding agreement year, or the amount by which exports were below each of the limits applicable in the preceding agreement year, whichever is less.

(b) The limits for the preceding agreement year referred to in sub-paragraph (a) of this paragraph are without adjustments under this paragraph and paragraphs 4 and 5 above.

8. In the event of undue concentration in exports from Hong Kong to the United States of man-made fiber and wool apparel in any category not given a specific limit, the Government of the United States of America may request consultation with the Government of Hong Kong to determine an appropriate course of action. During the course of such consultation, the Government of Hong Kong will not license further exports of the particular product in question.

9. (a) Any textile product which comprises 17 percent or more wool by weight of fiber content, or is in chief weight man-made fiber, but is not in chief weight or chief value cotton, shall be subject to the terms of this Agreement.

(b) In respect of man-made fiber textile products, the Government of Hong Kong shall use a chief weight basis for export control and reporting requirements. The Government of the United States of America classifies imports of man-made fiber textile products on a chief value basis. If problems should arise, the two Governments shall consult promptly with a view to finding a mutually acceptable solution. If no such solution can be achieved, the chief value criterion shall prevail.

10. In the implementation of this Agreement, the system of categories and conversion factors listed in annex A shall apply. Recognizing that this Agreement aligns, to the best knowledge of the two Governments, Hong Kong's export control practices and United States' classification practices as far as is practicable to do so (unless agreed otherwise), each Government will consult with the other, at the earliest possible opportunity, if it comes to the notice of either Government that any problem in the classification of specific products may be developing; and both Governments will seek by all means at their disposal to resolve any problem of classification practice which may be found to exist, in a manner compatible with the interests of both Governments. Any adjustment which cannot be made during any agreement year will be considered at the annual consultation provided for in paragraph 11.

11. The two Governments agree to consult annually during the last quarter of each agreement year, or at such other times as may be mutually agreed, to review this agreement and to consider any question arising in the implementation of this Agreement.

12. Mutually satisfactory administrative arrangements or adjustments may be made to resolve minor problems arising in the implementation of this Agreement, including differences in points of procedure or operation.

13. The two Governments recognize that the successful implementation of this Agreement depends in large part upon mutual cooperation on statistical questions. The Government of the United States of America shall promptly supply the Government of Hong Kong with data on monthly imports of man-made fiber and wool textile products from Hong Kong. The Government of Hong Kong shall promptly supply the Government of the United

States of America with pertinent data on anticipated exports in categories not subject to specific limits and data on monthly exports of man-made fiber and wool products to the United States. Each Government agrees to supply promptly any other available statistical data requested by the other Government.

14. If the Government of Hong Kong considers that, as a result of limits specified in this Agreement, Hong Kong is being placed in an inequitable position vis-à-vis a third country, the Government of Hong Kong may request consultation with the Government of the United States of America with a view to taking appropriate remedial action such as a reasonable modification of this Agreement.

15. The Government of Hong Kong shall use its best efforts to space exports from Hong Kong to the United States within each category or combination of categories evenly throughout the agreement year, taking into consideration normal seasonal factors.

16. Either Government may terminate this Agreement, effective at the end of an agreement year, by written notice to the other Government, to be given at least 90 days prior to the end of such agreement year. Either Government may at any time propose revisions in the terms of this Agreement.

If this proposal is acceptable to the Government of Hong Kong, this note and your note of acceptance on behalf of the Government of Hong Kong will constitute an agreement between our two Governments.

Accept, Sir, the renewed assurances of my high consideration.

DAVID L. OSBORN

Enclosures:

1. Annex A
2. Annex B
3. Annex C

The Honorable E. I. Lee
Director
Commerce and Industry Department
Hong Kong

ANNEX A

CATEGORIES OF WOOL TEXTILE PRODUCTS

<i>Category</i>	<i>Description</i>	<i>Unit of Measure</i>	<i>Syd. Conversion</i>
Group I:			
101	Wool tops and wool advanced	Lb.	1.95
102	Yarns of Angora Rabbit hair	Lb.	1.95
103	Other yarns of wool and hair	Lb.	1.95
104	Woven fabrics of wool, including blankets (carriage robes, lap robes, steamer rugs, etc.) over 3 yards in length	Syd.	1.00
105	Billiard cloth	Syd.	1.0
106	Blankets	Lb.	1.295
107	Carriage and auto robes, etc., nes.	Lb.	1.295
108	Tapestries and upholstery fabrics	Syd.	1.0
109	Pile and tufted fabrics	Syd.	1.0
110	Knit fabrics in the piece	Lb.	1.95
Group II:			
111	Hosiery	Doz. Pr.	2.7814
112	Gloves and mittens	Doz. Pr.	2.093
113	Underwear, knit	Doz.	5.0
114	Other infants articles, knit, not ornamented ...	Lb.	1.95
115	Knit hats and similar items	Doz.	10.0
116	Knit wearing apparel, nes., valued not over \$5 per pound	Lb/Doz.	1.95/14.88*
117	Knit wearing apparel, nes., valued over \$5 per pound	Lb/Doz.	1.95/14.88*
118	Hats, caps, not blocked	Doz.	10.0
119	Hats, caps, blocked, finished	Doz.	10.0
120	Men's and boys' suits	No.	4.5
121	Men's and boys' outer coats	No.	4.5
122	Women's, misses, and children's coats and suits .	No.	4.75
123	Women's, misses, children's separate skirts	No.	1.5
124	Trousers, slacks and shorts	No.	1.5
125	Articles of wearing apparel, nes.	Lb.	2.0
Group III:			
126	Lace and not articles including veiling	Lb.	1.95
128	Miscellaneous wool manufactures	Lb.	1.95
131	Braided floor coverings	Sft.	0.1111
132	Wool floor coverings, nes.	Sft.	0.1111

* Whole garments in category 116/117 shall be controlled by Hong Kong in dozens, converting at 14.88 square yards per dozen; other apparel items shall be controlled in pounds, converting at 1.95 square yards per pound.

CATEGORIES OF MAN-MADE TEXTILE PRODUCTS

<i>Category</i>	<i>Description</i>	<i>Unit of Measure</i>	<i>Syd. Conversion</i>
Group I:			
200	Textured yarns	Lb.	3.51
201	Yarn wholly of continuous filament, cellulosic ..	Lb.	5.19
202	Yarn wholly of continuous filament, other	Lb.	11.6
203	Yarn wholly of non-continuous filament, cellulosic	Lb.	3.4
204	Yarn wholly of non-continuous filament, other ..	Lb.	4.12
205	Yarns, other	Lb.	3.51

<i>Category</i>	<i>Description</i>	<i>Unit of Measure</i>	<i>Syd. Conversion</i>
206	Woven fabrics, cellulosic, wholly of continuous man-made fiber	Syd.	1.0
207	Woven fabrics, cellulosic, wholly of non-continuous fibers	Syd.	1.0
208	Woven fabrics, other, wholly of continuous man-made fiber	Syd.	1.0
209	Woven fabrics, other, wholly of non-continuous fibers	Syd.	1.0
210	Woven fabrics, other, of man-made fibers (including fabric containing more than 17% by weight of wool; glass fabrics and mixed yarn fabrics)	Syd.	1.0
211	Knit fabrics	Lb.	7.8
212	Pile and tufted fabrics	Syd.	1.0
213	Specialty fabrics	Lb.	7.8
Group II:			
214	Gloves and mittens, knit, whether or not ornamented	Doz.	3.52
215	Hosiery	Doz. Pr.	4.6
216	Dresses, knit	Doz.	45.3
217	Pajamas and other nightwear, knit	Doz.	51.96
218	T-shirts, knit	Doz.	7.24
219	Shirts, other (including blouses), knit	Doz.	18.36
220	Skirts, knit	Doz.	17.8
221	Sweaters and cardigans, knit	Doz.	36.8
222	Trousers, slacks and shorts, knit, women's, girls' and infants.	Doz.	17.8
223	Underwear, knit	Doz.	16.0
224	Other wearing apparel, knit, whether or not ornamented	Lb.	7.8
225	Body supporting garments	Doz.	4.75
226	Handkerchiefs	Doz.	1.66
227	Mufflers, scarves and shawls, not knit	Lb.	7.8
228	Blouses, not knit	Doz.	14.53
229	Coats, not knit	Doz.	41.25
230	Dresses, not knit	Doz.	45.3
231	Dressing gowns, including bathrobes, and beach robes, not knit	Doz.	51.0
232	Pajamas and other nightwear, not knit	Doz.	51.96
233	Playsuits, sunsuits, washsuits, etc., not knit	Doz.	21.3
234	Dress shirts, not knit	Doz.	22.19
235	Shirts, other, not knit	Doz.	24.46
236	Skirts, not knit	Doz.	17.8
237	Suits, not knit	No.	4.5
238	Trousers, slacks and shorts, not knit	Doz.	17.8
239	Underwear, not knit	Doz.	16.0
240	Other wearing apparel, not knit, whether or not ornamented	Lb.	7.8
Group III:			
241	Floor coverings	Sft.	0.11
242	Other furnishings	Lb.	7.8
243	Man-made fiber manufactures, nes.	Lb.	7.8

ANNEX B

MAN-MADE FIBER APPAREL

	<i>Square Yards Equivalent</i>
<i>Aggregate</i>	210,000,000
<i>Specifics</i>	
219 knit shirts and blouses	21,307,769
221 sweaters and cardigans, knit	31,203,153
222/ex-224 trousers, slacks & shorts, knit	10,533,692
228 blouses, not knit	18,155,158
229 coats, not knit	15,369,962
232 pajamas & other nightwear, not knit	9,697,521
234 dress shirts, not knit	38,595,604
235 other shirts, not knit	17,778,453
238 trousers, slacks & shorts, not knit	4,243,470
All other apparel* (categories 214, 215, 216, 217, 218, 220, 223, ex-224, 225, 226, 227, 230, 231, 233, 236, 237, 239, and 240)	43,115,218

* The "all other" category is not subject to specific limit. Hence, within the aggregate, the square yard equivalent of shortfalls in exports in categories (or combination of categories) with specific limits may be used in these categories at any time in the agreement year, provided the aggregate limit is not exceeded.

ANNEX C

	<i>Square Yards Equivalent</i>
Wool Apparel	40,000,000
116/117 knit Apparel	29,057,317
of which sweaters shall not exceed	15,978,739
All other apparel* (categories 111, 112, 113, 114, 115, 118, 119, 120, 121, 122, 123, 124, and 125)	10,942,683

* The "all other" category is not subject to specific limit. Hence, within the aggregate, the square yard equivalent of shortfalls in exports in categories (or combination of categories) with specific limits may be used in these categories at any time in the agreement year, provided the aggregate limit is not exceeded.

II

*The Hong Kong Director of Commerce and Industry
to the American Consul General*COMMERCE & INDUSTRY DEPARTMENT
HONG KONG

CR/EIC 110/5/10/2

6th January, 1972

Sir,

I refer to your note No. 1 of today's date, proposing an agreement between the Governments of the United States of America and Hong Kong concerning the trade in man-made fibre and wool textile products, and confirm that it is acceptable to my Government.

2. Accept, Sir, the renewed assurances of my high consideration.

[Signed]

E. I. LEE

Director of Commerce & Industry

David L. Osborn, Esq.
Consul-General
American Consulate-General
Hong Kong

[TRADUCTION — TRANSLATION]

ÉCHANGE DE NOTES CONSTITUANT UN ACCORD¹ ENTRE LES
ÉTATS-UNIS D'AMÉRIQUE ET LE ROYAUME-UNI DE
GRANDE-BRETAGNE ET D'IRLANDE DU NORD (HONG-
KONG) RELATIF AU COMMERCE DES PRODUITS TEXTILES
DE LAINE ET DE FIBRE SYNTHÉTIQUE

I

*Le Consul général des Etats-Unis d'Amérique au Directeur
du Département du commerce et de l'industrie de Hong-kong*

CONSULAT GÉNÉRAL DES ÉTATS-UNIS D'AMÉRIQUE
HONG-KONG (BCC)

N° 1

Le 6 janvier 1972

Commerce des produits textiles de laine et de fibre synthétique

Monsieur le Directeur,

J'ai l'honneur de me référer aux entretiens qui ont eu lieu récemment entre nos deux Gouvernements au sujet du commerce des produits textiles de laine et de fibre synthétique. Suite à ces entretiens, je souhaite proposer l'Accord ci-après relatif à l'exportation de ces produits de Hong-kong aux Etats-Unis d'Amérique.

1. Le Gouvernement de Hong-kong limitera ses exportations annuelles de produits textiles de laine et de fibre synthétique vers les Etats-Unis pendant une période de cinq ans à compter du 1^{er} octobre 1971, aux limites indiquées ci-après et conformément au présent Accord. Au cas où un arrangement international multilatéral ayant trait au commerce international des textiles de coton, de laine et de fibre synthétique serait conclu pendant la durée de cet Accord, et si les deux Gouvernements acceptent cet arrangement, les deux Gouvernements s'engagent à se consulter sans retard afin de revoir le présent Accord et de procéder aux modifications que les deux Parties pourraient juger nécessaires afin que les dispositions du présent Accord soient compatibles avec les droits et obligations qu'entraînerait pour les deux Gouvernements ledit arrangement international.

2. Les tissus, les fils et articles de confection (autres que les articles d'habillement de laine et de fibre synthétique) figurant dans les groupes I et III à l'annexe A seront soumis aux dispositions de l'Accord relatif au commerce des textiles de coton du 17 décembre 1970, tel qu'il a été modifié²; les tapis, carpettes et moquettes de laine et de fibre synthétique faits à la main sont exclus de ces arrangements. Au cas où l'Accord bilatéral de Hong-kong relatif au commerce des textiles de coton ne serait pas prorogé au-delà du 30 septembre 1973, les catégories de produits de laine et de fibre synthétique figurant aux groupes I et III dudit Accord seraient régies par l'Accord relatif au commerce des produits textiles de laine et de fibre synthétique et les deux Gouvernements s'engagent à se consulter afin de procéder aux modifications appropriées.

3. Pendant la première année de l'Accord, les articles d'habillement en textiles de fibre synthétique et en textiles de laine feront l'objet de limites globales qui seront l'équivalent,

¹ Entré en vigueur le 6 janvier 1972 par l'échange desdites notes, avec effet rétroactif à dater du 1^{er} octobre 1971, conformément à leurs dispositions.

² Nations Unies, *Recueil des Traités*, vol. 776, p. 257, et vol. 829, p. 379.

respectivement, de 40 millions de yards carrés et de 210 millions de yards carrés. Dans le cadre de ces limites globales, les limites spécifiques exposées aux annexes B et C seront appliquées.

4. Les limites globales et spécifiques pour les catégories figurant à l'annexe B pourront être relevées de 5 p. 100, si la limite globale en yards est réduite d'autant pour le groupe II de l'Accord relatif au commerce des textiles de coton du 17 décembre 1970, tel qu'il a été modifié. De même les limites globales et spécifiques pour le groupe II de l'Accord relatif au commerce des textiles de coton du 17 décembre 1970, tel qu'il a été modifié, pourront être relevées de 5 p. 100 si la limite globale en yards pour les articles d'habillement en fibre synthétique, fixée par le présent Accord, est réduite d'autant.

5. Dans le cadre des limites globales indiquées aux annexes B et C, les limites spécifiques par catégorie pourront être relevées de 5 p. 100 au maximum si le total des relèvements effectués en vertu du présent paragraphe et du paragraphe 4 ci-dessus ne dépasse en aucun cas 5 p. 100 de la limite spécifique.

6. A compter du début de la deuxième année de l'Accord, les limites globales et les limites spécifiques indiquées aux annexes B et C seront relevées par rapport aux limites correspondantes de la première année de l'Accord comme suit :

- a) de 7 p. 100 par an pour les catégories qui font l'objet de limites spécifiques indiquées à l'annexe B;
- b) de 7,5 p. 100 par an pour les catégories qui font l'objet de limites globales à l'annexe B, non compris la somme des limites pour les catégories spécifiques;
- c) de 1 p. 100 par an pour les catégories qui font l'objet de limites spécifiques et de limites globales indiquées à l'annexe C.

7. a) Si, au cours d'une année donnée, les exportations, y compris la surface en yards reportée et utilisée dans le groupe II de l'Accord du 17 décembre 1970 relatif au commerce des produits textiles de coton, tel qu'il a été modifié, ont été inférieures aux limites globales et par catégorie, ces exportations pourront, l'année suivante, dépasser la limite globale et les limites spécifiques applicables d'un montant équivalant à 5 p. 100 de la limite correspondant à chaque cas pendant ladite année ou du montant dont les exportations ont été inférieures à chacune des limites applicables pendant ladite année, le plus faible de ces deux montants étant retenu.

b) Les limites applicables à l'année donnée dont il est question à l'alinéa a du présent paragraphe ne peuvent être soumises à aucune modification en vertu de ce paragraphe et des paragraphes 4 et 5 ci-dessus.

8. Au cas où il se produirait une concentration anormale des exportations d'articles d'habillement en laine et en fibre synthétique de Hong-kong vers les Etats-Unis dans une des catégories qui ne font pas l'objet d'une limite spécifique, le Gouvernement des Etats-Unis d'Amérique pourra demander à engager des consultations avec le Gouvernement de Hong-kong pour déterminer les mesures à prendre. Pendant la durée de ces consultations, le Gouvernement de Hong-kong n'accordera pas de licence d'exportation pour le produit en question.

9. a) Tout produit textile qui contient 17 p. 100 ou plus de laine au poids de fibre synthétique, ou tout produit textile dont l'élément principal du poids est la fibre synthétique, mais dont l'élément principal du poids ou de la valeur n'est pas le coton, sera soumis aux dispositions du présent Accord.

b) En ce qui concerne les produits textiles de fibre synthétique, le Gouvernement de Hong-kong utilisera le critère de l'élément principal du poids pour contrôler les exportations et fixer les renseignements à communiquer. Le Gouvernement des Etats-Unis d'Amérique classifiera les importations de produits textiles de fibres synthétiques selon le critère de l'élément principal de la valeur. Au cas où des problèmes surgiraient, les deux Gouvernements se consulteraient sans retard en vue de parvenir à une solution acceptable par les deux Parties. Si l'on ne parvient pas à une telle solution, le critère de l'élément principal de la valeur prévaudra.

10. Pour l'exécution du présent Accord, le système de catégories et de facteurs de conversion figurant dans l'annexe A sera appliqué. Reconnaisant que, pour autant qu'ils le sachent, le présent Accord harmonise dans la mesure du possible (sauf convention contraire) les pratiques suivies par Hong-kong en matière de contrôle des exportations et par les Etats-

Unis en matière de classification, les deux Gouvernements se consulteront dès que possible si l'un ou l'autre apprend l'existence d'un problème concernant la classification de certains produits, et ils s'efforceront, par tous les moyens dont ils disposent, de résoudre, de manière compatible avec leurs intérêts respectifs, tout problème concernant la pratique en matière de classification dont ils auront constaté l'existence. Tout ajustement qui n'aura pas pu être opéré pendant l'une des périodes de 12 mois sera examiné lors des consultations annuelles prévues au paragraphe 11.

11. Les deux Gouvernements s'engagent à se consulter au cours du dernier trimestre de chaque période de 12 mois, ou à tout autre moment dont les deux Parties conviendront pour revoir le présent Accord et examiner toute question qui viendrait à se poser quant à son exécution.

12. Des aménagements et des modifications administratives satisfaisantes pour les deux Parties pourront être effectués pour résoudre des problèmes mineurs que pourrait poser l'exécution du présent Accord, y compris des différends sur des détails de procédure ou de mise en application.

13. Les deux Gouvernements reconnaissent que l'efficacité du présent Accord dépend, dans une large mesure, de leur coopération mutuelle sur les questions de statistiques. Le Gouvernement des Etats-Unis d'Amérique fournira promptement au Gouvernement de Hong-kong des renseignements sur les importations mensuelles de produits textiles de laine et de fibre synthétique de Hong-kong. Le Gouvernement de Hong-kong fournira promptement au Gouvernement des Etats-Unis d'Amérique des renseignements pertinents concernant les exportations prévues dans les catégories qui ne font pas l'objet de limites spécifiques, ainsi que des renseignements sur les exportations mensuelles de produits textiles de laine et de fibre synthétique vers les Etats-Unis. Chacun des deux Gouvernements s'engage à fournir promptement, à la requête de l'autre Gouvernement, toutes autres données statistiques dont il dispose.

14. Si le Gouvernement de Hong-kong estime que, par suite des limites fixées dans le présent Accord, Hong-kong se trouve défavorisé vis-à-vis d'un pays tiers, il pourra demander à engager des consultations avec le Gouvernement des Etats-Unis d'Amérique en vue de prendre les mesures appropriées pour remédier à cette situation, par exemple en modifiant le présent Accord dans une mesure raisonnable.

15. Le Gouvernement de Hong-kong fera tout son possible pour répartir ses exportations à destination des Etats-Unis pour chaque catégorie, ou combinaison de catégories, de façon régulière tout au long de chacune des années couvertes par l'Accord en tenant compte des facteurs saisonniers normaux.

16. L'un ou l'autre des deux Gouvernements pourra mettre fin au présent Accord à la fin d'une période de 12 mois, moyennant préavis par écrit adressé à l'autre Gouvernement 90 jours au moins avant la fin de ladite période. L'un ou l'autre des deux Gouvernements pourra, à tout moment, proposer des modifications au présent Accord.

Si cette proposition rencontre l'agrément du Gouvernement de Hong-kong, la présente note et votre note d'acceptation au nom de ce Gouvernement constitueront un accord entre nos deux Gouvernements.

Veuillez agréer, etc.

DAVID L. OSBORN

Pièces jointes :
1. Annexe A
2. Annexe B
3. Annexe C

L'Honorable E.I. Lee
Directeur du Département
du commerce et de l'industrie
Hong-kong

ANNEXE A

CATÉGORIES D'ARTICLES EN TEXTILES DE LAINE

Catégorie	Description	Unité	Facteur de conversion (en yards carrés)
Groupe I :			
101	Peigné de laine et laine traitée	livre	1,95
102	Fils de poil de lapin angora	livre	1,95
103	Autres fils de laine et de poil	livre	1,95
104	Tissus de laine, notamment couvertures (couvertures de voyage dites <i>carriage robes</i> , <i>lap robes</i> , <i>steamer rugs</i> , etc.) de plus de 3 yards de long	yard carré	1,00
105	Tapis de billard	yard carré	1,0
106	Couvertures	livre	1,295
107	Couvertures légères pour voitures et automobiles, etc., n.d.a.	livre	1,295
108	Tapisseries et tissus d'ameublement	yard carré	1,0
109	Velours, peluches, tissus bouclés et capitonnés . .	yard carré	1,0
110	Tissus de bonneterie par pièce	livre	1,95
Groupe II :			
111	Articles de bonneterie	douzaines de paires	2,7814
112	Gants et moufles	douzaines de paires	2,093
113	Vêtements de dessous, de bonneterie	douzaine	5,0
114	Autres articles pour enfants, de bonneterie, non ornementés	livre	1,95
115	Chapeaux de bonneterie et articles analogues . . .	douzaine	10,0
116	Vêtements de bonneterie, n.d.a., ne valant pas plus de 5 dollars la livre	livre/ douzaine	1,95/14,88*
117	Vêtements de bonneterie, n.d.a., valant plus de 5 dollars la livre	livre/ douzaine	1,95/14,88*
118	Chapeaux, bonnets, non mis en forme	douzaine	10,0
119	Chapeaux, bonnets, mis en forme, finis	douzaine	10,0
120	Costumes pour hommes et garçonnets	pièce	4,5
121	Manteaux pour hommes et garçonnets	pièce	4,5
122	Manteaux et tailleurs pour femmes, fillettes et enfants	pièce	4,75
123	Jupes pour femmes, fillettes et enfants	pièce	1,5
124	Pantalons, pantalons légers et shorts	pièce	1,5
125	Vêtements, n.d.a.	livre	2,0
Groupe III :			
126	Dentelles et articles en filet, y compris voiles . . .	livre	1,95
128	Articles divers en laine	livre	1,95
131	Couvre-parquets tressés	piéd carré	0,1111
132	Couvre-parquets en laine, n.d.a.	piéd carré	0,1111

* La totalité des articles appartenant aux catégories 116 et 117 sera contrôlée par Hong-kong par douzaines, à raison de 14,88 yards carré par douzaine; les autres articles d'habillement seront contrôlés en livres, à raison de 1,95 yard carré par livre.

CATÉGORIES D'ARTICLES EN TEXTILES DE FIBRE SYNTHÉTIQUE

<i>Catégorie</i>	<i>Description</i>	<i>Unité</i>	<i>Facteur de conversion (en yards carrés)</i>
Groupe I :			
200	Fils texturés	livre	3,51
201	Fils entièrement en filament continu, de cellulose	livre	5,19
202	Fils entièrement en filament continu, autres que de cellulose	livre	11,6
203	Fils entièrement en filament discontinu, de cellulose	livre	3,4
204	Fils entièrement en filament discontinu, autres que de cellulose	livre	4,12
205	Autres fils	livre	3,51
206	Tissus de cellulose, entièrement en fibres synthétiques continues	yard carré	1,0
207	Tissus de cellulose, entièrement en fibres discontinues	yard carré	1,0
208	Tissus, autres que de cellulose, entièrement en fibres synthétiques continues	yard carré	1,0
208	Tissus, autres que de cellulose, entièrement en fibres synthétiques continues	yard carré	1,0
209	Tissus, autres que de cellulose, entièrement en fibres discontinues	yard carré	1,0
210	Tissus, autres que de cellulose, en fibres synthétiques (y compris les tissus contenant plus de 17 p. 100 de laine en poids; tissus de verre, et tissus en fibres mélangées)	yard carré	1,0
211	Tissus de bonneterie	livre	7,8
212	Velours, peluches, tissus bouclés et capitonnés ..	yard carré	1,0
213	Tissus spéciaux	livre	7,8
Groupe II :			
214	Gants et moufles, de bonneterie, ornementés ou non	douzaine	3,52
215	Articles de bonneterie	douzaine de paires	4,6
216	Robes, de bonneterie	douzaine	45,3
217	Pyjamas et autres vêtements de nuit, de bonneterie	douzaine	51,96
218	Chemisettes de bonneterie	douzaine	7,24
219	Chemises, autres types (y compris les chemisiers), de bonneterie	douzaine	18,36
220	Jupes de bonneterie	douzaine	17,8
221	Chandails et pull-overs de bonneterie	douzaine	36,8
222	Pantalons, pantalons légers et shorts de bonneterie, pour femmes, fillettes et enfants ..	douzaine	17,8
223	Vêtements de dessous, de bonneterie	douzaine	16,0
224	Autres vêtements de bonneterie qu'ils soient ornementés ou non	livre	7,8
225	Articles destinés à soutenir certaines parties du corps	douzaine	4,75
226	Mouchoirs	douzaine	1,66
227	Foulards, écharpes et châles, non de bonneterie ..	livre	7,8
228	Chemisiers, non de bonneterie	douzaine	14,53
229	Manteaux, non de bonneterie	douzaine	41,25
230	Robes, non de bonneterie	douzaine	45,3
231	Robes de chambre, y compris déshabillés et négligés, non de bonneterie	douzaine	51,0

<i>Catégorie</i>	<i>Description</i>	<i>Unité</i>	<i>Facteur de conversion (en yards carrés)</i>
232	Pyjamas et autres vêtements de nuit, non de bonneterie	douzaine	51,96
233	Ensembles de jour, de plage, de toilette, etc., non de bonneterie	douzaine	21,3
234	Chemises habillées, non de bonneterie	douzaine	22,19
235	Chemises, autres, non de bonneterie	douzaine	24,46
236	Jupes, non de bonneterie	douzaine	17,8
237	Tailleurs, non de bonneterie	pièce	4,5
238	Pantalons, pantalons légers et shorts, non de bonneterie	douzaine	17,8
239	Vêtements de dessous, non de bonneterie	douzaine	16,0
240	Autres vêtements, non de bonneterie, ornementés ou non	livre	7,8
Groupe III :			
241	Couvre-parquets	piéd carré	0,11
242	Autres tissus d'ameublement	livre	7,8
243	Articles en fibres synthétiques n.d.a.	livre	7,8

ANNEXE B

ARTICLES D'HABILLEMENT EN FIBRES SYNTHÉTIQUES

	<i>Equivalent en yards carrés</i>
<i>Limite globale</i>	210 000 000
<i>Limites spécifiques</i>	
219 chemises et chemisiers de bonneterie	21 307 769
221 pull-overs et chandails de bonneterie	31 203 153
222/ex.224 pantalons, pantalons légers et shorts de bonneterie	10 533 692
228 chemisiers non de bonneterie	18 155 158
229 manteaux non de bonneterie	15 369 962
232 pyjamas et autres vêtements de nuit non de bonneterie	9 697 521
234 chemises habillées non de bonneterie	38 595 604
235 autres chemises, non de bonneterie	17 778 453
238 pantalons, pantalons légers et shorts non de bonneterie	4 243 470
Tous autres articles d'habillement*(catégories 214, 215, 216, 217, 218, 220, 223, ex224, 225, 226, 227, 230, 231, 233, 236, 237, 239 et 240).	43 115 218

* La catégorie « tous autres . . . » ne fait pas l'objet de limites spécifiques. En conséquence, le Gouvernement de Hong-kong pourra, sans dépasser la limite globale, reporter sur ces catégories l'équivalent en yards carrés des quantités non exportées dans les catégories (ou combinaisons de catégories) pour lesquelles des limites spécifiques ont été fixées à tout moment au cours de l'année de l'Accord, si la limite globale n'est pas dépassée.

ANNEXE C

	<i>Equivalent en yards carrés</i>
Articles d'habillement en laine	40 000 000
116/ 117 articles d'habillement de bonneterie	29 057 317
dont les pull-overs ne doivent pas dépasser	15 978 739
Tous autres articles d'habillement*(catégories 111, 112, 113, 114, 115, 118, 119, 120, 121, 122, 123, 124 et 125).....	10 942 683

* La catégorie « tous autres . . . » ne fait pas l'objet de limites spécifiques. En conséquence, le Gouvernement de Hong-kong pourra, sans dépasser la limite globale, reporter sur ces catégories l'équivalent en yards carrés des quantités non exportées dans les catégories (ou combinaisons de catégories) pour lesquelles des limites spécifiques ont été fixées à tout moment au cours de l'année de l'Accord, si la limite globale n'est pas dépassée.

II

*Le Directeur du Département du commerce et de l'industrie de Hong-kong
au Consul général des Etats-Unis d'Amérique*

DÉPARTEMENT DU COMMERCE ET DE L'INDUSTRIE
HONG-KONG

CR/EIC 110/5/10/2

6 janvier 1972

Monsieur le Consul général,

Me référant à votre note en date de ce jour, dans laquelle vous proposez un accord entre le Gouvernement des Etats-Unis d'Amérique et le Gouvernement de Hong-kong relatif au commerce des produits textiles de laine et de fibre synthétique, j'ai l'honneur de confirmer que cette proposition rencontre l'agrément de mon Gouvernement.

Veuillez agréer, etc.

Le Directeur du Département du commerce et de l'industrie :

[Signé]

E. I. LEE

David L. Osborn, Esq.
Consul général
American Consulate-General
Hong-kong

No. 12949

**UNITED NATIONS
and
ITALY**

Exchange of letters constituting an agreement regarding a competitive examination to be held in 1974, for the recruitment of Italian staff for the United Nations. New York, 2 May and 8 June 1973

Authentic text: English.

Registered ex officio on 1 January 1974.

**ORGANISATION DES NATIONS UNIES
et
ITALIE**

Échange de lettres constituant un accord relatif à l'organisation, en 1974, d'un concours pour le recrutement de personnel italien par l'Organisation des Nations Unies. New York, 2 mai et 8 juin 1973

Texte authentique : anglais.

Enregistré d'office le 1^{er} janvier 1974.

EXCHANGE OF LETTERS CONSTITUTING AN AGREEMENT¹ BETWEEN THE UNITED NATIONS AND THE GOVERNMENT OF ITALY REGARDING A COMPETITIVE EXAMINATION TO BE HELD IN 1974, FOR THE RECRUITMENT OF ITALIAN STAFF FOR THE UNITED NATIONS

1

2 May 1973

Dear Mr. Cavaglieri,

I have the honour to refer to the recent conversations held between representatives of the Government of Italy and representatives of the United Nations concerning the arrangements for holding a competitive examination in Italy with a view to the recruitment of a number of staff members for service with the United Nations.

I am pleased to confirm the arrangements agreed upon by the two Parties in the course of their meetings in Rome on 12-13 March 1973 and propose that the present letter, which sets out those arrangements subject to an amendment of the final paragraph on appointments, and your reply accepting them, shall be considered as constituting an agreement on the competitive examination to be conducted in January 1974. This agreement, which will enter into force on the date of your reply, is as follows:

1. The United Nations and the Government of Italy have agreed to co-operate in the recruitment of Italian staff for the United Nations through a competitive examination to be held in January 1974.

2. The examination will be conducted in accordance with the following arrangements:

(a) Admission to the examination

3. The qualifications required of candidates for the examination will be comparable to those which the Italian Ministry of Foreign Affairs has established for the admission of candidates to its diplomatic service by means of its own competitive examinations. The candidates will also be expected to be proficient in either English or French, the working languages of the United Nations Secretariat. Knowledge of the other language, or of Chinese, Russian or Spanish would be desirable.

4. Candidates for the examination should be up to 30 years of age.

5. Persons wishing to participate in the examination will be invited to fill out an application form, to be obtained from and returned to the United Nations Information Centre in Rome. The Director of the Centre, assisted by an official designated by the Italian Ministry of Foreign Affairs and, if necessary, by an official assigned by the office of Personnel Services of the United Nations, will review the application forms and, on the basis of the information contained therein, will select the candidates who appear to meet the recruitment standards of the United Nations.

6. The names of the candidates thus selected will then be transmitted by the Director of the Centre to the Italian Ministry of Foreign Affairs for such further action as may be required in the course of holding the examination.

(b) Programme of the examination

7. The examination will consist of a written test and of an interview.

8. Separate written tests will be given in general culture based on international law and organizations, economics and English or French.

¹ Came into force on 8 June 1973, the date of the letter in reply, in accordance with the provisions of the said letters.

9. As regards their subjects, the written tests will broadly conform to those applied by the Italian Ministry of Foreign Affairs in its own competitive examinations.

Specifically:

- (a) participants in the tests in economics will be allowed to choose subjects in development planning, statistics and administration;
- (b) participants in the language tests will be given a test designed to establish their proficiency in either English or French.

10. The duration of each test will be four hours.

11. In writing their compositions and answering the questions contained in the language test, participants will be permitted to use a dictionary.

12. The Board of Examiners (described in paras. 15-19 below) will determine the scope and contents of the written tests.

13. Candidates who have successfully passed the written examination will be invited to an interview.

14. The purpose of the interview will be to evaluate the general cultural level of the candidate as well as his linguistic ability.

(c) Board of Examiners

15. A Board of Examiners will be established to prepare and conduct the competitive examination. Its function will be to ensure that the candidates meet the highest standards of competence, efficiency and integrity laid down by the Charter of the United Nations.

16. The United Nations will provide the Board with detailed guidelines to assist it in the performance of its function of selecting the candidates meeting the established standards of recruitment.

17. The Board will consist of six members.

18. The Chairman of the Board will be designated by the United Nations, after consultation with the Government of Italy, from among former Italian staff members of the United Nations or Italian members of organs of the United Nations dealing with administrative matters. The other members of the Board will be as follows: one professor of economics and one official of the Ministry of Foreign Affairs to be designated by the Government of Italy; one economist, one administrator and the Director of UNIC, Rome, to be designated by the United Nations.

19. The Director of UNIC, Rome, will also serve as Secretary of the Board.

20. To the extent possible, the Board of Examiners should reach its decisions by consensus.

(d) Place and date of the examination

21. The written tests will be held in Rome, at a place to be agreed, on 7 to 9 January 1974.

22. The interviews of the candidates who have passed the written test will be held at the end of January 1974.

(e) Appointments

25. Subject to procedures described by the Staff Rules, the United Nations expects to make up to ten appointments from among the candidates who have passed the competitive examination. It is anticipated that appointments will be made in the United Nations Secretariat in the field of economics or administration, and that a number of such staff will be able to assume their duties beginning March 1974.

Accept, dear Mr. Cavaglieri, the assurances of my highest consideration.

KURT WALDHEIM
Secretary-General

Mr. Alberto Cavaglieri
Chargé d'Affaires a.i.
Permanent Mission of Italy to the United Nations

II

PERMANENT MISSION OF ITALY
TO THE UNITED NATIONS

NEW YORK, N. Y.

8 June 1973

Your Excellency,

I have the honour to acknowledge receipt of your letter of May 2, 1973, relative to the arrangements for holding a competitive examination in Italy with a view to the recruitment of a number of staff members for service with the United Nations, which reads as follows:

[See letter I]

Accept, Excellency, the assurances of my highest consideration.

[Signed]

ALBERTO CAVAGLIERI
Chargé d'Affaires a.i.

His Excellency Dr. Kurt Waldheim
Secretary-General of the United Nations
New York, N.Y.

[TRADUCTION — TRANSLATION]

ÉCHANGE DE LETTRES CONSTITUANT UN ACCORD¹ ENTRE
L'ORGANISATION DES NATIONS UNIES ET LE GOUVERNEMENT
ITALIEN RELATIF À L'ORGANISATION, EN 1974, D'UN
CONCOURS POUR LE RECRUTEMENT DE PERSONNEL
ITALIEN PAR L'ORGANISATION DES NATIONS UNIES

1

Le 2 mai 1973

Monsieur le Chargé d'affaires,

J'ai l'honneur de me référer aux récentes conversations qui ont eu lieu entre des représentants du Gouvernement italien et des représentants de l'Organisation des Nations Unies au sujet des arrangements relatifs à l'organisation en Italie d'un concours en vue du recrutement d'un certain nombre de personnes comme fonctionnaires de l'Organisation des Nations Unies.

J'ai le plaisir de confirmer les arrangements convenus entre les deux Parties au cours des entretiens qu'elles ont eus à Rome les 12 et 13 mars 1973 et je propose que la présente lettre, qui énonce ces arrangements sous réserve d'un amendement à apporter au paragraphe final relatif aux nominations, et votre réponse les acceptant, soient considérées comme constituant un accord relatif au concours qui doit avoir lieu en janvier 1974. Cet accord, qui entrera en vigueur à la date de votre réponse, est le suivant :

1. L'Organisation des Nations Unies et le Gouvernement italien sont convenus de coopérer en vue de recruter du personnel italien pour l'Organisation des Nations Unies au moyen d'un concours devant avoir lieu en janvier 1974.

2. Le concours sera organisé selon les arrangements ci-après :

a) Admission au concours

3. Les qualifications requises des candidats au concours seront comparables à celles que le Ministère italien des affaires étrangères a fixées pour l'admission des candidats dans ses services diplomatiques, au moyen de ses propres concours. Les candidats devront également avoir une bonne connaissance soit de l'anglais, soit du français, qui sont les langues de travail du Secrétariat de l'Organisation des Nations Unies. La connaissance de l'autre langue ou du chinois, de l'espagnol ou du russe, serait souhaitable.

4. Les candidats au concours ne devraient pas avoir plus de 30 ans.

5. Les personnes souhaitant se présenter au concours seront invitées à remplir une formule de candidature qu'elles pourront se procurer au Centre d'information des Nations Unies à Rome, auquel elles devront la renvoyer. Le Directeur du Centre, aidé d'un fonctionnaire désigné par le Ministère italien des affaires étrangères et le cas échéant d'un fonctionnaire détaché par le Bureau du personnel de l'Organisation des Nations Unies, examinera les formules de candidature et sur la base des renseignements qu'elles contiennent choisira les candidats qui semblent répondre aux normes de recrutement de l'Organisation des Nations Unies.

6. Les noms des candidats ainsi choisis seront transmis par le Directeur du Centre au Ministère italien des affaires étrangères qui prendra les dispositions nécessaires pour faire passer le concours à ces candidats.

¹ Entré en vigueur le 8 juin 1973, date de la lettre de réponse, conformément aux dispositions desdites lettres.

b) Programme du concours

7. Le concours comprendra un examen écrit et une entrevue.

8. Les candidats auront à passer des épreuves écrites de culture générale portant sur le droit international et les organisations internationales, l'économie, et l'anglais ou le français.

9. Les sujets des épreuves écrites seront dans l'ensemble conformes à ceux des concours du Ministère italien des affaires étrangères. Il est à préciser que :

a) Les participants aux épreuves d'économie pourront choisir des sujets ayant trait à la planification du développement, aux statistiques et à l'administration;

b) L'épreuve de langue devra permettre de déterminer le degré de connaissance de l'anglais ou du français du candidat.

10. Chaque épreuve durera 4 heures.

11. Les participants auront le droit d'utiliser un dictionnaire lorsqu'ils rédigeront leurs compositions et répondront aux questions figurant dans l'épreuve de langue.

12. Le jury d'examen (décrit aux paragraphes 15 à 19 ci-après) déterminera la portée et la teneur des épreuves écrites.

13. Les candidats qui auront passé avec succès l'examen écrit seront invités à se présenter pour une entrevue.

14. Le but de l'entrevue sera d'évaluer la culture générale du candidat ainsi que ses aptitudes linguistiques.

c) Jury d'examen

15. Un jury d'examen sera constitué pour préparer le concours et en diriger le déroulement. Il aura pour fonction de veiller à ce que les candidats répondent aux plus hautes normes de compétence, d'efficacité et d'intégrité qu'exige la Charte des Nations Unies.

16. L'Organisation des Nations Unies fournira au jury des directives détaillées pour l'aider à accomplir sa tâche de sélection de candidats répondant aux normes de recrutement établies.

17. Le jury sera composé de six membres.

18. Le Président du jury sera désigné par l'Organisation des Nations Unies, après consultation avec le Gouvernement italien, parmi d'anciens fonctionnaires italiens de l'Organisation des Nations Unies ou parmi des membres italiens d'organes de l'Organisation des Nations Unies s'occupant de questions administratives. Les autres membres du jury seront : un professeur d'économie et un fonctionnaire du Ministère des affaires étrangères qui seront désignés par le Gouvernement italien; un économiste, un administrateur et le Directeur du Centre d'information des Nations Unies à Rome qui seront désignés par l'Organisation des Nations Unies.

19. Le Directeur du Centre d'information des Nations Unies à Rome assumera également les fonctions de Secrétaire du jury.

20. Dans la mesure du possible, le jury d'examen devra prendre ses décisions par consensus.

d) Lieu et date du concours

21. Les épreuves écrites auront lieu à Rome, en un lieu à convenir, du 7 au 9 janvier 1974.

22. Les entrevues avec les candidats qui auront passé avec succès les épreuves écrites auront lieu à la fin de janvier 1974.

e) Nominations

23. Sous réserve des procédures prévues dans le Règlement du personnel, l'Organisation des Nations Unies envisage de recruter un maximum de 10 personnes parmi les candidats qui auront réussi au concours. Il est prévu que les postes à pourvoir seront des

postes dans le domaine de l'économie et de l'administration au Secrétariat de l'Organisation des Nations Unies et qu'une partie du personnel ainsi recruté pourra assumer ses fonctions au début de mars 1974.

Veuillez agréer, Monsieur le Chargé d'affaires, etc.

Le Secrétaire général,
KURT WALDHEIM

Monsieur Alberto Cavaglieri
Chargé d'affaires par intérim
Mission permanente de l'Italie
auprès de l'Organisation des Nations Unies

II

MISSION PERMANENTE DE L'ITALIE AUPRÈS DE L'ORGANISATION DES NATIONS UNIES

NEW YORK, N.Y.

Le 8 juin 1973

Monsieur le Secrétaire général,

J'ai l'honneur d'accuser réception de votre lettre du 2 mai 1973 concernant les arrangements relatifs à l'Organisation d'un concours en Italie en vue du recrutement d'un certain nombre de personnes comme fonctionnaires de l'Organisation des Nations Unies, qui se lisait comme suit :

[*Voir lettre I*]

Veuillez agréer, Monsieur le Secrétaire général, etc.

Le Chargé d'affaires par intérim,

[*Signé*]

ALBERTO CAVAGLIERI

Son Excellence Monsieur Kurt Waldheim
Secrétaire général de l'Organisation des Nations Unies
New York, N.Y.

No. 12950

**UNITED NATIONS
(UNITED NATIONS DEVELOPMENT PROGRAMME)
and
HAITI**

**Agreement concerning assistance by the United Nations Development Programme to the Government of Haiti.
Signed at Port-au-Prince on 28 June 1973**

Authentic texts: French and English.

Registered ex officio on 1 January 1974.

**ORGANISATION DES NATIONS UNIES
(PROGRAMME DES NATIONS UNIES
POUR LE DÉVELOPPEMENT)
et
HAÏTI**

**Accord relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement haïtien.
Signé à Port-au-Prince le 28 juin 1973**

Textes authentiques : français et anglais.

Enregistré d'office le 1^{er} janvier 1974.

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE D'HAÏTI ET LE PROGRAMME DES NATIONS UNIES POUR LE DÉVELOPPEMENT

CONSIDÉRANT que l'Assemblée générale des Nations Unies a établi le Programme des Nations Unies pour le développement (ci-après dénommé le PNUD) afin d'appuyer et de compléter les efforts que les pays en voie de développement déploient sur le plan national pour résoudre les problèmes les plus importants de leur développement économique, de favoriser le progrès social et d'instaurer de meilleures conditions de vie; et

CONSIDÉRANT que le Gouvernement de la République d'Haïti souhaite demander l'assistance du PNUD dans l'intérêt de son peuple;

Le Gouvernement et le PNUD (ci-après dénommés les Parties) ont conclu le présent Accord dans un esprit d'amicale coopération.

Article I. PORTEE DE L'ACCORD

1. Le présent Accord énonce les conditions fondamentales dans lesquelles le PNUD et les Organisations chargées de l'exécution aideront le Gouvernement à mener à bien ses projets de développement, et dans lesquelles lesdits projets bénéficiant de l'assistance du PNUD seront exécutés. Il vise l'ensemble de l'assistance que le PNUD fournira à ce titre, ainsi que les documents relatifs aux projets ou autres textes (ci-après dénommés les documents relatifs aux projets) que les Parties pourront mettre au point d'un commun accord pour définir plus précisément, dans le cadre de ces projets, les détails de cette assistance et les responsabilités respectives des Parties et de l'Organisation chargée de l'exécution aux termes du présent Accord.

2. Le PNUD ne fournira une assistance au titre du présent Accord que pour répondre aux demandes présentées par le Gouvernement et approuvées par le PNUD. Cette assistance sera mise à la disposition du Gouvernement ou de toute entité que le Gouvernement pourra désigner, et elle sera fournie et reçue conformément aux résolutions et décisions pertinentes et applicables des organes compétents du PNUD, et sous réserve que le PNUD dispose des fonds nécessaires.

Article II. FORMES DE L'ASSISTANCE

1. L'assistance que le PNUD pourra mettre à la disposition du Gouvernement en vertu du présent Accord comprend notamment :

- (a) Les services d'experts-conseils et de consultants, y compris ceux de cabinets ou d'organismes de consultants, choisis par le PNUD ou l'Organisation chargée de l'exécution et responsables devant eux;
- (b) Les services d'experts opérationnels choisis par l'Organisation chargée de l'exécution pour exercer des fonctions d'exécution, de direction ou d'administration en tant que fonctionnaires du Gouvernement ou employés des entités que le Gouvernement pourra désigner conformément au paragraphe 2 de l'article premier du présent Accord;
- (c) Les services de Volontaires des Nations Unies (ci-après dénommés les volontaires);

¹ Entré en vigueur le 28 juin 1973 par la signature, conformément à l'article XIII, paragraphe 1.

- (d) Le matériel et les fournitures qu'il est difficile de se procurer en Haïti (ci-après dénommé le pays);
- (e) Des séminaires, des programmes de formation, des projets de démonstration, des groupes de travail d'experts et des activités connexes;
- (f) Des bourses d'études et de perfectionnement ou des dispositions similaires permettant aux candidats désignés par le Gouvernement et agréés par l'Organisation chargée de l'exécution de faire des études ou de recevoir une formation professionnelle; et
- (g) Toute autre forme d'assistance dont le Gouvernement et le PNUD pourront convenir.

2. Le Gouvernement devra présenter ses demandes d'assistance au PNUD par l'intermédiaire du représentant résident du PNUD dans le pays (mentionné à l'alinéa *a* du paragraphe 4 du présent article), sous la forme et conformément aux procédures prévues¹ par le PNUD pour ces demandes. Le Gouvernement fournira au PNUD toutes les facilités nécessaires et tous les renseignements pertinents pour évaluer les demandes, en lui faisant part notamment de ses intentions quant à la suite à donner aux projets orientés vers l'investissement.

3. Le PNUD pourra aider le Gouvernement, soit directement, en lui fournissant l'assistance extérieure qu'il jugera appropriée, soit par l'intermédiaire d'une organisation chargée de l'exécution, qui sera responsable au premier chef de la mise en œuvre de l'assistance du PNUD au titre du projet et dont la situation, à cette fin, sera celle d'un entrepreneur indépendant. Lorsque le PNUD fournira directement une assistance au Gouvernement, toute mention d'une organisation chargée de l'exécution dans le présent Accord devra être interprétée comme désignant le PNUD, à moins que, de toute évidence, le contexte ne s'y oppose.

4. (a) Le PNUD pourra avoir dans le pays une mission permanente, dirigée par un représentant résident, pour le représenter sur place et servir de principal agent de liaison avec le Gouvernement pour toutes les questions relatives au Programme. Au nom du Directeur du PNUD, le représentant résident sera responsable, pleinement et en dernier ressort, du programme du PNUD sous tous ses aspects dans le pays et assumera les fonctions de chef d'équipe à l'égard des représentants d'autres organismes des Nations Unies en poste dans le pays, compte tenu de leurs qualifications professionnelles et de leurs relations avec les organes compétents du Gouvernement. Au nom du Programme, le Représentant résident assurera la liaison avec les organes compétents du Gouvernement, notamment l'organisme national chargé de coordonner l'assistance extérieure, et il informera le Gouvernement des principes, critères et procédures du PNUD et des autres programmes pertinents des Nations Unies. Le cas échéant, il aidera le Gouvernement à établir les demandes concernant le programme et les projets du pays que le Gouvernement compte soumettre au PNUD, ainsi que les propositions visant à modifier le programme ou les projets, il assurera comme il convient la coordination de toute l'assistance que le PNUD fournira par l'intermédiaire des diverses organisations chargées de l'exécution ou de ses propres consultants, il aidera le Gouvernement, lorsqu'il y a lieu, à coordonner les activités du PNUD avec celles qui relèvent des programmes nationaux, bilatéraux et multilatéraux dans le pays et il s'acquittera de toutes les autres tâches que le Directeur ou une Organisation chargée de l'exécution pourront lui confier.

(b) La mission du PNUD dans le pays sera en outre dotée du personnel que le PNUD jugera nécessaire pour assurer la bonne marche des travaux. Le PNUD

¹ Devrait se lire « prévues ». Le Gouvernement haïtien, par un erratum publié le 26 août 1974 dans *Le Moniteur*, Journal officiel de la République d'Haïti, a donné son accord à cette correction.— Should read « prévues ». The Government of Haiti by an erratum published on 26 August 1974 in *Le Moniteur*, Journal officiel de la République d'Haïti, gave its consent to this correction.

notifiera au Gouvernement, de temps à autre, le nom des membres du personnel de la mission et des membres de leur famille, et toute modification de la situation de ces personnes.

Article III. EXÉCUTION DES PROJETS

1. Le Gouvernement demeurera responsable de ses projets de développement qui bénéficient de l'assistance du PNUD et de la réalisation de leurs objectifs tels qu'ils sont décrits dans les documents relatifs aux projets et il exécutera les éléments de ces projets qui seront spécifiés dans le présent Accord et lesdits documents. Le PNUD s'engage à appuyer et compléter la participation du Gouvernement à ces projets en lui fournissant une assistance conformément au présent Accord et aux plans de travail contenus dans les documents relatifs aux projets et en l'aidant à réaliser ses intentions quant à la suite à donner aux investissements. Le Gouvernement indiquera au PNUD quel est l'Organisme coopérateur du Gouvernement directement responsable de la participation du Gouvernement dans chacun des projets bénéficiant de l'assistance du PNUD. Sans préjudice de la responsabilité générale du Gouvernement à l'égard de ses projets, les Parties pourront convenir qu'une organisation chargée de l'exécution sera responsable du premier chef de l'exécution d'un projet, en consultation et en accord avec l'Organisme coopérateur, tous les arrangements à cet effet étant stipulés dans le plan de travail contenu dans le document relatif au projet, ainsi que tous les arrangements prévus, le cas échéant, pour déléguer cette responsabilité, au cours de l'exécution du projet, au Gouvernement ou à une entité désignée par lui.

2. Le PNUD et l'Organisation chargée de l'exécution ne seront tenus de s'acquitter des responsabilités qui leur incombent dans le cadre d'un projet donné qu'à condition que le Gouvernement ait lui-même rempli toutes les obligations préalables jugées d'un commun accord nécessaires ou utiles pour l'assistance du PNUD audit projet. Si cette assistance commence à être fournie, avant que le Gouvernement ait rempli ces obligations préalables, elle pourra être arrêtée ou suspendue sans préavis et à la discrétion du PNUD.

3. Tout accord conclu entre le Gouvernement et une organisation chargée de l'exécution au sujet de l'exécution d'un projet bénéficiant de l'assistance du PNUD ou entre le Gouvernement et un expert opérationnel sera subordonné aux dispositions du présent Accord.

4. L'Organisme coopérateur affectera à chaque projet, selon qu'il conviendra et en consultation avec l'Organisation chargée de l'exécution, un directeur à plein temps qui s'acquittera des tâches que lui confiera l'Organisme coopérateur. L'Organisation chargée de l'exécution désignera, selon qu'il conviendra et en consultation avec le Gouvernement, un conseiller technique principal ou un coordonnateur de projet qui supervisera sur place la participation de l'Organisation audit projet et sera responsable devant elle. Il supervisera et coordonnera les activités des experts et des autres membres du personnel de l'Organisation chargée de l'exécution et il sera responsable de la formation en cours d'emploi du personnel national de contrepartie. Il sera responsable de la gestion et de l'utilisation efficace de tous les éléments financés par le PNUD, y compris du matériel fourni au titre du projet.

5. Dans l'exercice de leurs fonctions, les experts-conseils, les consultants et les volontaires agiront en consultation étroite avec le Gouvernement et avec les personnes ou organismes désignés par celui-ci, et ils se conformeront aux directives du Gouvernement qui pourront être applicables, en égard à la nature de leurs fonctions et de l'assistance à fournir et dont le PNUD, l'Organisation chargée de l'exécution et le Gouvernement pourront convenir d'un commun accord. Les experts opérationnels seront uniquement responsables devant le Gouvernement ou l'entité à laquelle ils seront affectés et ils en relèveront exclusivement, mais ils ne seront pas

tenus d'exercer des fonctions incompatibles avec leur statut international ou avec les buts du PNUD ou de l'Organisation chargée de l'exécution. Le Gouvernement s'engage à faire coïncider la date d'entrée en fonctions de chaque expert opérationnel avec la date d'entrée en vigueur de son contrat avec l'Organisation chargée de l'exécution.

6. L'Organisation chargée de l'exécution sélectionnera les boursiers. L'administration des bourses s'effectuera conformément aux principes et pratiques de l'Organisation dans ce domaine.

7. Le PNUD restera propriétaire du matériel technique et autre, ainsi que des approvisionnements, fournitures et autres biens financés ou fournis par lui, à moins qu'ils ne soient cédés au Gouvernement ou à une entité désignée par celui-ci, selon des modalités et à des conditions fixées d'un commun accord par le Gouvernement et le PNUD.

8. Le PNUD restera propriétaire des brevets, droits d'auteur, droits de reproduction et autres droits de même nature sur les découvertes ou travaux résultant de l'assistance qu'il fournira au titre du présent Accord. A moins que les Parties n'en décident autrement dans chaque cas, le Gouvernement pourra toutefois utiliser ces découvertes ou ces travaux dans le pays sans avoir à payer de redevances ou autres droits analogues.

Article IV. RENSEIGNEMENTS RELATIFS AUX PROJETS

1. Le Gouvernement fournira au PNUD tous les rapports, cartes, comptes, livres, états, documents et autres renseignements pertinents que ce dernier pourra lui demander concernant tout projet bénéficiant de l'assistance du PNUD ou son exécution, ou montrant qu'il demeure réalisable et judicieux ou que le Gouvernement s'acquitte des responsabilités qui lui incombent en vertu du présent Accord ou des documents relatifs au projet.

2. Le PNUD s'engage à faire en sorte que le Gouvernement soit tenu au courant des progrès de ses activités d'assistance en vertu du présent Accord. Chacune des Parties aura le droit, à tout moment, d'observer l'état d'avancement des opérations entreprises dans le cadre des projets bénéficiant de l'assistance du PNUD.

3. Après l'achèvement d'un projet bénéficiant de l'aide du PNUD, le Gouvernement fournira au PNUD, sur sa demande, des renseignements sur les avantages qui en résultent et sur les activités entreprises pour atteindre les objectifs du projet, notamment les renseignements nécessaires ou utiles pour évaluer le projet ou l'assistance du PNUD et, à cette fin, il consultera le PNUD et l'autorisera à observer la situation.

4. Tout renseignement ou document que le Gouvernement est tenu de fournir au PNUD en vertu du présent article sera également communiqué à l'Organisation chargée de l'exécution si celle-ci en fait la demande.

5. Les Parties se consulteront au sujet de la publication, selon qu'il conviendra, des renseignements relatifs aux projets bénéficiant de l'assistance du PNUD ou aux avantages qui en résultent. Toutefois, s'il s'agit de projets orientés vers l'investissement, le PNUD pourra communiquer les renseignements y relatifs à des investisseurs éventuels, à moins que le Gouvernement ne lui demande, par écrit, de limiter la publication de renseignements sur le projet.

Article V. PARTICIPATION ET CONTRIBUTION DU GOUVERNEMENT A L'EXECUTION DES PROJETS

1. Pour s'acquitter de ses responsabilités en ce qui concerne sa participation et sa

contribution à l'exécution des projets bénéficiant de l'assistance du PNUD en vertu du présent Accord, le Gouvernement fournira à titre de contribution en nature, et dans la mesure où cela sera spécifié en détail dans les documents pertinents relatifs aux projets :

- (a) Les services de spécialistes locaux et autre personnel de contrepartie, notamment les homologues nationaux des experts opérationnels;
- (b) Les terrains, les bâtiments, les moyens de formation et autres installations et services qui existent dans le pays ou qui y sont produits;
- (c) Le matériel, les approvisionnements et les fournitures qui existent dans le pays ou qui y sont produits.

2. Chaque fois que l'assistance du PNUD prévoit la fourniture de matériel au Gouvernement, ce dernier prendra à sa charge les frais de dédouanement de ce matériel, les frais de transport du port d'entrée jusqu'au lieu d'exécution du projet, les dépenses imprévues de manipulation ou d'entreposage et autres dépenses connexes ainsi que les frais d'assurance après livraison sur le lieu d'exécution du projet et les frais d'installation et d'entretien.

3. Le Gouvernement prendra également à sa charge la rémunération des stagiaires et des boursiers pendant la durée de leur bourse.

4. Le Gouvernement versera ou fera verser au PNUD ou à une organisation chargée de l'exécution, si des dispositions en ce sens figurent dans le document relatif au projet et dans la mesure fixée dans le budget du projet contenu dans ledit document, les sommes requises pour couvrir le coût de l'un quelconque des biens et services énumérés au paragraphe 1 du présent article; l'Organisation chargée de l'exécution se procurera alors les biens et services nécessaires et rendra compte chaque année au PNUD de toutes dépenses couvertes par prélèvement sur les sommes versées en application de la présente disposition.

5. Les sommes payables au PNUD en vertu du paragraphe précédent seront déposées à un compte qui sera désigné à cet effet par le Secrétaire général de l'Organisation des Nations Unies et géré conformément aux dispositions pertinentes du règlement financier du PNUD.

6. Le coût des biens et services qui constituent la contribution du Gouvernement aux projets et toute somme payable par lui en vertu du présent article, tels qu'ils sont indiqués en détail dans les budgets des projets, seront considérés comme des estimations fondées sur les renseignements les plus conformes à la réalité dont on disposera lors de l'établissement desdits budgets. Ces montants feront l'objet d'ajustements chaque fois que cela s'avérera nécessaire, compte tenu du coût effectif des biens et services achetés par la suite.

7. Le Gouvernement disposera, selon qu'il conviendra, sur les lieux d'exécution de chaque projet, des écriteaux appropriés indiquant qu'il s'agit d'un projet bénéficiant de l'assistance du PNUD et de l'Organisation chargée de l'exécution.

Article VI. CONTRIBUTION STATUTAIRE AUX DÉPENSES DU PROGRAMME PAYABLE EN MONNAIE LOCALE

1. Outre la contribution visée à l'article V ci-dessus, le Gouvernement aidera le PNUD à lui fournir son assistance en payant ou en faisant payer les dépenses locales et les services ci-après, jusqu'à concurrence des montants indiqués dans le document relatif au projet ou fixés par ailleurs par le PNUD conformément aux décisions pertinentes de ses organes directeurs :

- (a) Les frais locaux de subsistance des experts-conseils et des consultants affectés aux projets dans le pays;

- (b) Les services de personnel administratif et de personnel de bureau local, y compris le personnel de secrétariat, les interprètes-traducteurs et autres auxiliaires analogues dont les services seront nécessaires;
- (c) Le transport du personnel à l'intérieur du pays; et
- (d) Les services postaux et de télécommunication nécessaires à des fins officielles.

2. Le Gouvernement versera aussi directement à chaque expert opérationnel le traitement, les indemnités et autres éléments de rémunération que recevrait l'un de ses ressortissants s'il était nommé au même poste. Il lui accordera les mêmes congés annuels et congés de maladie que ceux accordés par l'Organisation chargée de l'exécution à ses propres agents et il prendra les dispositions nécessaires pour qu'il puisse prendre le congé dans les foyers auquel il a droit en vertu du contrat qu'il a passé avec l'organisation intéressée. Si le Gouvernement prend l'initiative de mettre fin à l'engagement de l'expert dans des circonstances telles que l'Organisation chargée de l'exécution soit tenue de lui verser une indemnité en vertu du contrat qu'elle a passé avec lui, le Gouvernement versera, à titre de contribution au règlement de cette indemnité, une somme égale au montant de l'indemnité de licenciement qu'il devrait verser à un de ses fonctionnaires ou autres personnes employées par lui à titre analogue auxquels l'intéressé est assimilé quant au rang, s'il mettait fin à leurs services dans les mêmes circonstances.

3. Le Gouvernement s'engage à fournir, à titre de contribution en nature, les installations et services locaux suivants :

- (a) Les bureaux et autres locaux nécessaires;
- (b) Des facilités et services médicaux pour le personnel international comparables à ceux dont disposent les fonctionnaires nationaux;
- (c) Des logements simples mais adéquatement meublés pour les volontaires; et
- (d) Une assistance pour trouver des logements qui conviennent au personnel international et la fourniture de logements appropriés aux experts opérationnels, dans des conditions semblables à celles dont bénéficient les fonctionnaires nationaux auxquels les intéressés sont assimilés quant au rang.

4. Le Gouvernement contribuera également aux dépenses d'entretien de la mission du PNUD dans le pays en versant tous les ans au PNUD une somme globale dont le montant sera fixé d'un commun accord par les Parties, afin de couvrir les frais correspondant aux postes de dépenses ci-après :

- (a) Bureaux appropriés, y compris le matériel et les fournitures, pour le siège local du PNUD dans le pays;
- (b) Personnel local approprié : secrétaires et commis, interprètes, traducteurs et autres auxiliaires;
- (c) Moyens de transport pour le représentant résident et ses collaborateurs lorsque ceux-ci, dans l'exercice de leurs fonctions, se déplaceront à l'intérieur du pays;
- (d) Services postaux et de télécommunication nécessaires à des fins officielles; et
- (e) Indemnité de subsistance du représentant résident et de ses collaborateurs recrutés sur le plan international lorsque ceux-ci, dans l'exercice de leurs fonctions, se déplaceront à l'intérieur du pays.

5. Le Gouvernement aura la faculté de fournir en nature les installations et services mentionnés au paragraphe 4 ci-dessus, à l'exception de ceux visés aux alinéas b et e.

6. Les sommes payables en vertu des dispositions du présent article, à l'exception du paragraphe 2, seront versées par le Gouvernement et gérées par le PNUD conformément au paragraphe 5 de l'article V.

*Article VII. RAPPORT ENTRE L'ASSISTANCE DU PNUD
ET L'ASSISTANCE PROVENANT D'AUTRES SOURCES*

Au cas où l'une d'elles obtiendrait, en vue de l'exécution d'un projet, une assistance provenant d'autres sources, les Parties se consulteront entre elles et consulteront l'Organisation chargée de l'exécution afin d'assurer une coordination et une utilisation efficaces de l'ensemble de l'assistance reçue par le Gouvernement. Les arrangements qui pourraient être conclus avec d'autres entités prêtant leur concours au Gouvernement pour l'exécution d'un projet ne modifieront pas les obligations qui incombent audit gouvernement en vertu du présent Accord.

Article VIII. UTILISATION DE L'ASSISTANCE FOURNIE

Le Gouvernement ne ménagera aucun effort pour tirer le meilleur parti possible de l'assistance du PNUD, qu'il devra utiliser aux fins prévues. Sans limiter la portée générale de ce qui précède, le Gouvernement prendra à cette fin les mesures indiquées dans le document relatif au projet.

Article IX. PRIVILÈGES ET IMMUNITÉS

1. Le Gouvernement appliquera à l'Organisation des Nations Unies et à ses organes, y compris le PNUD et les organes subsidiaires de l'Organisation des Nations Unies faisant fonction d'organisations chargées de l'exécution de projets du PNUD ainsi qu'à leurs biens, fonds et avoirs et à leurs fonctionnaires, y compris le représentant résident et les autres membres de la mission du PNUD dans le pays, les dispositions de la Convention sur les privilèges et immunités des Nations Unies :
2. Le Gouvernement appliquera à toute institution spécialisée faisant fonction d'organisation chargée de l'exécution, ainsi qu'à ses biens, fonds et avoirs et à ses fonctionnaires, les dispositions de la Convention sur les privilèges et immunités des institutions spécialisés², y compris celles de toute annexe à la Convention applicable à ladite institution spécialisée. Si l'Agence internationale de l'énergie atomique (AIEA) fait fonction d'organisation chargée de l'exécution, le Gouvernement appliquera à ses fonds, biens et avoirs, ainsi qu'à ses fonctionnaires et experts, les dispositions de l'Accord relatif aux privilèges et immunités de l'AIEA³.
3. Les membres de la mission du PNUD dans le pays bénéficieront de tous les autres privilèges et immunités qui pourront être nécessaires pour permettre à la mission de remplir efficacement ses fonctions.
4. (a) A moins que les Parties n'en décident autrement dans les documents relatifs à des projets particuliers, le Gouvernement accordera à toutes les personnes, autres que les ressortissants du Gouvernement employés sur le plan local, fournissant des services pour le compte du PNUD, d'une institution spécialisée ou de l'AIEA et qui ne sont pas visées aux paragraphes 1 et 2 ci-dessus, les mêmes

¹ Nations Unies, *Recueil des Traités*, vol. I, p. 15.

² *Ibid.*, vol. 33, p. 261. Pour les textes finals et révisés des annexes publiées ultérieurement, voir vol. 71, p. 319; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 299; vol. 314, p. 309; vol. 323, p. 365; vol. 327, p. 327; vol. 371, p. 267; vol. 423, p. 285; vol. 559, p. 349, et vol. 645, p. 341.

³ *Ibid.*, vol. 374, p. 147.

privilèges et immunités que ceux auxquels ont droit les fonctionnaires de l'Organisation des Nations Unies, de l'institution spécialisée ou de l'AIEA en vertu de la section 18 de la Convention sur les privilèges et immunités des Nations Unies, de la section 19 de la Convention sur les privilèges et immunités des institutions spécialisées ou de la section 18 de l'Accord relatif aux privilèges et immunités de l'AIEA, respectivement.

(b) Aux fins des instruments sur les privilèges et immunités qui sont mentionnés ci-dessus dans le présent article :

- (1) Tous les papiers et documents relatifs à un projet qui sont en possession ou sous le contrôle de personnes visées à l'alinéa *a* du paragraphe 4 ci-dessus seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA, selon le cas; et
- (2) Le matériel, les approvisionnements et les fournitures importés, achetés ou loués par ces personnes dans le pays aux fins d'un projet seront considérés comme la propriété de l'Organisation des Nations Unies, de l'institution spécialisée intéressée ou de l'AIEA, selon le cas.

5. L'expression « personnes fournissant des services » telle qu'elle est utilisée dans les articles IX, X et XIII du présent Accord vise les experts opérationnels, les volontaires, les consultants et les personnes juridiques et physiques ainsi que leurs employés. Elle vise les organisations ou sociétés gouvernementales ou non gouvernementales auxquelles le PNUD peut faire appel en tant qu'organisation chargée de l'exécution ou à tout autre titre, pour exécuter un projet ou aider à mettre en œuvre l'assistance du PNUD à un projet, ainsi que leurs employés. Aucune disposition du présent Accord ne sera interprétée comme limitant les privilèges, immunités ou facilités accordés à ces organisations ou sociétés ou à leurs employés en vertu d'un autre instrument.

*Article X. FACILITÉS ACCORDÉES AUX FINS DE LA MISE EN ŒUVRE
DE L'ASSISTANCE DU PNUD*

1. Le Gouvernement prendra toutes les mesures qui pourront être nécessaires pour que le PNUD, les Organisations chargées de l'exécution, leurs experts et les autres personnes fournissant des services pour leur compte ne soient pas soumis à des règlements ou autres dispositions juridiques qui pourraient gêner l'exécution d'opérations entreprises en vertu du présent Accord, et leur accordera toutes les autres facilités nécessaires à la mise en œuvre rapide et satisfaisante de l'assistance du PNUD. Il leur accordera notamment les droits et facilités ci-après :

- (a) Admission rapide des experts et autres personnes fournissant des services pour le compte du PNUD ou d'une organisation chargée de l'exécution;
- (b) Délivrance rapide et gratuite des visas, permis et autorisations nécessaires;
- (c) Accès aux lieux d'exécution des projets et tous droits de passage nécessaires;
- (d) Droit de circuler librement à l'intérieur du pays, d'y entrer ou d'en sortir, dans la mesure nécessaire à la mise en œuvre satisfaisante de l'assistance du PNUD;
- (e) Taux de change légal le plus favorable;
- (f) Toutes autorisations nécessaires à l'importation de matériel, d'approvisionnement et de fournitures ainsi qu'à leur exportation ultérieure;
- (g) Toutes autorisations nécessaires à l'importation de biens appartenant aux fonctionnaires du PNUD et des organisations chargées de l'exécution ou

à d'autres personnes fournissant des services pour leur compte, et destinés à la consommation ou à l'usage personnel des intéressés, ainsi que toutes autorisations nécessaires à l'exportation ultérieure de ces biens; et

(h) Dédouanement rapide des biens mentionnés aux alinéas f et g ci-dessus.

2. L'assistance fournie en vertu du présent Accord devant servir les intérêts du Gouvernement et du peuple de la République d'Haïti, le Gouvernement supportera tous les risques des opérations exécutées en vertu du présent Accord. Il devra répondre à toutes réclamations que des tiers pourraient présenter contre le PNUD ou contre une organisation chargée de l'exécution, ou leur personnel, ou contre d'autres personnes fournissant des services pour leur compte, et il les mettra hors de cause en cas de réclamation et les dégagera de toute responsabilité résultant d'opérations exécutées en vertu du présent Accord. Les dispositions qui précèdent ne s'appliqueront pas si les Parties et l'Organisation chargée de l'exécution conviennent que ladite réclamation ou ladite responsabilité résultent d'une négligence grave ou d'une faute intentionnelle des intéressés.

Article XI. SUSPENSION OU FIN DE L'ASSISTANCE

1. Le PNUD pourra, par voie de notification écrite adressée au Gouvernement et à l'Organisation chargée de l'exécution, suspendre son assistance à un projet si, de l'avis du PNUD, des circonstances se présentent qui gênent ou menacent de gêner la bonne exécution du projet ou la réalisation de ses fins. Le PNUD pourra, dans la même notification écrite ou dans une notification ultérieure, indiquer les conditions dans lesquelles il serait disposé à reprendre son assistance au projet. Cette suspension pourra se poursuivre jusqu'à ce que le Gouvernement ait accepté ces conditions et que le PNUD ait notifié par écrit le Gouvernement et l'Organisation chargée de l'exécution qu'il est disposé à reprendre son assistance.

2. Si une situation du type visé au paragraphe 1 du présent article se poursuit pendant 14 jours après que le PNUD a notifié cette situation et la suspension de son assistance au Gouvernement et à l'Organisation chargée de l'exécution, le PNUD pourra à tout moment, tant que cette situation se poursuivra, mettre fin à son assistance au projet par voie de notification écrite au Gouvernement et à l'Organisation chargée de l'exécution.

3. Les dispositions du présent article ne préjugent pas de tous autres droits ou recours dont le PNUD pourrait se prévaloir en l'occurrence, selon les principes généraux du droit ou à d'autres titres.

Article XII. REGLEMENT DES DIFFÉRENDS

1. Tout différend entre le PNUD et le Gouvernement auquel donnerait lieu le présent Accord ou qui y aurait trait et qui ne pourrait être réglé par voie de négociations ou par un autre mode convenu de règlement sera soumis à l'arbitrage à la demande de l'une des Parties. Chacune des Parties désignera un arbitre et les deux arbitres ainsi désignés en nommeront un troisième, qui présidera. Si, dans les trente jours qui suivront la demande d'arbitrage, l'une des Parties n'a pas désigné d'arbitre ou si, dans les quinze jours qui suivront la nomination des deux arbitres, le troisième arbitre n'a pas été désigné, l'une des Parties pourra demander au Président de la Cour internationale de Justice de désigner un arbitre. La procédure d'arbitrage

sera arrêtée par les arbitres et les frais de l'arbitrage seront à la charge des Parties, à raison de la proportion fixée par les arbitres. La sentence arbitrale sera motivée et sera acceptée par les Parties comme le règlement définitif du différend.

2. Tout différend entre le Gouvernement et un expert opérationnel auquel donneraient lieu les conditions d'emploi de l'expert auprès du Gouvernement ou qui y aurait trait pourra être soumis à l'Organisation chargée de l'exécution qui aura fourni les services de l'expert opérationnel, soit par le Gouvernement, soit par l'expert opérationnel, et l'organisation intéressée usera de ses bons offices pour aider les Parties à arriver à un règlement. Si le différend ne peut être réglé conformément à la phrase précédente ou par un autre mode convenu de règlement, la question sera soumise à l'arbitrage à la demande de l'une des Parties, conformément aux dispositions énoncées au paragraphe 1 du présent article, si ce n'est que l'arbitre qui n'aura pas été désigné par l'une des Parties ou par les arbitres des Parties sera désigné par le secrétaire général de la Cour permanente d'arbitrage.

Article XIII. DISPOSITIONS GÉNÉRALES

1. Le présent Accord entrera en vigueur dès sa signature et demeurera en vigueur tant qu'il n'aura pas été dénoncé conformément au paragraphe 3 ci-dessous. Lors de son entrée en vigueur, le présent Accord remplacera les accords¹ existants en ce qui concerne l'assistance fournie au Gouvernement à l'aide des ressources du PNUD et le bureau du PNUD dans le pays, et il s'appliquera à toute assistance fournie au Gouvernement et au bureau du PNUD établi dans le pays en vertu des dispositions des accords ainsi remplacés.

2. Le présent Accord pourra être modifié par accord écrit entre les Parties. Les questions non expressément prévues dans le présent Accord seront réglées par les Parties conformément aux résolutions et décisions pertinentes des organes compétents de l'Organisation des Nations Unies. Chacune des Parties examinera avec soin et dans un esprit favorable toute proposition dans ce sens présentée par l'autre Partie en application du présent paragraphe.

3. Le présent Accord pourra être dénoncé par l'une ou l'autre Partie par voie de notification écrite adressée à l'autre Partie et il cessera de produire ses effets soixante jours après la réception de ladite notification.

4. Les obligations assumées par les Parties en vertu des articles IV (Renseignements relatifs au projet) et VIII (Utilisation de l'assistance fournie) subsisteront après l'expiration ou la dénonciation du présent Accord. Les obligations assumées par le Gouvernement en vertu des articles IX (Privilèges et immunités), X (Facilités accordées aux fins de la mise en œuvre de l'assistance du PNUD) et XII (Règlement des différends) du présent Accord subsisteront après l'expiration ou la dénonciation dudit Accord dans la mesure nécessaire pour permettre de procéder méthodiquement au rapatriement du personnel, des fonds et des biens du PNUD et de toute organisation chargée de l'exécution ou de toute personne fournissant des services pour leur compte en vertu du présent Accord.

¹ Voir « Accord de base révisé d'assistance technique signé à Port-au-Prince le 26 juin 1956 » dans le *Recueil des Traités des Nations Unies*, vol. 321, p. 3; « Accord entre le Gouvernement de la République d'Haïti et le Fonds spécial des Nations Unies relatif à une assistance du Fonds spécial signé à Port-au-Prince le 28 juin 1961 », *ibid.*, vol. 399, p. 171, et « Accord d'assistance opérationnelle signé à Port-au-Prince le 21 mai 1971 », *ibid.*, vol. 780, p. 183.

EN FOI DE QUOI les soussignés, représentants dûment autorisés du Programme des Nations Unies pour le développement d'une part, et du Gouvernement d'autre part, ont, au nom des Parties, signé le présent Accord à Port-au-Prince le jeudi, 28 juin 1973.

Pour le Programme
des Nations Unies
pour le développement:

[Signé]

ROLAND REIFENRATH
Représentant résident

Pour le Gouvernement :

[Signé]

Dr. EDOUARD FRANCISQUE
Secrétaire exécutif du Conseil national
de développement et de planification
Secrétaire d'État des finances et des af-
faires économiques

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF HAITI AND THE UNITED NATIONS DEVELOPMENT PROGRAMME

WHEREAS the General Assembly of the United Nations has established the United Nations Development Programme (hereinafter called the UNDP) to support and supplement the national efforts of developing countries at solving the most important problems of their economic development and to promote social progress and better standards of life; and

WHEREAS the Government of the Republic of Haiti wishes to request assistance from the UNDP for the benefit of its people;

NOW THEREFORE the Government and the UNDP (hereinafter called the Parties) have entered into this Agreement in a spirit of friendly co-operation.

Article I. SCOPE OF THIS AGREEMENT

1. This Agreement embodies the basic conditions under which the UNDP and its Executing Agencies shall assist the Government in carrying out its development projects, and under which such UNDP-assisted projects shall be executed. It shall apply to all such UNDP assistance and to such Project Documents or other instruments (hereinafter called Project Documents) as the Parties may conclude to define the particulars of such assistance and the respective responsibilities of the Parties and the Executing Agency hereunder in more detail in regard to such projects.

2. Assistance shall be provided by the UNDP under this Agreement only in response to requests submitted by the Government and approved by the UNDP. Such assistance shall be made available to the Government, or to such entity as the Government may designate, and shall be furnished and received in accordance with the relevant and applicable resolutions and decisions of the competent UNDP organs, and subject to the availability of the necessary funds to the UNDP.

Article II. FORMS OF ASSISTANCE

1. Assistance which may be made available by the UNDP to the Government under this Agreement may consist of:

- (a) The services of advisory experts and consultants, including consultant firms or organizations, selected by and responsible to, the UNDP or the Executing Agency concerned;
- (b) The services of operational experts selected by the Executing Agency, to perform functions of an operational, executive or administrative character as civil servants of the Government or as employees of such entities as the Government may designate under article 1, paragraph 2, hereof;
- (c) The services of members of the United Nations Volunteers (hereinafter called volunteers);
- (d) Equipment and supplies not readily available in Haiti (hereinafter called the country);

¹ Came into force on 28 June 1973 by signature, in accordance with article XIII (1).

- (e) Seminars, training programmes, demonstration projects, expert working groups and related activities;
- (f) Scholarships and fellowships, or similar arrangements under which candidates nominated by the Government and approved by the executing Agency concerned may study or receive training; and
- (g) Any other form of assistance which may be agreed upon by the Government and the UNDP.

2. Requests for assistance shall be presented by the Government to the UNDP through the UNDP resident representative in the country (referred to in paragraph 4 (a) of this article), and in the form and in accordance with procedures established by the UNDP for such requests. The Government shall provide the UNDP with all appropriate facilities and relevant information to appraise the request, including an expression of its intent with respect to the follow-up of investment-oriented projects.

3. Assistance may be provided by the UNDP to the Government either directly, with such external assistance as it may deem appropriate, or through an Executing Agency, which shall have primary responsibility for carrying out UNDP assistance to the project and which shall have the status of an independent contractor for this purpose. Where assistance is provided by the UNDP directly to the Government, all references in this Agreement to an Executing Agency shall be construed to refer to the UNDP, unless clearly inappropriate from the context.

4. (a) The UNDP may maintain a permanent mission, headed by a resident representative, in the country to represent the UNDP therein and be the principal channel of communication with the Government on all Programme matters. The resident representative shall have full responsibility and ultimate authority, on behalf of the UNDP Administrator, for the UNDP programme in all its aspects in the country, and shall be team leader in regard to such representatives of other United Nations organizations as may be posted in the country, taking into account their professional competence and their relations with appropriate organs of the Government. The resident representative shall maintain liaison on behalf of the Programme with the appropriate organs of the Government, including the Government's co-ordinating agency for external assistance, and shall inform the Government of the policies, criteria and procedures of the UNDP and other relevant programs of the United Nations. He shall assist the Government, as may be required, in the preparation of UNDP country programme and project requests, as well as proposals for country programme or project changes, assure proper co-ordination of all assistance rendered by the UNDP through various Executing Agencies or its own consultants, assist the Government, as may be required, in co-ordinating UNDP activities with national, bilateral and multilateral programmes within the country, and carry out such other functions as may be entrusted to him by the Administrator or by an Executing Agency.

(b) The UNDP mission in the country shall have such other staff as the UNDP may deem appropriate to its proper functioning. The UNDP shall notify the Government from time to time of the names of the members, and of the families of the members, of the mission, and of changes in the status of such persons.

Article III. EXECUTION OF PROJECTS

1. The Government shall remain responsible for its UNDP-assisted development projects and the realization of their objectives as described in the relevant Project Documents, and shall carry out such parts of such projects as may be stipulated in the provisions of this Agreement and such Project Documents. The UNDP undertakes to complement and supplement the Government's participation in such

projects through assistance to the Government in pursuance of this Agreement and the Work Plans forming part of such Project Documents, and through assistance to the Government in fulfilling its intent with respect to investment follow-up. The Government shall inform UNDP of the Government Cooperating Agency directly responsible for the Government's participation in each UNDP-assisted project. Without prejudice to the Government's overall responsibility for its projects, the Parties may agree that an Executing Agency shall assume primary responsibility for execution of a project in consultation and agreement with the Cooperating Agency, and any arrangements to this effect shall be stipulated in the project Work Plan forming part of the Project Document together with arrangements, if any, for transfer of such responsibility, in the course of project execution, to the Government or to any entity designated by the Government.

2. Compliance by the Government with any prior obligations agreed to be necessary or appropriate for UNDP assistance to a particular project shall be a condition of performance by the UNDP and the Executing Agency of their responsibilities with respect to that project. Should provision of such assistance be commenced before such prior obligations have been met, it may be terminated or suspended without notice and at the discretion of the UNDP.

3. Any agreement between the Government and an Executing Agency concerning the execution of a UNDP-assisted project or between the Government and an operational expert shall be subject to the provisions of this Agreement.

4. The Cooperating Agency shall as appropriate and in consultation with the Executing Agency assign a full-time director for each project who shall perform such functions as are assigned to him by the Cooperating Agency. The Executing Agency shall as appropriate and in consultation with the Government appoint a Chief Technical Adviser or Project Coordinator responsible to the Executing Agency to oversee the Executing Agency's participation in the project at the project level. He shall supervise and coordinate activities of experts and other Executing Agency personnel and be responsible for the on-the-job training of national Government counterparts. He shall be responsible for the management and efficient utilization of all UNDP-financed inputs, including equipment provided to the project.

5. In the performance of their duties, advisory experts, consultants and volunteers shall act in close consultation with the Government and with persons or bodies designated by the Government, and shall comply with such instructions from the Government as may be appropriate to the nature of their duties and the assistance to be given and as may be mutually agreed upon between the UNDP and the Executing Agency concerned and the Government. Operational experts shall be solely responsible to, and be under the exclusive direction of, the Government or the entity to which they are assigned, but shall not be required to perform any functions incompatible with their international status or with the purposes of the UNDP or of the Executing Agency. The Government undertakes that the commencing date of each operational expert in its service shall coincide with the effective date of his contract with the Executing Agency concerned.

6. Recipients of fellowships shall be selected by the Executing Agency. Such fellowships shall be administered in accordance with the fellowship policies and practices of the Executing Agency.

7. Technical and other equipment, materials, supplies and other property financed or provided by the UNDP shall belong to the UNDP unless and until such time as ownership thereof is transferred, on terms and conditions mutually agreed upon between the Government and the UNDP, to the Government or to an entity nominated by it.

8. Patent rights, copyright rights, and other similar rights to any discoveries or work resulting from UNDP assistance under this Agreement shall belong to the UNDP. Unless otherwise agreed by the Parties in each case, however, the Government shall have the right to use any such discoveries or work within the country free of royalty or any charge of similar nature.

Article IV. INFORMATION CONCERNING PROJECTS

1. The Government shall furnish the UNDP with such relevant reports, maps, accounts, records, statements, documents, and other information as it may request concerning any UNDP-assisted project, its execution or its continued feasibility and soundness, or concerning the compliance by the Government with its responsibilities under this Agreement or Project Documents.
2. The UNDP undertakes that the Government shall be kept currently informed of the progress of its assistance activities under this agreement. Either Party shall have the right, at any time, to observe the progress of operations on UNDP-assisted projects.
3. The Government shall, subsequent to the completion of a UNDP-assisted project, make available to the UNDP at its request information as to benefits derived from and activities undertaken to further the purposes of that project, including information necessary or appropriate to its evaluation or to evaluation of UNDP assistance, and shall consult with and permit observation by the UNDP for this purpose.
4. Any information or material which the Government is required to provide to the UNDP under this article shall be made available by the Government to an Executing Agency at the request of the Executing Agency concerned.
5. The Parties shall consult each other regarding the publication, as appropriate, of any information relating to any UNDP-assisted project or to benefits derived therefrom. However, any information relating to any investment-oriented project may be released by the UNDP to potential investors, unless and until the Government has requested the UNDP in writing to restrict the release of information relating to such project.

Article V. PARTICIPATION AND CONTRIBUTION OF GOVERNMENT
IN EXECUTION OF PROJECT

- I. In fulfilment of the Government's responsibility to participate and co-operate in the execution of the projects assisted by the UNDP under this Agreement, it shall contribute the following in kind to the extent detailed in relevant Project Documents:
 - (a) local counterpart professional and other services, including national counterparts to operational experts;
 - (b) land, buildings, and training and other facilities available or produced within the country; and
 - (c) equipment, materials and supplies available or produced within the country.
2. Whenever the provision of equipment forms part of UNDP assistance to the Government, the latter shall meet charges relating to customs clearance of such equipment, its transportation from the port of entry to the project site together with any incidental handling or storage and related expenses, its insurance after delivery to the project site, and its installation and maintenance.

3. The Government shall also meet the salaries of trainees and recipients of fellowships during the period of their fellowships.
4. If so provided in the Project Document, the Government shall pay, or arrange to have paid, to the UNDP or an Executing Agency the sums required, to the extent specified in the Project Budget of the Project Document, for the provision of any of the items enumerated in paragraph 1 of this article, whereupon the Executive Agency shall obtain the necessary items and account annually to the UNDP for any expenditures out of payments made under this provision.
5. Moneys payable to the UNDP under the preceding paragraph shall be paid to an account designated for this purpose by the Secretary-General of the United Nations and shall be administered in accordance with the applicable financial regulations of the UNDP.
6. The cost of items constituting the Government's contribution to the project and any sums payable by the Government in pursuance of this article, as detailed in Project Budgets, shall be considered as estimates based on the best information available at the time of preparation of such Project Budgets. Such sums shall be subject to adjustment whenever necessary to reflect the actual cost of any such items purchased thereafter.
7. The Government shall as appropriate display suitable signs at each project identifying it as one assisted by the UNDP and the Executing Agency.

Article VI. ASSESSED PROGRAMME COSTS PAYABLE IN LOCAL CURRENCY

1. In addition to the contribution referred to in article V above, the Government shall assist the UNDP in providing it with assistance by paying or arranging to pay for the following local costs or facilities, in the amounts specified in the relevant Project Document or otherwise determined by the UNDP in pursuance of relevant decisions of its governing bodies:
 - (a) The local living costs of advisory experts and consultants assigned to projects in the country;
 - (b) Local administrative and clerical services, including necessary local secretarial help, interpreter-translators, and related assistance;
 - (c) Transportation of personnel within the country; and
 - (d) Postage and telecommunications for official purposes.
2. The Government shall also pay each operational expert directly the salary, allowances and other related emoluments which would be payable to one of its nationals if appointed to the post involved. It shall grant an operational expert the same annual and sick leave as the Executing Agency concerned grants its own officials, and shall make any arrangement necessary to permit him to take home leave to which he is entitled under the terms of his service with the Executing Agency concerned. Should his service with the Government be terminated by it under circumstances which give rise to an obligation on the part of an Executing Agency to pay him an indemnity under its contract with him, the Government shall contribute to the cost thereof the amount of separation indemnity which would be payable to a national civil servant or comparable employee of like rank whose service is terminated in the same circumstances.
3. The Government undertakes to furnish in kind the following local services and facilities:
 - (a) The necessary office space and other premises;
 - (b) Such medical facilities and services for international personnel as may be available to national civil servants;

- (c) Simple but adequately furnished accommodation to volunteers; and
 - (d) Assistance in finding suitable housing accommodation for international personnel, and the provision of such housing to operational experts under the same conditions as to national civil servants of comparable rank.
4. The Government shall also contribute towards the expenses of maintaining the UNDP mission in the country by paying annually to the UNDP a lump sum mutually agreed upon between the Parties to cover the following expenditures:
- (a) An appropriate office with equipment and supplies, adequate to serve as local headquarters for the UNDP in the country;
 - (b) Appropriate local secretarial and clerical help, interpreters, translators and related assistance;
 - (c) Transportation of the resident representative and his staff for official purposes within the country;
 - (d) Postage and telecommunications for official purposes; and
 - (e) Subsistence for the resident representative and his internationally-recruited staff while in official travel status within the country.
5. The Government shall have the option of providing in kind the facilities referred to in paragraph 4 above, with the exception of items (b) and (e).
6. Moneys payable under the provisions of this article, other than under paragraph 2, shall be paid by the Government and administered by the UNDP in accordance with article V, paragraph 5.

Article VII. RELATION TO ASSISTANCE FROM OTHER SOURCES

In the event that assistance towards the execution of a project is obtained by either Party from other sources, the Parties shall consult each other and the Executing Agency with a view to effective co-ordination and utilization of assistance received by the Government from all sources. The obligations of the Government hereunder shall not be modified by any arrangements it may enter into with other entities co-operating with it in the execution of a project.

Article VIII. USE OF ASSISTANCE

The Government shall exert its best efforts to make the most effective use of the assistance provided by the UNDP and shall use such assistance for the purpose for which it is intended. Without restricting the generality of the foregoing, the Government shall take such steps to this end as are specified in the Project Document.

Article IX. PRIVILEGES AND IMMUNITIES

1. The Government shall apply to the United Nations and its organs, including the UNDP and U.N. subsidiary organs acting as UNDP Executing Agencies, their property, funds and assets, and to their officials, including the resident representative and other members of the UNDP mission in the country, the provisions of the Convention on the Privileges and Immunities of the United Nations.¹
2. The Government shall apply to each Specialized Agency acting as an Executing Agency, its property, funds and assets, and to its officials, the provisions of the

¹ United Nations, *Treaty Series*, vol. 1, p. 15, and vol. 90, p. 327 (corrigendum to vol. 1, p. 18).

Convention on the Privileges and Immunities of the Specialized Agencies,¹ including any annex to the Convention applicable to such Specialized Agency. In case the International Atomic Energy Agency (the IAEA) acts as an Executing Agency, the Government shall apply to its property, funds and assets, and to its officials and experts, the Agreement on the Privileges and Immunities of the IAEA.²

3. Members of the UNDP mission in the country shall be granted such additional privileges and immunities as may be necessary for the effective exercise by the mission of its functions.

4. (a) Except as the Parties may otherwise agree in Project Documents relating to specific projects, the Government shall grant all persons, other than Government nationals employed locally, performing services on behalf of the UNDP, a Specialized Agency or the IAEA who are not covered by paragraphs 1 and 2 above the same privileges and immunities as officials of the United Nations, the Specialized Agency concerned or the IAEA under sections 18, 19 or 18 respectively of the Conventions on the Privileges and Immunities of the United Nations or of the Specialized Agencies, or of the Agreement on the Privileges and Immunities of the IAEA.

(b) For purposes of the instruments on privileges and immunities referred to in the preceding parts of this article:

(1) All papers and documents relating to a project in the possession or under the control of the persons referred to in subparagraph 4 (a) above shall be deemed to be documents belonging to the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be; and

(2) Equipment, materials and supplies brought into or purchased or leased by those persons within the country for purposes of a project shall be deemed to be property of the United Nations, the Specialized Agency concerned, or the IAEA, as the case may be.

5. The expression "persons performing services" as used in articles IX, X and XIII of this Agreement include operational experts, volunteers, consultants, and juridical as well as natural persons and their employees. It includes governmental or non-governmental organizations or firms which UNDP may retain, whether as an Executing Agency or otherwise, to execute it or to assist in the execution of UNDP assistance to a project, and their employees. Nothing in this Agreement shall be construed to limit the privileges, immunities or facilities conferred upon such organizations or firms or their employees in any other instrument.

Article X. FACILITIES FOR EXECUTION OF UNDP ASSISTANCE

1. The Government shall take any measures which may be necessary to exempt the UNDP, its Executing Agencies, their experts and other persons performing services on their behalf from regulations or other legal provisions which may interfere with operations under this Agreement, and shall grant them such other facilities as may be necessary for the speedy and efficient execution of UNDP assistance. It shall, in particular, grant them the following rights and facilities:

(a) prompt clearance of experts and other persons performing services on behalf of the UNDP or an Executing Agency;

(b) prompt issuance without cost of necessary visas, licenses or permits;

(c) access to the site of work and all necessary rights of way;

¹ United Nations, *Treaty Series*, vol. 33, p. 261. For the final and revised texts of annexes published subsequently, see vol. 71, p. 318; vol. 79, p. 326; vol. 117, p. 386; vol. 275, p. 298; vol. 314, p. 308; vol. 323, p. 364; vol. 327, p. 326; vol. 371, p. 266; vol. 423, p. 284; vol. 559, p. 348, and vol. 645, p. 340.

² *Ibid.*, vol. 374, p. 147.

- (d) free movement within or to or from the country, to the extent necessary for proper execution of UNDP assistance;
- (e) the most favourable legal rate of exchange;
- (f) any permits necessary for the importation of equipment, materials and supplies, and for their subsequent exportation;
- (g) any permits necessary for importation of property belonging to and intended for the personal use or consumption of officials of the UNDP, its Executing Agencies, or other persons performing services on their behalf, and for the subsequent exportation of such property; and
- (h) prompt release from customs of the items mentioned in subparagraphs (f) and (g) above.

2. Assistance under this Agreement being provided for the benefit of the Government and people of the Republic of Haiti, the Government shall bear all risks of operations arising under this Agreement. It shall be responsible for dealing with claims which may be brought by third parties against the UNDP or an Executing Agency, their officials or other persons performing services on their behalf, and shall hold them harmless in respect of claims or liabilities arising from operations under this Agreement. The foregoing provision shall not apply where the Parties and the Executing Agency are agreed that a claim or liability arises from the gross negligence or wilful misconduct of the above-mentioned individuals.

Article XI. SUSPENSION OR TERMINATION OF ASSISTANCE

1. The UNDP may by written notice to the Government and to the Executing Agency concerned suspend its assistance to any project if in the judgement of the UNDP any circumstance arises which interferes with or threatens to interfere with the successful completion of the project or the accomplishment of its purposes. The UNDP may, in the same or a subsequent written notice, indicate the conditions under which it is prepared to resume its assistance to the project. Any such suspension shall continue until such time as such conditions are accepted by the Government and as the UNDP shall give written notice to the Government and the Executing Agency that it is prepared to resume its assistance.

2. If any situation referred to in paragraph 1 of this article shall continue for a period of fourteen days after notice thereof and of suspension shall have been given by the UNDP to the Government and the Executing Agency, then at any time thereafter during the continuance thereof, the UNDP may by written notice to the Government and the Executing Agency terminate its assistance to the project.

3. The provisions of this article shall be without prejudice to any other rights or remedies the UNDP may have in the circumstances, whether under general principles of law or otherwise.

Article XII. SETTLEMENT OF DISPUTES

1. Any dispute between the UNDP and the Government arising out of or relating to this Agreement which is not settled by negotiation or other agreed mode of settlement shall be submitted to arbitration at the request of either Party. Each Party shall appoint one arbitrator, and the two arbitrators so appointed shall appoint a third, who shall be the chairman. If within thirty days of the request for arbitration either Party has not appointed an arbitrator or if within fifteen days of the appointment of two arbitrators the third arbitrator has not been appointed,

either Party may request the President of the International Court of Justice to appoint an arbitrator. The procedure of the arbitration shall be fixed by the arbitrators, and the expenses of the arbitration shall be borne by the Parties as assessed by the arbitrators. The arbitral award shall contain a statement of the reasons on which it is based and shall be accepted by the Parties as the final adjudication of the dispute.

2. Any dispute between the Government and an operational expert arising out of or relating to the conditions of his service with the Government may be referred to the Executing Agency providing the operational expert by either the Government or the operational expert involved, and the Executing Agency concerned shall use its good offices to assist them in arriving at a settlement. If the dispute cannot be settled in accordance with the preceding sentence or by other agreed mode of settlement, the matter shall at the request of either Party be submitted to arbitration following the same provisions as are laid down in paragraph 1 of this article, except that the arbitrator not appointed by either Party or by the arbitrators of the Parties shall be appointed by the Secretary-General of the Permanent Court of Arbitration.

Article XIII. GENERAL PROVISIONS

1. This Agreement shall enter into force upon signature, and shall continue in force until terminated under paragraph 3 below. Upon the entry into force of this Agreement, it shall supersede existing Agreements¹ concerning the provision of assistance to the Government out of UNDP resources and concerning the UNDP office in the country, and it shall apply to all assistance provided to the Government and to the UNDP office established in the country under the provisions of the Agreements now superseded.

2. This Agreement may be modified by written agreement between the Parties hereto. Any relevant matter for which no provision is made in this Agreement shall be settled by the Parties in keeping with the relevant resolutions and decisions of the appropriate organs of the United Nations. Each Party shall give full and sympathetic consideration to any proposal advanced by the other Party under this paragraph.

3. This Agreement may be terminated by either Party by written notice to the other and shall terminate sixty days after receipt of such notice.

4. The obligations assumed by the Parties under articles IV (concerning project information) and VIII (concerning the use of assistance) shall survive the expiration or termination of this Agreement. The obligations assumed by the Government under articles IX (concerning privileges and immunities), X (concerning facilities for project execution) and XII (concerning settlement of disputes) hereof shall survive the expiration or termination of this Agreement to the extent necessary to permit orderly withdrawal of personnel, funds and property of the UNDP and of any Executing Agency, or of any persons performing services on their behalf under this Agreement.

¹ See "Revised Standard Agreement concerning technical assistance signed at Port-au-Prince on 26 June 1956" in United Nations, *Treaty Series*, vol. 321, p. 2; "Agreement between the Government of Haiti and the United Nations Special Fund concerning assistance from the Special Fund signed at Port-au-Prince on 28 June 1961," *ibid.*, vol. 399, p. 171, and "Agreement on operational assistance signed at Port-au-Prince on 21 May 1971," *ibid.*, vol. 780, p. 182.

IN WITNESS WHEREOF the undersigned, duly appointed representatives of the United Nations Development Programme and of the Government, respectively, have on behalf of the Parties signed the present Agreement at Port-au-Prince this 28th day of June 1973.

For the United Nations
Development Programme:

[Signed]

ROLAND REIFENRATH
Resident Representative

For the Government:

[Signed]

DR. EDOUARD FRANCISQUE
Executive Secretary of the National
Council for Development and
Planning
Secretary of State for Finance and
Economic Affairs

No. 12951

MULTILATERAL

International Sugar Agreement, 1973 (with annexes). Concluded at Geneva on 13 October 1973

*Authentic texts: English, French, Chinese, Russian and Spanish.
Registered ex officio on 1 January 1974.*

MULTILATÉRAL

**Accord international de 1973 sur le sucre (avec annexes).
Conclu à Genève le 13 octobre 1973**

*Textes authentiques : anglais, français, chinois, russe et espagnol.
Enregistré d'office le 1^{er} janvier 1974.*

INTERNATIONAL SUGAR AGREEMENT, 1973¹

CHAPTER I. OBJECTIVES

Article 1. OBJECTIVES

The objectives of this International Sugar Agreement (hereinafter referred to as the Agreement) are to further international co-operation in sugar matters and to provide a framework for the preparation of negotiations of an agreement having objectives similar to the objectives of the International Sugar Agreement, 1968,² which took into account the recommendations contained in the Final Act of the first session of the United Nations Conference on Trade and Development (hereinafter referred to as UNCTAD) and which were as follows:

¹ Came into force provisionally in respect of the following States on 1 January 1974, the date by which Governments representing at least 50 per cent of the total net exports set out in annex A, and Governments representing at least 40 per cent of the total net imports set out in annex B had deposited with the Secretary-General of the United Nations their instruments of ratification, acceptance or approval, or a notification to the effect that they would apply the Agreement provisionally, in accordance with article 36 (2):

<i>Importing (*) or exporting State</i>	<i>Date of deposit of the instrument of ratification, acceptance (A), approval (AA), or of the notification (n)</i>	<i>Importing (*) or exporting State</i>	<i>Date of deposit of the instrument of ratification, acceptance (A), approval (AA), or of the notification (n)</i>
Algeria*	21 Dec. 1973 n	Malaysia*	31 Dec. 1973
Argentina	19 Dec. 1973 n	Mauritius	19 Dec. 1973 A
Australia	19 Dec. 1973	Mexico	19 Dec. 1973 n
Barbados	28 Dec. 1973	New Zealand*	27 Dec. 1973
Brazil	26 Dec. 1973 n	Paraguay	31 Dec. 1973 n
Canada*	31 Dec. 1973 n	Poland (1)	21 Dec. 1973 n
Chile*	6 Dec. 1973 n	Portugal*	21 Dec. 1973 n
Cuba	19 Dec. 1973 n	South Africa	27 Dec. 1973
Czechoslovakia	27 Dec. 1973 AA	Swaziland	28 Dec. 1973
Dominican Republic	19 Dec. 1973 n	Sweden*	12 Dec. 1973
Fiji	27 Dec. 1973	Thailand	27 Dec. 1973
Finland*	21 Dec. 1973 n	Trinidad and Tobago	27 Dec. 1973
Guatemala	27 Dec. 1973 n	Uganda	31 Dec. 1973
Guyana	31 Dec. 1973	Union of Soviet Socialist Republics* (1)	27 Dec. 1973 n
Hungary	28 Dec. 1973 n	United Kingdom of Great Britain and Northern Ireland* (in respect of Belize and St. Kitts- Nevis-Anguilla)	27 Dec. 1973
Indonesia	21 Dec. 1973 n		
Jamaica	31 Dec. 1973		
Japan*	27 Dec. 1973 A		
Malawi	28 Dec. 1973 n		

Subsequently instruments of ratification, acceptance, approval, or notifications of provisional application were deposited with the Secretary-General of the United Nations as follows, in accordance with articles 33, 34 and 35:

<i>State</i>	<i>Date of deposit of the instrument of ratification, acceptance (A), approval (AA), or of the notification (n)</i>	<i>State</i>	<i>Date of deposit of the instrument of ratification, acceptance (A), approval (AA), or of the notification (n)</i>
Canada	4 Jan. 1974	Bangladesh	21 Jan. 1974 n
Costa Rica	9 Jan. 1974 n	Yugoslavia	21 Jan. 1974 n
German Democratic Republic (1)	15 Jan. 1974 AA	Ghana	22 Jan. 1974
Singapore	16 Jan. 1974 n	Colombia	29 Jan. 1974 n

(1) See p. 212 and 213 of this volume for the text of the declarations made upon ratification, acceptance, approval or notification of provisional application.

² United Nations, *Treaty Series*, vol. 654, p. 3.

- (a) to raise the level of international trade in sugar, particularly in order to increase the export earnings of developing exporting countries;
- (b) to maintain a stable price for sugar which will be reasonably remunerative to producers, but which will not encourage further expansion of production in developed countries;
- (c) to provide adequate supplies of sugar to meet the requirements of importing countries at fair and reasonable prices;
- (d) to increase sugar consumption and in particular to promote measures to encourage consumption in countries where consumption per caput is low;
- (e) to bring world production and consumption of sugar into closer balance;
- (f) to facilitate the co-ordination of sugar marketing policies and the organization of the market;
- (g) to provide for adequate participation in, and growing access to, the markets of the developed countries for sugar from the developing countries;
- (h) to observe closely developments in the use of any form of substitutes for sugar, including cyclamates and other artificial sweeteners; and
- (i) to further international co-operation in sugar questions.

CHAPTER II. DEFINITIONS

Article 2. DEFINITIONS

For the purposes of the Agreement:

1. "Organization" means The International Sugar Organization referred to in article 3;
2. "Council" means The International Sugar Council established by article 3;
3. "Member" means
 - (a) a Contracting Party to the Agreement, other than a Contracting Party with a notification under paragraph 1 (b) of article 38 currently in effect, or
 - (b) a territory or group of territories in respect of which a notification has been made under paragraph 3 of article 38;
4. "Exporting Member" means any Member which is listed as such in annex A of the Agreement, or which is given the status of an exporting Member upon becoming a Contracting Party to the Agreement;
5. "Importing Member" means any Member which is listed as such in annex B of the Agreement, or which is given the status of an importing Member upon becoming a Contracting Party to the Agreement;
6. "Special vote" means a vote requiring at least two thirds of the votes cast by exporting Members present and voting and at least two thirds of the votes cast by importing Members present and voting;
7. "Distributed simple majority vote" means a vote cast by at least half of the number of exporting Members present and voting and by at least half of the number of importing Members present and voting, and consisting of more than half of the total votes of Members in each category present and voting;
8. "Financial year" means the calendar year;
9. "Sugar" means sugar in any of its recognized commercial forms derived from sugar cane or sugar beet, including edible and fancy molasses, syrups and any other form of liquid sugar used for human consumption, but does not include final molasses or low grade types of non-centrifugal sugar produced by primitive methods or sugar destined for uses other than human consumption as food;

10. "Entry into force" is to be read as meaning the date on which the Agreement enters into force provisionally or definitively, as provided for in article 36;

11. Any reference in the Agreement to a "Government invited to the United Nations Sugar Conference, 1973" shall be construed as including a reference to the European Economic Community (hereinafter referred to as the EEC). Accordingly any reference in the Agreement to "signature of the Agreement" or to the "deposit of an instrument of ratification, acceptance, approval or accession" by a Government shall, in the case of the EEC, be construed as including signature on behalf of the EEC by its competent authority and the deposit of the instrument required by the institutional procedures of the EEC to be deposited for the conclusion of an international agreement.

CHAPTER III. THE INTERNATIONAL SUGAR ORGANIZATION, ITS MEMBERSHIP AND ADMINISTRATION

Article 3. CONTINUATION, HEADQUARTERS AND STRUCTURE OF THE INTERNATIONAL SUGAR ORGANIZATION

1. The International Sugar Organization established under the International Sugar Agreement, 1968, shall continue in being for the purpose of administering the present Agreement and supervising its operation, with the membership, powers and functions set out in this Agreement.

2. The headquarters of the Organization shall be in London unless the Council decides otherwise by special vote.

3. The Organization shall function through the International Sugar Council, its Executive Committee, its Executive Director and its staff.

Article 4. MEMBERSHIP OF THE ORGANIZATION

1. Each Contracting Party shall constitute a single Member of the Organization, except as otherwise provided in paragraphs 2 or 3 of this article.

2. (a) When a Contracting Party makes a notification under paragraph 1 (a) of article 38 declaring that the Agreement shall extend to a developing territory or territories which wish to participate in the Agreement, there may be, with the express consent and approval of those concerned, either:

- (i) joint membership for that Contracting Party together with these territories, or
- (ii) when that Contracting Party has made a notification under paragraph 3 of article 38, separate membership, singly, all together or in groups for the territories that would individually constitute an exporting Member and separate membership for the territories that would individually constitute an importing Member.

(b) When a Contracting Party makes a notification under paragraph 1 (b) and a notification under paragraph 3 of article 38 there shall be separate membership as set out in sub-paragraph (a) (ii) above.

3. A Contracting Party which has made a notification under paragraph 1 (b) of article 38 and has not withdrawn that notification shall not be a Member of the Organization.

Article 5. COMPOSITION OF THE INTERNATIONAL SUGAR COUNCIL

1. The highest authority of the Organization shall be the International Sugar Council, which shall consist of all the Members of the Organization.

2. Each Member shall be represented by a representative and, if it so desires, by one or more alternates. A Member may also appoint one or more advisers to its representative or alternates.

Article 6. POWERS AND FUNCTIONS OF THE COUNCIL

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the express provisions of the Agreement.

2. The Council shall adopt by special vote such rules and regulations as are necessary to carry out the provisions of the Agreement and are consistent therewith, including Rules of Procedure for the Council and its committees and the financial and staff regulations of the Organization. The Council may, without meeting, decide specific questions.

3. The Council shall keep such records as are required to perform its functions under the Agreement and such other records as it considers appropriate.

4. The Council shall publish an annual report and such other information as it considers appropriate.

Article 7. CHAIRMAN AND VICE-CHAIRMAN OF THE COUNCIL

1. For each calendar year the Council shall elect from among the delegations a Chairman and a Vice-Chairman, who shall not be paid by the Organization.

2. The Chairman and the Vice-Chairman shall be elected, one from among the delegations of the importing Members and the other from among those of the exporting Members. Each of these offices shall, as a general rule, alternate each calendar year between the two categories of Members; provided, however, that this shall not prevent the re-election under exceptional circumstances of the Chairman or Vice-Chairman or both when the Council so decides by special vote. In the case of such re-election of either officer, the rule set out in the first sentence of this paragraph shall continue to apply.

3. In the temporary absence of both the Chairman and the Vice-Chairman or the permanent absence of one or both, the Council may elect from among the delegations new officers, temporary or permanent as appropriate, taking account of the principle of alternating representation set out in paragraph 2 of this article.

4. Neither the Chairman nor any other officer presiding at meetings of the Council shall vote. He may, however, appoint another person to exercise the voting rights of the Member which he represents.

Article 8. SESSIONS OF THE COUNCIL

1. As a general rule, the Council shall hold one regular session in each half of the calendar year.

2. In addition to meeting in the other circumstances specifically provided for in the Agreement, the Council shall meet in special session whenever it so decides or on the request of:

(a) any five Members; or

- (b) Members having at least 250 votes; or
- (c) the Executive Committee.

3. Notice of sessions shall be given to Members at least thirty days in advance, except in case of emergency when such notice shall be given at least ten days in advance, and except where the provisions of the Agreement prescribe a different period.

4. Sessions shall be held at the headquarters of the Organization unless the Council decides otherwise by special vote. If any Member invites the Council to meet elsewhere than at its headquarters, that Member shall pay the additional costs involved.

Article 9. VOTES

1. The exporting Members shall together hold 1,000 votes and the importing Members shall hold 1,000 votes.

2. No Member shall hold more than 200 votes or less than 5 votes.

3. There shall be no fractional vote.

4. The total 1,000 votes of exporting Members shall be distributed among them pro rata to the weighted average, in each case, of (a) their net free market exports, (b) their total net exports and (c) their total production. The figures to be used for that purpose shall be, for each factor, the highest figure in any year in the period 1968 to 1972 inclusive. In calculating the weighted average for each exporting Member, a weight of 50 per cent shall be allocated to the first factor and a weight of 25 per cent to each of the other two factors.

5. The total of 1,000 votes of the importing Members shall be distributed among them on the following bases (the statistics to be used shall be those of the calendar year 1972):

- (a) 700 votes on the basis of each Member's share in net imports from the free market; and,
- (b) 300 votes on the basis of each Member's share in total special arrangement imports.

6. The Council shall, taking into account paragraph 3 of this article, establish in the rules and regulations described in article 6 appropriate procedures to ensure that no Member receives more than the maximum number of votes or less than the minimum number of votes permitted under this article.

7. At the beginning of each calendar year, the Council shall, on the basis of the formulae referred to in paragraphs 4 and 5 of this article, establish the distribution of votes within each category of Members which shall remain in force during that calendar year, except in so far as is provided in paragraph 8 of this article.

8. Whenever the membership of the Organization changes or when any Member is suspended from its voting rights or recovers its voting rights under any provision of the Agreement, the Council shall re-distribute the total votes within each category of Members on the basis of the formulae referred to in paragraphs 4 and 5 of this article.

Article 10. VOTING PROCEDURE OF THE COUNCIL

1. Each Member shall be entitled to cast the number of votes it holds and cannot divide its votes. It may, however, cast differently from such votes any votes which it is authorized to cast under paragraph 2 or this article.

2. By informing the Chairman in writing, any exporting Member may authorize any other exporting Member, and any importing Member may authorize any other importing Member, to represent its interests and to cast its votes at any meeting or meetings of the Council. A copy of such authorizations shall be examined by any credentials committee that may be set up under the Rules of Procedure of the Council.

Article 11. DECISIONS OF THE COUNCIL

1. All decisions of the Council shall be taken and all recommendations shall be made by distributed simple majority vote, unless the Agreement provides for a special vote.

2. In arriving at the number of votes necessary for any decision of the Council, votes of Members abstaining shall not be reckoned. Where a Member avails itself of the provisions of paragraph 2 of article 10 and its votes are cast at a meeting of the Council, such Member shall, for the purpose of paragraph 1 of this article, be considered as present and voting.

3. Members undertake to accept as binding all decisions of the Council under the provisions of the Agreement.

Article 12. CO-OPERATION WITH OTHER ORGANIZATIONS

1. The Council shall make whatever arrangements are appropriate for consultation or co-operation with the United Nations and its organs, in particular UNCTAD, and with the Food and Agriculture Organization and such other Specialized Agencies of the United Nations and inter-governmental organizations as may be appropriate.

2. The Council, bearing in mind the particular role of UNCTAD in international commodity trade, shall as appropriate keep UNCTAD informed of its activities and programmes of work.

3. The Council may also make whatever arrangements are appropriate for maintaining effective contact with international organizations of sugar producers, traders and manufacturers.

Article 13. ADMISSION OF OBSERVERS

1. The Council may invite any non-Member that is a Member of the United Nations, of any of its Specialized Agencies or of the International Atomic Energy Agency to attend any of its meetings as an Observer.

2. The Council may also invite any of the organizations referred to in paragraph 1 of article 12 to attend any of its meetings as an Observer.

Article 14. COMPOSITION OF THE EXECUTIVE COMMITTEE

1. The Executive Committee shall consist of eight exporting Members and eight importing Members, who shall be elected for each calendar year in accordance with article 15 and may be re-elected.

2. Each member of the Executive Committee shall appoint one representative and may appoint in addition one or more alternates and advisers.

3. The Executive Committee shall elect its Chairman for each calendar year. He shall not have the right to vote and may be re-elected.

4. The Executive Committee shall meet at the headquarters of the Organization, unless it decides otherwise. If any Member invites the Executive Committee to meet elsewhere than at the headquarters of the Organization, that Member shall pay the additional costs involved.

Article 15. ELECTION OF THE EXECUTIVE COMMITTEE

1. The exporting and importing members of the Executive Committee shall be elected in the Council by the exporting and the importing Members of the Organization respectively. The election within each category shall be held in accordance with paragraphs 2 to 7 inclusive of this article.

2. Each Member shall cast all the votes to which it is entitled under article 9 for a single candidate. A Member may cast for another candidate any votes which it exercises pursuant to paragraph 2 of article 10.

3. The eight candidates receiving the largest number of votes shall be elected; however, no candidates shall be elected on the first ballot unless it receives at least 70 votes.

4. If less than eight candidates are elected on the first ballot, further ballots shall be held in which only Members which did not vote for any of the candidates elected shall have the right to vote. In each further ballot, the minimum number of votes required for election shall be successively diminished by five until the eight candidates are elected.

5. Any Members which did not vote for any of the members elected may subsequently assign its votes to one of them subject to paragraphs 6 and 7 of this article.

6. A member shall be deemed to have received the number of votes originally cast for it when it was elected and, in addition, the number of votes assigned to it, provided that the total number of votes shall not exceed 299 for any member elected.

7. If the votes deemed received by an elected member would otherwise exceed 299 Members which voted for or assigned their votes to such elected member shall arrange among themselves for one or more of them to withdraw their votes from that member and assign or re-assign them to another elected member so that the votes received by each elected member shall not exceed the limit of 299.

8. If a member of the Executive Committee is suspended from the exercise of its voting rights under any of the relevant provisions of the Agreement, each Member which has voted for it or assigned its votes to it in accordance with the provisions of this article may, during such time as that suspension is in force, assign its votes to any other member of the Committee in its category, subject to the provisions of paragraph 6 of this article.

9. In special circumstances, and after consultation with the member of the Executive Committee for which it voted or to which it assigned its votes in accordance with the provisions of this article, a Member may withdraw its votes from that member for the remainder of the calendar year. That member may then assign these votes to another member of the Executive Committee in its category but may not withdraw these votes from that other member for the remainder of that year. The member of the Executive Committee from which the votes have been withdrawn shall retain its seat on the Executive Committee for the remainder of that year. Any action taken pursuant to the provisions of this paragraph shall become effective after the Chairman of the Executive Committee has been informed in writing thereof.

Article 16. DELEGATION OF POWERS BY THE COUNCIL
TO THE EXECUTIVE COMMITTEE

1. The Council, by special vote, may delegate to the Executive Committee the exercise of any or all of its powers, other than the following:

- (a) location of the headquarters of the Organization under paragraph 2 of article 3;
- (b) approval of the administrative budget and assessment of contributions under article 22;
- (c) decision of disputes under article 29;
- (d) suspension of voting and other rights of a Member under paragraph 3 of article 30;
- (e) request to the Secretary-General of UNCTAD under article 31;
- (f) exclusion of a Member from the Organization under article 40;
- (g) extension of the Agreement under article 42;
- (h) recommendation of amendments under article 43.

2. The Council may at any time revoke any delegation of powers to the Executive Committee.

Article 17. VOTING PROCEDURE AND DECISIONS OF THE EXECUTIVE COMMITTEE

1. Each member of the Executive Committee shall be entitled to cast the number of votes received by it under the provisions of article 15, and cannot divide these votes.

2. Any decisions taken by the Executive Committee shall require the same majority as that decision would require if taken by the Council.

3. Any Member shall have the right of appeal to the Council, under such conditions as the Council shall prescribe in its Rules of Procedure, against any decision of the Executive Committee.

Article 18. QUORUM FOR THE COUNCIL AND THE EXECUTIVE COMMITTEE

1. The quorum for any meeting of the Council shall be the presence of more than half of all exporting Members of the Organization and more than half of all importing Members of the Organization, the Members thus present holding at least two thirds of the total votes of all Members in their respective categories. If there is no quorum on the day appointed for the opening of any Council session, or if in the course of any Council session there is no quorum at three successive meetings, the Council shall be convened seven days later; at that time, and throughout the remainder of that session, the quorum shall be the presence of more than half of all exporting members of the Organization and more than half of all importing members of the Organization, the Members thus present representing more than half of the total votes of all Members in their respective categories. Representation in accordance with paragraph 2 of article 10 shall be considered as presence.

2. The quorum for any meeting of the Executive Committee shall be the presence of more than half of all exporting members of the Committee and more than half of all importing members of the Committee, the members thus present representing at least two thirds of the total votes of all members of the Committee in their respective categories.

Article 19. THE EXECUTIVE DIRECTOR AND THE STAFF

1. The Council, after having consulted the Executive Committee, shall appoint the Executive Director by special vote. The terms of appointment of the Executive Director shall be fixed by the Council in the light of those applying to corresponding officials of similar intergovernmental organizations.

2. The Executive Director shall be the chief administrative officer of the Organization and shall be responsible for the performance of any duties devolving upon him in the administration of the Agreement.

3. The Executive Director shall appoint the staff in accordance with regulations established by the Council. In framing such regulations the Council shall have regard to those applying to officials of similar intergovernmental organizations.

4. Neither the Executive Director nor any member of the staff shall have any financial interest in the sugar industry or sugar trade.

5. The Executive Director and the staff shall not seek or receive instructions regarding their duties under the Agreement from any Member or from any authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each Member shall respect the exclusively international character of the responsibilities of the Executive Director and the staff and shall not seek to influence them in the discharge of their responsibilities.

CHAPTER IV. PRIVILEGES AND IMMUNITIES

Article 20. PRIVILEGES AND IMMUNITIES

1. The Organization shall have legal personality. It shall in particular have the capacity to contract, acquire and dispose of movable and immovable property and to institute legal proceedings.

2. The status, privileges and immunities of the Organization in the territory of the United Kingdom shall continue to be governed by the Headquarters Agreement between the Government of the United Kingdom of Great Britain and Northern Ireland and the International Sugar Organization signed at London on 29 May 1969.¹

3. If the seat of the Organization is moved to a country which is a Member of the Organization, that Member shall, as soon as possible, conclude with the Organization an agreement to be approved by the Council relating to the status, privileges and immunities of the Organization, of its Executive Director, its staff and experts and of representatives of Members while in that country for the purpose of exercising their functions.

4. Unless any other taxation arrangements are implemented under the agreement envisaged in paragraph 3 of this article and pending the conclusion of that agreement, the new host Member shall:

- (a) grant exemption from taxation on the remuneration paid by the Organization to its employees, except that such exemption need not apply to its own nationals; and
- (b) grant exemption from taxation on the assets, income and other property of the Organization.

¹ United Nations, *Treaty Series*, vol. 700, p. 121.

5. If the seat of the Organization is to be moved to a country which is not a Member of the Organization, the Council shall, before that move, obtain a written assurance from the Government of that country

- (a) that it shall, as soon as possible, conclude with the Organization an agreement as described in paragraph 3 of this article; and
- (b) that, pending the conclusion of such an agreement, it shall grant the exemptions provided for in paragraph 4 of this article.

6. The Council shall endeavour to conclude the agreement described in paragraph 3 of this article with the Government of the country to which the seat of the Organization is to be moved before transferring the seat.

CHAPTER V. FINANCE

Article 21. FINANCE

1. The expenses of delegations to the Council, representatives on the Executive Committee and representatives on any of the committees of the Council or of the Executive Committee shall be met by the Members concerned.

2. The expenses necessary for the administration of the Agreement shall be met by annual contributions from Members, assessed in accordance with article 22. If, however, a Member requests special services, the Council may require that Member to pay for them.

3. Appropriate accounts shall be kept for the administration of the Agreement.

Article 22. DETERMINATION OF THE ADMINISTRATIVE BUDGET AND ASSESSMENT OF CONTRIBUTIONS

1. During the second half of each financial year, the Council shall approve the administrative budget of the Organization for the following financial year and shall assess the contribution of each Member to that budget.

2. The contribution of each Member to the administrative budget for each financial year shall be in the proportion which the number of its votes at the time the administrative budget for that financial year is approved bears to the total votes of all the Members. In assessing contributions, the votes of each Member shall be calculated without regard to the suspension of any Member's voting rights or any redistribution of votes resulting therefrom.

3. The initial contribution of any Member joining the Organization after the entry into force of the Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year as well as for the following financial year if that Member joins the Organization between the adoption of the budget for, and the beginning of, that year, but assessments made upon other Members shall not be altered.

4. If the Agreement comes into force more than eight months before the beginning of the first full financial year of the Organization, the Council shall at its first session approve an administrative budget covering the period up to the commencement of the first full financial year. Otherwise, the first administrative budget shall cover both the initial period and the first full financial year.

Article 23. PAYMENT OF CONTRIBUTIONS

1. Members undertake, in accordance with their respective constitutional procedures, to pay their contributions to the administrative budget for each

financial year. Contributions to the administrative budget for each financial year shall be payable in freely convertible currency and shall become due on the first day of that financial year; contributions of Members in respect of the calendar year in which they join the Organization shall be due on the date on which they became Members.

2. If, at the end of four months following the date on which its contribution is due in accordance with paragraph 1 of this article, a Member has not paid its full contribution to the administrative budget, the Executive Director shall request the Member to make payment as quickly as possible. If, at the expiration of two months after the request of the Executive Director, the Member has still not paid its contribution, its voting rights in the Council and in the Executive Committee shall be suspended until such time as it has made full payment of the contribution.

3. A Member whose voting rights have been suspended under paragraph 2 of this article shall not be deprived of any of its other rights or relieved of any of its obligations under the Agreement, unless the Council so decides by special vote. It shall remain liable to pay its contribution and to meet any other of its financial obligations under the Agreement.

Article 24. AUDIT AND PUBLICATION OF ACCOUNTS

As soon as possible after the close of each financial year, the financial statements of the Organization for that financial year, certified by an independent auditor, shall be presented to the Council for approval and publication.

CHAPTER VI. GENERAL UNDERTAKINGS BY MEMBERS

Article 25. UNDERTAKING BY MEMBERS

1. Members undertake to adopt such measures as are necessary to enable them to fulfil their obligations under the Agreement and fully to co-operate with one another in securing the attainment of the objectives of the Agreement.

2. Members undertake to make available and supply all such statistics and information as the Rules of Procedure may prescribe as necessary to enable the Organization to discharge its functions under the Agreement.

Article 26. LABOUR STANDARDS

Members shall ensure that fair labour standards are maintained in their respective sugar industries and, as far as possible, shall endeavour to improve the standard of living of agricultural and industrial workers in the various branches of sugar production, and of growers of sugar cane and of sugar beet.

CHAPTER VII. ANNUAL REVIEW AND MEASURES TO ENCOURAGE CONSUMPTION

Article 27. ANNUAL REVIEW

1. The Council shall each calendar year review developments in the sugar market and their effects on the economies of individual countries.

2. The report of each annual review shall be published in such form and manner as the Council may decide.

Article 28. MEASURES TO ENCOURAGE CONSUMPTION

1. Bearing in mind the relevant objectives of the Final Act of the first session of UNCTAD, each Member shall take such action as it deems appropriate to encourage the consumption of sugar and to remove any obstacles which restrict the growth of sugar consumption. In so doing, each Member shall have regard to the effects on sugar consumption of customs duties, internal taxes and fiscal charges and quantitative or other controls, and to all other important factors relevant to an assessment of the situation.

2. Each Member shall periodically inform the Council of the measures it has adopted under paragraph 1 of this article, and of their effects.

3. The Council shall establish a Sugar Consumption Committee composed of both exporting and importing Members.

4. The Committee shall study such matters as:

- (a) the effects on sugar consumption of the use of any form of substitutes for sugar, including other sweeteners;
- (b) the relative tax treatment of sugar and other sweeteners;
- (c) the effects of (i) taxation and restrictive measures, (ii) economic conditions and in particular balance of payments difficulties and (iii) climatic and other conditions, on the consumption of sugar in different countries;
- (d) means of promoting consumption, particularly in countries where consumption per caput is low;
- (e) co-operation with agencies concerned with the expansion of consumption of sugar and other related foodstuffs;
- (f) research into new uses of sugar, its by-products and the plants from which it is derived,

and shall submit to the Council such recommendations as it deems desirable for appropriate action by Members or by the Council.

CHAPTER VIII. DISPUTES AND COMPLAINTS

Article 29. DISPUTES

1. Any dispute concerning the interpretation or application of the Agreement which is not settled among the Members involved shall, at the request of any Member party to the dispute, be referred to the Council for decision.

2. In any case where a dispute has been referred to the Council under paragraph 1 of this article, a majority of Members holding not less than one third of the total votes may require the Council, after discussion to seek the opinion of an advisory panel constituted under paragraph 3 of this article on the issue in dispute before giving its decision.

3. (a) Unless the Council unanimously agrees otherwise, the panel shall consist of five persons as follows:

- (i) two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting Members;
- (ii) two such persons nominated by the importing Members; and
- (iii) a Chairman selected unanimously by the four persons nominated under (i) and (ii) or, if they fail to agree, by the Chairman of the Council.

(b) Nationals of Members and of non-Members shall be eligible to serve on the advisory panel.

(c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any Government.

(d) The expenses of the advisory panel shall be paid by the Organization.

4. The opinion of the advisory panel and the reasons therefor shall be submitted to the Council, and the Council, after considering all the relevant information, shall decide the dispute by special vote.

*Article 30. ACTION BY THE COUNCIL ON COMPLAINTS
AND ON NON-FULFILMENT OF OBLIGATIONS BY MEMBERS*

1. Any complaint that any Member has failed to fulfil its obligations under the Agreement shall, at the request of the Member making the complaint, be referred to the Council which, subject to prior consultation with the Members concerned, shall make a decision on the matter.

2. Any finding by the Council that a Member is in breach of its obligations under the Agreement shall be made by a distributed simple majority vote and shall specify the nature of the breach.

3. Whenever the Council, whether as the result of a complaint or otherwise, finds that a Member has committed a breach of the Agreement it may, without prejudice to such other measures as are specifically provided for in other articles of the Agreement, by special vote:

- (a) suspend that Member's voting rights in the Council and in the Executive Committee; and, if it deems it necessary,
- (b) suspend further rights of such Member, including that of being eligible for, or of holding office in the Council or in any of its Committees until it has fulfilled its obligations; or, if such breach significantly impairs the operation of the Agreement,
- (c) take action under article 40.

CHAPTER IX. PREPARATIONS FOR A NEW AGREEMENT

Article 31. PREPARATIONS FOR A NEW AGREEMENT

1. The Council shall initiate an early study of the bases and framework of a new international sugar agreement and shall make a report to the Members not later than 31 December 1974. The report shall contain such recommendations as the Council deems appropriate.

2. On the basis of the report referred to in paragraph 1 of this article, or of any subsequent report based on a similar study by the Council, the Council shall, as soon as it considers appropriate, request the Secretary-General of UNCTAD to convene a negotiating conference.

CHAPTER X. FINAL PROVISIONS

Article 32. SIGNATURE

The Agreement shall be open for signature at United Nations Headquarters until and including 24 December 1973 by any Government invited to the United Nations Sugar Conference, 1973.

Article 33. RATIFICATION

The Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional procedures. Except as provided in article 34, instruments of ratification, acceptance or approval shall be deposited with the Secretary-General of the United Nations not later than 31 December 1973.

Article 34. NOTIFICATION BY GOVERNMENTS

1. If a signatory Government is unable to comply with the requirements of article 33 within the time-limit specified in that article, it may notify the Secretary-General of the United Nations, not later than 31 December 1973, that it is undertaking to seek ratification, acceptance or approval in accordance with the constitutional procedures required, as rapidly as possible and in any case not later than 15 October 1974. Any Government for which conditions of accession have been established by the Council in agreement with that Government may also notify the Secretary-General of the United Nations that it is undertaking to satisfy the constitutional procedures required to accede to the Agreement as rapidly as possible and at least within a six-month period of such conditions being established.

2. Any Government which has given a notification in accordance with paragraph 1 of this article may, if the Council is satisfied that it cannot deposit its instrument of ratification, acceptance, approval or accession within the time-limit referred to in that paragraph which is relevant to that Government, be permitted to deposit such instrument by a later specified date, provided that in the case of a signatory Government such date shall not be later than 15 April 1975.

3. Any Government which has given a notification in accordance with paragraph 1 shall have the status of an Observer until either:

- (a) it deposits an instrument of ratification, acceptance, approval or accession;
- (b) the time-limit for its deposit of such an instrument has elapsed; or
- (c) it indicates that it will apply the Agreement provisionally, whichever occurs earliest.

Article 35. INDICATION TO APPLY THE AGREEMENT PROVISIONALLY

1. Any Government which gives a notification pursuant to article 34 may also indicate in its notification, or at any time thereafter, that it will apply the Agreement provisionally.

2. During any period the Agreement is in force, either provisionally or definitively, a Government indicating that it will apply the Agreement provisionally shall be a provisional Member of the Organization until it deposits its instrument of ratification, acceptance, approval or accession, and thus becomes a Contracting Party to the Agreement, or the time limit for the deposit of its instrument in accordance with article 34 has elapsed, whichever is earlier.

Article 36. ENTRY INTO FORCE

1. The Agreement shall enter definitively into force on 1 January 1974, or on any date within the following six months, if by that date Governments, representing at least 50 per cent of the total net exports set out in annex A, and Governments, representing at least 40 per cent of the total net imports set out in annex B, have

deposited their instruments of ratification, acceptance or approval with the Secretary-General of the United Nations. It shall also enter definitively into force at any time thereafter if it is provisionally in force and these percentage requirements are satisfied by the deposit of instruments of ratification, acceptance, approval or accession.

2. The Agreement shall enter provisionally into force on 1 January 1974, or on any date within the following six months, if by that date Governments satisfying the percentage requirements of paragraph 1 of this article have deposited their instruments of ratification, acceptance or approval, or have indicated that they will apply the Agreement provisionally.

3. On 1 January 1974, or on any date within the following twelve months and at the end of each subsequent six-month period during which the Agreement is provisionally in force, the Governments of any of those countries which have deposited instruments of ratification, acceptance, approval or accession may decide to put the Agreement definitively into force among themselves in whole or in part. These Governments may also decide that the Agreement shall enter provisionally into force, or continue provisionally in force, or lapse.

Article 37. ACCESSION

Any Government invited to the United Nations Sugar Conference, 1973, and any other Government that is a Member of the United Nations, or any of its Specialized Agencies or of the International Atomic Energy Agency may accede to the Agreement upon conditions that shall be established by the Council in agreement with the Government seeking accession. Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

Article 38. TERRITORIAL APPLICATION

1. Any Government may, at the time of signature or deposit of an instrument of ratification, acceptance, approval or accession or at any time thereafter, by notification to the Secretary-General of the United Nations, declare that the Agreement

- (a) shall also extend to any of the developing territories for whose international relations it is for the time being ultimately responsible and which has notified the Government concerned that it wishes to participate in the Agreement; or
- (b) shall extend only to any of the developing territories for whose international relations it is for the time being ultimately responsible and which has notified the Government concerned that it wishes to participate in the Agreement,

and the Agreement shall extend to the territories named therein from the date of such notification if the Agreement has already entered into force for that Government or, if the notification has been made prior thereto, on the date on which the Agreement enters into force for that Government. Any Government which has made a notification under paragraph 1 (b) may subsequently withdraw that notification and may make a notification or notifications to the Secretary-General of the United Nations under paragraph 1 (a).

2. When a territory to which the Agreement has been extended under paragraph 1 of this article subsequently assumes responsibility for its international relations the Government of that territory may, within ninety days after the

assumption of responsibility for its international relations, declare by notification to the Secretary-General of the United Nations that it has assumed the rights and obligations of a Contracting Party to the Agreement. It shall, as from the date of such notification, become a Party to the Agreement.

3. Any Contracting Party which desires to exercise its rights under article 4 in respect of any of the territories for whose international relations it is for the time being ultimately responsible may do so by making a notification to that effect to the Secretary-General of the United Nations, either at the time of the deposit of its instrument of ratification, acceptance, approval or accession, or at any later time.

4. Any Contracting Party which has made a notification under paragraph 1 (a) or 1 (b) of this article may at any time thereafter, by notification to the Secretary-General of the United Nations, declare in accordance with the wishes of the territory that the Agreement shall cease to extend to the territory named in the notification, and the Agreement shall cease to extend to such territory from the date of such notification.

5. A Contracting Party which has made a notification under paragraph 1 (a) or 1 (b) of this article shall remain ultimately responsible for the performance of obligations under the Agreement by territories which in accordance with the provisions of this article and of article 4 are separate Members of the Organization, unless and until such territories make a notification under paragraph 2 of this article.

Article 39. WITHDRAWAL

1. Any Member may withdraw from the Agreement at any time after the first year it is in force by giving written notice of withdrawal to the Secretary-General of the United Nations.

2. Withdrawal under this article shall be effective ninety days after the receipt of the notice by the Secretary-General of the United Nations.

Article 40. EXCLUSION

If the Council finds that any member is in breach of its obligations under the Agreement and decides further that such failure significantly impairs the operation of the Agreement, it may, by special vote, exclude such Member from the Organization. The Council shall immediately notify the Secretary-General of the United Nations of any such decision. Ninety days after the date of the Council's decision, that Member shall cease to be a Member of the Organization and, if such Member is a Contracting Party, a Party to the Agreement.

Article 41. SETTLEMENT OF ACCOUNTS WITH WITHDRAWING OR EXCLUDED MEMBERS

1. The Council shall determine any settlement of accounts with a withdrawing or excluded Member. The Organization shall retain any amounts already paid by a withdrawing or excluded Member, and such Member shall remain bound to pay any amounts due from it to the Organization at the time the withdrawal or exclusion becomes effective; provided, however, that in the case of a Contracting Party which is unable to accept an amendment and consequently ceases to participate in the Agreement under the provisions of paragraph 2 of article 43, the Council may determine any settlement of accounts which it finds equitable.

2. A Member which has withdrawn or been excluded from, or has otherwise ceased to participate in, the Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization; nor shall it be burdened with any part of the deficit, if any, of the Organization upon termination of the Agreement.

Article 42. DURATION AND EXTENSION

1. The present Agreement shall remain in force until and including 31 December 1975.

2. However, if a new international sugar agreement is negotiated as envisaged by article 31 and enters into force before that date, the present Agreement shall terminate upon entry into force of the new agreement.

3. Notwithstanding the provisions of paragraph 1 of this article, the Council may, after 31 December 1974, extend the present Agreement until and including 31 December 1976 by special vote. The Council may subsequently further extend the Agreement on a year to year basis. Notwithstanding the provisions of article 11, extensions by the Council under this article will be dealt with by each member in accordance with its constitutional procedures.

4. If a new international sugar agreement is negotiated as envisaged by article 31 and enters into force during any period of extension, the present Agreement, as extended, shall terminate upon the entry into force of the new agreement.

Article 43. AMENDMENT

1. The Council may, by special vote, recommend an amendment of the Agreement to the Contracting Parties. The Council may fix a time after which each Contracting Party shall notify the Secretary-General of the United Nations of its acceptance of the amendment. The amendment shall become effective one hundred days after the Secretary-General of the United Nations has received notifications of acceptance from Contracting Parties holding at least 850 of the total votes of exporting Members and representing at least three-quarters of those Members and from Contracting Parties holding at least 800 of the total votes of importing Members and representing at least three-quarters of those Members or on such later date as the Council by special vote may have determined. The Council may fix a time within which each Contracting Party shall notify the Secretary-General of the United Nations of its acceptance of the amendment and, if the amendment has not become effective by such time, it shall be considered withdrawn. The Council shall provide the Secretary-General with the information necessary to determine whether the notifications of acceptance received are sufficient to make the amendment effective.

2. Any Member on behalf of which notification of acceptance of an amendment has not been made by the date on which such amendment becomes effective shall as of that date cease to participate in the Organization. If, however, notification is made to the Secretary-General of the United Nations on behalf of such Member before the effective date of the amendment that its acceptance cannot be secured in time because of difficulties in completing the required constitutional procedures, but that the Member undertakes to apply the amendment provisionally, that

Member shall continue to participate in the Organization. Until the Secretary-General of the United Nations has been notified that such Member accepts the amendment, it shall be provisionally bound by that amendment.

Article 44. NOTIFICATION BY THE SECRETARY-GENERAL OF THE UNITED NATIONS

The Secretary-General of the United Nations shall notify all States Members of the United Nations, of any of its Specialized Agencies or of the International Atomic Energy Agency of each signature, of each deposit of an instrument of ratification, acceptance, approval or accession, of each notification under article 34, and of each indication under article 35, and of the dates on which the Agreement comes provisionally or definitively into force. The Secretary-General shall notify all Contracting Parties of each notification under article 38, of each notice of withdrawal under article 39, of each exclusion under article 40, of the date on which an amendment becomes effective or is considered withdrawn under paragraph 1 of article 43, and of any cessation of participation in the Organization under paragraph 2 of article 43.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments, have signed this Agreement on the dates appearing opposite their signatures.

The texts of this Agreement in the Chinese, English, French, Russian and Spanish languages shall all be equally authentic. The originals shall be deposited in the archives of the United Nations, and the Secretary-General shall transmit certified copies thereof to each signatory or acceding Government.

ANNEX A

Classification for the purposes of article 36

EXPORTERS

	<i>Net Exports (1,000 M.T.)</i>
Argentina	167
Australia	2,298
Bolivia	42
Brazil	2,638
Colombia	203
Congo	40
Costa Rica	105
Cuba	5,500
Czechoslovakia	123
Dominican Republic	1,141
Ecuador	96
El Salvador	134
Fiji	290
Guatemala	103
Honduras	12
Hungary	35
India	266
Indonesia	31
Madagascar	39
Malawi	1
Mauritius	650
Mexico	598
Nicaragua	120
Panama	38
Paraguay	13
Peru	481
Philippines	1,262
Poland	310
Romania	11
South Africa	1,045
Swaziland	189
Thailand	439
Uganda	25
Venezuela	160
West Indies	883
Barbados	(101)
Guyana	(320)
Jamaica	(279)
Trinidad and Tobago	(183)
TOTAL	19,488

ANNEX B

Classification for the purposes of article 36

IMPORTERS

	<i>Net Imports (1,000 M.T.)</i>
Bangladesh	85
Bulgaria	160
Canada	939
Chile	230
Finland	136
German Democratic Republic	145
Ghana	60
Iraq	245
Ivory Coast	72
Japan	2,744
Kenya	89
Korea, Rep. of	221
Lebanon	54
Malaysia	347
Malta	16
Morocco	185
New Zealand	155
Nigeria	118
Norway	168
Portugal	34
Singapore	108
Sweden	112
Switzerland	247
Syria	134
United States of America	4,960
USSR	1,860
Yugoslavia	295
European Economic Community*	380
TOTAL	<u>14,299</u>

* Without prejudice to status under the Agreement in the event of participation in it.

ACCORD¹ INTERNATIONAL SUR LE SUCRE, 1973

CHAPITRE PREMIER. OBJECTIFS

Article 1. OBJECTIFS

Les objectifs du présent Accord international sur le sucre (ci-après dénommé « l'Accord ») sont de favoriser la coopération internationale touchant les problèmes relatifs au sucre et de fournir un cadre pour la préparation de négociations en vue d'un accord ayant des objectifs analogues aux objectifs de l'Accord international sur le sucre, 1968², qui tenaient compte des recommandations énoncées dans l'Acte final de la première session de la Conférence des Nations Unies sur le commerce et le développement (ci-après dénommée « la CNUCED ») et qui étaient les suivants :

¹ Entré en vigueur à titre provisoire à l'égard des Etats suivants le 1^{er} janvier 1974, date à laquelle les Gouvernements de ces Etats, qui représentaient au moins 50 pour cent des exportations totales nettes indiquées à l'annexe A et au moins 40 pour cent des importations totales nettes indiquées à l'annexe B avaient déposé auprès du Secrétaire général de l'Organisation des Nations Unies leurs instruments de ratification, d'acceptation ou d'approbation ou une notification indiquant qu'ils appliqueraient l'Accord à titre provisoire, conformément à l'article 36, paragraphe 2 :

<i>Etat importateur (*) ou exportateur</i>	<i>Date du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA), ou date de la réception de la notification (n)</i>	<i>Etat importateur (*) ou exportateur</i>	<i>Date du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA), ou date de la réception de la notification (n)</i>
Afrique du Sud	27 déc. 1973	Mexique	19 déc. 1973 n
Algérie*	21 déc. 1973 n	Nouvelle-Zélande*	27 déc. 1973
Argentine	19 déc. 1973 n	Ouganda	31 déc. 1973
Australie	19 déc. 1973	Paraguay	31 déc. 1973 n
Barbade	28 déc. 1973	Pologne (1)	21 déc. 1973 n
Brsil	26 déc. 1973 n	Portugal*	21 déc. 1973 n
Canada*	31 déc. 1973 n	République Dominicaine	19 déc. 1973 n
Chili*	6 déc. 1973 n	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord* (à l'égard de Belize et de Saint-Christophe- et-Nièves et Anguilla)	27 déc. 1973
Cuba	19 déc. 1973 n	Souaziland	28 déc. 1973
Fidji	27 déc. 1973	Suède*	12 déc. 1973
Finlande*	21 déc. 1973 n	Tchécoslovaquie	27 déc. 1973 A A
Guatemala	27 déc. 1973 n	Thaïlande	27 déc. 1973
Guyane	31 déc. 1973	Trinité-et-Tobago	27 déc. 1973
Hongrie	28 déc. 1973 n	Union des Républiques socialistes soviétiques* (1)	27 déc. 1973 n
Indonésie	21 déc. 1973 n		
Jamaïque	31 déc. 1973		
Japon*	27 déc. 1973 A		
Malaisie*	31 déc. 1973		
Malawi	28 déc. 1973 n		
Maurice	19 déc. 1973 A		

Par la suite, des instruments de ratification, d'acceptation, d'approbation, ou des notifications d'application provisoire ont été déposés auprès du Secrétaire général de l'Organisation des Nations Unies comme suit, conformément aux articles 33, 34 et 35 :

<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA), ou date de la réception de la notification (n)</i>	<i>Etat</i>	<i>Date du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA), ou date de la réception de la notification (n)</i>
Canada	4 janvier 1974	Bangladesh	21 janvier 1974 n
Costa Rica	9 janvier 1974 n	Yougoslavie	21 janvier 1974 n
République démocratique allemande (1)	15 janvier 1974 A A	Ghana	22 janvier 1974
Singapour	16 janvier 1974 n	Colombie	29 janvier 1974 n

(1) Voir p. 212 et 213 du présent volume pour les textes des déclarations faites lors de la ratification, de l'acceptation, de l'approbation ou de la notification d'application provisoire.

² Nations Unies, *Recueil des Traités*, vol. 654, p. 3.

- a) Elever le niveau du commerce international du sucre, notamment en vue d'accroître les recettes d'exportation des pays en voie de développement exportateurs;
- b) Maintenir pour le sucre un prix stable qui assure des revenus raisonnables aux producteurs mais n'encourage pas une expansion plus poussée de la production dans les pays développés;
- c) Assurer des approvisionnements en sucre adéquats pour répondre, à des prix équitables et raisonnables, aux besoins des pays importateurs;
- d) Accroître la consommation de sucre et, en particulier, favoriser des mesures propres à encourager cette consommation dans les pays où son niveau par habitant est bas;
- e) Mieux équilibrer la production et la consommation mondiales;
- f) Faciliter la coordination des politiques de commercialisation du sucre et l'organisation du marché;
- g) Assurer au sucre provenant des pays en voie de développement une participation adéquate aux marchés des pays développés et un accès croissant à ces marchés;
- h) Suivre de près l'évolution de l'emploi de toutes formes de produits de remplacement du sucre, y compris les cyclamates et autres édulcorants artificiels; et
- i) Favoriser la coopération internationale dans le domaine du sucre.

CHAPITRE II. DÉFINITIONS

Article 2. DEFINITIONS

Aux fins de l'Accord

1. Le terme « Organisation » désigne l'Organisation internationale du sucre visée à l'article 3;

2. Le terme « Conseil » désigne le Conseil international du sucre institué en vertu de l'article 3;

3. Le terme « Membre » désigne :

a) une Partie contractante à l'Accord, autre qu'une Partie contractante auteur d'une notification faite conformément à l'alinéa b du paragraphe 1 de l'article 38 et non retirée, ou

b) un territoire ou groupe de territoires au sujet duquel une notification a été faite conformément au paragraphe 3 de l'article 38;

4. L'expression « Membre exportateur » désigne tout Membre qui figure à ce titre dans l'annexe A à l'Accord, ou à qui le statut de Membre exportateur est conféré lorsqu'il devient Partie contractante à l'Accord;

5. L'expression « Membre importateur » désigne tout Membre qui figure à ce titre dans l'annexe B à l'Accord, ou à qui le statut de Membre importateur est conféré lorsqu'il devient Partie contractante à l'Accord;

6. Par « vote spécial », il convient d'entendre un vote où sont requis les deux tiers au moins des suffrages exprimés par les Membres exportateurs présents et votants et les deux tiers au moins des suffrages exprimés par les Membres importateurs présents et votants;

7. Par « vote à la majorité simple répartie », il convient d'entendre les suffrages exprimés par la moitié au moins des Membres exportateurs présents et votants et par la moitié au moins des Membres importateurs présents et votants, et représen-

tant plus de la moitié du total des voix des Membres présents et votants, dans chaque catégorie;

8. Par « exercice », il faut entendre l'année civile;

9. Le terme « sucre » désigne le sucre sous toutes ses formes commerciales reconnues, extrait de la canne à sucre ou de la betterave à sucre, y compris les mélasses comestibles et mélasses fantaisie, les sirops et toutes autres formes de sucre liquide destinées à la consommation humaine, mais non les mélasses d'arrière-produit ni les sucres non centrifugés de qualité inférieure produits par des méthodes primitives, ni le sucre destiné à des usages autres que la consommation humaine, en tant qu'aliment;

10. L'expression « entrée en vigueur » est considérée comme désignant la date à laquelle l'Accord entre en vigueur à titre provisoire ou définitif, conformément aux dispositions de l'article 36;

11. Toute mention, dans l'Accord, d'un « gouvernement invité à la Conférence des Nations Unies sur le sucre, 1973 » est réputée valoir aussi pour la Communauté économique européenne, ci-après dénommée « la Communauté ». En conséquence, toute mention, dans l'Accord, de « la signature de l'Accord » ou du « dépôt d'un instrument de ratification, d'acceptation, d'approbation ou d'adhésion » par un gouvernement est, dans le cas de la Communauté, réputée valoir aussi pour la signature au nom de la Communauté par son autorité compétente ainsi que pour le dépôt de l'instrument requis par la procédure institutionnelle de la Communauté pour la conclusion d'un accord international.

CHAPITRE III. L'ORGANISATION INTERNATIONALE DU SUCRE, SES MEMBRES ET SON ADMINISTRATION

Article 3. MAINTIEN EN EXISTENCE, SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU SUCRE

1. L'Organisation internationale du sucre créée par l'Accord international sur le sucre de 1968 reste en existence pour assurer la mise en œuvre du présent Accord et en contrôler l'application, et elle a la composition, les pouvoirs et les fonctions définis dans le présent Accord.

2. A moins que le Conseil n'en décide autrement par un vote spécial, l'Organisation a son siège à Londres.

3. L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du sucre, de son Comité exécutif, de son Directeur exécutif et de son personnel.

Article 4. MEMBRES DE L'ORGANISATION

1. Sous réserve des dispositions des paragraphes 2 ou 3 du présent article, chaque Partie contractante constitue un Membre de l'Organisation.

2. a) Lorsqu'une Partie contractante déclare, par notification faite en vertu de l'alinéa a du paragraphe 1 de l'article 38, que l'Accord est rendu applicable à un ou plusieurs territoires en voie de développement désireux de participer à l'Accord, la qualité de Membre peut, avec le consentement et l'approbation expresse des intéressés :

- i) ou bien être conférée en commun à la Partie contractante et auxdits territoires,
- ii) ou bien, lorsque la Partie contractante a fait une notification en vertu du paragraphe 3 de l'article 38, être conférée séparément, les territoires qui, pris individuellement, constitueraient un Membre exportateur devenant alors Membres séparément — soit individuellement, soit tous ensemble, soit par groupes — et les territoires qui, pris individuellement, constitueraient un Membre importateur devenant eux aussi Membres séparément.

b) Lorsqu'une Partie contractante fait une notification en vertu de l'alinéa b du paragraphe 1 et une notification en vertu du paragraphe 3 de l'article 38, la qualité de Membre est conférée séparément conformément aux dispositions du sous-alinéa a, ii) ci-dessus.

3. Une Partie contractante qui a fait une notification conformément à l'alinéa b du paragraphe 1 de l'article 38 et qui n'a pas retiré cette notification n'est pas Membre de l'Organisation.

Article 5. COMPOSITION DU CONSEIL INTERNATIONAL DU SUCRE

1. L'autorité suprême de l'Organisation est le Conseil international du sucre, qui se compose de tous les Membres de l'Organisation.

2. Chaque Membre est représenté par un représentant et, s'il le désire, par un ou plusieurs suppléants. Tout Membre peut en outre adjoindre à son représentant ou à ses suppléants un ou plusieurs conseillers.

Article 6. POUVOIRS ET FONCTIONS DU CONSEIL

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'exécution des dispositions expresses de l'Accord.

2. Le Conseil adopte par un vote spécial les règlements, compatibles avec l'Accord, qui sont nécessaires à l'exécution de l'Accord, notamment le règlement intérieur du Conseil et de ses comités et les règlements applicables à la gestion financière de l'Organisation et à son personnel. Le Conseil peut prévoir, dans son règlement intérieur, une procédure lui permettant de prendre, sans se réunir, des décisions sur des questions déterminées.

3. Le Conseil recueille et tient la documentation dont il a besoin pour remplir les fonctions que lui confère l'Accord et toute autre documentation qu'il juge appropriée.

4. Le Conseil publie un rapport annuel et tous autres renseignements qu'il juge appropriés.

Article 7. PRÉSIDENT ET VICE-PRÉSIDENT DU CONSEIL

1. Pour chaque année civile, le Conseil élit parmi les délégations un Président et un Vice-Président qui ne sont pas rémunérés par l'Organisation.

2. Le Président et le Vice-Président sont élus, l'un parmi les délégations des Membres importateurs, l'autre parmi celles des Membres exportateurs. La présidence et la vice-présidence sont en règle générale attribuées à tour de rôle à l'une et l'autre catégories de Membres pour une année civile, étant entendu que cette clause n'empêche pas la réélection, dans des circonstances exceptionnelles, du Président ou du Vice-Président, ou de l'un et de l'autre, si le Conseil en décide ainsi par un vote spécial. Lorsque le Président ou le Vice-Président est réélu de la sorte, la règle énoncée dans la première phrase du présent paragraphe demeure applicable.

3. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence permanente de l'un ou de l'autre ou des deux, le Conseil peut élire parmi les délégations de nouveaux titulaires de ces fonctions, temporaires ou permanents selon le cas, en observant le principe de la représentation alternative énoncé au paragraphe 2 du présent article.

4. Ni le Président, ni aucun autre membre du Bureau qui préside à une réunion n'a le droit de vote. Il peut toutefois charger une autre personne d'exercer les droits de vote du Membre qu'il représente.

Article 8. SESSIONS DU CONSEIL

1. En règle générale, le Conseil se réunit en session ordinaire une fois par semestre de l'année civile.

2. Outre les réunions qu'il tient dans les autres circonstances expressément prévues par l'Accord, le Conseil se réunit en session extraordinaire s'il en décide ainsi ou s'il en est requis :

- a) soit par cinq Membres,
- b) soit par des Membres détenant ensemble au moins 250 voix,
- c) soit par le Comité exécutif.

3. Les sessions du Conseil sont annoncées aux Membres au moins trente jours d'avance; sauf en cas d'urgence où cette annonce est faite au moins dix jours d'avance, ou lorsque l'Accord fixe un autre délai.

4. A moins que le Conseil n'en décide autrement par un vote spécial, les sessions se tiennent au siège de l'Organisation. Si un Membre invite le Conseil à se réunir ailleurs qu'au siège, ce Membre prend à sa charge les frais supplémentaires.

Article 9. VOTES

1. Les Membres exportateurs détiennent ensemble 1 000 voix et les Membres importateurs détiennent 1 000 voix.

2. Aucun Membre ne détient plus de 200 voix ni moins de 5 voix.

3. Aucune voix n'est fractionnée.

4. Les 1 000 voix détenues ensemble par les Membres exportateurs sont réparties entre eux au prorata de la moyenne pondérée, dans chaque cas, de a) leurs exportations nettes sur le marché libre, b) leurs exportations nettes totales, et c) leur production totale. Les chiffres à utiliser à cet égard sont, pour chaque facteur, le chiffre annuel le plus élevé de la période 1968 à 1972 inclus. Pour chaque Membre exportateur, le calcul de la moyenne pondérée s'effectue en allouant un coefficient de pondération de 50 % au premier facteur et un coefficient de pondération de 25 % à chacun des deux autres facteurs.

5. Les 1 000 voix détenues ensemble par les Membres importateurs sont réparties entre eux sur les bases suivantes (les données statistiques à utiliser sont celles correspondant à l'année civile 1972) :

- a) 700 voix en fonction de la part de chaque Membre dans les importations nettes en provenance du marché libre, et
- b) 300 voix en fonction de la part de chaque Membre dans le total des importations effectuées en vertu d'arrangements spéciaux.

6. Le Conseil, tenant compte du paragraphe 3 du présent article, fixe dans les règlements visés à l'article 6 les procédures appropriées à appliquer pour qu'aucun Membre ne reçoive plus que le nombre maximum de voix ou moins que le nombre minimum de voix autorisé en vertu du présent article.

7. Au début de chaque année civile, le Conseil fixe, à partir des formules données aux paragraphes 4 et 5 du présent article, la répartition des voix à l'intérieur de chaque catégorie de Membres; cette répartition reste en vigueur pendant ladite année civile, sous réserve des dispositions du paragraphe 8 du présent article.

8. Lorsque la composition des Membres de l'Organisation change ou que les droits de vote d'un Membre sont suspendus ou rétablis en application de l'Accord, le Conseil procède à une nouvelle répartition des voix à l'intérieur de chaque catégorie de Membres en appliquant les formules données aux paragraphes 4 et 5 du présent article.

Article 10. PROCÉDURE DE VOTE DU CONSEIL

1. Chaque Membre dispose pour le vote du nombre de voix qu'il détient; il ne peut diviser ses voix. Il n'est toutefois pas tenu d'exprimer dans le même sens que ses propres voix celles qu'il est autorisé à utiliser en vertu du paragraphe 2 du présent article.

2. Par notification écrite adressée au Président, tout Membre exportateur peut autoriser tout autre Membre exportateur, et tout Membre importateur peut autoriser tout autre Membre importateur, à représenter ses intérêts et à utiliser ses voix à toute réunion du Conseil. Copie de ces autorisations est soumise à l'examen de toute commission de vérification des pouvoirs créée en application du règlement intérieur du Conseil.

Article 11. DÉCISIONS DU CONSEIL

1. A moins que l'Accord ne prévoie un vote spécial, le Conseil prend toutes ses décisions et fait toutes ses recommandations par un vote à la majorité simple répartie.

2. Dans le décompte des voix exprimées lors de tout vote du Conseil, les voix des Membres qui s'abstiennent ne sont pas comptées. Lorsqu'un Membre se prévaut des dispositions du paragraphe 2 de l'article 10 et que ses voix sont utilisées à une réunion du Conseil, ce Membre est considéré, aux fins du paragraphe 1 du présent article, comme présent et votant.

3. Les Membres s'engagent à se considérer comme liés par toutes les décisions que le Conseil prend en application de l'Accord.

Article 12. COOPÉRATION AVEC D'AUTRES ORGANISATIONS

1. Le Conseil prend toutes dispositions appropriées pour procéder à des consultations ou collaborer avec l'Organisation des Nations Unies et ses organes, en particulier la CNUCED, et avec l'Organisation pour l'alimentation et l'agriculture et d'autres institutions spécialisées des Nations Unies et organisations intergouvernementales en tant que de besoin.

2. Le Conseil, eu égard au rôle particulier qui est dévolu à la CNUCED dans le domaine du commerce international des produits de base, la tient, en tant que de besoin, au courant de ses activités et de ses programmes de travail.

3. Le Conseil peut aussi prendre toutes dispositions appropriées pour entretenir des contacts effectifs avec les organisations internationales de producteurs, de négociants et de fabricants de sucre.

Article 13. ADMISSION D'OBSERVATEURS

1. Le Conseil peut inviter à assister à l'une quelconque de ses réunions, en qualité d'Observateur, tout non-Membre qui est Membre de l'Organisation des Nations Unies ou de l'une de ses institutions spécialisées ou de l'Agence internationale de l'énergie atomique.

2. Le Conseil peut aussi inviter à assister à l'une quelconque de ses réunions, en qualité d'Observateur, toute organisation mentionnée à l'article 12, paragraphe 1.

Article 14. COMPOSITION DU COMITÉ EXÉCUTIF

1. Le Comité exécutif se compose de huit Membres exportateurs et de huit Membres importateurs, qui sont élus pour chaque année civile conformément à l'article 15 et sont rééligibles.

2. Chaque membre du Comité exécutif nomme un représentant et peut nommer en outre un ou plusieurs suppléants et conseillers.

3. Le Comité exécutif élit son Président pour chaque année civile. Le Président n'a pas le droit de vote; il est rééligible.

4. Le Comité exécutif se réunit au siège de l'Organisation, à moins qu'il n'en décide autrement. Si un Membre invite le Comité à se réunir ailleurs qu'au siège de l'Organisation, ce Membre prend à sa charge les frais supplémentaires.

Article 15. ÉLECTION DU COMITÉ EXÉCUTIF

1. Les Membres exportateurs et les Membres importateurs de l'Organisation élisent respectivement, au sein du Conseil, les membres exportateurs et les membres importateurs du Comité exécutif. L'élection dans chaque catégorie a lieu selon les dispositions des paragraphes 2 à 7 inclus du présent article.

2. Chaque Membre porte sur un seul candidat toutes les voix dont il dispose en vertu de l'article 9. Tout Membre peut porter sur un autre candidat les voix dont il dispose en vertu du paragraphe 2 de l'article 10.

3. Les huit candidats qui obtiennent le plus grand nombre de voix sont élus; toutefois, pour être élu au premier tour de scrutin, tout candidat doit avoir obtenu au moins 70 voix.

4. Si moins de huit candidats sont élus au premier tour de scrutin, il est procédé à de nouveaux tours de scrutin auxquels ont seuls le droit de participer les Membres qui n'ont voté pour aucun des candidats élus. A chaque nouveau tour de scrutin, le nombre minimum de voix requis pour l'élection est réduit de cinq jusqu'à ce que les huit candidats soient élus.

5. Tout Membre qui n'a voté pour aucun des membres élus peut attribuer par la suite ses voix à l'un d'eux sous réserve des dispositions des paragraphes 6 et 7 du présent article.

6. Un membre est réputé avoir reçu le nombre des voix qu'il a initialement obtenues quand il a été élu, plus le nombre des voix qui lui ont été attribuées, sous réserve que le nombre total de voix ne dépasse pas 299 pour aucun des membres élus.

7. Si le nombre des voix qu'un membre élu est réputé avoir obtenues devait être supérieur à 299, les Membres qui ont voté pour ce membre ou qui lui ont attribué leurs voix s'entendent pour qu'un ou plusieurs d'entre eux lui retirent leurs

voix et les attribuent ou les réattribuent à un autre membre élu, de manière que les voix obtenues par chaque membre élu ne dépassent pas la limite de 299.

8. Si un membre du Comité exécutif voit l'exercice de son droit de vote suspendu en vertu de l'une quelconque des dispositions pertinentes de l'Accord, chacun des Membres qui ont voté en sa faveur ou qui lui ont attribué leurs voix conformément aux dispositions du présent article peut, pendant la période de suspension, attribuer ses voix à tout autre membre du Comité appartenant à sa catégorie, sous réserve des dispositions du paragraphe 6 du présent article.

9. Dans des circonstances spéciales et après consultation avec le membre du Comité exécutif pour lequel il a voté ou auquel il a attribué ses voix conformément aux dispositions du présent article, un Membre peut retirer ses voix à ce membre pour le reste de l'année civile. Il peut alors attribuer ces voix à un autre membre du Comité exécutif appartenant à sa catégorie, mais ne peut les retirer à cet autre membre pendant le reste de l'année. Le membre du Comité exécutif auquel les voix ont été retirées conserve son siège au Comité exécutif pendant le reste de l'année. Toute mesure prise en application des dispositions du présent paragraphe devient effective après que le Président du Comité exécutif en a été informé par écrit.

Article 16. DÉLÉGATION DE POUVOIRS DU CONSEIL AU COMITÉ EXÉCUTIF

1. Le Conseil peut, par un vote spécial, déléguer au Comité exécutif tout ou partie de ses pouvoirs, à l'exception de ceux qui portent sur les points suivants :

- a) choix du siège de l'Organisation au titre de l'article 3, paragraphe 2;
- b) approbation du budget administratif et fixation des contributions au titre de l'article 22;
- c) règlement des différends en vertu de l'article 29;
- d) suspension des droits de vote et autres droits d'un Membre en vertu du paragraphe 3 de l'article 30;
- e) demande adressée au Secrétaire général de la CNUCED en vertu de l'article 31;
- f) exclusion d'un Membre de l'Organisation en vertu de l'article 40;
- g) prorogation de l'Accord en vertu de l'article 42;
- h) recommandations en vue d'amendements, faites en vertu de l'article 43.

2. Le Conseil peut en tout temps révoquer toute délégation de pouvoirs au Comité exécutif.

Article 17. PROCÉDURE DE VOTE ET DÉCISIONS DU COMITÉ EXÉCUTIF

1. Chaque membre du Comité exécutif dispose, pour le vote, du nombre de voix qu'il a reçues en application de l'article 15; il ne peut diviser ces voix.

2. Toute décision prise par le Comité exécutif exige la même majorité que si elle était prise par le Conseil.

3. Tout Membre a le droit d'en appeler au Conseil, dans les conditions que le Conseil définit dans son règlement intérieur, de toute décision du Comité exécutif.

Article 18. QUORUM AUX RÉUNIONS DU CONSEIL ET DU COMITÉ EXÉCUTIF

1. Le quorum exigé pour toute réunion du Conseil est constitué par la présence de plus de la moitié de tous les Membres exportateurs de l'Organisation et de plus de la moitié de tous les Membres importateurs de l'Organisation, les Membres ainsi présents détenant les deux tiers au moins du total des voix de tous les Membres dans chacune des catégories. Si, le jour fixé pour l'ouverture d'une session du Conseil, le

quorum n'est pas atteint, ou si, au cours d'une session du Conseil, le quorum n'est pas atteint lors de trois séances consécutives, le Conseil est convoqué sept jours plus tard; le quorum est alors, et pour le reste de la session, constitué par la présence de plus de la moitié de tous les Membres exportateurs de l'Organisation et de plus de la moitié de tous les Membres importateurs de l'Organisation, les Membres ainsi présents représentant plus de la moitié du total des voix de tous les Membres dans chacune des catégories. Tout Membre représenté conformément au paragraphe 2 de l'article 10 est considéré comme présent.

2. Pour toute réunion du Comité exécutif, le quorum est constitué par la présence de plus de la moitié de tous les membres exportateurs du Comité et de plus de la moitié de tous les membres importateurs du Comité, les membres ainsi présents représentant les deux tiers au moins du total des voix de tous les membres du Comité dans chacune des catégories.

Article 19. DIRECTEUR EXÉCUTIF; PERSONNEL

1. Le Conseil, après avoir consulté le Comité exécutif, nomme le Directeur exécutif par un vote spécial. Il fixe les conditions d'engagement du Directeur exécutif en tenant compte de celles de ses homologues d'organisations intergouvernementales semblables.

2. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable de l'exécution des tâches qui lui incombent dans l'application de l'Accord.

3. Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil. En établissant ce règlement, le Conseil tient compte de ceux qui sont applicables au personnel d'organisations intergouvernementales semblables.

4. Le Directeur exécutif et les autres membres du personnel doivent n'avoir aucun intérêt financier dans l'industrie ou le commerce du sucre.

5. Dans l'accomplissement de leurs devoirs aux termes de l'Accord, le Directeur exécutif et le personnel ne sollicitent ni n'acceptent d'instructions d'aucun Membre ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables seulement envers l'Organisation. Chaque Membre doit respecter le caractère exclusivement international des fonctions du Directeur exécutif et du personnel et ne pas chercher à les influencer dans l'exécution de leur tâche.

CHAPITRE IV. PRIVILÈGES ET IMMUNITÉS

Article 20. PRIVILEGES ET IMMUNITÉS

1. L'Organisation a la personnalité juridique. Elle peut en particulier conclure des contrats, acquérir et céder des biens meubles et immeubles et ester en justice.

2. Le statut, les privilèges et les immunités de l'Organisation sur le territoire du Royaume-Uni continuent d'être régis par l'Accord relatif au siège conclu entre le Gouvernement du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et l'Organisation internationale du sucre, et signé à Londres le 29 mai 1969¹.

¹ Nations Unies, *Recueil des Traités*, vol. 700, p. 121.

3. Si le siège de l'Organisation est transféré dans un pays qui est Membre de l'Organisation, ce Membre conclut aussitôt que possible avec l'Organisation un accord, qui doit être approuvé par le Conseil, touchant le statut, les privilèges et les immunités de l'Organisation, de son Directeur exécutif, de son personnel et de ses experts, ainsi que des représentants des Membres qui se trouvent dans ce pays pour l'exercice de leurs fonctions.

4. A moins que d'autres dispositions d'ordre fiscal ne soient prises en vertu de l'accord envisagé au paragraphe 3 du présent article et en attendant la conclusion de cet accord, le nouveau Membre hôte :

- a) exonère de tous impôts les émoluments versés par l'Organisation à son personnel, cette exonération ne s'appliquant pas nécessairement à ses propres ressortissants; et
- b) exonère de tous impôts les avoirs, revenus et autres biens de l'Organisation.

5. Si le siège de l'Organisation est transféré dans un pays qui n'est pas Membre de l'Organisation, le Conseil doit, avant ce transfert, obtenir du gouvernement de ce pays une assurance écrite attestant :

- a) qu'il conclura aussitôt que possible avec l'Organisation un accord comme celui qui est visé au paragraphe 3 du présent article; et
- b) qu'en attendant la conclusion d'un tel accord, il accordera les exonérations prévues au paragraphe 4 du présent article.

6. Le Conseil s'efforce de conclure avant le transfert du siège l'accord visé au paragraphe 3 du présent article avec le gouvernement du pays dans lequel le siège de l'Organisation doit être transféré.

CHAPITRE V. FINANCES

Article 21. FINANCES

1. Les dépenses des délégations au Conseil, ainsi que des représentants au Comité exécutif et à tout autre comité du Conseil ou du Comité exécutif, sont à la charge des Membres intéressés.

2. Pour couvrir les dépenses qu'entraîne l'application de l'Accord, les Membres versent une contribution annuelle fixée comme il est indiqué à l'article 22. Toutefois, si un Membre demande des services spéciaux, le Conseil peut lui en réclamer le paiement.

3. L'Organisation tient les comptes nécessaires à l'application de l'Accord.

Article 22. ETABLISSEMENT DU BUDGET ADMINISTRATIF ET FIXATION DES CONTRIBUTIONS

1. Au cours du second semestre de chaque exercice, le Conseil vote le budget administratif de l'Organisation pour l'exercice suivant et fixe la contribution de chaque Membre à ce budget.

2. Pour chaque exercice, la quote-part de chaque Membre au budget administratif correspond au rapport qui existe, au moment de l'adoption du budget administratif de cet exercice, entre le nombre des voix dont ce Membre dispose et le nombre de voix de tous les Membres réunis. Pour fixer les contributions, le Conseil compte les voix de chaque Membre sans tenir compte de la suspension éventuelle du droit de vote d'un Membre ni de la redistribution des voix qui pourrait en résulter.

3. Le Conseil fixe la contribution initiale de tout Membre qui adhère à l'Organisation après l'entrée en vigueur de l'Accord en fonction du nombre de voix que ce Membre doit détenir et de la fraction non écoulée de l'exercice en cours, ainsi que de l'exercice suivant si ce Membre adhère à l'Organisation entre le moment de l'adoption du budget pour ledit exercice et le commencement de celui-ci; toutefois, les contributions assignées aux autres Membres restent inchangées.

4. Si l'Accord entre en vigueur plus de huit mois avant le début du premier exercice complet de l'Organisation, le Conseil, à sa première session, adopte un budget administratif pour la période s'étendant jusqu'au début de ce premier exercice complet. Dans les autres cas, le premier budget administratif couvre à la fois cette période initiale et le premier exercice complet.

Article 23. VERSEMENT DES CONTRIBUTIONS

1. Les Membres s'engagent à verser, conformément à leurs procédures constitutionnelles respectives, leurs contributions au budget administratif de chaque exercice. Les contributions au budget administratif de chaque exercice sont payables en monnaie librement convertible et sont exigibles le premier jour de l'exercice; les contributions des Membres pour l'année civile au cours de laquelle ils adhèrent à l'Organisation sont exigibles à la date à laquelle ils deviennent Membres.

2. Si un Membre ne verse pas intégralement sa contribution au budget administratif dans un délai de quatre mois à compter de la date à laquelle sa contribution est exigible en vertu du paragraphe 1 du présent article, le Directeur exécutif l'invite à en effectuer le paiement le plus tôt possible. Si le Membre en question ne paie pas sa contribution dans les deux mois de la date de cette demande du Directeur exécutif, ses droits de vote au Conseil et au Comité exécutif sont suspendus jusqu'au versement intégral de la contribution.

3. A moins que le Conseil n'en décide ainsi par un vote spécial, un Membre dont les droits de vote ont été suspendus conformément au paragraphe 2 du présent article ne peut être privé d'aucun de ses autres droits ni déchargé d'aucune de ses obligations découlant de l'Accord. Il reste tenu de verser sa contribution et de faire face à toutes ses autres obligations financières découlant de l'Accord.

Article 24. VÉRIFICATION ET PUBLICATION DES COMPTES

Aussitôt que possible après la clôture de chaque exercice, les comptes financiers de l'Organisation pour ledit exercice, certifiés par un vérificateur indépendant, sont présentés au Conseil pour approbation et publication.

CHAPITRE VI. ENGAGEMENTS GÉNÉRAUX DES MEMBRES

Article 25. ENGAGEMENTS DES MEMBRES

1. Les Membres s'engagent à prendre les mesures nécessaires pour pouvoir remplir les obligations que leur impose l'Accord et à coopérer pleinement en vue d'atteindre les objectifs de l'Accord.

2. Les Membres s'engagent à fournir à l'Organisation tous les renseignements statistiques et autres qui, aux termes du règlement intérieur, lui sont nécessaires pour s'acquitter des tâches que lui confère l'Accord.

Article 26. CONDITIONS DE TRAVAIL

Les Membres veillent à ce que des conditions de travail équitables soient maintenues dans leur secteur sucrier et ils s'efforcent, dans la mesure du possible, d'améliorer le niveau de vie des ouvriers d'usine et des travailleurs agricoles dans les différentes branches de la production sucrière, ainsi que des cultivateurs de canne à sucre et de betterave à sucre.

CHAPITRE VII. EXAMEN ANNUEL ET MESURES D'ENCOURAGEMENT DE LA CONSOMMATION

Article 27. EXAMEN ANNUEL

1. Le Conseil examine au cours de chaque année civile la manière dont le marché du sucre a évolué et les effets de cette évolution sur l'économie des différents pays.

2. Le rapport sur chaque examen annuel est publié sous la forme et de la manière dont le Conseil peut décider.

Article 28. MESURES D'ENCOURAGEMENT DE LA CONSOMMATION

1. Eu égard aux objectifs pertinents de l'Acte final de la première session de la CNUCED, chaque Membre prend les mesures qu'il juge appropriées pour encourager la consommation du sucre et écarter les obstacles qui en entraveraient l'accroissement. Ce faisant, chaque Membre prend en considération les effets que les droits de douane, les taxes intérieures, les charges fiscales et les réglementations quantitatives ou autres ont sur la consommation du sucre, ainsi que tous les autres facteurs importants nécessaires pour apprécier la situation.

2. Chaque Membre signale périodiquement au Conseil les mesures qu'il a adoptées en application du paragraphe 1 du présent article et les effets de ces mesures.

3. Le Conseil institue un Comité de la consommation du sucre, composé de Membres exportateurs et de Membres importateurs.

4. Le Comité étudie des questions telles que :

- a) Les effets, sur la consommation du sucre, de l'emploi des succédanés du sucre sous toutes leurs formes, y compris les autres édulcorants;
- b) Le régime fiscal du sucre par rapport à celui des autres édulcorants;
- c) Les effets i) de la fiscalité et des mesures restrictives, ii) de la situation économique et notamment des difficultés de balance des paiements et iii) des conditions climatiques et autres, sur la consommation du sucre dans les différents pays;
- d) Les moyens d'encourager la consommation, notamment dans les pays à faible consommation par habitant;
- e) La coopération avec les organismes qui s'intéressent à l'expansion de la consommation du sucre et des denrées apparentées;
- f) Les travaux de recherche consacrés aux nouvelles utilisations du sucre, de ses sous-produits et des plantes dont il est extrait;

et il soumet au Conseil les recommandations qu'il juge souhaitables en vue d'une action appropriée des Membres ou du Conseil.

CHAPITRE VIII. DIFFÉRENDS ET PLAINTES

Article 29. DIFFÉRENDS

1. Tout différend relatif à l'interprétation ou à l'application de l'Accord qui n'est pas réglé entre les Membres en cause est, à la demande de tout Membre partie au différend, déféré au Conseil pour décision.

2. Quand un différend est déféré au Conseil en vertu du paragraphe 1 du présent article, une majorité des Membres détenant au moins le tiers du total des voix peut requérir le Conseil de prendre, après discussion de l'affaire et avant de rendre sa décision, l'opinion d'une commission consultative, constituée conformément au paragraphe 3 du présent article, sur la question en litige.

3. a) A moins que le Conseil n'en décide autrement à l'unanimité, cette commission est composée de cinq personnes se répartissant comme suit :

- i) deux personnes désignées par les Membres exportateurs, dont l'une possède une grande expérience des questions du genre de celle qui est en litige et l'autre est un juriste qualifié et expérimenté;
- ii) deux personnes de qualifications analogues, désignées par les Membres importateurs;
- iii) un Président choisi à l'unanimité par les quatre personnes désignées conformément aux alinéas i) et ii) ou, en cas de désaccord, par le Président du Conseil.

b) Des ressortissants de Membres et de non-Membres peuvent siéger à la Commission consultative.

c) Les membres de la Commission consultative siègent à titre personnel et sans recevoir d'instructions d'aucun gouvernement.

d) Les dépenses de la Commission consultative sont à la charge de l'Organisation.

4. L'opinion motivée de la Commission consultative est soumise au Conseil, qui règle le différend par un vote spécial après avoir pris en considération tous les éléments d'information utiles.

Article 30. ACTION DU CONSEIL EN CAS DE PLAINTE ET DE MANQUEMENT, PAR LES MEMBRES, À LEURS OBLIGATIONS

1. Toute plainte pour manquement, par un Membre, aux obligations que lui impose l'Accord est, sur demande du Membre auteur de la plainte, déférée au Conseil, qui statue après consultation des Membres intéressés.

2. Les décisions par lesquelles le Conseil conclut qu'un Membre a manqué aux obligations que lui impose l'Accord sont prises par un vote à la majorité simple répartie; elles doivent préciser la nature de l'infraction.

3. Toutes les fois qu'il conclut, que ce soit ou non à la suite d'une plainte, qu'un Membre a contrevenu à l'Accord, le Conseil, sans préjudice des autres mesures expressément prévues dans d'autres articles de l'Accord, peut, par un vote spécial :

- a) suspendre les droits de vote de ce Membre au Conseil et au Comité exécutif et, s'il le juge nécessaire,
- b) suspendre d'autres droits du Membre en question, notamment son éligibilité à une fonction officielle au Conseil ou à ses comités ou son droit d'exercer une telle fonction, jusqu'à ce qu'il se soit acquitté de ses obligations; ou, si l'infraction entrave sérieusement le fonctionnement de l'Accord,
- c) prendre la mesure prévue à l'article 40.

CHAPITRE IX. PRÉPARATIFS EN VUE D'UN NOUVEL ACCORD

Article 31. PRÉPARATIFS EN VUE D'UN NOUVEL ACCORD

1. Le Conseil entreprend à bref délai une étude des bases et du cadre d'un nouvel accord international sur le sucre et adresse un rapport aux Membres pour le 31 décembre 1974 au plus tard. Ce rapport contient les recommandations que le Conseil juge appropriées.

2. Sur la base du rapport visé au paragraphe 1 du présent article, ou de tout rapport ultérieur fondé sur une étude analogue du Conseil, le Conseil, aussitôt qu'il le juge approprié, prie le Secrétaire général de la CNUCED de réunir une conférence de négociation.

CHAPITRE X. DISPOSITIONS FINALES

Article 32. SIGNATURE

L'Accord sera ouvert, au Siège de l'Organisation des Nations Unies, jusqu'au 24 décembre 1973 inclus, à la signature de tout gouvernement invité à la Conférence des Nations Unies sur le sucre, 1973.

Article 33. RATIFICATION

L'Accord est sujet à ratification, acceptation ou approbation par les gouvernements signataires conformément à leur procédure constitutionnelle. Sous réserve des dispositions de l'article 34, les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies le 31 décembre 1973 au plus tard.

Article 34. NOTIFICATION PAR LES GOUVERNEMENTS

1. Si un gouvernement signataire ne peut satisfaire aux dispositions de l'article 33 dans le délai prescrit par ledit article, il peut notifier au Secrétaire général de l'Organisation des Nations Unies, pour le 31 décembre 1973 au plus tard, qu'il s'engage à faire le nécessaire pour obtenir la ratification, l'acceptation ou l'approbation de l'Accord, conformément à la procédure constitutionnelle requise, le plus rapidement possible et au plus tard le 15 octobre 1974. Tout gouvernement dont les conditions d'adhésion ont été définies par le Conseil en accord avec lui peut aussi notifier au Secrétaire général de l'Organisation des Nations Unies qu'il s'engage à satisfaire à la procédure constitutionnelle requise pour adhérer à l'Accord aussi rapidement que possible et au plus tard six mois après que ces conditions auront été définies.

2. Tout gouvernement qui a envoyé une notification en application du paragraphe 1 du présent article peut, si le Conseil constate que ce gouvernement n'est pas en mesure de déposer son instrument de ratification, d'acceptation, d'approbation ou d'adhésion dans le délai prescrit par ledit paragraphe en ce qui le concerne, être autorisé à déposer cet instrument à une date ultérieure spécifiée, à condition que dans le cas d'un gouvernement signataire cette date ne soit pas postérieure au 15 avril 1975.

3. Tout gouvernement qui a envoyé une notification en application du paragraphe 1 a le statut d'observateur jusqu'à ce que l'une ou l'autre des conditions suivantes soit remplie :

- a) ledit gouvernement dépose un instrument de ratification, d'acceptation, d'approbation ou d'adhésion;
- b) le délai prévu pour le dépôt d'un tel instrument expire;
- c) ledit gouvernement indique qu'il appliquera l'Accord à titre provisoire.

Article 35. INTENTION D'APPLIQUER L'ACCORD A TITRE PROVISOIRE

1. Tout gouvernement qui fait une notification en application de l'article 34 peut aussi indiquer dans sa notification, ou par la suite, qu'il appliquera l'Accord à titre provisoire.

2. Durant toute période où l'Accord est en vigueur, à titre soit provisoire, soit définitif, un gouvernement qui indique qu'il appliquera l'Accord à titre provisoire est Membre provisoire de l'Organisation jusqu'à ce qu'il dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, devenant ainsi Partie contractante au présent Accord, ou jusqu'à expiration du délai fixé pour le dépôt dudit instrument aux termes de l'article 34, selon celle des deux dates qui est la plus rapprochée.

Article 36. ENTREE EN VIGUEUR

1. L'Accord entrera en vigueur à titre définitif le 1^{er} janvier 1974 ou à la date, comprise dans les six mois qui suivront, à laquelle des gouvernements ayant à leur actif au moins 50 pour cent des exportations totales nettes indiquées à l'annexe A et des gouvernements ayant à leur actif au moins 40 pour cent des importations totales nettes indiquées à l'annexe B auront déposé leurs instruments de ratification, d'acceptation ou d'approbation auprès du Secrétaire général de l'Organisation des Nations Unies. Il entrera aussi en vigueur à titre définitif à toute date — postérieure à son entrée en vigueur à titre provisoire — à laquelle lesdits pourcentages seront atteints grâce au dépôt d'instruments de ratification, d'acceptation, d'approbation ou d'adhésion.

2. L'Accord entrera en vigueur à titre provisoire le 1^{er} janvier 1974 ou à la date, comprise dans les six mois qui suivront, à laquelle des gouvernements répondant aux conditions fixées en matière de pourcentages du paragraphe 1 du présent article auront déposé leurs instruments de ratification, d'acceptation ou d'approbation, ou auront fait savoir qu'ils appliqueront l'Accord à titre provisoire.

3. Le 1^{er} janvier 1974 ou à un moment quelconque des douze mois qui suivront, et par la suite à la fin de chaque période de six mois pendant laquelle l'Accord aura été en vigueur à titre provisoire, les gouvernements de tous pays qui auront déposé des instruments de ratification, d'acceptation, d'approbation ou d'adhésion pourront convenir de mettre l'Accord en vigueur à titre définitif entre eux, en totalité ou en partie. Ces gouvernements pourront aussi décider que l'Accord entrera en vigueur à titre provisoire, ou restera en vigueur à titre provisoire, ou cessera d'être en vigueur.

Article 37. ADHESION

Tout gouvernement invité à la Conférence des Nations Unies sur le sucre de 1973 ou tout autre gouvernement qui est Membre de l'Organisation des Nations Unies, de l'une de ses institutions spécialisées ou de l'Agence internationale de l'énergie atomique peut adhérer à l'Accord aux conditions que le Conseil établit avec lui. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 38. APPLICATION TERRITORIALE

1. Tout gouvernement peut, au moment de la signature ou du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, ou à tout moment par la suite, déclarer par notification adressée au Secrétaire général de l'Organisation des Nations Unies que l'Accord

- a) est applicable aussi à tel ou tel des territoires en voie de développement dont il assure actuellement en dernier ressort les relations internationales et qui a notifié audit gouvernement son désir de participer à l'Accord, ou
- b) n'est applicable qu'à tel ou tel des territoires en voie de développement dont il assure actuellement en dernier ressort les relations internationales et qui a notifié audit gouvernement son désir de participer à l'Accord;

l'Accord s'applique aux territoires mentionnés dans cette notification à compter de la date de celle-ci si l'Accord est déjà entré en vigueur pour ledit gouvernement, ou de la date à laquelle l'Accord entre en vigueur pour ce gouvernement si la notification a été faite antérieurement à cette date. Tout gouvernement qui a fait une notification conformément à l'alinéa *b* du paragraphe 1 peut par la suite retirer cette notification et adresser une ou plusieurs notifications au Secrétaire général de l'Organisation des Nations Unies conformément à l'alinéa *a* du paragraphe 1.

2. Lorsqu'un territoire auquel l'Accord a été rendu applicable en vertu du paragraphe 1 du présent article assume par la suite la responsabilité de ses relations internationales, le gouvernement de ce territoire peut, dans les quatre-vingt-dix jours qui suivent la date à laquelle il assume la responsabilité de ses relations internationales, déclarer par notification au Secrétaire général de l'Organisation des Nations Unies qu'il a assumé les droits et obligations d'une Partie contractante à l'Accord. Il devient alors Partie à l'Accord à compter de la date de cette notification.

3. Toute Partie contractante qui souhaite exercer, à l'égard de tel ou tel des territoires dont elle assure actuellement en dernier ressort les relations internationales, les droits que lui donne l'article 4 peut le faire en adressant une notification en ce sens au Secrétaire général de l'Organisation des Nations Unies, soit au moment du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, soit à tout moment par la suite.

4. Toute Partie contractante qui a fait une notification en application de l'alinéa *a* ou de l'alinéa *b* du paragraphe 1 du présent article peut à tout moment par la suite, par notification adressée au Secrétaire général de l'Organisation des Nations Unies, déclarer conformément aux vœux exprimés par le territoire que l'Accord cesse de s'appliquer au territoire indiqué dans la notification; l'Accord cesse de s'appliquer audit territoire à compter de la date de cette notification.

5. Une Partie contractante qui a fait une notification en application de l'alinéa *a* ou de l'alinéa *b* du paragraphe 1 du présent article reste en dernier ressort responsable du respect des obligations découlant de l'Accord par les territoires qui, conformément aux dispositions du présent article et de l'article 4, sont des Membres de l'Organisation à titre individuel, sauf si et jusqu'au moment où lesdits territoires font une notification conformément au paragraphe 2 du présent article.

Article 39. RETRAIT

1. Tout Membre peut se retirer de l'Accord à tout moment après la première année pendant laquelle il a été en vigueur en notifiant son retrait par écrit au Secrétaire général de l'Organisation des Nations Unies.

2. Le retrait effectué en vertu du présent article prend effet quatre-vingt-dix jours après réception de la notification par le Secrétaire général de l'Organisation des Nations Unies.

Article 40. EXCLUSION

Si le Conseil conclut qu'un Membre a manqué aux obligations que lui impose l'Accord et décide en outre que ce manquement entrave sérieusement le fonctionnement de l'Accord, il peut, par un vote spécial, exclure ce Membre de l'Organisation. Le Conseil notifie immédiatement cette décision au Secrétaire général de l'Organisation des Nations Unies. Quatre-vingt-dix jours après la décision du Conseil, ledit Membre perd sa qualité de Membre de l'Organisation et, s'il est Partie contractante, cesse d'être Partie à l'Accord.

Article 41. LIQUIDATION DES COMPTES EN CAS DE RETRAIT OU D'EXCLUSION DE MEMBRES

1. En cas de retrait ou d'exclusion d'un Membre le Conseil procède à la liquidation des comptes de ce Membre. L'Organisation conserve les sommes déjà versées par ce Membre, qui est, de plus, tenu de régler toute somme qu'il lui doit à la date à laquelle son retrait ou son exclusion prend effet; toutefois, s'il s'agit d'une Partie contractante qui ne peut accepter un amendement et qui de ce fait cesse de participer à l'Accord en vertu du paragraphe 2 de l'article 43, le Conseil peut liquider les comptes de la manière qui lui semble équitable.

2. Un Membre qui s'est retiré de l'Accord, qui a été exclu ou qui a de toute autre manière cessé de participer à l'Accord, n'a droit, lors de l'expiration de l'Accord, à aucune part du produit de la liquidation ni des autres avoirs de l'Organisation; il ne peut se voir imputer non plus aucune partie du déficit éventuel de l'Organisation lors de l'expiration de l'Accord.

Article 42. DURÉE ET PROROGATION

1. Le présent Accord reste en vigueur jusqu'au 31 décembre 1975 inclus.

2. Toutefois, si un nouvel accord international sur le sucre est négocié ainsi qu'il est envisagé à l'article 31 et entre en vigueur avant cette date, le présent Accord expirera à la date d'entrée en vigueur du nouvel accord.

3. Nonobstant les dispositions du paragraphe 1 du présent article, le Conseil peut, après le 31 décembre 1974, proroger le présent Accord par un vote spécial jusqu'au 31 décembre 1976 inclus. Le Conseil peut, par la suite, proroger à nouveau l'Accord d'année en année. Nonobstant les dispositions de l'article 11, les prorogations décidées par le Conseil en vertu du présent article sont subordonnées, dans le cas de chaque Membre, à l'application de sa propre procédure constitutionnelle.

4. Si un nouvel accord international sur le sucre est négocié ainsi qu'il est envisagé à l'article 31 et entre en vigueur au cours d'une période quelconque de prorogation, le présent Accord, tel que prorogé, expirera à l'entrée en vigueur du nouvel accord.

Article 43. AMENDEMENT

1. Le Conseil peut, par un vote spécial, recommander aux Parties contractantes d'apporter un amendement à l'Accord. Le Conseil peut fixer la date à partir de laquelle chaque Partie contractante notifiera au Secrétaire général de l'Organisation des Nations Unies qu'elle accepte l'amendement. L'amendement prendra effet cent jours après que le Secrétaire général de l'Organisation des Nations Unies aura reçu notification de son acceptation par les Parties contractantes détenant au moins 850 voix sur le total des voix des Membres exportateurs et représentant au moins les trois quarts desdits Membres, ainsi que par des Parties contractantes détenant au moins 800 voix sur le total des voix des Membres importateurs et représentant au moins les trois quarts desdits Membres, ou à une date ultérieure que le Conseil aura pu fixer par un vote spécial. Le Conseil peut impartir aux Parties contractantes un délai pour faire savoir au Secrétaire général de l'Organisation des Nations Unies qu'elles acceptent l'amendement; si l'amendement n'est pas entré en vigueur à l'expiration de ce délai, il est considéré comme retiré. Le Conseil fournit au Secrétaire général les renseignements nécessaires pour déterminer si le nombre des notifications d'acceptation reçues est suffisant pour que l'amendement prenne effet.

2. Tout Membre au nom duquel il n'a pas été fait de notification d'acceptation d'un amendement à la date où celui-ci prend effet cesse, à compter de cette date, de participer à l'Organisation. Si toutefois il est notifié au Secrétaire général de l'Organisation des Nations Unies, au nom de ce Membre, avant la date d'entrée en vigueur de l'amendement, que son acceptation n'a pu être acquise à temps en raison de difficultés liées à l'accomplissement de la procédure constitutionnelle requise, mais qu'il s'engage à appliquer l'amendement à titre provisoire, ce Membre continue de participer à l'Organisation. Jusqu'à ce qu'il ait été notifié au Secrétaire général de l'Organisation des Nations Unies que ce Membre accepte l'amendement, il est provisoirement lié par cet amendement.

Article 44. NOTIFICATION PAR LE SECRÉTAIRE GÉNÉRAL DE L'ORGANISATION DES NATIONS UNIES

Le Secrétaire général de l'Organisation des Nations Unies notifie à tous les Etats Membres de l'Organisation des Nations Unies, de l'une de ses institutions spécialisées ou de l'Agence internationale de l'énergie atomique chaque signature, chaque dépôt d'un instrument de ratification, d'acceptation, d'approbation ou d'adhésion, chaque notification faite en vertu de l'article 34 et chaque indication donnée en vertu de l'article 35, ainsi que les dates auxquelles l'Accord entre en vigueur à titre provisoire ou définitif. Le Secrétaire général informe de même toutes les Parties contractantes de toute notification faite en vertu de l'article 38, de toute notification de retrait faite en vertu de l'article 39, de toute exclusion prononcée en vertu de l'article 40, de la date à laquelle un amendement prend effet ou est considéré comme retiré en vertu du paragraphe 1 de l'article 43 et de toute cessation de participation à l'Organisation en vertu du paragraphe 2 de l'article 43.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet par leur gouvernement, ont signé le présent Accord à la date qui figure en regard de leur signature.

Les textes du présent Accord en langues anglaise, chinoise, espagnole, française et russe font tous également foi. Les originaux seront déposés dans les archives de l'Organisation des Nations Unies et le Secrétaire général de l'Organisation des Nations Unies en adressera copie certifiée conforme à chaque gouvernement qui signera l'Accord ou y adhérera.

ANNEXE A

Classification aux fins de l'article 36

EXPORTATEURS

	<i>Exportations nettes (en milliers de tonnes métriques)</i>
Afrique du Sud	1 045
Argentine	167
Australie	2 298
Bolivie	42
Brésil	2 638
Colombie	203
Congo	40
Costa Rica	105
Cuba	5 500
El Salvador	134
Equateur	96
Fidji	290
Guatemala	103
Honduras	12
Hongrie	35
Inde	266
Indes occidentales	883
Barbade	(101)
Guyane	(320)
Jamaïque	(279)
Trinité-et-Tobago	(183)
Indonésie	31
Madagascar	39
Malawi	1
Maurice	650
Mexique	598
Nicaragua	120
Ouganda	25
Panama	38
Paraguay	13
Pérou	481
Philippines	1 262
Pologne	310
République Dominicaine	1 141
Roumanie	11
Souaziland	189
Tchécoslovaquie	123
Thaïlande	439
Venezuela	160
TOTAL	19 488

ANNEXE B

Classification aux fins de l'article 36

IMPORTATEURS

	<i>Importations nettes (en milliers de tonnes métriques)</i>
Bangladesh	85
Bulgarie	160
Canada	939
Chili	230
Corée, Rép. de	221
Côte d'Ivoire	72
Etats-Unis d'Amérique	4 960
Finlande	136
Ghana	60
Irak	245
Japon	2 744
Kenya	89
Liban	54
Malaisie	347
Malte	16
Maroc	185
Nigéria	118
Norvège	168
Nouvelle-Zélande	155
Portugal	34
République démocratique allemande	145
Singapour	108
Suède	112
Suisse	247
Syrie	134
URSS	1 860
Yougoslavie	295
Communauté économique européenne*	380
TOTAL	14 299

* Sans préjudice de son statut en vertu de l'Accord au cas où elle y participerait.

[CHINESE TEXT — TEXTE CHINOIS]

一九七三年国际糖业协定第一章—宗旨第一条宗 旨

本国际糖业协定（以下简称本协定）的宗旨，在促进糖业问题上的国际合作，并为准备商订宗旨与一九六八年国际糖业协定相同的协定，规定一个范围。一九六八年协定的宗旨顾到了联合国贸易和发展会议（以下简称贸发会议）第一届会议最后文件所载的建议，这些宗旨如下：

- (a) 提高国际糖品贸易的水平，尤在增加发展中输出国的输出收益；
- (b) 维持稳定的糖价，使生产者获得合理报酬，而不致鼓励发达国家进一步扩增生产；
- (c) 按公允合理价格，充分供应糖品，以应输入国的需要；
- (d) 增加糖品消费，对于每人平均消费量低微各国，尤当提倡鼓励消费的措施；
- (e) 使世界糖品生产与消费愈益接近平衡；
- (f) 便利糖品运销政策的协调和市场的组织；
- (g) 使发展中国家糖品充分参加并通流入发达国家市场；
- (h) 密切注意任何形式糖代用品（包括甜素及人造甜剂）用途方面的发展；
- (i) 促进糖业问题上的国际合作。

第二章—定义

第二条

定 义

本协定内:

1. 称“组织”者, 谓依第三条规定设置的国际糖业组织;
2. 称“理事会”者, 谓依第三条规定设置的国际糖业理事会;
3. 称“会员”者, 谓:
 - (a) 依第三十八条第1款(b)项规定, 致送目前有效通知书的缔约国以外的本协定缔约国, 或
 - (b) 依第三十八条第3款规定曾为其致送通知书的领土或一组领土;
4. 称“输出会员”者, 谓本协定附件A所列具有此种地位的任何会员, 或在成为本协定缔约国时取得输出会员地位的任何会员;
5. 称“输入会员”者, 谓本协定附件B所列具有此种地位的任何会员, 或在成为本协定缔约国时取得输入会员地位的任何会员;
6. 称“特种表决”者, 谓需要出席并投票输出会员按表决权所投票数至少三分之二, 以及出席并投票输入会员按表决权所投票数至少三分之二的表决;
7. 称“配分过半数表决”者, 谓出席并投票输出会员至少半数及出席并投票输入会员至少半数按表决权所投的票, 计各超过各该类出席并投票会员总票数半数的表决;
8. 称“会计年度”者, 谓历年;
9. 称“糖品”者, 谓由甘蔗或甜菜所制成、且属于任一公认商品形式的糖品, 包括食用糖蜜、精制糖蜜、糖汁及其他供人类食用的各式液体糖在内; 但并不包括

最后糖蜜或用原始方法制成的劣质非机制糖，亦不包括供人类食用以外用途的糖。

10. 称“生效”者，谓本协议定依第三十六条规定，暂行或确定生效的日期；

11. 本协议定内凡提及“应邀参加一九七三年联合国糖业会议的政府”之处，应视为兼指欧洲经济共同体（以下简称欧经共同体）而言。因此，本协议定内凡提及政府“签署本协议定”或“交存、批准、接受、核可或加入书”，就欧经共同体言，应视为兼指其主管当局代表欧经共同体签署及交存依欧经共同体组织法程序规定因缔订国际协议定而应交存的文书。

第三章—国际糖业组织、会员及行政

第三条

国际糖业组织的继续设置、总部及机构

1. 依一九六八年国际糖业协定设立的国际糖业组织将继续设置，以执行本协定，并监督其实施，具有本协定规定的会员、权力及职务。
2. 本组织总部除非理事会以特种表决另作决定，应设在伦敦。
3. 本组织应经由国际糖业理事会其执行委员会其执行主任及其办事人员执行职务。

第四条

本组织会员

1. 每一缔约国应为本组织的一个会员，但本条第2款或第3款另有规定者不在此限。
2. (a) 如缔约国依第三十八条第1款(a)项致送通知书，声明本协定适用于一个或数个发展中领土，而各该领土愿意参加本协定时，经有关各方表示同意和认可，则
 - (一) 该缔约国得与此等领土合为一个会员，或
 - (二) 如该缔约国依第三十八条第3款致送通知书时，则自成输出会员的各领土可以单独、集体或分组另成会员，自成输入会员的各领土可以另成会员。
- (b) 如缔约国依第三十八条第1款(b)项致送通知书，又依该条第3款致送通知书时，则应依照上文(a)项(二)目规定，另成会员。

3. 缔约国依第三十八条第1款(b)项致送通知书，而未撤销该项通知书者，不得为本组织会员。

第五条

国际糖业理事会的组成

1. 本组织最高权力机关为国际糖业理事会，由本组织全体会员组成之。
2. 每一会员应派代表一人，并得酌派副代表一人或数人，出席理事会。会员并得为其代表或副代表指派顾问一人或数人。

第六条

理事会的权力与职务

1. 理事会为实施本协定明文规定，应行使所必需的一切权力，并执行或安排执行所必需的一切职务。
2. 理事会应以特种表决，通过实施本协定所必需且与本协定相符合的规则与条例，包括理事会及其各委员会的议事规则以及本组织的财务条例与职员服务条例。理事会得在其议事规则内，规定其可以不举行会议，而决定特殊问题的程序。
3. 理事会应保存为履行本协定所赋予职务必需的记录及其认为适当的其他记录。
4. 理事会应刊布年度报告书及其认为适当的其他情报。

第七条

理事会的主席及副主席

1. 每一历年，理事会应自各代表团选举主席一人及副主席一人，本组织不给薪酬。
2. 主席及副主席应自输入会员代表团及输出会员代表团中分别选任之。此二职位通常各于每一历年由两类会员中交替选任之，但此项规定不妨碍理事会在特殊情况下，以特种表决决定连选主席或副主席或两者。遇任一职员如此连选时，本款第一句所定规则应继续适用。
3. 主席及副主席二人同时暂时缺席，或一人或二人同时长期缺席时理事会得自各代表团酌情另选临时或长期职员，同时顾及本条第2款所载交替选任的原则。
4. 主席或主持理事会会议的任何其他职员不得投票，但可指派他人行使其所代表会员的表决权。

第八条

理事会的届会

1. 理事会通常每半历年应举行常会一次。
2. 理事会除在本协定特别规定的其他情形下举行会议外，应根据其所作决定或下列会员或委员会的请求，举行特别会议：
 - (a) 任何五个会员；或
 - (b) 至少有二百五十个表决权的会员；或
 - (c) 执行委员会。
3. 会议通知书至少应在三十日前送达各会员，但遇紧急情况，此种通知书至少应在十日前发出，本协定各项条款规定不同时期者，亦不在此限。

4. 除非理事会以特种表决另作决定，会议应在本组织总部举行。如任何会员邀请理事会在总部以外地点举行会议，该会员应负担所涉额外费用。

第九条

表决权

1. 输出会员应共有一千个表决权，输入会员应共有一千个表决权。
2. 任何会员的表决权数不得多于二百或少于五。
3. 不得有部分表决权。
4. 输出会员共有的一千个投票权应按各会员(a)自由市场输出净额，(b)输出总净额，和(c)生产总额加权平均数，分别按比例分配给各会员。每一因素为此目的所用数字，均应为一九六八年至一九七二年的任何一年的最高数字。在计算每一输出会员加权平均数时，第一项因素应得百分之五十的加权数，其他两项因素各得百分之二十五的加权数。
5. 输入会员共有的一千个投票权应按下列基础（采用一九七二历年的统计数字）分配给各会员：
 - (a) 七十个投票权根据各会员在从自由市场输入净额中所占数量分配之，
 - (b) 三百个投票权根据各会员在特别安排输入总额中所占数量分配之。
6. 理事会应计及本条第3款的规定，在第六条规定的规则和条例内订立适当办法，以确保任何会员所得投票权不超过本条许可的最大数额或不低于本条许可的最低数额。
7. 每一历年开始时，理事会应依本条第4、第5两款所定公式，确定每类会员内表决权的分配，在该历年内施行，但本条第8款规定的情形不在此列。
8. 凡遇本组织会员有所更动，或依本协定规定，任何会员受停止行使表决权的处分，或恢复其表决权时，理事会应依本条第4、第5两款所定公式在每类会员内重新分配表决权总数。

第十条

理事会的表决程序

1. 每一会员有权按其所持表决权投票，而不能将其表决权分割，但对于依本条第2款受权代为投票的任何表决权，得为不同的投票。

2. 经以书面通知主席，任何输出会员得授权任何其他输出会员在理事会会议中代表其利益，并代为投票，任何输入会员得授权任何其他输入会员在理事会会议中代表其利益，并代为投票。此种授权书的副本，应由依理事会议事规则设置的全权证书审查委员会审查之。

第十一条

理事会的决定

1. 除非本协定规定举行特种表决，理事会所有决定及所有建议均应以配分过半数表决为之。

2. 确定理事会任何决定所需表决权数时，弃权会员的表决权数不予计算。如会员利用第十条第2款的规定，已由另一会员在理事会会议中代其投票时，就本第1款而言，此种会员应被认为出席并投票。

3. 各会员承诺接受理事会依据本协定规定所作一切决定为具有拘束力。

第十二条

与其组织的合作

1. 理事会应作一切适当安排，与联合国及其所属机构，尤其贸发会议，并与粮食和农业组织及适当的其他联合国专门机构及政府间组织协商或合作。

2. 理事会及贸发会议在国际商品贸易上的特殊任务，应斟酌情形，将其活动及工作方案随时通知贸发会议。

3. 理事会亦得作一切适当安排，与糖品生产者、商人及制造者的国际组织切实保持联系。

第十三条

准许观察员列席

1. 理事会得邀请为联合国或其任何专门机构或国际原子能机构会员国的非会员以观察员资格，列席会议。

2. 理事会亦得邀请第十二条第1款所称任何组织以观察员资格，列席会议。

第十四条

执行委员会的组成

1. 执行委员会应由八个输出会员和八个输入会员组成，此等会员于每一历年依第十五条规定选举之，并得连选。

2. 执行委员会每一委员应指派代表一人，并得加派副代表及顾问一人或数人。

3. 执行委员会应于每一历年选举主席。主席无表决权，得连任。

4. 执行委员会除非另作决定，应在本组织总部举行会议。倘任何会员邀请执行委员会在本组织总部以外地点举行会议，该会员应负担所需额外费用。

第十五条

执行委员会的选举

1. 执行委员会的输出会员和输入会员应在理事会中由本组织输出会员和输入会员分别选举之。每类内的选举，应依本条第2款至第7款的规定举行。

2. 每一个会员应将其依第九条规定享有的表决权，全部投选一个候选人。会员得将其依第十条第2款规定所行使的表决权投选另一候选人。

3. 得票最多的八个候选人当选；但任何候选人除非至少得到七十票，不得于第一次投票当选。

4. 倘第一次投票时当选的候选人少于八个，应再举行投票，但仅未投选任何当选候选人的会员有投票权。以后每次投票，当选所需最低票数应逐次减少五票，直至有八个候选人当选为止。

5. 凡未投选任何当选会员的会员，得将其表决权交与当选会员之一，但以不违反本条第6款及第7款规定为限。

6. 当选会员应视为已获得其当选时原来投选的表决权数和交与该会员的表决权数，但任何当选会员所获得的表决权总数不得超过二九九。

7. 倘认为某当选会员获得的表决权数将超过二九九，投选或将其表决权交与此种当选会员的会员应在彼此之间作成安排，由其中一个或数个会员将其表决权自该会员撤回，并交与或转交与另一当选会员，使每一当选会员所获得的表决权数不超过二九九的限度。

8. 倘执行委员会委员，依本协定任何有关规定，受停止行使表决权的处分，则依本条规定投选该委员或将其表决权交与该委员的会员，在此项处分有效期间，得将其表决权交与委员会内与其同类的其他委员，但以不违反本条第6款的规定为限。

9. 任一会员，在特殊情况下，经同其依本条各项规定所投选或将其表决权交与的执行委员会委员协商之后，得在该历年的其余期间自该委员撤回其投票权。

然后，此一会员得将其投票权交与执行委员会与其同类的另一委员，但在该年度其余期间，不得自该其他委员会撤回其表决权。执行委员会委员被撤回投票权后，仍得在该年度其余期间保留其执行委员会的席位。依本款规定所采行动，自执行委员会主席接获此项行动的书面通知时生效。

第十六条

理事会委交执行委员会的权力

1. 理事会得以特种表决，授权执行委员会行使其任何或所有权力，但下列各项除外：

- (a) 依第三条第2款决定本组织总部所在地；
- (b) 依第二十二条核定行政预算和摊派会费；
- (c) 依第二十九条裁决争端；
- (d) 依第三十条第3款停止会员的表决权和其他权利；
- (e) 依第三十一条向贸发会议秘书长提出请求；
- (f) 依第四十条将会员自本组织除名；
- (g) 依第四十二条延长本协定；
- (h) 依第四十三条建议修正。

2. 理事会得随时收回其授予执行委员会的任何权力。

第十七条

执行委员会的表决程序和决定

1. 执行委员会每一会员有权按其依第十五条规定所得的表决权数投票，但不能将此等表决权割裂。

2. 执行委员会任何决定所需多数，与理事会作成决定所需者相同。
3. 任何会员有权依理事会在其议事规则内所规定的条件，对执行委员会的任何决定，向理事会提出申诉。

第十八条

理事会和执行委员会开议的法定人数

1. 理事会任何一次会议开议的法定人数，为本组织全体输出会员半数以上会员以及本组织全体输入会员半数以上会员的出席，此项出席会员至少须持有各该类全体会员三分之二的总表决权。倘于规定召开理事会会议之日不足法定人数，或于会议期间连续三次会议不足法定人数时，理事会应于七日后举行会议；届时以及在该届会议剩余期间内，法定人数应为本组织全体输出会员半数以上会员及本组织全体输入会员半数以上会员的出席，此项出席会员应代表各该类全体会员半数以上的总表决权。依第十条第2款规定行使代表权者，应视为出席。

2. 执行委员会任何一次会议开议的法定人数，应为该委员会全体输出会员半数以上会员及该委员会全体输入会员半数以上会员的出席，此项出席会员至少代表该委员会各该类全体会员三分之二的总表决权。

第十九条

执行主任和办事人员

1. 理事会经与执行委员会协商后，以特种表决委派执行主任。执行主任的任用条件由理事会参照适用于类似政府间组织地位相当官员的任用条件确定之。
2. 执行主任为本组织行政首长，负责履行其因执行本协定所负的任何职责。

3. 执行主任应遵照理事会所订条例，委派办事人员。订立此种条例时，理事会应顾及适用于类似政府间组织官员的条例。

4. 执行主任或任何办事人员、在制糖业或糖品贸易方面，不得有任何金钱上的利益。

5. 执行主任和办事人员对于依本协定所负的职责，不得请求或接受任何会员或本组织以外任何当局的指示。执行主任和办事人员应避免可能损害其仅对本组织负责的国际官员地位的任何行动。每一会员应尊重执行主任和办事人员职责的纯粹国际性质，而不应设法影响其履行职责。

第四章—特权与豁免

第二十条

特权与豁免

1 本组织具有法人资格。本组织特别应有订立契约、取得与处分动产与不动产及起诉的行为能力。

2 本组织在联合王国境内的地位、特权和豁免，将继续依大不列颠及北爱尔兰联合王国政府与国际糖业组织一九六九年五月二十九日在伦敦所签总部协定的规定办理。

3 倘本组织所在地迁往为本组织另一会员的国家时，则该会员应尽快与本组织缔结关于本组织及其执行主任、办事人员和专家、以及会员代表在该国境内执行职务应享有的地位、特权及豁免的协定，由理事会核定之。

4 除非依照本条第3款规定的协定实施其他课税办法，并在此项协定缔结以前，新东道国应：

(a) 对于本组织付给其职员的薪酬免于课税，但此种免税待遇无须适用于其本国国民；并

(b) 对于本组织的资产、收入及其他财产，免于课税。

5 倘本组织所在地拟迁往非本组织会员的国家时，理事会应在迁移之前，向该国政府取得下开事项的书面保证

(a) 该国应尽快与本组织缔结本条第三项所称的协定；

(b) 在此种协定缔结以前，该国应给予本条第四款规定的豁免。

6 理事会应竭力在本组织所在地迁移之前，与本组织拟迁往的国家的政府缔结本条第三项所称的协定。

第五章—财政

第二十一条

财 政

1. 理事会各代表团，执行委员会各代表以及理事会或执行委员会的任何委员会代表的费用，均由关系会员负担。
2. 执行本协定所必需的费用，以依照第二十二条规定向各会员摊派的年度会费充之。但如会员请求特种服务，理事会得要求该会员给付费用。
3. 执行本协定应保持适当的帐目。

第二十二条

行政预算的确定及会费的摊派

1. 每一会计年度下半年内，理事会应核定本组织下一会计年度的行政预算，并应摊派每一会员对该预算应缴的会费数额。
2. 每一会员对每一会计年度行政预算应缴的会费数额，应按该会计年度行政预算核定时该会员所持有表决权数在全体会员表决权总数中所占的比例定之。摊派会费时，每一会员表决权数的计算，应不计及任何会员受停止行使表决权处分，或表决权数因此而重新分配的情事。
3. 本协定生效后加入本组织的任何会员，其首次应缴的会费数额应由理事会按其所持有表决权数及加入时的会计年度剩余时期摊派之，倘加入系在下一年度预算通过之后，该年度开始之前，则并摊派该会员下一会计年度的会费，但不得改变其他会员于该会计年度所应摊付的会费数额。
4. 倘本协定于本组织第一个完整会计年度开始前八个月以上生效，理事会应

于第一届会议核定行政预算，其所涉时期至第一个完整会计年度开始为止。否则，第一个行政预算应同时涉及最初时期及第一个完整会计年度。

第二十三条

缴付会费

1. 各会员承诺各依其本国宪法程序，对每一会计年度行政预算缴付会费。对每一会计年度行政预算缴付的会费应以自由兑换货币缴付，并应于该会计年度第一日付款；关于在历年内加入本组织为会员的会费，应于该会员成为会员之日缴付。

2. 倘某一会员于依本条第1款应缴会费之日起四个月终了时尚未缴付其对行政预算的全部费用，执行主任应请该会员尽快缴付。倘该会员于执行主任提出请求满两个月后仍未缴付会费，应停止其行使在理事会及执行委员会的表决权，直至其会费缴清时为止。

3. 依本条第2款规定受停止行使表决权处分的会员，不得剥夺其依本协定所享任何其他权利或免除其所负任何义务，但理事会以特种表决另有决定时不在此限，该会员仍应缴付会费并履行依本协定所负的其他财政义务。

第二十四条

帐目的审计与公布

会计年度一经结束，应尽快将业经独立审计审核证明的该会计年度本组织决算表，提送理事会核定公布。

第六章—会员的一般承诺

第二十五条

会员的承诺

1 各会员承诺采取依照本协定履行义务所必要的措施，并彼此充分合作，力求实现本协定的宗旨。

2 各会员承诺公开并供给议事规则规定的一切必要统计及其他资料，使本组织能依本协定执行职务。

第二十六条

劳工标准

各会员应保证其本国制糖工业维持公允的劳工标准，并尽可能努力改善糖品生产各部门的农、工劳动者及种植甘蔗与甜菜者的生活程度。

第七章—年度审查及鼓励消费的措施

第二十七条

年度审查

- 1 理事会应在每一历年审查糖品市场的发展情况及其对个别国家经济的影响。
- 2 每次年度审查的报告，应依理事会决定的格式及方式刊布。

第二十八条

鼓励消费的措施

1. 各会员应体念贸发会议第一届会议最后文件所载的有关目标，采取其认为适当的行动，以鼓励糖品的消费及扫除限制增进糖品消费的障碍。各会员采取此种行动时，应顾及关税、内地税及财政规费以及数量或其他管制对于糖品消费的影响，及与估计情况有关的一切其他重要因素。

2. 各会员应将其依照本条第1款采取的措施及其影响按期通知理事会。

3. 理事会应设置糖品消费委员会，由输出会员与输入会员组成之。

4. 委员会应研究的事项如下：

- (a) 任何形式的糖品代用品的使用，包括其他甜剂在内，对糖品消费的影响；
- (b) 糖品与其他甜剂在捐税方面的相对待遇；
- (c) 下列各项对不同国家糖品消费的影响：
 - (一) 课税及其他限制措施；
 - (二) 经济状况，特别是国际收支上的困难；
 - (三) 气候及其他情况；
- (d) 增加消费的方法，尤当注意每人平均消费量低微的国家；
- (e) 与从事增进糖品及其他有关食品消费事宜的机关合作；
- (f) 研究糖品、糖的副产品及制糖植物的新用途，

并向理事会提出其认为宜由会员或理事会采取适当行动的建议。

第八章—争端及控诉

第二十九条争 端

1 关于本协定的解释或适用问题的任何争端，倘有关各会员未能解决，经任何当事会员的请求，应提交理事会裁决。

2 遇有任何争端经依据本条第1款规定提交理事会时，得由占表决权总数三分之一以上的过半数会员请求理事会于讨论后，征求依本条第3款组成的咨询团对于争执事项的意见，然后再为裁决。

3 (a) 除经理事会一致议定其他办法外，咨询团应由下列五人组成之：

(一) 由输出会员提名二人，一人对争端所涉同类事项富有经验，另一人具有法律资望及经验；

(二) 由输入会员提名二人，资格相同；

(三) 主席一人，由依上开(一)(二)两目提名的四人一致同意选举，如四人不能同意时，由理事会主席选派之。

(b) 会员及非会员的国民皆得充任咨询团人员。

(c) 被派充任咨询团人员者，应以个人资格执行职务，不得接受任何政府的指示。

(d) 咨询团的费用由本组织支付之。

4 咨询团应向理事会提出意见及其理由；理事会于审查所有有关资料后，应以特种表决裁决争端。

第三十条

理事会就会员的控诉及不履行义务所采取的行动

1. 关于任何会员不履行其依本协定所负义务的控诉，经提出控诉的会员的请求，应提交理事会裁决之，但在裁决前应先与关系会员协商。

2. 理事会判定会员违反其依本协定所负的义务，应以配分过半数表决为之，并应指明违约行为的性质。

3. 遇理事会判定一会员确有违反本协定的行为，不论系基于控诉结果或有其他根据，得于不妨碍本协定其他条款明确规定的其他措施的情形下，以特种表决：

- (a) 停止该会员行使其在理事会及执行委员会的表决权，如认为必要，并
- (b) 停止该会员的其他权利，包括在理事会或其所属委员会的被选举资格或担任职务的权利，直至其履行义务之时为止；倘此种违约行为重大损害本协定的施行，则
- (c) 依本协定第四十条采取行动。

第九章—新协定的准备

第三十一条

新协定的准备

1. 理事会应及早开始研究新国际糖业协定的基础和范畴，并迟于一九七四年十二月三十一日向各会员提出报告。此项报告应载列理事会认为适当的建议。

2. 理事会应根据本条第1款所称报告，或此后根据理事会同样研究所提报告，一俟其认为适当，即向贸发会议秘书长请求召开商讨会议。

第十章—最后条款

第三十二条

签 署

本协定应于联合国总部听由被邀出席一九七三年联合国糖业会议的各国政府签署，至一九七三年十二月二十四日为止。

第三十三条

批 准

本协定须经签署国政府各依其本国宪法程序予以批准、接受或核可。除依照本协定第三十四条规定外，批准书、接受书或核可书至迟应于一九七三年十二月三十一日送交联合国秘书长存放。

第三十四条

政府的通知

1 签署国政府倘不能于第三十三条所订期限内遵从该条规定，得至迟于一九七三年十二月三十一日通知联合国秘书长，担允尽速依其本国宪法程序，取得批准、接受或核可，无论如何不迟于一九七四年十月十五日。任何政府经理事会与其商定加入条件者，亦得通知联合国秘书长，担允尽速完成加入本协定所须经过的宪法程序，至迟于订定此种条件后六个月内为之。

2 凡已依照本条第1款提送通知书的政府，倘理事会确信其不能于该款所订

对该政府适用的期限内，交存批准书、接受书、核可书或加入书，得准许于较后的一定日期交存此项文书，但如系签署国政府，此项日期不得迟于一九七五年四月十五日。

3. 凡依第1款提送通知书的政府具有观察员的地位，直至其符合下列各项之一为止：

- (a) 交存批准书、接受书、核可书或加入书；
- (b) 已逾交存此种文书的规定期限；
- (c) 表示暂时实施本协定，三者以最先发生者为准。

第三十五条

暂时实施本协定的表示

1. 依第三十四条提送通知书的任何政府，并得于通知书内表示或以后随时表示，暂时实施本协定。

2. 表示暂时实施本协定的政府在本协定生效期间，不论暂时生效抑确定生效，应为本协定暂时会员，直至该国交存批准书、接受书、核可书或加入书而成为本协定缔约国为止，或至依第三十四条交存此项文书的期限已经逾期为止，两者以先发生者为准。

第三十六条

生效

1. 本协定应于一九七四年一月一日或于嗣后六个月内任何一日确定生效，倘至该日至少占附件A所列输出净额总数百分之五十的政府，及至少占附件B所列输入净额总数百分之四十的政府已将批准书、接受书或核可书送交联合国秘书长存放。嗣后本协定倘在暂时生效，则于交存的批准书、接受书、核可书或加入书到达此项应占的百分数时，亦应确定生效。

2 本协定应于一九七四年一月一日或于其后六个月内任何一日暂时生效，倘至该日，交存批准书、接受书或核可书，或表示暂时实施本协定的政府已到达本条第1款规定应占的百分数。

3 凡已送存批准书、接受书、核可书或加入书的各国政府得于一九七四年一月一日或其后十二个月内任何日期及嗣后本协定暂时生效期间每届满六个月，决定使本协定的全部或一部在彼此间确定生效。此等政府并得决定使本协定暂时生效，或继续暂时生效或失效。

第三十七条

加入

凡被邀出席一九七三年联合国糖业会议之政府及任何其他政府而为联合国会员国任何专门机构会员国或国际原子能机构会员国者，皆得加入本协定，加入条件由理事会与有意加入之政府商定之。加入应以加入书送交联合国秘书长存放。

第三十八条

对领土的适用

1 任何政府得于签署，或交存批准书、接受书、核可书或加入书时或嗣后随时向联合国秘书长提送通知书，声明本协定：

- (a) 亦适用于由该国暂负对外关系最后责任的任何发展中领土，而该领土已通知有关政府愿意参加本协定；或
- (b) 仅适用于由该国暂负对外关系最后责任的任何发展中领土，而该领土已通知有关政府愿意参加本协定，

如本协定对该政府业已生效，则自送达此项通知书之日起，适用于通知书所列各领

土，如通知书在生效前提交，则自本协定对该政府生效之日起适用于通知书所列各领土。凡依第1款(b)项规定提交通知书的任何政府以后得撤回该通知书，并得依第1款(a)项规定随时向联合国秘书长提交通知书。

2 依本条第1款适用本协定的领土嗣后承担对外关系责任时，该领土的政府得于其承担对外关系责任后九十日内，向联合国秘书长提交通知书，声明承受本协定缔约国的权利义务。该政府即自送达此项通知书之日起成为本协定当事国。

3 任何缔约国倘欲行使依第四条所享关于由其暂负对外关系最后责任的任何领土的权利，得于送存批准书、接受书、核可书或加入书时或嗣后随时以通知书向联合国秘书长表达此意后行使之。

4 凡依本条第1款提交通知书的缔约国嗣后得随时向联合国秘书长提交通知书，声明依通知书所列领土的意愿，本协定应停止适用于该领土；本协定即应于送达此项通知书之日起，不适用于该领土。

5 凡依本条第1款(a)项或(b)项提交通知书的缔约国，除非并直至有关领土依本条第2款提交通知书，仍对本条及第四条规定已另成本组织会员的领土履行本协定规定的义务，负最后责任。

第三十九条

退出

1 任何会员得于本协定生效第一年后，随时向联合国秘书长提交书面退约通知，退出本协定。

2 本条规定的退约，于联合国秘书长收到通知九十日后生效。

第四十条

除名

倘理事会查明会员有不履行依本协定所负义务情事，并决定此种情事对本协定的执行有重大损害时，得以特种表决将该会员自本组织除名。理事会应将此项决定立即通知联合国秘书长。该会员于理事会作成决定九十日后终止为本组织会员，倘系缔约国，终止为本协定当事国。

第四十一条

清算退约或除名会员帐目

1. 理事会应决定退约或除名会员帐目的清算办法。本组织保有退约或除名会员已付款项，此项会员仍负偿付退约或除名生效时欠本组织款项的义务；但遇缔约国因不能接受修正案而依照第四十三条第2款规定终止参加本协定时，理事会得决定其认为公允的帐目清算办法。

2. 退约或被除名或因其他原故终止参加本协定的会员，无权分享本组织清算后收益或其他资产，亦不承担本协定废止时本组织所有的亏绌。

第四十二条

期限及延长期限

1. 本协定有效期间至一九七五年十二月三十一日为止。

2. 但如已依第三十一条的规定，商定新国际糖业协定并于前项日期以前生效，则本协定自新协定生效之日起废止。

3 虽有本条第1款的规定，理事会仍得在一九七四年十二月三十一日之后，以特别表决延长本协定至一九七六年十二月三十一日为止。理事会嗣后得再延长本协定，但每次延长以一年为限。虽有第十一条的规定，理事会依本条所作的延长仍由个别会员各依其本国宪法程序办理。

4 如已依第三十一条的规定，商订新国际糖业协定，并在任何延长期限内开始生效，则经延长的本协定自新协定生效之日起废止。

第四十三条

修正

1 理事会得以特种表决，向缔约国建议本协定修正案。理事会得订定日期，逾期由各缔约国通知联合国秘书长接受修正案。修正案应于联合国秘书长收到至少持有输出会员表决权总数的八百五十票并至少代表此种会员四分之三的缔约国以及至少持有输入会员表决权总数的八百票，并至少代表此种会员四分之三的缔约国所提送的接受通知书一百日后生效，或于理事会以特种表决决定的较后日期生效。理事会得规定期间，由各缔约国通知联合国秘书长接受修正案，倘修正案于期间届满时尚未生效，应认为撤回。理事会应供给秘书长必要消息，借资决定已收到的接受通知书是否足使修正案生效。

2 任何会员倘于此项修正案生效之日尚未有人为其提送接受修正案的通知书时，则应于该日起停止参加本组织。但如有人于修正案生效之日以前为其向联合国秘书长提送通知书，声明由于该国完成规定的宪法程序的困难，不能及时获得接受书，但该会员承诺暂时适用修正案时，则该会员应继续参加本组织。在联合国秘书长收到该会员接受修正案的通知以前，该会员应暂受该修正案的拘束。

第四十四条

联合国秘书长的通知

联合国秘书长应将各国签署交存的批准书、接受书、核可书或加入书、依第三十四条提送的通知书、及依第三十五条所作的表示以及本协定暂时或确定生效的日期，通知联合国，任何专门机构或国际原子能机构的所有会员国。秘书长应将依第三十八条提送的通知书、依第三十九条提送的退约通知、依第四十条所为的除名、修正案依第四十三条第1款生效或认为撤回的日期及第四十三条第2款规定的停止参加本组织，通知所有缔约国。

为此，下列代表各乘其本国政府正式授予之权，谨于签字侧面所载日期，签署本协定，以昭信守。

本协定中、英、法、俄、西文各本同一作准。各该文正本送交联合国档案库存放，秘书长应将其正式副本分送各签署政府或加入政府。

附件 A

为第三十六条而定的分类

输出会员

	<u>输出净额</u> (以千公吨计)
阿根廷	167
澳大利亚	2,298
玻利维亚	42
巴西	2,638
哥伦比亚	203
刚果	40
哥斯达黎加	105
古巴	5,500
捷克斯洛伐克	123
多米尼加共和国	1,141
厄瓜多尔	96
萨尔瓦多	134
斐济	290
危地马拉	103
洪都拉斯	12
匈牙利	35
印度	266
印度尼西亚	31
马达加斯加	39

马拉维		1
毛里求斯		650
墨西哥		598
尼加拉瓜		120
巴拿马		38
巴拉圭		13
秘鲁		481
菲律宾		1,262
波兰		310
罗马尼亚		11
南非		1,045
斯威士兰		189
泰国		439
乌干达		25
委内瑞拉		160
西印度		883
巴巴多斯	(101)	
圭亚那	(320)	
牙买加	(279)	
特立尼达和多巴哥	(183)	

 共计

19,488

附件 B

为第三十六条而定的分类

输入会员

	<u>输入净额</u> (以千公吨计)
孟加拉国	85
保加利亚	160
加拿大	939
智利	230
芬兰	136
德意志民主共和国	145
加纳	60
伊拉克	245
象牙海岸	72
日本	2,744
肯尼亚	89
大韩民国	221
黎巴嫩	54
马来西亚	347
马耳他	16
摩洛哥	185
新西兰	155
尼日利亚	118
挪威	168

葡萄牙	34
新加坡	108
瑞典	112
瑞士	247
叙利亚	134
美利坚合众国	4,960
苏联	1,860
南斯拉夫	295
欧洲经济共同体 *	380
共计	14,299

* / 如其参加，并不妨碍依本协议规定的地位。

[RUSSIAN TEXT — TEXTE RUSSE]

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО САХАРУ, 1973

ГЛАВА I. ЦЕЛИ

Статья 1. ЦЕЛИ

Цели настоящего Международного соглашения по сахару (именуемое далее Соглашением) заключаются в содействии международному сотрудничеству в вопросах, связанных с сахаром, и в обеспечении рамок подготовки к заключению соглашения, преследующего цели, аналогичные целям Международного соглашения по сахару, 1968, которые учитывают рекомендации, содержащиеся в Заключительном акте первой сессии Конференции Организации Объединенных Наций по торговле и развитию (именуемой далее ЮНКТАД), и состоят в следующем:

- a) поднять уровень международной торговли сахаром, в частности для увеличения экспортных поступлений экспортирующих развивающихся стран;
- b) поддержать стабильную цену на сахар, которая обеспечит приемлемый уровень прибыли для производителей, но не будет способствовать дальнейшему расширению производства в развитых странах;
- c) обеспечить поставки сахара, достаточные для удовлетворения потребностей стран-импортеров по справедливым и приемлемым ценам;
- d) увеличить потребление сахара и, в частности, содействовать мерам поощрению его потребления в странах с низким уровнем потребления на душу населения;
- e) привести мировое производство и потребление сахара в более полное соответствие;
- f) содействовать координации политики в области сбыта сахара и организации рынка сахара;
- g) обеспечить для сахара из развивающихся стран соответствующую долю рынка развитых стран и все более широкий доступ на эти рынки;
- h) внимательно следить за использованием любых видов заменителей сахара, включая цикламаты и другие искусственные подслащающие вещества; и
- i) содействовать международному сотрудничеству в вопросах, связанных с сахаром.

ГЛАВА II. ОПРЕДЕЛЕНИЯ

Статья 2. ОПРЕДЕЛЕНИЯ

Для целей Соглашения:

1. «Организация» означает Международную организацию по сахару, упомянутую в статье 3;
2. «Совет» означает Международный совет по сахару, создаваемый в соответствии со статьей 3;
3. «участник» означает:

- a) Договаривающуюся сторону Соглашения, кроме Договаривающейся стороны с уведомлением в соответствии с пунктом 1 «b» действующей в настоящее время статьи 38, или
- b) территорию или группу территорий, в отношении которых было сделано уведомление в соответствии с пунктом 3 статьи 38;

4. «Экспортирующий участник» означает любого участника, включенного в список экспортеров в приложении А Соглашения или которому дан статус экспортирующего участника, когда он становится Договаривающейся стороной Соглашения;

5. «Импортирующий участник» означает любого участника, включенного в список импортеров в приложении В Соглашения или которому дан статус импортирующего участника, когда он становится Договаривающейся стороной Соглашения;

6. «Специальное большинство голосов» означает большинство, требующее по меньшей мере две трети голосов, поданных присутствующими и голосующими экспортирующими участниками, и по меньшей мере две трети голосов, поданных присутствующими и голосующими импортирующими участниками;

7. «Раздельное простое большинство голосов» означает голоса, поданные по меньшей мере половиной из числа присутствующих и голосующих экспортирующих участников и по меньшей мере половиной из числа присутствующих и голосующих импортирующих участников и составляющих более половины всех голосов присутствующих и голосующих участников в каждой категории;

8. «Финансовый год» означает календарный год;

9. «Сахар» означает в любом из его принятых в торговле видов, который производится из сахарного тростника или сахарной свеклы, включая пищевую мелассу и мелассу высшего сорта, сиропы и любые другие виды жидкого сахара, используемого для пищевых целей, но не включает конечную мелассу или низкосортные виды нецентрифугованного сахара, изготовленного примитивными методами, или сахар, не предназначенный к использованию для пищевых целей и идущий на иные цели;

10. «Вступление в силу» следует понимать как дату временного или окончательного вступления в силу Соглашения, как предусмотрено статьей 36;

11. «Любое упоминание в Соглашении о «правительстве страны, приглашенной принять участие в Конференции Организации Объединенных Наций по сахару 1973 года», следует понимать как включающее ссылку на Европейское экономическое сообщество (именуемое далее ЕЭС). В соответствии с этим любое упоминание в Соглашении о «подписании Соглашения» и о «сдаче правительством на хранение ратифицированных грамот или актов о принятии, одобрении или присоединении» следует, применительно к ЕЭС, понимать как включающее подписание Соглашения от имени ЕЭС его компетентным органом и сдачу на хранение документа, который согласно уставной процедуре Сообщества, должен быть сдан на хранение для заключения международного соглашения.

ГЛАВА III. МЕЖДУНАРОДНАЯ ОРГАНИЗАЦИЯ ПО САХАРУ, УЧАСТНИКИ ОРГАНИЗАЦИИ И АДМИНИСТРАЦИЯ

Статья 3. ПРОДОЛЖЕНИЕ ДЕЯТЕЛЬНОСТИ, ЦЕНТРАЛЬНЫЕ УЧРЕЖДЕНИЯ И СТРУКТУРА МЕЖДУНАРОДНОЙ ОРГАНИЗАЦИИ ПО САХАРУ

1. Международная организация по сахару, созданная в соответствии с Международным соглашением по сахару 1968 года, будет продолжать существо-

вать в целях проведения в жизнь положений настоящего Соглашения и наблюдения за его действием и будет иметь состав, полномочия и функции, изложенные в этом Соглашении.

2. Центральные учреждения этой организации находятся в Лондоне, если Совет специальным голосованием не примет иного решения.

3. Организация выполняет свои функции через Международный совет по сахару, Исполнительный комитет, Исполнительного директора и ее персонал.

Статья 4. УЧАСТИЕ В ОРГАНИЗАЦИИ

1. Каждая Договаривающаяся сторона является отдельным участником Организации, за исключением случаев, предусмотренных в пунктах 2 или 3 настоящей статьи.

2. а) Когда Договаривающаяся сторона делает уведомление в соответствии с пунктом 1 «а» статьи 38 Соглашения, в котором заявляет, что Соглашение распространяется на развивающуюся территорию или территории, которые желают участвовать в данном Соглашении, то при их четко выраженном согласии и одобрении возможно:

i) либо коллективное участие в Соглашении этой Договаривающейся стороны вместе с этими территориями;

ii) либо, в случае представления этой Договаривающейся стороной уведомления, согласно пункту 3 статьи 38, отдельное участие: индивидуальное, совместное или групповое для территорий, которые самостоятельно могли бы выступать в качестве экспортующего участника, и отдельное участие территорий, которые самостоятельно могли бы выступать в качестве импортующего участника.

б) Когда Договаривающаяся сторона делает уведомление в соответствии с пунктом 1 «б» и уведомление в соответствии с пунктом 3 статьи 38 Соглашения, имеет место отдельное участие, как это предусмотрено выше в подпункте «а» «i».

3. Договаривающаяся сторона, которая сделала уведомление в соответствии с пунктом 1 «б» статьи 38 и не взяла обратно это уведомление, не является участником этой Организации.

Статья 5. СОСТАВ МЕЖДУНАРОДНОГО СОВЕТА ПО САХАРУ

1. Высшим органом Организации является Международный совет по сахару, в состав которого входят все участники Организации.

2. Каждый участник представлен в Совете одним представителем и, если он сочтет целесообразным, одним или несколькими заместителями представителя. Участник может также назначить одного или нескольких советников при своем представителе или заместителях представителя.

Статья 6. ПОЛНОМОЧИЯ И ФУНКЦИИ СОВЕТА

1. Совет обладает всеми такими полномочиями и выполняет или обеспечивает выполнение всех тех функций, которые необходимы для проведения в жизнь четких положений Соглашения.

2. Совет специальным большинством голосов устанавливает такие правила и нормы, которые необходимы для проведения в жизнь положений Соглашения и совместимы с ними, включая правила процедуры Совета и его комитетов, а также финансовые правила и правила персонала Организации. Совет в своих правилах процедуры может предусмотреть процедуры решения некоторых вопросов без созыва заседаний.

3. Совет составляет и хранит такую документацию, которая необходима для выполнения им своих функций в соответствии с Соглашением, и такую другую документацию, какую он считает необходимой.

4. Совет публикует ежегодные доклады и другую информацию, какую он считает необходимой.

Статья 7. ПРЕДСЕДАТЕЛЬ И ЗАМЕСТИТЕЛЬ ПРЕДСЕДАТЕЛЯ СОВЕТА

1. На каждый календарный год Совет избирает из числа делегаций председателя и заместителя председателя, которые выполняют свои обязанности без финансового вознаграждения со стороны Организации.

2. Председатель и заместитель председателя избираются по следующему принципу: один — из числа делегаций импортирующих участников и другой — из числа делегаций экспортирующих участников. Как правило, каждый календарный год две категории участников чередуются между собой в избрании своих представителей на каждый из этих постов, при условии, однако, что это не лишает Совет права при исключительных обстоятельствах вторично избрать председателя или заместителя председателя или и того и другого, если Совет принимает такое решение специальным большинством голосов. В случае такого вторичного избрания какого-либо из должностных лиц неизменно применяется правило, изложенное в первом предложении настоящего пункта.

3. В случае временного отсутствия как председателя, так и заместителя председателя или постоянного отсутствия одного из них или обоих, Совет может избрать из числа делегаций новых должностных лиц для временного или постоянного исполнения обязанностей, в зависимости от обстоятельств, с учетом принципа чередования, установленного в пункте 2 настоящей статьи.

4. Ни председатель, ни какое-либо другое должностное лицо, председательствующее на заседаниях Совета, не участвует в голосовании. Однако они могут назначить другое лицо для осуществления права голоса участника, которого они представляют.

Статья 8. СЕССИИ СОВЕТА

1. Совет, как правило, проводит одну очередную сессию в каждом полугодии календарного года.

2. Помимо проведения заседаний в связи с другими обстоятельствами, специально предусмотренными в Соглашении, Совет собирается на специальные сессии во всех случаях, когда он принимает решение об этом, или по требованию:

- a) любых пяти участников; или
- b) участников, располагающих не менее 250 голосами; или
- c) Исполнительного комитета.

3. Уведомление о созыве сессии рассылается участникам по крайней мере за тридцать дней до их открытия, за исключением чрезвычайных случаев, когда такое уведомление рассылается по крайней мере за десять дней до открытия сессии, и тех случаев, когда Соглашение предусматривает иной срок.

4. Сессии проводятся в Центральном Учреждении Организации, если Совет специальным большинством голосов не принимает иного решения. Если какой-либо участник предлагает Совету провести сессию не в Центральном Учреждении Организации, а в ином месте, то такой участник оплачивает связанные с этим дополнительные расходы.

Статья 9. РАСПРЕДЕЛЕНИЕ ГОЛОСОВ

1. Все экспортирующие участники располагают 1000 голосами и все импортирующие участники располагают 1000 голосами.

2. Ни один участник не располагает более чем 200 голосами или менее чем 5 голосами.

3. При голосовании не должно быть дробления голосов.

4. Общее число в 1000 голосов распределяется между экспортирующими участниками пропорционально взвешенной средней следующих величин, взятых раздельно: а) их нетто-экспорта на свободный рынок; б) их общего нетто-экспорта; и с) их общего объема производства. Числовые показатели, применяемые для этой цели, должны представлять собой, по каждому фактору, наивысший показатель: за любой год периода 1968-1972 гг. включительно. При исчислении взвешенной средней для каждого из экспортирующих участников первому фактору придается вес в 50%, а каждому из двух других факторов — вес в 25%.

5. 1000 голосов импортирующих участников распределяются на следующей основе (используемые статистические данные должны быть данными за 1972 календарный год):

а) 700 голосов — на основании доли каждого участника в нетто-импорте сахара со свободного рынка;

б) 300 голосов — на основании доли каждого участника в общем импорте сахара по специальным соглашениям.

6. Совет, с учетом положений пункта 3 данной статьи, устанавливает в правилах и нормах, описанных в статье 6, надлежащую процедуру, обеспечивающую, чтобы ни один участник не получал более максимального или менее минимального числа голосов, разрешенных в соответствии с настоящей статьей.

7. В начале каждого календарного года Совет на основе формул, упомянутых в пунктах 4 и 5 настоящей статьи, устанавливает распределение голосов в каждой категории участников, которое остается в силе в течение данного календарного года, за исключением, предусмотренным в пункте 8 настоящей статьи.

8. В тех случаях, когда состав участников Организации изменяется или когда какой-либо участник временно лишается права голоса или вновь получает право голоса в соответствии с любым положением Соглашения, Совет производит перераспределение общего числа голосов в каждой категории участников на основе формул, упомянутых в пунктах 4 и 5 настоящей статьи.

Статья 10. ПРОЦЕДУРА ГОЛОСОВАНИЯ В СОВЕТЕ

1. Каждый участник имеет право подавать то число голосов, которым он располагает, и не может делить свои голоса. Однако он может иначе использовать любые голоса, на подачу которых он уполномочен согласно пункту 2 настоящей статьи.

2. Путем письменного уведомления председателя любой экспортирующий участник может уполномочить любого другого экспортирующего участника и любой импортирующий участник может уполномочить любого другого импортирующего участника представлять его интересы и использовать выделенное ему число голосов на любом заседании или заседаниях Совета. Копия таких полномочий рассматривается любым комитетом по проверке полномочий, который может быть создан в соответствии с правилами процедуры Совета.

Статья 11. РЕШЕНИЯ СОВЕТА

1. Все решения Совета принимаются и все рекомендации утверждаются простым раздельным большинством голосов, если только в Соглашении не предусматривается специальное большинство голосов.

2. При подсчете числа голосов, необходимого для принятия Советом любого решения, голоса участников, воздержавшихся от голосования, не учитываются. Когда участник использует положения пункта 2 статьи 10 и его голоса подаются на заседании Совета, такой участник должен в целях пункта 1 настоящей статьи рассматриваться присутствующим и принимающим участие в голосовании.

3. Участники обязуются признавать обязательными все решения Совета, принятые в соответствии с положениями настоящего Соглашения.

Статья 12. СОТРУДНИЧЕСТВО С ДРУГИМИ ОРГАНИЗАЦИЯМИ

1. Совет принимает любые необходимые меры для организации консультаций или сотрудничества с Организацией Объединенных Наций и ее органами, в частности с ЮНКТАД, а также с Продовольственной и сельскохозяйственной организацией Объединенных Наций, и с такими другими специализированными учреждениями Организации Объединенных Наций и межправительственными организациями, с какими будет это сочтено целесообразным.

2. Учитывая особую роль ЮНКТАД в международной торговле сырьевыми товарами, Совет должным образом информирует ЮНКТАД о своей деятельности и программах работы.

3. Совет может также принимать любые необходимые меры для поддержания эффективного контакта с международными организациями производителей сахара, по торговле сахаром и его переработке.

Статья 13. ПРИГЛАШЕНИЕ НАБЛЮДАТЕЛЕЙ

1. Совет может пригласить любую страну, которая не является участником Соглашения, но является членом Организации Объединенных Наций, любого из ее специализированных учреждений или Международного агентства по атомной энергии, принять участие в любом из своих заседаний в качестве наблюдателя.

2. Совет может также пригласить любую из организаций, упомянутых в пункте 1 статьи 12, принять участие в любом из своих заседаний в качестве наблюдателя.

Статья 14. СОСТАВ ИСПОЛНИТЕЛЬНОГО КОМИТЕТА

1. Исполнительный комитет состоит из восьми экспортирующих участников и восьми импортирующих участников, которые избираются на каждый календарный год в соответствии со статьей 15 и могут избираться вторично.

2. Каждый член Исполнительного комитета должен быть представлен одним представителем и, кроме того, может назначать одного или более заместителей представителя или советников.

3. Исполнительный комитет избирает председателя на каждый календарный год. Председатель не имеет права голоса; он может быть переизбран.

4. Исполнительный комитет собирается в Центральных учреждениях Организации, если не принимает иного решения. Если какой-либо участник предлагает провести заседание Исполнительного комитета не в Центральных учреждениях Организации, а в ином месте, такой участник оплачивает связанные с этим дополнительные расходы.

Статья 15. ВЫБОРЫ ИСПОЛНИТЕЛЬНОГО КОМИТЕТА

1. Экспортирующие и импортирующие участники-члены Исполнительного комитета избираются в Совете соответственно экспортирующими и импортирующими участниками Организации. Выборы в каждой категории участников проводятся в соответствии с положениями пунктов 2-7 настоящей статьи включительно.

2. Каждый участник подает все голоса, которыми он располагает согласно статье 9, только за одного кандидата. Любой участник может подать за другого кандидата любые голоса, которые он имеет право использовать в соответствии с пунктом 2 статьи 10.

3. Избранными считаются восемь кандидатов, получивших наибольшее число голосов; однако никакой кандидат не считается избранным в первом туре голосования, если он не получил по меньшей мере 70 голосов.

4. Если в первом туре голосования избирается менее восьми кандидатов, проводятся следующие туры голосования, в которых правом голоса пользуются только участники, не голосовавшие ни за одного из избранных кандидатов. При каждом следующем туре голосования минимальное число голосов, необходимое для избрания, последовательно уменьшается на пять, пока не будет избрано восемь кандидатов.

5. Любой участник, который не голосовал ни за одного из избранных в Комитет участников, может впоследствии, при условии соблюдения пунктов 6 и 7 настоящей статьи, отдать свои голоса одному из них.

6. Участник считается получившим число голосов, которое было первоначально подано за него при голосовании, плюс число голосов, которое было затем присоединено к этим голосам, при условии, что общее число голосов, полученных каждым избранным участником, не превышает 299.

7. Если число голосов, которые считаются полученными каким-либо избранным участником, превышает 299, то участники, которые голосовали за этого избранного в Комитет участника или отдали ему свои голоса, договариваются между собой о том, чтобы один или несколько из них сняли свои голоса, отданные этому участнику, и передали их другому избранному в Комитет участнику с таким расчетом, чтобы число голосов, полученных каждым избранным участником, не превышало 299 голосов.

8. Если участник Исполнительного комитета временно лишается права голосовать в соответствии с любым соответствующим положением Соглашения, каждый участник, который голосовал за него или отдал свои голоса при голосовании за него в соответствии с положениями этой статьи, может на время действия лишения права голоса отдать свои голоса любому другому участнику Комитета в своей категории, при условии соблюдения положений пункта 6 настоящей статьи.

9. В особых обстоятельствах и после консультации с членом Исполнительного комитета, за которого он голосовал или которому он отдал свои голоса в соответствии с положениями настоящей статьи, участник может взять у него назад свои голоса на оставшийся период календарного года. Этот участник может передать свои голоса другому члену Исполнительного комитета в этой же категории, но не может взять назад эти голоса от этого второго члена на оставшуюся часть данного календарного года. Член Исполнительного комитета, у которого были взяты голоса, тем не менее остается членом Исполнительного комитета в течение оставшейся части данного календарного года. Любая мера, принятая согласно положениям настоящего пункта, обретает силу после получения председателем Исполнительного комитета письменного уведомления о ней.

*Статья 16. ПЕРЕДАЧА СОВЕТОМ СВОИХ ПОЛНОМОЧИЙ
ИСПОЛНИТЕЛЬНОМУ КОМИТЕТУ*

1. Совет специальным большинством голосов может передать Исполнительному комитету осуществление любых или всех своих полномочий, за исключением следующих:

- a) определение места пребывания Организации в соответствии с пунктом 2 статьи 3;
- b) утверждение административного бюджета и установления размеров взносов в соответствии со статьей 22;
- c) разрешения споров в соответствии со статьей 29;
- d) временного лишения участника права голоса и других прав в соответствии с пунктом 3 статьи 30;
- e) просьбы к Генеральному секретарю ЮНКТАД в соответствии со статьей 31;
- f) исключения из числа участников Организации в соответствии со статьей 40;
- g) продления Соглашения в соответствии со статьей 42;
- h) рекомендаций относительно изменения Соглашения в соответствии со статьей 43.

2. Совет может в любое время аннулировать передачу Исполнительному комитету любых своих полномочий.

*Статья 17. ПРОЦЕДУРА ГОЛОСОВАНИЯ И ПРИНЯТИЯ РЕШЕНИЙ
В ИСПОЛНИТЕЛЬНОМ КОМИТЕТЕ*

1. Каждый член Исполнительного комитета имеет право подавать то число голосов, которое было им получено в соответствии с положениями статьи 15, и не может делить эти голоса.

2. Любое решение, принимаемое Исполнительным комитетом, требует такого же большинства голосов, какое необходимо для принятия этого решения в Совете.

3. Любой участник имеет право обжаловать в Совете любое решение Исполнительного комитета при соблюдении таких условий, которые Совет устанавливает в своих правилах процедуры.

*Статья 18. КВОРУМ НА ЗАСЕДАНИЯХ СОВЕТА
И ИСПОЛНИТЕЛЬНОГО КОМИТЕТА*

1. Кворум на любом заседании Совета составляет присутствие более половины всех экспортирующих участников Организации и более половины всех импортирующих участников Организации, причем присутствующие таким образом участники должны располагать по меньшей мере двумя третями голосов всех участников в их соответствующих категориях. Если в намеченный день открытия сессии Совета кворум не обеспечивается или если в ходе работы сессии Совета кворум не обеспечивается на трех заседаниях подряд, то Совет созывается через семь дней; с этого момента и до конца данной сессии кворум составляет присутствие более половины всех экспортирующих участников Организации и более половины всех импортирующих участников Организации, причем присутствующие таким образом участники должны представлять более половины голосов всех участников в их соответствующих категориях. Представительство участника в соответствии с пунктом 2 статьи 10 рассматривается как его присутствие.

2. Кворум на любом заседании Исполнительного комитета составляет присутствие более половины всех экспортирующих участников Комитета и более половины всех импортирующих участников Комитета, причем присутствующие таким образом участники должны представлять по меньшей мере две трети голосов всех участников Комитета в их соответствующих категориях.

Статья 19. ИСПОЛНИТЕЛЬНЫЙ ДИРЕКТОР И ПЕРСОНАЛ

1. Совет после консультаций с Исполнительным комитетом назначает специальным большинством голосов Исполнительного директора. Условия назначения Исполнительного директора устанавливаются Советом в свете условий, которые применяются при назначении соответствующих ему по должности сотрудников межправительственных организаций, сходных с данной организацией.

2. Исполнительный директор является главным должностным лицом Организации и несет ответственность за выполнение любых возложенных на него административных обязанностей по претворению в жизнь Соглашения.

3. Исполнительный директор назначает персонал в соответствии с правилами, устанавливаемыми Советом. При разработке таких правил Совет учитывает правила, применяемые к должностным лицам межправительственных организаций, сходных с данной Организацией.

4. Ни Исполнительный директор, ни какой-либо сотрудник персонала не должны иметь никаких финансовых интересов в сахарной промышленности или в торговле сахаром.

5. Исполнительный директор и персонал не запрашивают и не получают указаний относительно своих обязанностей по настоящему Соглашению от какого бы то ни было участника или власти, посторонней для Организации. Они воздерживаются от любых действий, которые могли бы отразиться на их положении как международных должностных лиц ответственных только перед Организацией. Каждый участник уважает строго международный характер обязанностей Исполнительного директора и персонала и не пытается оказывать на них влияние при исполнении ими своих обязанностей.

ГЛАВА IV. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

Статья 20. ПРИВИЛЕГИИ И ИММУНИТЕТЫ

1. Организация является юридическим лицом. Она пользуется, в частности, правом заключать договоры, приобретать и распоряжаться движимым и недвижимым имуществом и быть истцом или ответчиком в суде.

2. Статус, привилегии и иммунитеты Организации на территории Соединенного Королевства по-прежнему будут регулироваться Соглашением о центральных учреждениях, заключенным между правительством Соединенного Королевства Великобритании и Северной Ирландии и Международной организацией по сахару, подписанным в Лондоне 29 мая 1969 года.

3. В случае если местонахождение Организации будет перенесено в страну, которая является участником Организации, то этот участник, по возможности в кратчайшие сроки, заключает с Организацией соглашение, подлежащее утверждению Советом, относительно статуса, привилегий и иммунитетов Организации, ее Исполнительного директора, ее персонала и экспертов и представителей стран-участников, находящихся в этой стране в целях выполнения своих функций.

4. Если никакие иные положения относительно налогов не включены в соглашение, предусмотренное в пункте 3 настоящей статьи, и до заключения этого соглашения новая принимающая страна-участник:

- a) освобождает от обложения налогами оклады, выплачиваемые Организацией ее сотрудникам, за тем исключением, что это освобождение не распространяется на граждан самой принимающей страны-участника; и
- b) освобождает от обложения налогами имущество, доходы и другую собственность Организации.

5. В случае, если местонахождение Организации должно быть перенесено в страну, которая не является участником Организации, Совет до такого изменения местонахождения должен получить письменную гарантию от правительства этой страны о том, что:

- a) оно по возможности в кратчайшие сроки заключает с Организацией соглашение, как это изложено в пункте 3 настоящей статьи; и
- b) до заключения такого соглашения освобождает от налогов, согласно положениям пункта 4 настоящей статьи.

6. Совет должен попытаться заключить соглашение, изложенное в пункте 3 настоящей статьи, с правительством страны, в которую будет перенесено местонахождение Организации, до того, как состоится такое изменение местонахождения.

ГЛАВА V. ФИНАНСЫ

Статья 21. ФИНАНСЫ

1. Расходы делегаций в Совете, представителей в Исполнительном комитете и представителей в любых комитетах Совета или Исполнительного комитета оплачиваются соответствующими участниками.

2. Административные расходы в связи с выполнением Соглашения оплачиваются за счет ежегодных взносов, размеры которых устанавливаются в соответствии с положениями статьи 22. Однако, если какой-либо участник требует предоставления специальных услуг, Совет может попросить этого участника оплатить эти услуги.

3. По расходам в связи с выполнением Соглашения ведется соответствующая отчетность.

Статья 22. УТВЕРЖДЕНИЕ АДМИНИСТРАТИВНОГО БЮДЖЕТА И УСТАНОВЛЕНИЕ РАЗМЕРОВ ВЗНОСОВ

1. Во второй половине каждого финансового года Совет утверждает административный бюджет Организации на следующий финансовый год и устанавливает размер взноса каждого участника в этот бюджет.

2. Размер взноса каждого участника в административный бюджет на каждый финансовый год устанавливается пропорционально отношению числа голосов, которыми располагает этот участник в момент утверждения административного бюджета на данный финансовый год, к общему числу голосов всех участников. При установлении размеров взносов голоса каждого участника подсчитываются без учета временного лишения какого-либо участника права голоса и без учета произведенного в результате этого перераспределения голосов.

3. Первоначальный взнос любого участника, присоединяющегося к Организации после вступления в силу Соглашения, устанавливается Советом на основе

числа голосов, которыми он будет располагать, и срока, остающегося до конца текущего года, а также на следующий финансовый год, если этот участник присоединяется к Организации в период между принятием бюджета на этот год и началом года, однако установленные размеры взносов для других участников не изменяются.

4. Если Соглашение вступает в силу более чем за восемь месяцев до начала первого полного финансового года действия Организации, то Совет на своей первой сессии утверждает административный бюджет на период до начала первого полного финансового года. В противном случае первый административный бюджет охватывает как первоначальный период, так и первый полный финансовый год.

Статья 23. УПЛАТА ВЗНОСОВ

1. Участники обязуются уплачивать, согласно своим соответствующим конституционным процедурам, взносы в административный бюджет на каждый финансовый год. Взносы в административный бюджет на каждый финансовый год подлежат уплате в свободно конвертируемой валюте, и срок уплаты наступает в первый день данного финансового года; взносы участников в отношении календарного года, в котором они присоединяются к Организации, подлежат выплате в день, когда они становятся участниками.

2. Если по истечении четырехмесячного периода с даты, когда в соответствии с пунктом 1 настоящей статьи должны быть уплачены взносы, какой-либо участник не выплатит своего полного взноса в административный бюджет, Исполнительный директор предлагает этому участнику выплатить его в возможно кратчайший срок. Если по истечении двух месяцев после этого обращения Исполнительного директора данный участник не выплачивает своего взноса, он лишается права голоса в Совете и в Исполнительном комитете до тех пор, пока не выплатит полную сумму взноса.

3. Участник, временно лишенный права голоса в соответствии с пунктом 2 настоящей статьи, не утрачивает никаких других своих прав и не освобождается от каких-либо своих обязательств по Соглашению, если Совет не принимает иное решение специальным голосованием. Он обязан выплатить свой взнос и выполнять любые другие финансовые обязательства по данному Соглашению.

Статья 24. РЕВИЗИЯ И ОПУБЛИКОВАНИЕ ОТЧЕТНОСТИ

В кратчайший возможный срок после окончания каждого финансового года Совету для утверждения и опубликования представляются проверенные независимыми бухгалтерами-ревизорами отчеты Организации за данный финансовый год.

ГЛАВА VI. ОБЩИЕ ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

Статья 25. ОБЯЗАТЕЛЬСТВА УЧАСТНИКОВ

1. Участники обязуются принимать такие меры, какне необходимы для выполнения ими своих обязательств по Соглашению, и в полной мере сотрудничать друг с другом в осуществлении целей Соглашения.

2. Участники обязуются предоставлять и высылать все статистические данные и информацию, которые, как это может быть определено в правилах процедуры, необходимы Организации для выполнения ею своих функций по Соглашению.

Статья 26. НОРМЫ, РЕГУЛИРУЮЩИЕ УСЛОВИЯ ТРУДА

Участники обещивают соблюдение справедливых норм, регулирующих условия труда в их сахарной промышленности, и, по мере возможности, стремятся повышать уровень жизни сельскохозяйственных и промышленных рабочих, занятых в различных отраслях производства сахара, и производителей сахарного тростника и сахарной свеклы.

ГЛАВА VII. ЕЖЕГОДНЫЙ ОБЗОР И МЕРЫ ПО ПООЩРЕНИЮ РОСТА ПОТРЕБЛЕНИЯ

Статья 27. ЕЖЕГОДНЫЙ ОБЗОР

1. В каждом календарном году Совет делает обзор изменений на рынке сахара и их влияния на экономику отдельных стран.

2. Доклад о каждом ежегодном обзоре публикуется в такой форме и в таком порядке, которые могут быть установлены Советом.

Статья 28. МЕРЫ ПО ПООЩРЕНИЮ РОСТА ПОТРЕБЛЕНИЯ

1. Принимая во внимание соответствующие цели Заключительного акта первой сессии ЮНКТАД, каждый участник принимает такие меры, какие он считает подходящими, с тем чтобы увеличить потребление сахара и устранить любые препятствия, ограничивающие рост потребления сахара. При этом каждый участник должен учитывать влияние, которое оказывают на потребление сахара таможенные пошлины, внутренние налоги и фискальные сборы, а также количественный или иной контроль и все другие важные факторы, которые принимаются во внимание для оценки положения.

2. Каждый участник периодически информирует Совет о мерах, принятых им в соответствии с пунктом 1 настоящей статьи, и об их эффективности.

3. Совет учреждает Комитет по вопросам потребления сахара, состоящий как из экспортирующих, так и из импортирующих участников:

4. Комитет изучает такие вопросы, как:

- a) влияние на потребление сахара применения любых видов заменителей сахара, включая прочие подслащающие вещества;
- b) сравнительный налоговый режим для сахара и прочих подслащающих веществ;
- c) влияние i) налогообложения и ограничительных мер; ii) экономических условий и, в частности, затруднений с платежным балансом; и iii) климатических и других условий на потребление сахара в различных странах;
- d) средства поощрения роста потребления сахара, особенно в странах с низким уровнем потребления на душу населения;
- e) сотрудничество с организациями, занимающимися вопросами расширения потребления сахара и других связанных с ним пищевых продуктов;
- f) научные исследования с целью изыскания новых областей использования сахара, его побочных продуктов и растений, из которых он производится, и представляет Совету рекомендации относительно мер, которые, по его мнению, следовало бы принять участникам или Совету.

ГЛАВА VII. СПОРЫ И ЖАЛОБЫ

Статья 29. СПОРЫ

1. Любой спор относительно толкования или применения настоящего Соглашения, который не был урегулирован заинтересованными участниками, передается по требованию любой из сторон-участников в Совет для принятия решения.

2. В любом случае передачи спора в Совет, согласно пункту 1 настоящей статьи, большинство участников, располагающих не менее чем одной третью общего числа голосов, может потребовать, чтобы Совет после обсуждения спора и до вынесения своего решения запросил мнение по этому вопросу консультативной группы, создаваемой в соответствии с пунктом 3 настоящей статьи.

3. а) Если Совет не принимает единогласно иного решения, консультативная группа состоит из следующих пяти лиц:

- i) двух лиц, назначаемых экспортирующими участниками, причем одно из них должно обладать большим опытом в вопросах, аналогичных спорному вопросу, а другое должно быть авторитетным и опытным юристом;
- ii) двух лиц, назначаемых импортирующими участниками и отвечающих аналогичным требованиям;
- iii) председателя, единогласно избираемого четырьмя лицами, которые назначаются согласно подпунктам «i» и «ii», или, если они не приходят к согласию, избираемого председателем Совета.

b) Граждане участвующих и не участвующих в Соглашении стран могут входить в состав консультативной группы.

c) Лица, назначаемые в состав консультативной группы, выступают в своем личном качестве и не получают инструкций от какого бы то ни было правительства.

d) Расходы консультативной группы оплачиваются Организацией.

4. Заключение консультативной группы и мотивировка этого заключения направляются Совету, и Совет, рассмотрев всю относящуюся к спору информацию, специальным большинством голосов выносит решение по этому вопросу.

Статья 30. МЕРЫ, ПРИНИМАЕМЫЕ СОВЕТОМ В СВЯЗИ С ЖАЛОБАМИ И В СЛУЧАЕ НЕВЫПОЛНЕНИЯ УЧАСТНИКАМИ СВОИХ ОБЯЗАТЕЛЬСТВ

1. Любая жалоба, что какой-либо участник не выполняет своих обязательств по Соглашению, по просьбе участника, подающего жалобу, направляется Совету, который после проведения предварительных консультаций с заинтересованными участниками выносит решение по этому вопросу.

2. Любое решение Совета о том, что участник нарушает свои обязательства по Соглашению, принимается комплексным простым большинством голосов, с указанием характера данного нарушения.

3. Во всех случаях, когда Совет в связи с поступлением жалобы или в ином порядке устанавливает, что участник совершил нарушение Соглашения, он может без ущерба для других мер, особо предусмотренных в других статьях Соглашения, специальным большинством голосов:

- a) временно лишить этого участника его права голоса в Совете и Исполнительном комитете и, если он считает это необходимым,
- b) временно лишить этого участника также и других прав, включая право выставлять свою кандидатуру или входить в состав должностных лиц Совета

- или любого из его комитетов до тех пор, пока он не выполнит своих обязательств; или, если такое нарушение серьезно затрудняет выполнение Соглашения,
- с) принять меры в соответствии со статьей 40.

ГЛАВА IX. ПОДГОТОВКА НОВОГО СОГЛАШЕНИЯ

Статья 31. ПОДГОТОВКА НОВОГО СОГЛАШЕНИЯ

1. Совет заблаговременно изучает основы и рамки нового международного соглашения по сахару и представит участникам доклад не позднее 31 декабря 1974 года. В докладе будут содержаться такие рекомендации, которые Совет сочтет необходимыми.

2. На основе доклада, упомянутого в пункте 1 настоящей статьи, или любого последующего доклада, основанного на аналогичном изучении, предпринятом Советом, Совет, как только он сочтет целесообразным, обратится с просьбой к Генеральному секретарю ЮНКТАД о созыве конференции по проведению переговоров.

ГЛАВА X. ЗАКЛЮЧИТЕЛЬНЫЕ ПОСТАНОВЛЕНИЯ

Статья 32. ПОДПИСАНИЕ

Настоящее Соглашение открыто для подписания в Центральном Учреждении Организации Объединенных Наций до 24 декабря 1973 г. включительно правительством любой страны, приглашенной принять участие в Конференции Организации Объединенных Наций по сахару 1973 г.

Статья 33. РАТИФИКАЦИЯ

Настоящее Соглашение подлежит ратификации, принятию или одобрению подписавшими его правительствами в соответствии с их конституционными процедурами. За исключением случаев, предусмотренных в статье 34, ратификационные грамоты и акты о принятии или одобрении сдаются на хранение Генеральному секретарю Организации Объединенных Наций не позднее 31 декабря 1973 года.

Статья 34. УВЕДОМЛЕНИЕ СО СТОРОНЫ ПРАВИТЕЛЬСТВ

1. Если подписавшее Соглашение правительство не в состоянии выполнить требования, предусмотренные статьей 33 в течение срока, указанного в этой статье, оно может уведомить Генерального секретаря Организации Объединенных Наций не позднее 31 декабря 1973 г. о том, что оно обязуется сделать все необходимое для ратификации, принятия или одобрения в соответствии с необходимыми конституционными процедурами, по возможности в кратчайший срок и в любом случае не позднее 15 октября 1974 г. Любое правительство, для которого условия присоединения определены Советом по согласованию с этим правительством, может также уведомить Генерального секретаря Организации Объединенных Наций о том, что оно обязуется выполнить конституционные процедуры, необходимые для присоединения к Соглашению, по возможности в кратчайший срок и по крайней мере в течение 6 месяцев с момента определения таких условий.

2. Любому правительству, которое направило уведомление в соответствии с пунктом 1 настоящей статьи, может быть разрешено, если Совет убедился в том, что оно не может сдать на хранение свою ратификационную грамоту или

акт о принятии, одобрении или присоединении в сроки, упомянутые в этом пункте в отношении этого правительства, сдать на хранение такой документ к более поздней установленной дате при условии, что для подписавшего Соглашение правительства такая дата не должна быть позднее 15 апреля 1975 года.

3. Любое правительство, которое направлено уведомление в соответствии с пунктом 1, имеет статус наблюдателя до тех пор, пока:

- a) оно не сдаст на хранение свою ратификационную грамоту или акт о принятии, одобрении или присоединении;
- b) не истечет срок депонирования такой грамоты или акта; или
- c) оно не уведомляет, что будет применять Соглашение на временной основе, независимо от того, какое из этих условий будет соблюдено первым.

Статья 35. УВЕДОМЛЕНИЕ О ПРИМЕНЕНИИ СОГЛАШЕНИЯ НА ВРЕМЕННОЙ ОСНОВЕ

1. Любое правительство, которое направляет в соответствии со статьей 34 уведомление, может также указать в своем уведомлении или позднее в любое время, что оно будет применять Соглашение на временной основе.

2. В течение любого периода действия Соглашения как на временной, так и на постоянной основе правительство, сообщающее, что оно будет временно применять данное Соглашение, является временным участником Организации до тех пор, пока оно не сдаст на хранение свою ратификационную грамоту или акт о принятии, одобрении или присоединении и таким образом станет Договаривающейся стороной Соглашения или пока не истечет срок депонирования такой грамоты или акта в соответствии со статьей 34, в зависимости от того, что произойдет раньше.

Статья 36. ВСТУПЛЕНИЕ В СИЛУ

1. Соглашение окончательно вступает в силу 1 января 1974 года или в любой день в течение последующих шести месяцев, если к этой дате правительства, располагающие не менее 50% от общего объема экспорта нетто, указанного в приложении А, и правительства, представляющие не менее 40% от общего объема импорта нетто, указанного в приложении В, сдают на хранение Генеральному Секретарю Организации Объединенных Наций свои ратификационные грамоты или акты о принятии или одобрении. Оно также окончательно вступает в силу в любое позднее время, если оно было в силе на временной основе и требования относительно процента голосов удовлетворены в результате сдачи на хранение ратификационных грамот или актов о принятии, одобрении или присоединении.

2. Настоящее Соглашение временно вступает в силу 1 января 1974 года или в любой день в течение последующих шести месяцев, если к этому дню правительства, удовлетворяющие требования в отношении процентной доли в соответствии с пунктом 1 настоящей статьи, сдают на хранение свои ратификационные грамоты или акты о принятии или одобрении или уведомляют, что они будут применять Соглашение на временной основе.

3. 1 января 1974 года или в любой другой день в течение последующих двенадцати месяцев и в конце каждого последующего шестимесячного периода, в течение которого Соглашение применяется на временной основе, правительства любой из стран, которые сдали на хранение ратификационные грамоты или акты о принятии, одобрении или присоединении, могут принять решение об окончательном введении в действие Соглашения полностью или частично между этими странами. Эти правительства могут также принять решение о том, что

Соглашение вступает в силу на временной основе или будет продолжать действовать на временной основе или прекращает свое действие.

Статья 37. ПРИСОЕДИНЕНИЕ

Правительство любой страны, приглашенной принять участие в Конференции Организации Объединенных Наций по сахару 1973 г., и правительство любой другой страны-члена Организации Объединенных Наций или любого из ее специализированных учреждений или Международного агентства по атомной энергии могут присоединиться к Соглашению на условиях, которые устанавливаются Советом по согласованию с желающим присоединиться правительством. Присоединение вступает в силу после сдачи на хранение Генеральному Секретарю Организации Объединенных Наций акта о присоединении.

Статья 38. ТЕРРИТОРИАЛЬНОЕ ПРИМЕНЕНИЕ

1. Любое правительство может, при подписании Соглашения или при сдаче на хранение ратификационной грамоты или акта о принятии, одобрении или присоединении, или в любое время после этого, заявить, направив уведомление на имя Генерального Секретаря Организации Объединенных Наций, что действие Соглашения

- a) распространяется также на любую из развивающихся территорий, за международные отношения которой оно в настоящее время несет в конечном итоге ответственность и которая уведомила соответствующее правительство о том, что она желает участвовать в Соглашении, или
- b) распространяется лишь на любую из развивающихся территорий, за международные отношения которой оно в настоящее время несет в конечном итоге ответственность и которая уведомила соответствующее правительство о том, что она желает участвовать в Соглашении,

и действие Соглашения распространяется на указанные в уведомлении территории, начиная с даты такого уведомления, если Соглашение уже вступило в силу для данного правительства, или, если уведомление было сделано раньше этого, с даты вступления в силу Соглашения для данного правительства. Любое правительство, которое сделало уведомление в соответствии с пунктом 1 «b», может впоследствии взять обратно это уведомление и может сделать уведомление или уведомление на имя Генерального Секретаря Организации Объединенных Наций согласно пункту 1 «a».

2. Когда территория, на которую распространено действие Соглашения согласно пункту 1 настоящей статьи, принимает впоследствии на себя ответственность за свои международные отношения, то правительство этой территории может в течение девяноста дней после взятия на себя ответственности за свои международные отношения заявить в уведомлении на имя Генерального Секретаря Организации Объединенных Наций, что оно принимает на себя права и обязанности Договаривающейся стороны Соглашения. Она становится Стороной Соглашения с даты такого уведомления.

3. Любая Договаривающаяся сторона, которая желает воспользоваться своими правами в соответствии со статьей 4 в отношении любых территорий, за международные отношения которых она в настоящее время несет в конечном итоге ответственность, может сделать это, направив соответствующее уведомление Генеральному Секретарю Организации Объединенных Наций либо при сдаче на хранение своей ратификационной грамоты или акта о принятии, одобрении или присоединении, либо в любое время впоследствии.

4. Любая Договаривающаяся сторона, которая сделала уведомление согласно пункту 1 «a» или 1 «b» настоящей статьи, может в любое время впослед-

ствии заявить, направив уведомление на имя Генерального Секретаря Организации Объединенных Наций, в соответствии с пожеланием данной территории, что действие Соглашения впредь не распространяется на территорию, указанную в этом уведомлении, и, начиная с даты такого уведомления, действие Соглашения более не распространяется на указанную территорию.

5. Договаривающаяся сторона, которая сделала уведомление в соответствии с пунктом 1 «а» или 1 «б» этой статьи, продолжает нести в конечном итоге ответственность за выполнение обязательств по Соглашению территориями, которые, в соответствии с положениями настоящей статьи и статьи 4, являются самостоятельными участниками Организации до тех пор, пока данные территории не сделают уведомление в соответствии с пунктом 2 этой статьи.

Статья 39. ВЫХОД

1. Любой участник может выйти из Соглашения в любое время после первого года его вступления в силу, направив письменное уведомление о выходе на имя Генерального Секретаря Организации Объединенных Наций.

2. В соответствии с настоящей статьей выход из Соглашения вступает в силу через девяносто дней после получения Генеральным Секретарем Организации Объединенных Наций этого уведомления.

Статья 40. ИСКЛЮЧЕНИЕ

Если Совет находит, что какой-либо участник не выполняет своих обязательств по настоящему Соглашению, и устанавливает далее, что такое невыполнение обязательств серьезно затрудняет действие Соглашения, он может специальным большинством голосов исключить данного участника из Организации. О любом таком решении Совет немедленно уведомляет Генерального Секретаря Организации Объединенных Наций. По истечении девяноста дней со дня вынесения Советом своего решения этот участник перестает быть участником Организации, а если данный участник является Договаривающейся стороной, то и стороной Соглашения.

Статья 41. ПОРЯДОК РАСЧЕТОВ С ВЫХОДЯЩИМИ ИЗ СОГЛАШЕНИЯ ИЛИ ИСКЛЮЧАЕМЫМИ УЧАСТНИКАМИ

1. Порядок расчетов с выходящими из Соглашения или исключаемыми участниками определяется Советом. Организация удерживает любые суммы, уже выплаченные выходящим из Соглашения или исключаемым участником, и такой участник обязан уплатить любые суммы, причитающиеся с него в пользу Организации на момент вступления в силу его выхода из Соглашения или исключения; предусматривается, однако, что в случае, если Договаривающаяся сторона не может согласиться принять какую-либо поправку к Соглашению и поэтому прекращает свое участие в Соглашении в соответствии с положениями пункта 2 статьи 43, Совет может установить любой порядок расчетов, который он признает справедливым.

2. Участник, который вышел или исключен из состава участников Соглашения или который прекратил свое участие в Соглашении каким-либо иным образом, не имеет права ни на какую долю ликвидационного имущества или каких-либо других активов Организации и на него не возлагается никакая часть задолженности Организации, если таковая имеется, после прекращения действия Соглашения.

Статья 42. СРОК ДЕЙСТВИЯ И ПРОДЛЕНИЕ

1. Настоящее Соглашение остается в силе до и включая 31 декабря 1975 года.
2. Однако, если новое международное соглашение по сахару будет заключено, как предусматривается статьей 31, и вступит в силу до этой даты, срок действия настоящего Соглашения прекращается по вступлении в силу нового соглашения.
3. Несмотря на положения пункта 1 настоящей статьи, Совет может, после 31 декабря 1974 года, специальным голосованием продлить срок действия настоящего Соглашения до и включая 31 декабря 1976 года. Впоследствии Совет может продлевать срок действия Соглашения на годовой основе. Несмотря на положения статьи 11, продление Советом срока действия согласно положениям настоящей статьи будет рассматриваться каждым участником в соответствии с его конституционными процедурами.
4. Если новое международное соглашение по сахару будет заключено, как предусматривается статьей 31, и вступит в силу в течение любого продления срока действия, срок действия продленного настоящего Соглашения прекращается по вступлении в силу нового соглашения.

Статья 43. ВНЕСЕНИЕ ПОПРАВК

1. Совет может специальным большинством голосов рекомендовать Договаривающимся сторонам поправку к настоящему Соглашению. Совет может установить срок, по истечении которого каждая Договаривающаяся сторона уведомляет Генерального Секретаря Организации Объединенных Наций о принятии ею этой поправки. Поправка вступает в силу через сто дней после получения Генеральным Секретарем Организации Объединенных Наций уведомления о ее принятии от Договаривающихся сторон, которые обладают не менее 850 голосами из общего числа голосов экспортирующих участников и представляют не менее трех четвертей этих участников, и от Договаривающихся сторон, обладающих не менее 800 голосами из общего числа голосов импортирующих участников и представляющих не менее трех четвертей участников, или в такой более поздний срок, который может быть установлен Советом специальным большинством голосов. Совет может установить срок, в пределах которого каждая Договаривающаяся сторона уведомляет Генерального Секретаря Организации Объединенных Наций о принятии ею поправки, и, если к концу такого срока поправка не вступает в силу, она считается снятой. Совет предоставляет Генеральному Секретарю сведения, необходимые для определения того, являются ли полученные уведомления о принятии поправки достаточными для вступления ее в силу.
2. Любой участник, от которого не поступило уведомления о принятии поправки к дате вступления поправки в силу, перестает с этой даты участвовать в Организации. Если, однако, уведомление Генерального Секретаря Организации Объединенных Наций сделано от имени такого участника до даты вступления в силу поправки, что ее принятие не может быть обеспечено из-за трудностей, связанных с выполнением необходимых конституционных процедур, но что он обязуется временно применять поправку, такой участник продолжает участвовать в Организации. До тех пор пока Генеральный Секретарь Организации Объединенных Наций не будет уведомлен о том, что такой участник припимает поправку, действие этой поправки будет временно распространяться на него.

**Статья 44. УВЕДОМЛЕНИЕ СО СТОРОНЫ ГЕНЕРАЛЬНОГО СЕКРЕТАРЯ
ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ**

Генеральный Секретарь Организации Объединенных Наций уведомляет все государства-члены Организации Объединенных Наций или любого из ее специализированных учреждений или Международного агентства по атомной энергии о каждом подписании, о каждой сдаче на хранение ратификационной грамоты или акта о принятии, одобрении или присоединении и о сдаче на хранение каждого уведомления в соответствии со статьями 34 и 35, а также о дате вступления Соглашения в силу на временной или постоянной основе. Генеральный Секретарь Организации Объединенных Наций сообщает всем Договаривающимся сторонам о каждом уведомлении согласно статье 38, о каждом уведомлении о выходе из Соглашения согласно статье 39, о каждом исключении из состава участников согласно статье 40, о дате вступления в силу поправки или о дате, с которой она считается снятой, согласно пункту 1 статьи 43, и о любом прекращении участия в Организации согласно пункту 2 статьи 43.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, надлежащим образом уполномоченные на это своими правительствами, подписали настоящее Соглашение, и даты подписания указаны рядом с их подписями.

Тексты настоящего соглашения на английском, испанском, китайском, русском и французском языках являются в равной мере аутентичными. Подлинники сдаются на хранение в архив Организации Объединенных Наций, и Генеральный Секретарь Организации Объединенных Наций направляет их заверенные копии каждому подписавшему настоящее Соглашение или присоединившемуся к нему правительству.

ПРИЛОЖЕНИЕ А

Классификация для целей статьи 36

ЭКСПОРТЕРЫ

	<i>Нетто-экспорт (в тысячах метрических тонн)</i>
Аргентина	167
Австралия	2 298
Боливия	42
Бразилия	2 638
Колумбия	203
Конго	40
Коста-Рика	105
Куба	5 500
Чехословакия	123
Доминиканская Республика	1 141
Эквадор	96
Сальвадор	134
Фиджи	290
Гватемала	103
Гоидурас	12
Венгрия	35
Индия	266
Индонезия	31
Мадагаскар	39
Малави	1
Маврикий	650
Мексика	598

Никарагуа	120
Панама	38
Парагвай	13
Перу	481
Филиппины	1 262
Польша	310
Румыния	11
Южная Африка	1 045
Свазиленд	189
Таиланд	439
Венесуэла	160
Уганда	25
Вест-Индия	883
Барбадос	(101)
Гайана	(320)
Ямайка	(279)
Тринидад и Тобаго	(183)
Всего	19 488

ПРИЛОЖЕНИЕ В

Классификация для целей статьи 36

ИМПОРТЕРЫ

	<i>Нетто-импорт</i> (в тысячах метрических тонн)
Бангладеш	85
Болгария	160
Канада	939
Чили	230
Финляндия	136
Германская Демократическая Республика	145
Гана	60
Ирак	245
Берег Слоновой Кости	72
Япония	2 744
Кения	89
Корейская Республика	221
Ливан	54
Малайзия	347
Мальта	16
Марокко	185
Новая Зеландия	155
Нигерия	118
Норвегия	168
Португалия	34
Сингапур	108
Швеция	112
Швейцария	247
Сирия	134
Соединенные Штаты Америки	4 960
СССР	1 860
Югославия	295
Европейское экономическое сообщество*	380
Всего	14 299

* Без ущерба для статуса государств согласно положениям Соглашения в случае их участия в нем.

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DEL AZÚCAR, 1973

CAPÍTULO I. OBJETIVOS

Artículo 1. OBJETIVOS

Los objetivos del presente Convenio Internacional del Azúcar (en adelante denominado el Convenio) consisten en fomentar la cooperación internacional en los problemas relativos al azúcar y servir de marco para preparar las negociaciones de un convenio que tenga objetivos similares a los objetivos del Convenio Internacional del Azúcar, 1968, que tuvieron en cuenta las recomendaciones contenidas en el Acta Final del primer período de sesiones de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo (en adelante denominada la UNCTAD) y eran los siguientes:

- a) aumentar el volumen del comercio internacional del azúcar, especialmente con miras a incrementar los ingresos por concepto de exportación de los países en desarrollo exportadores;
- b) mantener un precio estable para el azúcar que sea suficientemente remunerador para los productores, pero que no fomente una mayor expansión de la producción en los países desarrollados;
- c) ofrecer suministros de azúcar suficientes para atender las necesidades de los países importadores a precios equitativos y razonables;
- d) aumentar el consumo de azúcar y, en especial, promover la adopción de medidas encaminadas a fomentar el consumo en los países en que el consumo *per capita* es bajo;
- e) lograr un mayor equilibrio entre la producción y el consumo mundiales de azúcar;
- f) facilitar la coordinación de las políticas de comercialización del azúcar y la organización del mercado;
- g) asegurar una participación adecuada en los mercados de los países desarrollados, y un acceso creciente a los mismos, para el azúcar proveniente de los países en desarrollo;
- h) seguir de cerca la situación por lo que respecta al empleo de cualquier tipo de sucedáneos del azúcar, entre ellos los ciclamatos y otros edulcorantes artificiales; e
- i) fomentar la cooperación internacional en las cuestiones relativas al azúcar.

CAPÍTULO II. DEFINICIONES

Artículo 2. DEFINICIONES

A los efectos del Convenio:

1. Por « Organización » se entiende la Organización Internacional del Azúcar a que se refiere el artículo 3;

2. Por « Consejo » se entiende el Consejo Internacional de Azúcar establecido por el artículo 3;

3. Por « Miembro » se entiende:
- a) una Parte Contratante en el Convenio, que no sea una Parte Contratante que haya efectuado una notificación conforme al apartado *b* del párrafo 1 del artículo 38 y no la haya retirado, o
 - b) un territorio o grupo de territorios respecto del cual se haya hecho una notificación conforme al párrafo 3 del artículo 38;
4. Por « Miembro exportador » se entiende todo Miembro que esté enumerado como tal en el anexo A del Convenio o al que se haya concedido la condición de Miembro exportador al pasar a ser Parte Contratante en el Convenio;
5. Por « Miembro importador » se entiende todo Miembro que esté enumerado como tal en el anexo B del Convenio o al que se haya concedido la condición de Miembro importador al pasar a ser Parte Contratante en el Convenio;
6. Por « votación especial » se entiende una votación que exija por lo menos dos tercios de los votos emitidos por los Miembros exportadores presentes y votantes y por lo menos dos tercios de los votos emitidos por los Miembros importadores presentes y votantes;
7. Por « votación de mayoría simple distribuida » se entiende una votación emitida por al menos la mitad del número de los Miembros exportadores presentes y votantes y por al menos la mitad del número de Miembros importadores presentes y votantes, y que represente más de la mitad de los votos totales de los Miembros en cada categoría presentes y votantes;
8. Por « ejercicio económico » se entiende el año civil;
9. Por « azúcar » se entiende el azúcar en cualquiera de sus formas comerciales reconocidas, derivadas de la caña de azúcar o de la remolacha azucarera, incluidas las melazas comestibles y finas, los jarabes y cualquier otra forma de azúcar líquido utilizado para el consumo humano, pero el término no incluye las melazas finales ni las clases de azúcar no centrífugo de baja calidad producido por métodos primitivos ni el azúcar destinado a usos que no sean el consumo humano como alimento;
10. Por « entrada en vigor » se entiende la fecha en que el Convenio entre en vigor provisional o definitivamente, según se dispone en el artículo 36;
11. Toda referencia que se haga en el Convenio a un « gobierno invitado a la Conferencia de las Naciones Unidas sobre el Azúcar, 1973 » se considerará aplicable a la Comunidad Económica Europea (en adelante denominada la CEE). Por consiguiente, se considerará que toda referencia que se haga en el Convenio a la « firma del Convenio » o al « depósito de un instrumento de ratificación, aceptación, aprobación o adhesión » por un gobierno comprende, en el caso de la CEE, la firma en nombre de la CEE por su autoridad competente y el depósito del instrumento que, con arreglo a los procedimientos institucionales de la CEE, deba ésta depositar para la concertación de un convenio internacional.

CAPÍTULO III. LA ORGANIZACIÓN INTERNACIONAL DEL AZÚCAR, SUS MIEMBROS Y ADMINISTRACIÓN

Artículo 3. MANTENIMIENTO, SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DEL AZÚCAR

1. La Organización Internacional del Azúcar establecida en virtud del Convenio Internacional del Azúcar, 1968, continuará en existencia con el fin de poner en práctica el presente Convenio y supervisar su aplicación, con la composición, las atribuciones y las funciones establecidas en el mismo.

2. La Organización tendrá su sede en Londres, a menos que el Consejo decida otra cosa por votación especial.

3. La Organización funcionará a través del Consejo Internacional del Azúcar, su Comité Ejecutivo, su Director Ejecutivo y su personal.

Artículo 4. MIEMBROS DE LA ORGANIZACIÓN

1. Cada Parte Contratante constituirá un solo Miembro de la Organización, salvo lo dispuesto en los párrafos 2 ó 3 del presente artículo.

2. a) Cuando una Parte Contratante haga una notificación conforme al apartado a) del párrafo 1 del artículo 38 en la que declare que éste se hará extensivo a uno o varios territorios en desarrollo que deseen participar en el Convenio, podrá haber, con el consentimiento y aprobación expresos de los interesados:

- i) una representación común de esa Parte Contratante y de dichos territorios, o,
- ii) cuando esa Parte Contratante haya hecho una notificación conforme al párrafo 3 del artículo 38, una representación aparte, individual, conjuntamente o por grupos, para los territorios que separadamente constituirían un Miembro exportador y una representación aparte para los territorios que separadamente constituirían un Miembro importador.

b) Cuando una Parte Contratante haga una notificación conforme al apartado b) del párrafo 1 del artículo 38 y una notificación conforme al párrafo 3 del mismo artículo habrá una representación aparte conforme al inciso ii) del apartado a) del presente artículo.

3. Una Parte Contratante que haya hecho una notificación conforme al apartado b) del párrafo 1 del artículo 38 y no haya retirado esa notificación no será Miembro de la Organización.

Artículo 5. COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL AZÚCAR

1. La autoridad suprema de la Organización será el Consejo Internacional del Azúcar, que estará integrado por todos los Miembros de aquélla.

2. Cada Miembro estará representado por un representante y, si así lo desea, por uno o más suplentes. Cada Miembro podrá además nombrar uno o más asesores de su representante o de sus suplentes.

Artículo 6. ATRIBUCIONES Y FUNCIONES DEL CONSEJO

1. El Consejo ejercerá todas las atribuciones y desempeñará, o hará que se desempeñen, todas las funciones que sean necesarias para dar cumplimiento a las disposiciones expresas del Convenio.

2. El Consejo aprobará por votación especial las normas y los reglamentos que sean necesarios para aplicar las disposiciones del Convenio y que sean compatibles con éste, entre ellos el reglamento del Consejo y el de sus comités, así como el reglamento financiero de la Organización y el reglamento del personal de ésta. El Consejo podrá prever en su reglamento un procedimiento para decidir determinadas cuestiones sin necesidad de reunirse.

3. El Consejo llevará los registros necesarios para desempeñar las funciones que le confiere el Convenio, así como cualquier otro registro que considere apropiado.

4. El Consejo publicará un informe anual y cualquier otra información que considere apropiada.

Artículo 7. PRESIDENTE Y VICEPRESIDENTE DEL CONSEJO

1. Para cada año civil, el Consejo elegirá entre las delegaciones un Presidente y un Vicepresidente que no serán remunerados por la Organización.

2. El Presidente y el Vicepresidente serán elegidos, uno entre las delegaciones de los Miembros importadores y el otro entre las delegaciones de los Miembros exportadores. Como norma general, cada uno de estos cargos se alternará cada año civil entre las dos categorías de Miembros, lo cual no impedirá, sin embargo, que el Presidente, el Vicepresidente o ambos puedan ser reelegidos en circunstancias excepcionales, cuando el Consejo así lo decida por votación especial. En el caso de que uno de los dos fuese reelegido, continuará aplicándose la norma establecida en la primera frase de este párrafo.

3. En caso de ausencia temporal simultánea del Presidente y del Vicepresidente, o en caso de ausencia permanente de uno de ellos o de ambos, el Consejo podrá elegir entre los miembros de las delegaciones un nuevo Presidente y un nuevo Vicepresidente, con carácter temporal o permanente según el caso, teniendo en cuenta el principio de la representación alterna establecido en el párrafo 2 del presente artículo.

4. Ni el Presidente ni ningún otro miembro de la Mesa que presida las sesiones del Consejo tendrá derecho a voto. Podrá, sin embargo, designar otra persona para que ejerza el derecho de voto del Miembro que represente.

Artículo 8. REUNIONES DEL CONSEJO

1. Como norma general, el Consejo celebrará una reunión ordinaria en cada semestre del año civil.

2. Además de reunirse en las demás circunstancias previstas expresamente en el Convenio, el Consejo celebrará reuniones extraordinarias si así lo decide o a petición de:

- a) cinco Miembros cualesquiera; o
- b) Miembros que representen por lo menos 250 votos; o
- c) el Comité Ejecutivo.

3. La convocatoria de las reuniones tendrá que notificarse a los Miembros por lo menos con treinta días de anticipación, excepto en casos de emergencia, en los que se tendrá que hacer la notificación por lo menos con diez días de anticipación, o en aquellos en que las disposiciones del Convenio establezcan otro plazo.

4. Las reuniones se celebrarán en la sede de la Organización, a menos que el Consejo decida otra cosa por votación especial. Si un Miembro invita al Consejo a reunirse en un lugar que no sea el de su sede, ese Miembro sufragará los gastos adicionales que ello suponga.

Artículo 9. VOTOS

1. Los Miembros exportadores tendrán en total 1.000 votos y los Miembros importadores tendrán en total 1.000 votos.

2. Ningún Miembro tendrá más de 200 votos ni menos de 5 votos.

3. No habrá votos fraccionarios.

4. El total de 1.000 votos de los Miembros exportadores se distribuirá entre ellos en proporción al promedio ponderado, en cada caso, de: a) sus exportaciones netas al mercado libre, b) sus exportaciones netas totales, y c) su producción total. Las cifras que han de utilizarse para tal efecto serán, para cada factor, la cifra más

alta registrada en cualquier año durante el período de 1968 a 1972, ambos inclusive. Para calcular el promedio ponderado de cada Miembro exportador, se asignará un coeficiente de ponderación del 50% al primer factor y del 25% a cada uno de los otros dos factores.

5. El total de 1.000 votos de los Miembros importadores se distribuirá entre ellos como sigue (las estadísticas que han de utilizarse serán las del año civil de 1972):

- a) 700 votos en función de la parte de cada Miembro en las importaciones netas del mercado libre; y
- b) 300 votos en función de la parte de cada Miembro en el total de las importaciones efectuadas en virtud de acuerdos especiales.

6. El Consejo, teniendo en cuenta el párrafo 3 del presente artículo, establecerá en las normas y los reglamentos mencionados en el artículo 6 los procedimientos pertinentes para que ningún Miembro reciba más del número máximo de votos ni menos del número mínimo de votos permitidos por el presente artículo.

7. Al comienzo de cada año civil, el Consejo, sobre la base de las fórmulas indicadas en los párrafos 4 y 5 del presente artículo, establecerá dentro de cada categoría de Miembros una distribución de votos que permanecerá en vigor durante ese año civil, salvo lo dispuesto en el párrafo 8 del presente artículo.

8. Cada vez que cambie la lista de los Miembros de la Organización o que un Miembro sea suspendido en su derecho de voto o recobre ese derecho en virtud de una disposición del Convenio, el Consejo redistribuirá los votos totales de cada categoría de Miembros sobre la base de las fórmulas a que se hace referencia en los párrafos 4 y 5 del presente artículo.

Artículo 10. PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1. Cada Miembro tendrá derecho a emitir el número de votos que le haya sido asignado y no podrá dividirlos. Sin embargo, los votos que esté autorizado a emitir en virtud del párrafo 2 del presente artículo podrá emitirlos de modo diferente al de sus propios votos.

2. Siempre que informe de ello al Presidente por escrito, todo Miembro exportador podrá autorizar a cualquier otro Miembro exportador y todo Miembro importador podrá autorizar a otro Miembro importador para que represente sus intereses y emita sus votos en cualquier sesión o sesiones del Consejo. El comité de verificación de poderes que pueda crearse conforme al reglamento del Consejo procederá a examinar un ejemplar de esas autorizaciones.

Artículo 11. DECISIONES DEL CONSEJO

1. El Consejo tomará todas sus decisiones y formulará todas sus recomendaciones por votación de una mayoría simple distribuida, a menos que el Convenio exija una votación especial.

2. En el cómputo de los votos necesarios para adoptar cualquier decisión del Consejo, las abstenciones no se contarán como votos. Cuando un Miembro se acoja a las disposiciones del párrafo 2 del artículo 10 y sus votos sean emitidos en una sesión del Consejo, será considerado como Miembro presente y votante a los efectos del párrafo 1 del presente artículo.

3. Los Miembros se comprometen a aceptar como obligatorias todas las decisiones que tome el Consejo en virtud de las disposiciones del Convenio.

Artículo 12. COOPERACIÓN CON OTRAS ORGANIZACIONES

1. El Consejo tomará todas las disposiciones apropiadas para celebrar consultas o cooperar con las Naciones Unidas y sus órganos, en particular la UNCTAD, y con la Organización de las Naciones Unidas para la Agricultura y la Alimentación y los demás organismos especializados de las Naciones Unidas y organizaciones intergubernamentales que sea oportuno.

2. EL Consejo, teniendo presente la función especial de la UNCTAD en el comercio internacional de productos básicos, mantendrá informada en su caso a la UNCTAD de sus actividades y programas de trabajo.

3. El Consejo podrá tomar asimismo todas las disposiciones apropiadas para mantener un contacto eficaz con las organizaciones internacionales de productores, comerciantes y fabricantes de azúcar.

Artículo 13. ADMISIÓN DE OBSERVADORES

1. El Consejo podrá invitar a cualquier no miembro que sea Miembro de las Naciones Unidas, de cualquiera de sus organismos especializados o del Organismo Internacional de Energía Atómica a que asista a cualquiera de sus sesiones en calidad de observador.

2. El Consejo también podrá invitar a cualquiera de las organizaciones mencionadas en el párrafo 1 del artículo 12 a que asista a sus sesiones en calidad de observador.

Artículo 14. COMPOSICIÓN DEL COMITÉ EJECUTIVO

1. El Comité Ejecutivo se compondrá de ocho Miembros exportadores y ocho Miembros importadores, que se elegirán para cada año civil de conformidad con el artículo 15 y podrán ser reelegidos.

2. Cada miembro del Comité Ejecutivo designará un representante y podrá designar además uno o más suplentes y asesores.

3. El Comité Ejecutivo elegirá para cada año civil un Presidente que no tendrá derecho a voto; este Presidente podrá ser reelegido.

4. El Comité Ejecutivo se reunirá en la sede de la Organización, a menos que decida otra cosa. Si un Miembro invita al Comité Ejecutivo a reunirse en un lugar que no sea el de la sede de la Organización, ese Miembro sufragará los gastos adicionales que ello suponga.

Artículo 15. ELECCIÓN DEL COMITÉ EJECUTIVO

1. Los miembros exportadores y los miembros importadores del Comité Ejecutivo serán elegidos en el Consejo por los Miembros exportadores y los Miembros importadores de la Organización respectivamente. La elección dentro de cada categoría se efectuará de conformidad con lo dispuesto en los párrafos 2 a 7, ambos inclusive, del presente artículo.

2. Cada Miembro emitirá en favor de un solo candidato todos los votos a que tenga derecho conforme al artículo 9. Un Miembro podrá emitir en favor de otro candidato los votos que le corresponda con arreglo al párrafo 2 del artículo 10.

3. Serán elegidos los ocho candidatos que obtengan el mayor número de votos; sin embargo, ningún candidato será elegido en primera votación si no obtiene por lo menos 70 votos.

4. En caso de que resulten elegidos menos de ocho candidatos en primera votación, se celebrarán nuevas votaciones en las que sólo tendrán derecho a voto los Miembros que no hubiesen votado por ninguno de los candidatos elegidos. En cada nueva votación el número mínimo de votos requerido para la elección irá disminuyendo sucesivamente en cinco unidades hasta que queden elegidos los ocho candidatos.

5. Todo Miembro que no haya votado por ninguno de los miembros elegidos podrá asignar posteriormente sus votos a uno de ellos, con arreglo a lo dispuesto en los párrafos 6 y 7 del presente artículo.

6. Se considerará que un miembro ha recibido el número de votos emitidos a su favor cuando fue elegido y, además, el número de votos que le hubieran sido asignados, siempre que el número total de votos no sea superior a 299 para ningún miembro elegido.

7. Si el número de votos que se consideran recibidos por un miembro elegido fuese superior a 299, los Miembros que votaron a favor de dicho miembro elegido, o le asignaron sus votos, se pondrán de acuerdo a fin de que uno o más de ellos retire sus votos a dicho miembro y los asigne o reasigne a otro miembro elegido, de manera que el número de votos recibido por cada miembro elegido no sea superior al límite de 299.

8. Si un miembro del Comité Ejecutivo queda suspendido del ejercicio de su derecho de voto en virtud de alguna de las disposiciones pertinentes del Convenio, cada Miembro que haya votado por él o le haya asignado sus votos de conformidad con las disposiciones del presente artículo podrá, durante todo el tiempo en que la suspensión esté en vigor, asignar sus votos a cualquier otro miembro del Comité en su categoría, a reserva de las disposiciones del párrafo 6 del presente artículo.

9. En circunstancias especiales, y después de consultar con el miembro del Comité Ejecutivo por el cual haya votado o al que haya asignado sus votos conforme a lo dispuesto en el presente artículo, todo Miembro podrá retirar sus votos a ese miembro durante el resto del año civil. Ese Miembro podrá asignar esos votos a otro miembro del Comité Ejecutivo de su categoría, pero no podrá retirar esos votos a ese otro miembro durante el resto de ese año. El miembro del Comité Ejecutivo al que se hayan retirado los votos conservará su puesto en el Comité Ejecutivo durante todo el año. Toda medida que se adopte en aplicación de lo dispuesto en este párrafo surtirá efecto después de ser comunicada por escrito al Presidente del Comité Ejecutivo.

Artículo 16. DELEGACIÓN DE ATRIBUCIONES DEL CONSEJO AL COMITÉ EJECUTIVO

1. El Consejo, por votación especial, podrá delegar en el Comité Ejecutivo el ejercicio de todas o de algunas de sus atribuciones, con excepción de las siguientes:

- a) ubicación de la sede de la Organización conforme al párrafo 2 del artículo 3;
- b) aprobación del presupuesto administrativo y determinación de las contribuciones conforme al artículo 22;
- c) decisión sobre controversias conforme al artículo 29;
- d) suspensión del derecho de voto y otros derechos de un Miembro conforme al párrafo 3 del artículo 30;
- e) petición dirigida al Secretario General de la UNCTAD conforme al artículo 31;
- f) exclusión de un Miembro de la Organización conforme al artículo 40;
- g) prórroga del Convenio conforme al artículo 42;
- h) recomendación sobre modificaciones conforme al artículo 43.

2. El Consejo podrá, en todo momento, revocar cualquiera de las atribuciones delegadas en el Comité Ejecutivo.

Artículo 17. PROCEDIMIENTO DE VOTACIÓN Y DECISIONES DEL COMITÉ EJECUTIVO

1. Cada miembro el Comité Ejecutivo tendrá derecho a emitir el número de votos que haya recibido conforme a las disposiciones del artículo 15 y no podrá dividirlos.

2. Cualquier decisión adoptada por el Comité Ejecutivo requerirá la misma mayoría que hubiese requerido para ser adoptada por el Consejo.

3. Todo Miembro tendrá derecho a recurrir ante el Consejo, en las condiciones que éste establezca en su reglamento, contra cualquier decisión del Comité Ejecutivo.

Artículo 18. QUÓRUM PARA LAS SESIONES DEL CONSEJO Y DEL COMITÉ EJECUTIVO

1. Constituirá quórum para todas las sesiones del Consejo la presencia de más de la mitad de todos los Miembros exportadores de la Organización y de más de la mitad de todos los Miembros importadores de la Organización, siempre que los Miembros así presentes tengan por lo menos dos tercios del total de votos de todos los Miembros en sus categorías respectivas. Si no hay quórum en el día fijado para la apertura de una reunión del Consejo, o si durante cualquier reunión del Consejo no hay quórum en tres sesiones sucesivas, se convocará al Consejo para siete días después; a partir de entonces, y durante el resto de esa reunión, el quórum estará constituido por la presencia de más de la mitad de todos los Miembros exportadores de la Organización y más de la mitad de todos los Miembros importadores de la Organización, siempre que los Miembros así presentes representen más de la mitad del total de votos de todos los Miembros en sus categorías respectivas. Se considerarán presentes los Miembros representados de conformidad con lo dispuesto en el párrafo 2 del artículo 10.

2. Constituirá quórum para todas las reuniones del Comité Ejecutivo la presencia de más de la mitad de todos los miembros exportadores del Comité y de más de la mitad de todos los miembros importadores del Comité, siempre que los miembros presentes representen por lo menos dos tercios del total de votos de todos los miembros del Comité en sus categorías respectivas.

Artículo 19. EL DIRECTOR EJECUTIVO Y EL PERSONAL

1. El Consejo, después de consultar al Comité Ejecutivo, nombrará por votación especial al Director Ejecutivo. El Consejo fijará las condiciones de empleo del Director Ejecutivo teniendo en cuenta las que se aplican a los funcionarios de igual categoría de organizaciones intergubernamentales similares.

2. El Director Ejecutivo será el funcionario administrativo superior de la Organización y será responsable de la ejecución de todas las funciones que le incumban en la aplicación del Convenio.

3. El Director Ejecutivo nombrará al personal de conformidad con el reglamento establecido por el Consejo. Al establecer ese reglamento, el Consejo deberá tener en cuenta las normas que se aplican a los funcionarios de organizaciones intergubernamentales similares.

4. Ni el Director Ejecutivo ni ningún miembro del personal podrán tener ningún interés financiero en la industria o el comercio del azúcar.

5. En el desempeño de las funciones que les incumben en virtud del Convenio, el Director Ejecutivo y el personal no solicitarán ni recibirán instrucciones de ningún

Miembro ni de ninguna autoridad ajena a la Organización. Se abstendrán de actuar en forma alguna que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante la Organización. Cada uno de los Miembros respetará el carácter exclusivamente internacional de las funciones del Director Ejecutivo y del personal y no tratará de influir en ellos en el desempeño de las mismas.

CAPÍTULO IV. PRIVILEGIOS E INMUNIDADES

Artículo 20. PRIVILEGIOS E INMUNIDADES

1. La Organización tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.

2. La condición jurídica, los privilegios y las inmunidades de la Organización en el territorio del Reino Unido continuarán rigiéndose por el Acuerdo sobre la sede entre el Gobierno del Reino Unido de Gran Bretaña e Irlanda del Norte y la Organización Internacional del Azúcar firmado en Londres el 29 de mayo de 1969.

3. Si la sede de la Organización se traslada a un país Miembro de la Organización, ese Miembro celebrará con ésta, lo más pronto posible, un acuerdo, que habrá de ser aprobado por el Consejo, relativo a la condición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo y de su personal y sus expertos, así como de los representantes de los Miembros mientras se encuentren en ese país para ejercer sus funciones.

4. Salvo que se adopten otras disposiciones fiscales en el acuerdo a que se refiere el párrafo 3 y hasta que se celebre ese acuerdo, el nuevo país Miembro huésped:

- a) otorgará exención de impuestos sobre las remuneraciones pagadas por la Organización a sus funcionarios, con la salvedad de que dicha exención no se aplicará necesariamente a sus nacionales; y
- b) otorgará exención de impuestos sobre los haberes, ingresos y demás bienes de la Organización.

5. Si la sede de la Organización ha de trasladarse a un país que no sea Miembro de ésta, el Consejo recabará, antes de ese traslado, del gobierno de ese país, una garantía escrita de que:

- a) celebrará lo antes posible con la Organización un acuerdo como el especificado en el párrafo 3; y
- b) otorgará, hasta que se celebre ese acuerdo, las exenciones dispuestas en el párrafo 4.

6. El Consejo procurará celebrar el acuerdo especificado en el párrafo 3 con el gobierno del país al que se haya de trasladar la sede de la Organización antes de que se efectúe el traslado.

CAPÍTULO V. DISPOSICIONES FINANCIERAS

Artículo 21. DISPOSICIONES FINANCIERAS

1. Los gastos de las delegaciones ante el Consejo y de los representantes en el Comité Ejecutivo y en cualquiera de los comités del Consejo o del Comité Ejecutivo serán sufragados por los Miembros interesados.

2. Los gastos necesarios para la aplicación del Convenio se sufragarán mediante contribuciones anuales de los Miembros, determinadas de conformidad con las disposiciones del artículo 22. Sin embargo, si un Miembro solicita servicios especiales, el Consejo podrá exigirle el pago de esos servicios.

3. Se llevará una contabilidad adecuada para la aplicación del Convenio.

*Artículo 22. APROBACIÓN DEL PRESUPUESTO ADMINISTRATIVO
Y DETERMINACIÓN DE LAS CONTRIBUCIONES*

1. Durante el segundo semestre de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio siguiente y determinará el importe de la contribución de cada Miembro a dicho presupuesto.

2. La contribución de cada Miembro al presupuesto administrativo para cada ejercicio económico será proporcional a la relación que exista, en el momento de aprobarse el presupuesto administrativo correspondiente a ese ejercicio, entre el número de votos de ese Miembro y la suma de votos de todos los Miembros. Al determinar las contribuciones, los votos de cada Miembro se calcularán sin tener en cuenta la posible suspensión del derecho de voto de un Miembro ni la redistribución de votos que resulte de ella.

3. La contribución inicial de todo Miembro que ingrese en la Organización después de la entrada en vigor del Convenio será determinada por el Consejo atendiendo al número de votos que se le asigne y el período que reste del ejercicio económico en curso, así como para el ejercicio económico siguiente si ese Miembro ingresa en la Organización entre la aprobación del presupuesto para ese ejercicio y el comienzo de éste, pero en ningún caso se modificarán las contribuciones asignadas a los demás Miembros.

4. Si el Convenio entra en vigor cuando falten más de ocho meses para el comienzo del primer ejercicio económico completo de la Organización, el Consejo aprobará en su primera reunión un presupuesto administrativo para el período que falte hasta el comienzo del primer ejercicio económico completo. En caso contrario, el presupuesto administrativo abarcará tanto el período inicial como el primer ejercicio económico completo.

Artículo 23. PAGO DE LAS CONTRIBUCIONES

1. Los Miembros se comprometen, de conformidad con sus respectivos procedimientos constitucionales, a pagar sus contribuciones al presupuesto administrativo de cada ejercicio económico. Las contribuciones al presupuesto administrativo de cada ejercicio económico se abonarán en moneda libremente convertible y serán exigibles el primer día de ese ejercicio; las contribuciones de los Miembros correspondientes al año civil en que ingresan en la Organización serán exigibles en la fecha en que pasen a ser Miembros.

2. Si un Miembro no ha pagado su contribución completa al presupuesto administrativo en un plazo de cuatro meses contando a partir de la fecha en que vence su contribución con arreglo al párrafo 1 del presente artículo, el Director Ejecutivo le requerirá a que efectúe el pago lo más pronto posible. Si, en el plazo de dos meses a contar de la fecha de ese requerimiento, el Miembro todavía no ha pagado su contribución, sus derechos de voto en el Consejo y en el Comité Ejecutivo quedarán suspendidos hasta que haya abonado íntegramente su contribución.

3. El Miembro cuyos derechos de voto hayan sido suspendidos en virtud de lo dispuesto en el párrafo 2 del presente artículo no será privado de ninguno de sus otros derechos ni relevado de ninguna de las obligaciones que haya contraído en

virtud del Convenio, salvo que así lo decida el Consejo por votación especial, y seguirá obligado a pagar su contribución y a cumplir sus demás obligaciones financieras estipuladas en el Convenio.

Artículo 24. COMPROBACIÓN Y PUBLICACIÓN DE CUENTAS

Tan pronto como sea posible después del cierre de cada ejercicio económico, se presentarán al Consejo, para su aprobación y publicación, los estados financieros de la Organización correspondientes a ese ejercicio económico, comprobados por un auditor independiente.

CAPÍTULO VI. OBLIGACIONES GENERALES DE LOS MIEMBROS

Artículo 25. OBLIGACIONES DE LOS MIEMBROS

1. Los Miembros se comprometen a adoptar las medidas que sean necesarias para dar cumplimiento a las obligaciones contraídas en virtud del Convenio y a cooperar plenamente entre sí para lograr la consecución de los objetivos del Convenio.

2. Los Miembros se comprometen a facilitar y suministrar todos los datos estadísticos y la información que, con arreglo a lo dispuesto en el reglamento, sean necesarios para que la Organización pueda desempeñar sus funciones de conformidad con el Convenio.

Artículo 26. NORMAS LABORALES

Los Miembros garantizarán el mantenimiento de normas laborales justas en sus respectivas industrias azucareras y, en la medida de lo posible, procurarán mejorar el nivel de vida de los trabajadores agrícolas e industriales en los distintos ramos de la producción azucarera y de los cultivadores de caña de azúcar y de remolacha azucarera.

CAPÍTULO VII. EXAMEN ANUAL Y MEDIDAS DESTINADAS A ESTIMULAR EL CONSUMO

Artículo 27. EXAMEN ANUAL

1. En cada año civil el Consejo examinará la evolución del mercado del azúcar y sus repercusiones sobre la economía de los distintos países.

2. El informe correspondiente a cada examen anual se publicará del modo y manera que el Consejo determine.

Artículo 28. MEDIDAS DESTINADAS A ESTIMULAR EL CONSUMO

1. Teniendo presentes los objetivos pertinentes del Acta Final del primer período de sesiones de la UNCTAD, cada Miembro adoptará las medidas que estime apropiadas para estimular el consumo de azúcar y para suprimir todos los obstáculos que limiten el aumento del consumo de azúcar. Al hacerlo, cada Miembro tendrá en cuenta los efectos que sobre el consumo de azúcar ejerzan los derechos de aduana, los impuestos internos y gravámenes fiscales y los controles cuantitativos o de otra índole, y todos los demás factores relevantes de importancia para evaluar la situación.

2. Cada Miembro informará periódicamente al Consejo sobre las medidas que haya adoptado de conformidad con el párrafo 1 del presente artículo y sobre sus efectos.

3. El Consejo creará un Comité del Consumo de Azúcar compuesto de Miembros exportadores e importadores.

4. El Comité estudiará cuestiones como las siguientes:

- a) los efectos sobre el consumo de azúcar del uso de cualquier forma de sucedáneos de este producto, incluidos otros edulcorantes;
- b) el trato fiscal que se dé al azúcar y a otros edulcorantes;
- c) los efectos sobre el consumo de azúcar en los diversos países: i) del régimen impositivo y las medidas restrictivas, ii) de las condiciones económicas y, en particular, de las dificultades de balanza de pagos, y iii) de las condiciones climáticas y de otra índole;
- d) los medios de promover el consumo, especialmente en aquellos países donde el consumo por habitante es bajo;
- e) la cooperación con organismos interesados en el aumento del consumo de azúcar y otros productos alimenticios a base de azúcar;
- f) la investigación sobre los nuevos usos del azúcar, de sus subproductos y de las plantas de las cuales se extrae,

y presentará al Consejo las recomendaciones que considere apropiadas para que los Miembros o el Consejo adopten las medidas oportunas.

CAPÍTULO VIII. CONTROVERSIAS Y QUEJAS

Artículo 29. CONTROVERSIAS

1. Toda controversia relativa a la interpretación o a la aplicación del Convenio que no sea resuelta entre los Miembros interesados será sometida, a instancia de cualquier Miembro parte en la controversia, a la decisión del Consejo.

2. Cuando una controversia haya sido sometida al Consejo conforme al párrafo 1 del presente artículo, la mayoría de los Miembros que reúnan por lo menos un tercio del total de votos podrá pedir al Consejo que, después de examinado el asunto y antes de adoptar su decisión, solicite la opinión de una comisión consultiva constituida de conformidad con el párrafo 3 del presente artículo, sobre la cuestión en litigio.

3. a) A menos que el Consejo decida otra cosa, por unanimidad, la comisión estará compuesta de cinco personas, a saber:

- i) dos personas designadas por los Miembros exportadores, una de ellas con gran experiencia en asuntos de la misma naturaleza que la cuestión objeto de la controversia, y la otra con autoridad y experiencia en cuestiones jurídicas;
- ii) dos personas de condiciones análogas designadas por los Miembros importadores; y
- iii) un Presidente elegido por unanimidad por las cuatro personas designadas conforme a los incisos i) y ii) o, en caso de desacuerdo, por el Presidente del Consejo.

b) Podrán ser designados para integrar la comisión consultiva nacionales de países Miembros y de países no miembros.

c) Las personas designadas para formar la comisión consultiva actuarán a título personal y no recibirán instrucciones de ningún gobierno.

d) Los gastos de la comisión consultiva serán sufragados por la Organización.

4. La opinión de la comisión consultiva y las razones en que se funde serán sometidas al Consejo, el cual dirimirá la controversia por votación especial, después de tomar en consideración todos los datos pertinentes.

Artículo 30. MEDIDAS DEL CONSEJO EN CASO DE QUEJA O DE INCUMPLIMIENTO DE OBLIGACIONES POR PARTE DE LOS MIEMBROS

1. Toda queja de que un Miembro ha dejado de cumplir las obligaciones que le impone el Convenio se someterá al Consejo, a petición del Miembro que la formule, y el Consejo decidirá el asunto, previa consulta con los Miembros interesados.

2. Toda conclusión del Consejo de que un Miembro ha incumplido las obligaciones que le impone el Convenio requerirá una votación por mayoría simple distribuida y especificará la naturaleza de la infracción.

3. Cuando el Consejo, como consecuencia de una queja o de otro modo, llegue a la conclusión de que un Miembro ha infringido el Convenio, podrá, por votación especial y sin perjuicio de las restantes medidas que se prevén específicamente en otros artículos del Convenio:

- a) suspender a dicho Miembro en sus derechos de voto en el Consejo y en el Comité Ejecutivo y, si lo considera necesario,
- b) suspender otros derechos de dicho Miembro, incluido el de poder ser designado para una función oficial en el Consejo o en cualquiera de sus comités hasta que haya cumplido sus obligaciones; o, si la infracción perjudica de manera importante el funcionamiento del Convenio,
- c) adoptar medidas de conformidad con el artículo 40.

CAPÍTULO IX. PREPARATIVOS PARA UN NUEVO CONVENIO

Artículo 31. PREPARATIVOS PARA UN NUEVO CONVENIO

1. El Consejo emprenderá con prontitud un estudio de las bases y del marco de un nuevo convenio internacional del azúcar y presentará un informe a los Miembros el 31 de diciembre de 1974, a más tardar. El informe comprenderá las recomendaciones que el Consejo estime apropiadas.

2. Sobre la base del informe mencionado en el párrafo 1 del presente artículo o de cualquier informe ulterior basado en un estudio similar por el Consejo, éste pedirá, tan pronto como lo considere apropiado, al Secretario General de la UNCTAD que convoque una conferencia de negociación.

CAPÍTULO X. DISPOSICIONES FINALES

Artículo 32. FIRMAS

El Convenio estará abierto en la Sede de las Naciones Unidas, hasta el 24 de diciembre de 1973 inclusive, a la firma de todo gobierno invitado a la Conferencia de las Naciones Unidas sobre el Azúcar, 1973.

Artículo 33. RATIFICACIÓN

El Convenio estará sujeto a ratificación, aceptación o aprobación por los gobiernos signatarios, de conformidad con sus respectivos procedimientos constitucionales. Con las excepciones señaladas en el artículo 34, los instrumentos de

ratificación, aceptación o aprobación serán depositados en poder del Secretario General de las Naciones Unidas a más tardar el 31 de diciembre de 1973.

Artículo 34. NOTIFICACIÓN POR LOS GOBIERNOS

1. Si un gobierno signatario no puede satisfacer los requisitos del artículo 33 dentro del plazo especificado en tal artículo, podrá notificar al Secretario General de las Naciones Unidas, a más tardar el 31 de diciembre de 1973, que se compromete a procurar la ratificación, la aceptación o la aprobación de conformidad con los procedimientos constitucionales necesarios lo más rápidamente posible y en todo caso no más tarde del 15 de octubre de 1974. Todo gobierno con respecto al cual el Consejo haya establecido, de acuerdo con él, las condiciones de adhesión, podrá asimismo notificar al Secretario General de las Naciones Unidas que se compromete a cumplir los procedimientos constitucionales necesarios para adherirse al Convenio lo más rápidamente posible y a más tardar dentro de los seis meses siguientes a la fecha en que se hayan establecido tales condiciones.

2. Si el Consejo estima que un gobierno que ha hecho una notificación de conformidad con el párrafo 1 no puede depositar su instrumento de ratificación, aceptación, aprobación o adhesión dentro del plazo aplicable a ese gobierno con arreglo a ese párrafo, dicho gobierno podrá depositar tal instrumento en una fecha ulterior que se especificará; sin embargo, en el caso de un gobierno signatario, esa fecha no será posterior al 15 de abril de 1975.

3. Todo gobierno que haya hecho la notificación mencionada en el párrafo 1 tendrá la calidad de Observador:

- a) hasta que deposite un instrumento de ratificación, aceptación, aprobación o adhesión;
- o, de ocurrir antes,
- b) hasta que haya expirado el plazo para el depósito de tal instrumento, o
- c) hasta que indique que va a aplicar provisionalmente el Convenio.

Artículo 35. INDICACIÓN DE QUE SE APLICARÁ PROVISIONALMENTE EL CONVENIO

1. Todo gobierno que haga una notificación con arreglo a lo dispuesto en el artículo 34 podrá asimismo indicar en esa notificación, o en cualquier momento posterior, que aplicará provisionalmente el Convenio.

2. Durante todo período en que esté en vigor el Convenio, ya sea con carácter provisional o definitivo, todo gobierno que haya indicado que aplicará provisionalmente el Convenio tendrá la calidad de Miembro provisional del Convenio hasta que deposite su instrumento de ratificación, aceptación, aprobación o adhesión y pase así a ser Parte Contratante en el Convenio, o, de ocurrir antes, hasta que expire el plazo para el depósito de su instrumento conforme a lo dispuesto en el artículo 34.

Artículo 36. ENTRADA EN VIGOR

1. El Convenio entrará en vigor definitivamente el 1° de enero de 1974, o en cualquier otra fecha dentro de los seis meses siguientes, si para esa fecha unos gobiernos que representen por lo menos el 50% de las exportaciones netas totales que se indican en el anexo A y unos gobiernos que representen por lo menos el 40% de las importaciones netas totales que se indican en el anexo B han depositado sus instrumentos de ratificación, aceptación o aprobación en poder del Secretario General de las Naciones Unidas. También entrará en vigor definitivamente en

cualquier fecha posterior si está provisionalmente en vigor y quedan satisfechos esos porcentajes requeridos mediante el depósito de los instrumentos de ratificación, aceptación, aprobación o adhesión.

2. El Convenio entrará en vigor provisionalmente el 1° de enero de 1974, o en cualquier otra fecha dentro de los seis meses siguientes, si para esa fecha unos gobiernos que satisfagan los porcentajes requeridos conforme al párrafo 1 han depositado sus instrumentos de ratificación, aceptación o aprobación, o han indicado que aplicarán el Convenio provisionalmente.

3. El 1° de enero de 1974, o en cualquier fecha dentro de los doce meses siguientes, y al expirar cada período subsiguiente de seis meses durante el cual el Convenio esté provisionalmente en vigor, los gobiernos de cualquiera de los países que hayan depositado instrumentos de ratificación, aceptación, aprobación o adhesión podrán decidir poner definitivamente en vigor entre ellos el Convenio, en su totalidad o en parte. Esos gobiernos podrán también decidir que el Convenio entre provisionalmente en vigor, que continúe provisionalmente en vigor o que caduque.

Artículo 37. ADHESIÓN

Todo gobierno invitado a la Conferencia de las Naciones Unidas sobre el Azúcar, 1973, y todo gobierno que sea Miembro de las Naciones Unidas o miembro de cualquiera de sus organismos especializados o del Organismo Internacional de Energía Atómica podrá adherirse al Convenio con arreglo a las condiciones que establezca el Consejo de acuerdo con el gobierno interesado en la adhesión. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del Secretario General de las Naciones Unidas.

Artículo 38. APLICACIÓN TERRITORIAL

1. Todo gobierno podrá declarar, en el momento de la firma o del depósito de un instrumento de ratificación, aceptación, aprobación o adhesión, o en cualquier momento posterior, mediante notificación al Secretario General de las Naciones Unidas, que el Convenio:

- a) se aplicará también a cualquiera de los territorios en desarrollo de cuyas relaciones internacionales tenga por el momento la responsabilidad última y que haya notificado a ese gobierno que desea participar en el Convenio; o
- b) se aplicará solamente a cualquiera de los territorios en desarrollo de cuyas relaciones internacionales tenga por el momento la responsabilidad última y que haya notificado a ese gobierno que desea participar en el Convenio.

y el Convenio se hará extensivo a los territorios mencionados en la notificación a partir de la fecha de la misma si el Convenio ya ha entrado en vigor para ese gobierno, o de la fecha en que el Convenio entre en vigor para ese gobierno si la notificación es anterior. Todo gobierno que haya hecho una notificación conforme al apartado b) del párrafo 1 podrá retirar ulteriormente esa notificación y cursar una o varias notificaciones al Secretario General de las Naciones Unidas conforme al apartado a) del párrafo 1.

2. Cuando un territorio al que se haya hecho extensivo el Convenio conforme al párrafo 1 del presente artículo asuma posteriormente la responsabilidad de sus relaciones internacionales, el gobierno de ese territorio podrá, dentro de los noventa días después de haber asumido la responsabilidad de sus relaciones internacionales, declarar mediante notificación al Secretario General de las Naciones Unidas que ha asumido los derechos y obligaciones correspondientes a una Parte Contratante en el Convenio. A partir de esa fecha, pasará a ser Parte en el Convenio.

3. Toda Parte Contratante que desee ejercer los derechos que le confiere el artículo 4 con respecto a cualquiera de los territorios de cuyas relaciones internacionales tenga por el momento la responsabilidad última podrá hacerlo mediante notificación al efecto dirigida al Secretario General de las Naciones Unidas, bien al efectuar el depósito de su instrumento de ratificación, aceptación, aprobación o adhesión, bien en cualquier otro momento posterior.

4. Cualquier Parte Contratante que haya hecho la notificación prevista en los apartados *a)* o *b)* del párrafo 1 del presente artículo podrá en cualquier momento posterior, mediante notificación dirigida al Secretario General de las Naciones Unidas, declarar de conformidad con los deseos del territorio que el Convenio deja de aplicarse al territorio mencionado en la notificación y, en tal caso, el Convenio dejará de aplicarse a ese territorio desde la fecha de tal notificación.

5. Una Parte Contratante que haya hecho una notificación conforme a los apartados *a)* o *b)* del párrafo 1 del presente artículo seguirá teniendo la responsabilidad última en cuanto al cumplimiento de las obligaciones emanadas del Convenio por los territorios que de conformidad con lo dispuesto en el presente artículo y en el artículo 4 sean separadamente Miembros de la Organización, mientras tales territorios no hagan una notificación conforme al párrafo 2 del presente artículo.

Artículo 39. RETIRO

1. Todo Miembro podrá retirarse del Convenio en cualquier momento después del primer año de vigencia, mediante notificación por escrito al Secretario General de las Naciones Unidas.

2. El retiro conforme al presente artículo tendrá efecto noventa días después de que el Secretario General de las Naciones Unidas reciba la notificación.

Artículo 40. EXCLUSIÓN

Si el Consejo estima que un Miembro no ha cumplido las obligaciones contraídas en virtud del Convenio y decide además que tal incumplimiento entorpece apreciablemente la aplicación del Convenio, podrá, por votación especial, excluir a tal Miembro de la Organización. El Consejo notificará inmediatamente tal decisión al Secretario General de las Naciones Unidas. Noventa días después de la fecha de la decisión del Consejo, ese Miembro dejará de ser Miembro de la Organización y, si es Parte Contratante, dejará de ser Parte en el Convenio.

Artículo 41. LIQUIDACIÓN DE LAS CUENTAS EN CASO DE RETIRO O DE EXCLUSIÓN

1. En caso de retiro o exclusión de un Miembro, el Consejo procederá, en su caso, a la liquidación de las cuentas. La Organización retendrá las cantidades ya abonadas por cualquier Miembro que se retire o sea excluido, el cual quedará obligado a pagar toda cantidad que adeude a la Organización en el momento de tener efecto tal retiro o exclusión; sin embargo, en el caso de que una Parte Contratante no pueda aceptar una modificación y, por lo tanto, deje de participar en el Convenio en virtud de las disposiciones del párrafo 2 del artículo 43, el Consejo podrá decidir cualquier liquidación de cuentas que considere equitativa.

2. El Miembro que se haya retirado o haya sido excluido, o que por otra causa haya cesado de participar en el Convenio, no tendrá derecho, al expirar éste, a recibir ninguna parte del producto de la liquidación o de otros haberes de la

Organización, ni responderá de parte alguna del déficit, si lo hubiere, de la Organización.

Artículo 42. DURACIÓN Y PRÓRROGA

1. El presente Convenio permanecerá en vigor hasta el 31 de diciembre de 1975 inclusive.

2. No obstante, si se negocia un nuevo convenio internacional del azúcar conforme a lo previsto en el artículo 31 y ese convenio entra en vigor antes de esa fecha, el presente Convenio se dará por terminado al entrar en vigor el nuevo convenio.

3. No obstante lo dispuesto en el párrafo 1 del presente artículo, después del 31 de diciembre de 1974 el Consejo podrá, por votación especial, prorrogar el presente Convenio hasta el 31 de diciembre de 1976. El Consejo podrá acordar ulteriormente nuevas prórrogas del Convenio año por año. No obstante lo dispuesto en el artículo 11, las prórrogas que acuerde el Consejo conforme al presente artículo quedarán sujetas, respecto de cada Miembro, a la aplicación de sus procedimientos constitucionales.

4. Si se negocia un nuevo convenio internacional del azúcar conforme a lo previsto en el artículo 31 y ese convenio entra en vigor durante cualquier período de prórroga del presente Convenio, este último, tal como haya sido prorrogado, se dará por terminado al entrar en vigor el nuevo convenio.

Artículo 43. MODIFICACIÓN DEL CONVENIO

1. El Consejo podrá, por votación especial, recomendar a las Partes Contratantes que se modifique el Convenio. El Consejo podrá fijar un plazo al término del cual cada Parte Contratante deberá notificar al Secretario General de las Naciones Unidas que acepta la modificación. Esta modificación entrará en vigor cien días después de que el Secretario General de las Naciones Unidas haya recibido notificaciones de aceptación de Partes Contratantes que reúnan al menos 850 del total de votos de los Miembros exportadores y representen al menos tres cuartos de dichos Miembros y de Partes Contratantes que reúnan al menos 800 del total de votos de los Miembros importadores y representen al menos tres cuartos de dichos Miembros o en la fecha posterior que el Consejo haya determinado por votación especial. El Consejo podrá fijar un plazo para que cada Parte Contratante notifique al Secretario General de las Naciones Unidas su aceptación de la modificación; si transcurrido dicho plazo la modificación no hubiera entrado en vigor, se considerará retirada. El Consejo proporcionará al Secretario General la información que necesite para determinar si las notificaciones de aceptación recibidas son suficientes para que la modificación entre en vigor.

2. Todo Miembro en cuyo nombre no se hubiere notificado la aceptación de una modificación antes de la fecha en que ésta entrare en vigor, dejará, a partir de esa fecha, de formar parte de la Organización. Sin embargo, si antes de la fecha de entrada en vigor de la modificación se notifica al Secretario General de las Naciones Unidas en nombre de ese Miembro que por dificultades relacionadas con el procedimiento constitucional necesario no se podrá conseguir a tiempo su aceptación, pero que el Miembro se compromete a aplicar provisionalmente la modificación, ese Miembro seguirá formando parte de la Organización. Mientras no se haya notificado al Secretario General que dicho Miembro acepta la modificación, éste estará obligado provisionalmente por la misma.

Artículo 44. NOTIFICACIÓN POR EL SECRETARIO GENERAL DE
LAS NACIONES UNIDAS

El Secretario General de las Naciones Unidas notificará a todos los Estados Miembros de las Naciones Unidas, de cualquiera de sus organismos especializados o del Organismo Internacional de Energía Atómica, toda firma, todo depósito de instrumento de ratificación, aceptación, aprobación o adhesión, toda notificación que se haga conforme al artículo 34 y toda indicación que se haga conforme al artículo 35 así como las fechas en que el Convenio entre en vigor provisional o definitivamente. El Secretario General comunicará a todas las Partes Contratantes toda notificación que se haga conforme al artículo 38, toda notificación de retiro que se haga conforme al artículo 39, toda exclusión conforme al artículo 40, la fecha en que una modificación entre en vigor o se considere retirada conforme al párrafo 1 del artículo 43 y toda cesación de participación en la Organización conforme al párrafo 2 del artículo 43.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados al efecto por sus gobiernos respectivos, han firmado el presente Convenio en las fechas que figuran al lado de sus firmas.

Los textos en chino, español, francés, inglés y ruso del presente Convenio son igualmente auténticos. Los originales quedarán depositados en los archivos de las Naciones Unidas. El Secretario General transmitirá copias certificadas de los mismos a cada uno de los gobiernos signatarios o adherentes.

ANEXO A

Clasificación a los efectos del artículo 36

EXPORTADORES

	<i>Exportaciones netas (miles de toneladas métricas)</i>
Argentina	167
Australia	2 298
Bolivia	42
Brasil	2 638
Colombia	203
Congo	40
Costa Rica	105
Cuba	5 500
Checoslovaquia	123
Ecuador	96
El Salvador	134
Fiji	290
Filipinas	1 262
Guatemala	103
Honduras	12
Hungría	35
India	266
Indias occidentales	883
Barbados	(101)
Guyana	(320)
Jamaica	(279)
Trinidad y Tabago	(183)
Indonesia	31

Madagascar	39
Malawi	1
Mauricio	650
México	598
Nicaragua	120
Panamá	38
Paraguay	13
Perú	481
Polonia	310
República Dominicana	1 141
Rumania	11
Sudáfrica	1 045
Swazilandia	189
Tailandia	439
Uganda	25
Venezuela	160
TOTAL	19 488

ANEXO B

Clasificación a los efectos del artículo 36

IMPORTADORES

	<i>Importaciones netas (miles de toneladas métricas)</i>
Bangladesh	85
Bulgaria	160
Canadá	939
Corea, República de	221
Costa de Marfil	72
Chile	230
Estados Unidos de América	4 960
Finlandia	136
Ghana	60
Irak	245
Japón	2 744
Kenia	89
Líbano	54
Malasia	347
Malta	16
Marruecos	185
Nigeria	118
Noruega	168
Nueva Zelandia	155
Portugal	34
República Democrática Alemana	145
Singapur	108
Siria	134
Suecia	112
Suiza	247
Unión de Repúblicas Socialistas Soviéticas	1 860
Yugoslavia	295
Comunidad Económica Europea*	380
TOTAL	14 299

* Sin perjuicio del régimen que se le aplique conforme al Convenio en caso de participación en éste.

FOR AFGHANISTAN:
POUR L'AFGHANISTAN:
阿富汗:
За Афганистан:
POR EL AFGANISTÁN:

FOR ALBANIA:
POUR L'ALBANIE:
阿尔巴尼亚:
За Албанию:
POR ALBANIA:

FOR ALGERIA:
POUR L'ALGÉRIE:
阿尔及利亚:
За Алжир:
POR ARGELIA:

A. RAHAL
le 21 décembre 1973

FOR ARGENTINA:
POUR L'ARGENTINE:
阿根廷:
За Аргентину:
POR LA ARGENTINA:

C. ORTIZ DE ROZAS
19 de diciembre de 1973¹

¹ 19 December 1973 — 19 décembre 1973.

FOR AUSTRALIA:
POUR L'AUSTRALIE:
澳大利亚:
За Австралию:
FOR AUSTRALIA:

L. RUPERT MCINTYRE
19 December 1973

FOR AUSTRIA:
POUR L'AUTRICHE:
奥地利:
За Австрию:
FOR AUSTRIA:

FOR THE BAHAMAS:
POUR LES BAHAMAS:
巴哈马:
За Багамские острова:
FOR LAS BAHAMAS:

FOR BAHRAIN:
POUR BAHREÏN:
巴林:
За Бахрейн:
FOR BAHREIN:

FOR BANGLADESH:
POUR LE BANGLADESH:
孟加拉国:
За Бангладеш:
FOR BANGLADESH:

S. A. KARIM
24 December 1973
Permanent Observer of Bangladesh
to the U.N.

FOR BARBADOS:
POUR LA BARBADE:
巴巴多斯:
За Барбадос:
POR BARBADOS:

W. E. WALDROW RAMSEY — Barbados
21 December 1973

FOR BELGIUM:
POUR LA BELGIQUE:
比利时:
За Бельгию:
POR BÉLGICA:

FOR BHUTAN:
POUR LE BHOUTAN:
不丹:
За Бутан:
POR BHUTÁN:

FOR BOLIVIA:
POUR LA BOLIVIE:
玻利维亚:
За Боливию:
POR BOLIVIA:

JULIO DE ZAVALA URRIOLAGOITIA
December 21 - '73

FOR BOTSWANA:
POUR LE BOTSWANA:
博茨瓦纳:
За Ботсвану:
POR BOTSWANA:

FOR BRAZIL:
POUR LE BRÉSIL:
巴西:
За Бразилию:
POR EL BRASIL:

SÉRGIO ARMANDO FRAZÃO
December 18, 1973

FOR BULGARIA:
POUR LA BULGARIE:
保加利亚:
За Болгарию:
POR BULGARIA:

FOR BURMA:
POUR LA BIRMANIE:
缅甸:
За Бирму:
POR BIRMANIA:

FOR BURUNDI:
POUR LE BURUNDI:
布隆迪:
За Бурунди:
POR BURUNDI:

FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:
白俄罗斯苏维埃社会主义共和国:
За Белорусскую Советскую Социалистическую Республику:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:

FOR CAMEROON:
POUR LE CAMEROUN:
喀麦隆:
За Камерун:
POR EL CAMERÚN:

MICHEL NJINE
21 décembre 1973

FOR CANADA:
POUR LE CANADA:
加拿大:
За Канаду:
POR EL CANADÁ:

SAUL F. RAE
December 14, 1973

FOR THE CENTRAL AFRICAN REPUBLIC:
POUR LA RÉPUBLIQUE CENTRAFRICAINE:
中非共和国:
За Центральноафриканскую Республику:
POR LA REPÚBLICA CENTROAFRICANA:

FOR CHAD:
POUR LE TCHAD:
乍得:
За Чад:
POR EL CHAD:

FOR CHILE:
POUR LE CHILI:
智利:
За Чили:
POR CHILE:

RAÚL BAZÁN DÁVILA
6 de Diciembre de 1973¹

FOR CHINA:
POUR LA CHINE:
中国:
За Китай:
POR CHINA:

FOR COLOMBIA:
POUR LA COLOMBIE:
哥伦比亚:
За Колумбию:
POR COLOMBIA:

A. CAICEDO AYERBE
Dec. 21 de 1973

FOR THE CONGO:
POUR LE CONGO:
刚果
За Конго:
POR EL CONGO:

NICOLAS MONDJO
24 décembre 1973

¹ 6 December 1973 — 6 décembre 1973.

FOR COSTA RICA:
POUR LE COSTA RICA:
哥斯达黎加:
За Коста-Рику:
POR COSTA RICA:

FD. SALAZAR
Dec. 21 - 1973

FOR CUBA:
POUR CUBA:
古巴:
За Кубу:
POR CUBA:

ALARCÓN¹
Diciembre 19 / 1973²

FOR CYPRUS:
POUR CHYPRE:
塞浦路斯:
За Кипр:
POB CHIPRE:

FOR CZECHOSLOVAKIA:
POUR LA TCHÉCOSLOVAQUIE:
捷克斯洛伐克:
За Чехословакию:
POR CECOSLOVAQUIA:

DR. LADISLAV ŠMID¹
21st December 1973

¹ See p. 210 of this volume for the texts of the declarations made upon signature — Voir p. 210 du présent volume pour les textes des déclarations faites lors de la signature.

² 19 December 1973 — 19 décembre 1973.

FOR DAHOMEY:
POUR LE DAHOMEY:
达荷美:
За Дагомею:
FOR EL DAHOMEY:

FOR THE DEMOCRATIC PEOPLE'S REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE POPULAIRE DÉMOCRATIQUE DE CORÉE:
朝鮮民主主义人民共和国:
За Корейскую Народно-Демократическую Республику:
FOR LA REPÚBLICA POPULAR DEMOCRÁTICA DE COREA:

FOR DEMOCRATIC YEMEN:
POUR LE YÉMEN DÉMOCRATIQUE:
民主也门:
За Демократический Йемен:
FOR EL YEMEN DEMOCRÁTICO:

FOR DENMARK:
POUR LE DANEMARK:
丹麦:
За Данию:
FOR DINAMARCA:

FOR THE DOMINICAN REPUBLIC:
POUR LA RÉPUBLIQUE DOMINICAINE:
多米尼加共和国:
За Доминиканскую Республику:
FOR LA REPÚBLICA DOMINICANA:

Dr. DOMINICI
Dec. 19 1973

FOR ECUADOR:
POUR L'ÉQUATEUR:
厄瓜多尔:
За Эквадор:
POR EL ECUADOR:

MARIO ALEMÁN
December 21 / 73

FOR EGYPT:
POUR L'ÉGYPTE:
埃及:
За Египет:
POR EGIPTO:

FOR EL SALVADOR:
POUR EL SALVADOR:
萨尔瓦多:
За Сальвадор:
POR EL SALVADOR:

Dr. ROSALES
19 December 1973

FOR EQUATORIAL GUINEA:
POUR LA GUINÉE ÉQUATORIALE:
赤道几内亚:
За Экваториальную Гвинею:
POR GUINEA ECUATORIAL:

FOR ETHIOPIA:
POUR L'ÉTHIOPIE:
埃塞俄比亚:
За Эфиопию:
POR ETIOPÍA:

FOR FIJI:
POUR FIDJI:
斐济:
За Фиджи:
POR FIJI:

S. K. SIKIVOU
21st Dec., 1973

FOR FINLAND:
POUR LA FINLANDE:
芬兰:
За Финляндию:
POR FINLANDIA:

AARNO KARHILO
21 Dec 1973

FOR FRANCE:
POUR LA FRANCE:
法国:
За Францию:
POR FRANCIA:

FOR GABON:
POUR LE GABON:
加蓬:
За Габон:
POR EL GABÓN:

FOR GAMBIA:
POUR LA GAMBIE:
冈比亚:
За Гамбию:
POR GAMBIA:

FOR THE GERMAN DEMOCRATIC REPUBLIC:
POUR LA RÉPUBLIQUE DÉMOCRATIQUE ALLEMANDE:
德意志民主共和国:
За Германскую Демократическую Республику:
POR LA REPÚBLICA DEMOCRÁTICA ALEMANA:

D. HUCKE
24th December 1973

FOR GERMANY, FEDERAL REPUBLIC OF:
POUR L'ALLEMAGNE, RÉPUBLIQUE FÉDÉRALE D':
德意志联邦共和国:
За Федеративную Республику Германии:
POR ALEMANIA, REPÚBLICA FEDERAL DE:

FOR GHANA:
POUR LE GHANA:
加纳:
За Гану:
POR GHANA:

F. E. BOATEN
21st December 1973

FOR GREECE:
POUR LA GRÈCE:
希腊:
За Грецию:
POR GRECIA:

FOR GUATEMALA:
POUR LE GUATEMALA:
危地马拉:
За Гватемалу:
POR GUATEMALA:

R. MONTES
Nov/23/73

FOR GUINEA:
POUR LA GUINÉE:
几内亚:
За Гвинею:
FOR GUINEA:

FOR GUYANA:
POUR LA GUYANE:
圭亚那:
За Гвьяну:
FOR GUYANA:

MILES STOBY
24th December 1973

FOR HAITI:
POUR HAÏTI:
海地:
За Гаити:
FOR HAÏTI:

FOR THE HOLY SEE:
POUR LE SAINT-SIÈGE:
教廷:
За Святейший престол:
FOR LA SANTA SEDE:

FOR HONDURAS:
POUR LE HONDURAS:
洪都拉斯:
За Гондурас:
FOR HONDURAS:

FOR HUNGARY:
POUR LA HONGRIE:
匈牙利:
За Венгрия:
POR HUNGRÍA:

K. SZARKA¹
21/12/73

FOR ICELAND:
POUR L'ISLANDE:
冰島:
За Исландия:
POR ISLANDIA:

FOR INDIA:
POUR L'INDE:
印度:
За Индия:
POR LA INDIA:

FOR INDONESIA:
POUR L'INDONÉSIE:
印度尼西亚:
За Индонезия:
POR INDONESIA:

Y. SOEGAMO
12/20 - 73

FOR IRAN:
POUR L'IRAN:
伊朗:
За Иран:
POR EL IRÁN:

¹ See p. 211 of this volume for the texts of the declarations made upon signature — Voir p. 211 du présent volume pour les textes des déclarations faites lors de la signature.

FOR IRAQ:
POUR L'IRAK:
伊拉克:
За Ирак:
POR EL IRAK:

W. ZAHAWIE
24 December 1973

FOR IRELAND:
POUR L'IRLANDE:
爱尔兰:
За Ирландию:
POR IRLANDA:

FOR ISRAEL:
POUR ISRAËL:
以色列:
За Израиль:
POR ISRAEL:

FOR ITALY:
POUR L'ITALIE:
意大利:
За Италию:
POR ITALIA:

FOR THE IVORY COAST:
POUR LA CÔTE-D'IVOIRE:
象牙海岸:
За Берег Слоновой Кости:
POR LA COSTA DE MARFIL:

FOR JAMAICA:
POUR LA JAMAÏQUE:
牙买加:
За Ямайку:
FOR JAMAICA:

D. O. MILLS
19th December 1973

FOR JAPAN:
POUR LE JAPON:
日本:
За Японию:
FOR EL JAPÓN:

SHIZUO SAITO
21st December, 1973

FOR JORDAN:
POUR LA JORDANIE:
约旦:
За Иорданию:
FOR JORDANIA:

FOR KENYA:
POUR LE KENYA:
肯尼亚:
За Кению:
FOR KENIA:

J. ODERO-JOWI
18th Dec. 1973

FOR THE KHMER REPUBLIC:
POUR LA RÉPUBLIQUE KHMÈRE:
高棉共和国:
За Кхмерскую Республику:
FOR LA REPÚBLICA KHMER:

FOR KUWAIT:
POUR LE KOWEÏT:
科威特:
За Кувейт:
FOR KUWAIT:

FOR LAOS:
POUR LE LAOS:
老挝:
За Лаос:
FOR LAOS:

FOR LEBANON:
POUR LE LIBAN:
黎巴嫩:
За Ливан:
FOR EL LIBANO:

E. GHORRA
18 Dec. 1973

FOR LESOTHO:
POUR LE LESOTHO:
莱索托:
За Лесото:
FOR LESOTHO:

FOR LIBERIA:
POUR LE LIBÉRIA:
利比里亚:
За Либерию:
FOR LIBERIA:

FOR THE LIBYAN ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE LIBYENNE:
阿拉伯利比亚共和国:
За Ливийскую Арабскую Республику:
POR LA REPÚBLICA ARABE LIBIA:

FOR LIECHTENSTEIN:
POUR LE LIECHTENSTEIN:
列支敦士登:
За Лихтенштейн:
POR LIECHTENSTEIN:

FOR LUXEMBOURG:
POUR LE LUXEMBOURG:
卢森堡:
За Люксембург:
POR LUXEMBURGO:

FOR MADAGASCAR:
POUR MADAGASCAR:
马达加斯加:
За Мадагаскар:
POR MADAGASCAR:

B. RABETAFIKA
24 décembre 1973

FOR MALAWI:
POUR LE MALAWI:
马拉维:
За Малави:
POR MALAWI:

R. B. MBAYA
December 5, 1973

FOR MALAYSIA:
POUR LA MALAISIE:
马来西亚:
За Малайскую Федерацию:
FOR MALASIA:

H. M. A. ZAKARIA
20th December 1973

FOR THE MALDIVES:
POUR LES MALDIVES:
马尔代夫:
За Мальдивы:
FOR LAS MALDIVAS:

FOR MALI:
POUR LE MALI:
马里:
За Мали:
FOR MALÍ:

FOR MALTA:
POUR MALTE:
马耳他:
За Мальту:
FOR MALTA:

FOR MAURITANIA:
POUR LA MAURITANIE:
毛里塔尼亚:
За Мавританию:
FOR MAURITANIA:

FOR MAURITIUS:
POUR MAURICE:
毛里求斯:
За Маврикий:
POR MAURICIO:

R. K. RAMPHUL
Dec. 12th 1973

FOR MEXICO:
POUR LE MEXIQUE:
墨西哥:
За Мексику:
POR MÉXICO:

R. GARCÍA ROBLES
19 December 1973

FOR MONACO:
POUR MONACO:
摩纳哥:
За Монако:
POR MÓNACO:

FOR MONGOLIA:
POUR LA MONGOLIE:
蒙古:
За Монголию:
POR MONGOLIA:

FOR MOROCCO:
POUR LE MAROC:
摩洛哥:
За Марокко:
POR MARRUECOS:

MEHDI MRANI ZENTAR*
24/12/73

* Transliteration — Translittération.

FOR NAURU:
POUR NAURU:
瑙鲁:
За Науру:
FOR NAURU:

FOR NEPAL:
POUR LE NÉPAL:
尼泊尔:
За Непал:
FOR NEPAL:

FOR THE NETHERLANDS:
POUR LES PAYS-BAS:
荷兰:
За Нидерланды:
FOR LOS PAÍSES BAJOS:

FOR NEW ZEALAND:
POUR LA NOUVELLE-ZÉLANDE:
新西兰:
За Новую Зеландию:
FOR NUEVA ZELANDIA:

J. C. TEMPLETON
24 December 73

FOR NICARAGUA:
POUR LE NICARAGUA:
尼加拉瓜:
За Никарагуа:
FOR NICARAGUA:

GUILLERMO LANG
17/12/73

FOR THE NIGER:
POUR LE NIGER:
尼日尔:
За Нигер:
POR EL NÍGER:

FOR NIGERIA:
POUR LA NIGÉRIA:
尼日利亚:
За Нигерию:
POR NIGERIA:

FOR NORWAY:
POUR LA NORVÈGE:
挪威:
За Норвегию:
POR NORUEGA:

FOR OMAN:
POUR L'OMAN:
阿曼:
За Оман:
POR OMÁN:

FOR PAKISTAN:
POUR LE PAKISTAN:
巴基斯坦:
За Пакистан:
POR EL PAKISTÁN:

FOR PANAMA:
POUR LE PANAMA:
巴拿马:
За Панаму:
POR PANAMÁ:

A. E. BOYD
nov 29. '73.

FOR PARAGUAY:
POUR LE PARAGUAY:
巴拉圭:
За Парагвай:
POR EL PARAGUAY:

FRANCISCO M. BARREIRO
21 diciembre 1973¹

FOR PERU:
POUR LE PÉROU:
秘魯:
За Перу:
POR EL PERÚ:

J. PÉREZ DE CUÉLLAR
21 diciembre 1973¹

FOR THE PHILIPPINES:
POUR LES PHILIPPINES:
菲律賓:
За Филиппины:
POR FILIPINAS:

NARCISO G. REYES
21 December 1973

FOR POLAND:
POUR LA POLOGNE:
波兰:
За Польшу:
POR POLONIA:

ANTONI CZARKOWSKI
21 December 1973

FOR PORTUGAL:
POUR LE PORTUGAL:
葡萄牙:
За Португалию:
POR PORTUGAL:

ANTÓNIO AUGUSTO DE MEIDEROS PATRÍCIO
30 novembre 1973

¹ 21 December 1973 — 21 décembre 1973.

FOR QATAR:
POUR LE QATAR:
卡塔尔:
За Катар:
POR QATAR:

FOR THE REPUBLIC OF KOREA:
POUR LA RÉPUBLIQUE DE CORÉE:
大韩民国:
За Корейскую Республику:
POR LA REPÚBLICA DE COREA:

TONG JIN PARK*
Dec. 21, 1973

FOR THE REPUBLIC OF VIET-NAM:
POUR LA RÉPUBLIQUE DU VIET-NAM:
越南共和国:
За Республику Вьетнам:
POR LA REPÚBLICA DE VIET-NAM:

FOR ROMANIA:
POUR LA ROUMANIE:
罗马尼亚:
За Румынию:
POR RUMANIA:

FOR RWANDA:
POUR LE RWANDA:
卢旺达:
За Руанду:
POR RWANDA:

* Transliteration — Translittération.

FOR SAN MARINO:
POUR SAINT-MARIN:
圣马力诺:
За Сан-Марино:
POR SAN MARINO:

FOR SAUDI ARABIA:
POUR L'ARABIE SAOUDITE:
沙特阿拉伯:
За Саудовскую Аравию:
POR ARABIA SAUDITA:

FOR SENEGAL:
POUR LE SÉNÉGAL:
塞内加尔:
За Сенегал:
POR EL SENEGAL:

FOR SIERRA LEONE:
POUR LE SIERRA LEONE:
塞拉勒窝内:
За Сьерра-Леоне:
POR SIERRA LEONA:

FOR SINGAPORE:
POUR SINGAPOUR:
新加坡:
За Сингапур:
POR SINGAPUR:

SHUNMUGAM JAYAKUMAR
20 December 1973

FOR SOMALIA:
POUR LA SOMALIE:
索马里:
За Сомали:
POR SOMALIA:

FOR SOUTH AFRICA:
POUR L'AFRIQUE DU SUD:
南非:
За Южную Африку:
POR SUDÁFRICA:

C. F. G. VON HIRSCHBERG
19 December 1973

FOR SPAIN:
POUR L'ESPAGNE:
西班牙:
За Испанию:
POR ESPAÑA:

FOR SRI LANKA:
POUR SRI LANKA:
斯里兰卡:
За Шри Ланка:
POR SRI LANKA:

FOR THE SUDAN:
POUR LE SOUDAN:
苏丹:
За Судан:
POR EL SUDÁN:

FOR SWAZILAND:
POUR LE SOUAZILAND:
斯威士兰:
За Свазиленд:
POR SWAZILANDIA:

N. M. MALINGA
13th December, 1973

FOR SWEDEN:
POUR LA SUÈDE:
瑞典:
За Швецию:
POR SUECIA:

OLOF RYDBECK
Dec. 12th 1973

FOR SWITZERLAND:
POUR LA SUISSE:
瑞士:
За Швейцарию:
POR SUIZA:

FOR THE SYRIAN ARAB REPUBLIC:
POUR LA RÉPUBLIQUE ARABE SYRIENNE:
阿拉伯叙利亚共和国:
За Сирийскую Арабскую Республику:
POR LA REPÚBLICA ARABE SIRIA:

KELANI
18 December 1973

FOR THAILAND:
POUR LA THAÏLANDE:
泰国:
За Таиланд:
POR TAILANDIA:

ANAND PANYARACHUN
21 - XII - 73

FOR TOGO:
POUR LE TOGO:
多哥:
За Того:
POR EL TOGO:

FOR TONGA:
POUR LES TONGA:
汤加:
За Тонга:
POR TONGA:

FOR TRINIDAD AND TOBAGO:
POUR LA TRINITÉ-ET-TOBAGO:
特立尼达和多巴哥:
За Тринидад и Тобаго:
POR TRINIDAD Y TABAGO:

E. SEIGNORET
24. 12. 73

FOR TUNISIA:
POUR LA TUNISIE:
突尼斯:
За Тунис:
POR TÚNEZ:

FOR TURKEY:
POUR LA TURQUIE:
土耳其:
За Турцию:
POR TURQUÍA:

FOR UGANDA:
POUR L'OUGANDA:
乌干达:
За Уганду:
POR UGANDA:

GRACE S. K. IBINGIRA
21st Dec. 1973

FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:
POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:
乌克兰苏维埃社会主义共和国:
За Українську Соціалістическу Республіку:
POR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:

FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:
POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:
苏维埃社会主义共和国联盟:
За Союз Советских Социалистических Республик:
POR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:

YA. MALIK*¹
21. XII. 73

FOR THE UNITED ARAB EMIRATES:
POUR LES ÉMIRATS ARABES UNIS:
阿拉伯联合酋长国:
За Объединенные Арабские Эмираты
POR LOS EMIRATOS ARABES UNIDOS:

FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:
POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:
大不列颠及北爱尔兰联合王国:
За Соединенное Королевство Великобритании и Северной Ирландии:
POR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:

DONALD MAITLAND
20 December 1973

* Transliteration — Translittération.

¹ See p. 212 of this volume for the declarations made upon signature — Voir p. 212 du présent volume pour les textes des déclarations faites lors de la signature.

FOR THE UNITED REPUBLIC OF TANZANIA:
POUR LA RÉPUBLIQUE-UNIE DE TANZANIE:
坦桑尼亚联合共和国:
За Объединенную Республику Танзания:
POR LA REPÚBLICA UNIDA DE TANZANÍA:

FOR THE UNITED STATES OF AMERICA:
POUR LES ÉTATS-UNIS D'AMÉRIQUE:
美利坚合众国:
За Соединенные Штаты Америки:
POR LOS ESTADOS UNIDOS DE AMÉRICA:

FOR THE UPPER VOLTA:
POUR LA HAUTE-VOLTA:
上沃尔特:
За Верхнюю Вольту:
POR EL ALTO VOLTA:

FOR URUGUAY:
POUR L'URUGUAY:
乌拉圭:
За Уругвай:
POR EL URUGUAY:

FOR VENEZUELA:
POUR LE VENEZUELA:
委内瑞拉:
За Венесуэлу:
POR VENEZUELA:

FOR WESTERN SAMOA:
POUR LE SAMOA-OCCIDENTAL:
西萨摩亚:
За Западное Самоа:
FOR SAMOA OCCIDENTAL:

FOR YEMEN:
POUR LE YÉMEN:
也门:
За Йемен:
FOR EL YEMEN:

FOR YUGOSLAVIA:
POUR LA YOUGOSLAVIE:
南斯拉夫:
За Югославию:
FOR YUGOSLAVIA:

LAZAR MOJSOV
4 December 1973

FOR ZAIRE:
POUR LE ZAÏRE:
扎伊尔:
За Заир:
FOR EL ZAIRE:

FOR ZAMBIA:
POUR LA ZAMBIE:
赞比亚:
За Замбию:
FOR ZAMBIA:

DECLARATIONS MADE
UPON SIGNATUREDÉCLARATIONS FAITES
LORS DE LA SIGNATURE

CUBA

CUBA

[SPANISH TEXT — TEXTE ESPAGNOL]

Diciembre 26 de 1973

“La República de Cuba considera que las disposiciones del artículo 38 del Convenio Internacional del Azúcar 1973, ya no son aplicables por ser contrarias a la Declaración sobre la concesión de la Independencia a los países y pueblos coloniales (Resolución 1514) hecha por la Asamblea General de las Naciones Unidas el 14 de diciembre de 1960 en la que se proclama la necesidad de poner fin rápida e incondicionalmente al colonialismo en todas sus formas y manifestaciones.

La ratificación de la República de Cuba al Convenio Internacional del Azúcar, 1973 no se podrá interpretar como el reconocimiento o aceptación a la República de Corea, incluida en el Anexo B del referido Convenio.”

[TRANSLATION]

[TRADUCTION]

26 December 1973

26 décembre 1973

The Republic of Cuba considers that the provisions of article 38 of the International Sugar Agreement, 1973, are no longer applicable because they are contrary to the Declaration on the Granting of Independence to Colonial Countries and Peoples adopted by the United Nations General Assembly on 14 December 1960 (resolution 1514 (XV)),¹ which proclaims the necessity of bringing to a speedy and unconditional end colonialism in all its forms and manifestations.

Ratification of the International Sugar Agreement, 1973, by the Republic of Cuba cannot be interpreted as recognition or acceptance of the Republic of Korea, which is referred to in annex B of the Agreement.

La République de Cuba considère que les dispositions de l'article 38 de l'Accord international de 1973 sur le sucre sont inapplicables car elles sont contraires à la Déclaration sur l'octroi de l'indépendance aux pays et aux peuples coloniaux [résolution 1514 (XV)], que l'Assemblée générale de l'Organisation des Nations Unies a adoptée le 14 décembre 1960¹ et dans laquelle elle a proclamé la nécessité de mettre rapidement et inconditionnellement fin au colonialisme sous toutes ses formes et dans toutes ses manifestations.

La ratification par la République de Cuba de l'Accord international de 1973 sur le sucre ne pourra être interprétée comme impliquant la reconnaissance ou l'acceptation de la République de Corée, qui est mentionnée à l'annexe B dudit Accord.

¹ United Nations, *Official Records of the General Assembly, Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

¹ Nations Unies, *Documents officiels de l'Assemblée générale, quinzième session, Supplément n° 16 (A/4684)*, p. 70.

CZECHOSLOVAKIA

“(a) The provisions of articles 4 and 38, which are extending the Agreement to the territories for whose international relations any one of the Contracting Parties is responsible, are outmoded and contrary to the United Nations General Assembly’s Declaration on the Granting of Independence to Colonial Countries and Peoples (General Assembly resolution 1514 (XV) of 14 December 1960);¹

(b) In connection with the reference made in annex B of the Agreement to the Republic of Korea, the Czechoslovak Socialist Republic declares that the South Korean authorities cannot in any case speak on behalf of Korea.”

HUNGARY

“The Government of the Hungarian People’s Republic declares that the provisions of article 38 of the International Sugar Agreement, 1973, are contrary to United Nations General Assembly Resolution 1514 (XV) of 14 December 1960¹ on the Granting of Independence to Colonial Countries and Peoples.”

3 May 1974

“(a) The provisions of the International Sugar Agreement, 1973 restricting the opportunity for certain States to participate in it are contrary to the generally-recognized principle of the sovereign equality of States;

“(b) The reference in annex B of the Agreement to the so-called Republic of Korea is illegal, since the South Korean authorities cannot speak on behalf of the whole of Korea.”

¹ United Nations, *Official Records of the General Assembly, Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

TCHÉCOSLOVAQUIE

[TRANSDUCTION — TRANSLATION]

a) Les dispositions des articles 4 et 38, qui étendent l’application de l’Accord aux territoires dont l’une des Parties contractantes assure les relations internationales, sont dépassées et contraires à la Déclaration de l’Assemblée générale de l’Organisation des Nations Unies sur l’octroi de l’indépendance aux pays et aux peuples coloniaux (résolution 1514 (XV) de l’Assemblée générale, du 14 décembre 1960)¹;

b) Pour ce qui est de la mention faite à l’annexe B de l’Accord de la République de Corée, la République socialiste tchécoslovaque déclare que les autorités sud-coréennes ne peuvent en aucun cas parler au nom de la Corée.

HONGRIE

[TRANSDUCTION — TRANSLATION]

Le Gouvernement de la République populaire hongroise déclare que les dispositions de l’article 38 de l’Accord international de 1973 sur le sucre sont contraires à la résolution 1514 (XV)¹ sur l’octroi de l’indépendance aux pays et aux peuples coloniaux, que l’Assemblée générale de l’Organisation des Nations Unies a adoptée le 14 décembre 1960.

[TRANSDUCTION — TRANSLATION]

3 mai 1974

a) Les dispositions de l’Accord international sur le sucre de 1973 aux termes desquelles certains Etats ne peuvent pas devenir parties à l’Accord sont contraires au principe généralement reconnu de l’égalité souveraine des Etats;

b) La mention, dans l’annexe B de l’Accord, de la prétendue République de Corée est illégale, puisque les autorités sud-coréennes ne peuvent parler au nom de toute la Corée.

¹ Nations Unies, *Documents officiels de l’Assemblée générale, quinzième session, Supplément n° 16 (A/4684)*, p. 70.

*UNION OF SOVIET
SOCIALIST REPUBLICS*

*UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES*

[RUSSIAN TEXT — TEXTE RUSSE]

«а) Положения статей 4 и 38 Соглашения относительно распространения прав и обязательств правительств по Соглашению на территории, за международные отношения которых они несут ответственность, являются устаревшими и противоречат декларации Генеральной Ассамблеи ООН о предоставлении независимости колониальным странам и народам (резолюция Генеральной Ассамблеи ООН 1514/XV от 14 декабря 1960 года), провозгласившей необходимость незамедлительно и безоговорочно положить конец колониализму во всех его формах и проявлениях;

б) Положения Соглашения, ограничивающие возможность участия в нем некоторых государств, противоречат общепринятому принципу суверенного равенства государств;

в) Содержащееся в приложении «В» к Соглашению упоминание о так называемой Корейской Республике является неправомерным, поскольку южнокорейские власти не могут выступать от имени всей Кореи.»

[TRANSLATION]

(a) The provisions of articles 4 and 38 of the Agreement regarding the extension of the rights and obligations of Governments under the Agreement to territories for whose international relations they are responsible are outmoded and at variance with the Declaration of the United Nations General Assembly on the Granting of Independence to Colonial Countries and Peoples (General Assembly resolution 1514 (XV) of 14 December 1960)¹ which proclaimed the necessity of bringing to a speedy and unconditional end colonialism in all its forms and manifestations;

(b) The provisions of the Agreement restricting the opportunity for certain States to participate in it are contrary to the generally recognized principle of the sovereign equality of States;

(c) The reference in the annex to the Agreement to the so-called Republic of Korea is illegal, since the South Korean authorities cannot speak on behalf of the whole of Korea.

[TRADUCTION]

a) Les dispositions des articles 4 et 38 de l'Accord relatifs à l'extension des droits et obligations assumés par les Gouvernements en vertu de l'Accord aux territoires dont ils assurent les relations internationales sont dépassées et contraires à la Déclaration de l'Assemblée générale de l'Organisation des Nations Unies sur l'octroi de l'indépendance aux pays et aux peuples coloniaux (résolution 1514 (XV) de l'Assemblée générale, du 14 décembre 1960)¹ qui proclame la nécessité de mettre rapidement et inconditionnellement fin au colonialisme sous toutes ses formes et dans toutes ses manifestations;

b) Les dispositions de l'Accord qui limitent la possibilité pour certains Etats de participer audit Accord sont incompatibles avec le principe universellement admis de l'égalité souveraine des Etats;

c) La mention faite à l'annexe de l'Accord de la prétendue République de Corée est illégale, étant donné que les autorités sud-coréennes ne peuvent parler au nom de toute la Corée.

¹ United Nations, *Treaty Series*, vol. 321, p. 2.

² *Ibid.*, vol. 399, p. 171.

³ *Ibid.*, vol. 780, p. 182, and annex A in volume 791.

⁴ See p. 47 of this volume.

DECLARATIONS MADE UPON
RATIFICATION, ACCEPTANCE
(A), APPROVAL (AA) OR NOTIFI-
CATION OF PROVISIONAL AP-
PLICATION (n)

GERMAN DEMOCRATIC
REPUBLIC

[GERMAN TEXT — TEXTE ALLEMAND]

“Die Deutsche Demokratische Republik läßt sich in ihrer Haltung zu den Abkommensbestimmungen, die die Anwendung dieses Abkommens auf Kolonialgebiete und andere abhängige Territorien betrifft, von den Festlegungen der Deklaration der Vereinten Nationen über die Gewährung der Unabhängigkeit an die kolonialen Länder und Völker (Res. Nr. 1514 (XV) vom 14. Dezember 1960) leiten, welche die Notwendigkeit einer schnellen und bedingungslosen Beendigung des Kolonialismus in allen seinen Formen und Äußerungen proklamiert.

[TRANSLATION]

The position of the German Democratic Republic concerning the provisions of the Agreement relating to its application to colonial and other dependent territories is based on the provisions of the United Nations Declaration on the Granting of Independence to Colonial Countries and Peoples (resolution 1514 (XV) of 14 December 1960),¹ which proclaims the necessity of bringing to a speedy and unconditional end colonialism in all its forms and manifestations.

POLAND (n)

“The reference to the International Sugar Agreement in the annex to the so-called Republic of Korea is illegal since the authorities of South Korea cannot represent entire Korea.”

UNION OF SOVIET
SOCIALIST REPUBLICS (n)

[For the text of the declaration, see p. 212 of this volume.]

¹ United Nations, *Official Records of the General Assembly, Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

DÉCLARATIONS FAITES LORS DE
LA RATIFICATION, DE L'AC-
CEPTATION (A), DE L'APPRO-
BATION (AA) OU DE LA NOTIFI-
CATION D'APPLICATION PRO-
VISOIRE (n)

RÉPUBLIQUE DÉMOCRATIQUE
ALLEMANDE

[TRADUCTION]

La République démocratique allemande fonde sa position envers les clauses de l'Accord concernant l'application dudit Accord aux territoires coloniaux et autres territoires dépendants sur les principes de la Déclaration de l'ONU sur l'octroi de l'indépendance aux pays et aux peuples coloniaux (résolution 1514 (XV) du 14 décembre 1960¹), qui proclame la nécessité de mettre rapidement et inconditionnellement fin au colonialisme sous toutes ses formes et dans toutes ses manifestations.

POLOGNE (n)

[TRADUCTION — TRANSLATION]

La référence à la prétendue République de Coré qui figure en l'annexe à l'Accord international sur le sucre est illégale, étant donné que les autorités de la Corée du Sud ne peuvent pas représenter la Corée tout entière.

UNION DES RÉPUBLIQUES
SOCIALISTES SOVIÉTIQUES (n)

[Pour le texte de la déclaration, voir p. 212 du présent volume.]

¹ Nations Unies, *Documents officiels de l'Assemblée générale, quinzième session, Supplément n° 16 (A/4684)*, p. 70.

ANNEX A

***Ratifications, accessions, prorogations, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations***

ANNEXE A

***Ratifications, adhésions, prorogations, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies***

ANNEX A

No. 4650. REVISED STANDARD AGREEMENT BETWEEN THE UNITED NATIONS, THE INTERNATIONAL LABOUR ORGANISATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION AND THE GOVERNMENT OF THE REPUBLIC OF HAITI CONCERNING TECHNICAL ASSISTANCE. SIGNED AT PORT-AU-PRINCE ON 26 JUNE 1956¹

No. 5741. AGREEMENT BETWEEN THE GOVERNMENT OF HAITI AND THE UNITED NATIONS SPECIAL FUND CONCERNING ASSISTANCE FROM THE SPECIAL FUND, SIGNED AT PORT-AU-PRINCE ON 28 JUNE 1961²

No. 11121. AGREEMENT ON OPERATIONAL ASSISTANCE BETWEEN THE UNITED NATIONS (INCLUDING THE UNITED NATIONS INDUSTRIAL DEVELOPMENT ORGANIZATION AND THE UNITED NATIONS CONFERENCE ON TRADE AND DEVELOPMENT), THE INTERNATIONAL LABOUR ORGANISATION, THE FOOD AND AGRICULTURE ORGANIZATION OF THE UNITED NATIONS, THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION, THE INTERNATIONAL CIVIL AVIATION ORGANIZATION, THE WORLD HEALTH ORGANIZATION, THE INTERNATIONAL TELECOMMUNICATION UNION, THE WORLD METEOROLOGICAL ORGANIZATION, THE INTERNATIONAL ATOMIC ENERGY AGENCY, THE UNIVERSAL POSTAL UNION, THE INTER-GOVERNMENTAL MARITIME CONSULTATIVE ORGANIZATION AND THE INTERNATIONAL BANK FOR RECONSTRUCTION AND DEVELOPMENT, AND THE GOVERNMENT OF THE REPUBLIC OF HAITI. SIGNED AT PORT-AU-PRINCE ON 21 MAY 1971³

TERMINATION

The above-mentioned Agreements ceased to have effect on 28 June 1973, the date of entry into force of the Agreement between the United Nations (United Nations Development Programme) and Haiti concerning assistance by the United Nations Development Programme to the Government of Haiti signed at Port-au-Prince on 28 June 1973⁴ in accordance with article XIII of the latter Agreement.

Registered ex officio on 1 January 1974.

¹ United Nations, *Treaty Series*, vol. 321, p. 2.

² *Ibid.*, vol. 399, p. 171.

³ *Ibid.*, vol. 780, p. 182, and annex A, in volume 791.

⁴ See p. 47 of this volume.

ANNEXE A

N° 4650. ACCORD DE BASE RÉVISÉ D'ASSISTANCE TECHNIQUE ENTRE L'ORGANISATION DES NATIONS UNIES, L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ ET LE GOUVERNEMENT DE LA RÉPUBLIQUE D'HAÏTI. SIGNÉ À PORT-AU-PRINCE LE 26 JUIN 1956¹

N° 5741. ACCORD ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE D'HAÏTI ET LE FONDS SPÉCIAL DES NATIONS UNIES RELATIF À UNE ASSISTANCE DU FONDS SPÉCIAL. SIGNÉ À PORT-AU-PRINCE LE 28 JUIN 1961²

N° 11121. ACCORD D'ASSISTANCE OPÉRATIONNELLE ENTRE L'ORGANISATION DES NATIONS UNIES (Y COMPRIS L'ORGANISATION DES NATIONS UNIES POUR LE DÉVELOPPEMENT INDUSTRIEL ET LA CONFÉRENCE DES NATIONS UNIES SUR LE COMMERCE ET LE DÉVELOPPEMENT), L'ORGANISATION INTERNATIONALE DU TRAVAIL, L'ORGANISATION DES NATIONS UNIES POUR L'ALIMENTATION ET L'AGRICULTURE, L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE, L'ORGANISATION DE L'AVIATION CIVILE INTERNATIONALE, L'ORGANISATION MONDIALE DE LA SANTÉ, L'UNION INTERNATIONALE DES TÉLÉCOMMUNICATIONS, L'ORGANISATION MÉTÉOROLOGIQUE MONDIALE, L'AGENCE INTERNATIONALE DE L'ÉNERGIE ATOMIQUE, L'UNION POSTALE UNIVERSELLE, L'ORGANISATION INTERGOUVERNEMENTALE CONSULTATIVE DE LA NAVIGATION MARITIME ET LA BANQUE INTERNATIONALE POUR LA RECONSTRUCTION ET LE DÉVELOPPEMENT, ET LE GOUVERNEMENT DE LA RÉPUBLIQUE D'HAÏTI. SIGNÉ À PORT-AU-PRINCE LE 21 MAI 1971³

ABROGATION

Les Accords susmentionnés ont cessé d'avoir effet le 28 juin 1973, date de l'entrée en vigueur de l'Accord entre l'Organisation des Nations Unies (Programme des Nations Unies pour le développement) et Haïti relatif à une assistance du Programme des Nations Unies pour le développement au Gouvernement haïtien signé à Port-au-Prince le 28 juin 1973⁴, conformément à l'article XIII de ce dernier Accord.

Enregistrée d'office le 1^{er} janvier 1974.

¹ Nations Unies, *Recueil des Traités*, vol. 321, p. 3.

² *Ibid.*, vol. 399, p. 171.

³ *Ibid.*, vol. 780, p. 183, et annexe A du volume 791.

⁴ Voir p. 47 du présent volume.

